Lok Sabha Debates

(Seventh Session)



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LOK SABHA

Thursday, May 10, 1979/Vaisakha 1901 (Saka)

The Lok Subha met at half past ten of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Railway Wagons

*1073 SHRI IQBAL SINGH DHIL-LON: Will the Minister of RAIL-WAYS be pleased to state:

- (a) whether any survey has been made about the requirement of railway wagons and the availability thereof; and
- (b) if so, the steps Government propose to take to make more railway wagons available to meet the demand?

THE MINISTER OF RAILWAYS (PRF. MADHU DANDAVATE): (a) and (b). A statement is laid on the Table of the House.

Statement

(a) and (b). Yes, Sir. The Working Group on Railways which set up by the Planning Commission assessed the requirein 1977, had ment of 1,12,025 wagons (in terms additional of 4-Wheelers) both on replacement accounts in Five Year Plan period 1978-83 over and above the existing availability of 5,32,424 B.G. and M.G. wagons as on 31-3-78. The Planning Commission, however, made a provision for only 1082 LS-1

73,000 wagons in the draft 5-Year Plan for 1978—83.

Procurement of wagons is arranged by the Railways taking into account the traffic demands and the availability of funds from year to year. Consistent with the allocation of funds in the Budget Estimates for 1979-80, the procurement of 13,100 wagons in terms of 4-wheelers has been planned during the year.

SHRI IQBAL SINGH DHILLON: Mr. Speaker. Sir. according to the statement by the Hon, Minister, the requirement of wagons is 1,12,025 both on additional and replacement accounts in the Five Year Plan over and above the for 1978—83 existing availability of 5,32,424 both of broad-guage and meter-guage as on 31-3-78. The Planning Commission has made a provision of only 73,000 wagons in the draft Five Year Plan for 1978-83. There is a big gap between the requirement and the supply of wagons. Take the case of Punjab. First, we need 57,000 wagons for steam coal and for hard coke, we need 12,000 wagons. But the Coal Ministry have allocated 36,000 wagons for steam coal and only 6600 wagons for hard coke.

MR. SPEAKER: Kindly come to the question.

SHRI IQBAL SINGH DHILLON: It is a very important question.

MR. SPEAKER: Other questions are also important.

SHRI IQBAL SINGH DHILLON: It is more important for our region.

I am sorry to narrate that only 50 per cent has been made avaliable

2

in 1978. What a hard fact for our region. Although our allocation reduced to 50 per cent, again the Railway Ministry reduced it by 50 per cent. We are getting almost 25 per cent of the assessed capacity. The hon. Minister is the most competent man and almost in a way a hat-trick winner. In Punjab, we are contributing about 70 lakh tonnes of rice and wheat for the central pool. Foodgrains are very important for the country. If we produce foodgrains and they are lying in the open shed, who is responsible for the wastage, deterioration and shortage of grains? Our demand is that at least 5 lakh tonnes of foodgrains must be moved from Punjab every month so that at least 60 lakh tonnes of production is moved Punjab every year. The Minister must be aware that there was movement of only 3.5 lakh tonnes of foodgrains monthly in 1978 Punjab. This is the originating traffic. For terminating Traffic, I have already told that we are not getting coal.

MR. SPEAKER: I cannot allow a debate

SHRI IQBAL SINGH DHILLON: What steps are being taken to increase the originating as well as the terminating traffic from Punjab?

PROF. MADHU DANDAVATE: I have carefully listened to the inaugurai of address of the hon. Member in the question hour. But I will come only to the question. In the first part, he has repeated my written statement orally. The figures which I had given are on the basis of the initial group that was set up by the Planning Commission. Answer to the second part of his question is, it is true that certain difficulties are met. Initially when certain targets were fixed and allocations were made, as he has indicated, they were worked out on the basis of the assumption that the turndown of the wagons will be 11.7 days. Due to change in the traffic pattern, the turn-down of the wagons today has gone up to more than 14.5 days. On the basis of 13 days, newly re-constituted Group of the Planning Commission is now trying to assess the wagon needs and the same are new placed at 1,58,525. It is reliably learnt that they are likely to recommend 92,500 on the basis of these allocations. We are not able to state what exactly will be the final allocation. It will be our constant endeavour to see that more allocations are actually secured from the Planning Commission and the needs are met.

As far as the installed capacity is concerned, in the end, I may say that it is only 22,760 whereas, apart from the pending order as on 1-4-1979 of 27,377 wagons, additional order we have placed is 21,000 and if we take all that into account, the total additional order we have placed is 48,377. We will try our best to see that the shortfalls are met.

SHRI IQBAL SINGH DHILLON: Clear RR for foodgrains is being issued only at light stations, although our need is that it should be issued at more than 50 per cent of the stations. I think the Minister wil take a long time for making arangements to isue RR island platforms at more stations.

PROF. MADHU DANDAVATE: We will try to make the long time as short as possible.

PROF. DLIP CHAKRAVARTY: I would like to know whether the Minister is aware of the serious and acute shortage of essential commodities due to shortage of wagons in the eastern regions particularly Assam, Arunachal Pradesh, Meghalaya, Mizoram and Tripura. What specific steps are being taken by the Minister in order to remove the shortage of supplies in wagons for carrying the essential articles?

PROF. MADMU DANDAVATE: It is true that as far as the Eastern sector and the North Eastern sector is concerned, there are certain difficulties. I recently had a talk with the

Chief Minister of Tripura and also the Minister of Mizoram and Assam and we are trying to evolve a new arrangement by which the commodities will be brought by broadgauge upto Bongaigaon and from there, they will try to lift them up by motor transport and in this respect we are also trying to contact the Defence authorities so that more than 8,000 trucks which are available with them might be used for this transport and once that is done before the monsoon, we will take care of the commodities that sensitive must reach the areas in time.

SHRI C. N. VISVANATHAN: per the Minister's reply, he has given orders for nearly 40000 wagons. Actually, the Planning Commission has given, for 1979-80, according to Statement laid on the Table, 13900 wagons, but it may not be even 9 per cent of the total requirement of wagons. In the south, especially, from stations the thermal there huge demand for wagons for lifting coal. The Railway Minister may tell us how many wagons he has received so far out of the 13000 and how many wagons he has given to the Southern Railway, especially for lifting coal and salt which are very much needed.

PROF. MADHU DANDAVATE: As far as the 1979-80 budget allocations are concerned, they are for the production of 13100 wagons, both in the public sector as well as in the private sector. The allocations in the Sixth Plan are really for 73000 wagons for the entire plan. No doubt, on the basis of this we have to place orders for more than the installed capacity. The 48000 I had referred to are the pending orders plus the additional 21000 I am that sure able are to get these delivered we will be able solve the problem. There is only one constraint: the constraint even when the manufactured wagons are ready, some of them are stable for want of wheel-sets. Here, our difficulty has been that, as far as wheel-sets are concerned...

MR. SPEAKER: You had mentioned that earlier.

PROF. MADHU DANDAVATE: Yes, I have already mentioned it and I need not repeat it. If you want, I will repeat it; otherwise, I have given the figures several times in this House.

SHRI C. N. VISVANATHAN: I asked how many wagons you have received so far out of the 13000 in 1979-80

PROF. MADHU DANDAVATE: As far as 1979-80 is concerned, we have just started the year now....

SHRI C. N. VISVANATHAN: Five months are over.

PROF. MADHU DANDAVATE: As far as the last lot is concerned, I shall teil you exactly what were the orders placed in 1978-79 the production in terms of four-wheelers was from the industry, 10470 and from the Railway workshops 1586—that is, more than our capacity. Therefore, the total was 12056. That is exactly the position. So, 12056 is the actual delivery. (Interruptions).

Delay in Delivery of Ships

+

*1075. SHRI SURENDRA BIKRAM:

SHRI JANARDHANA POOJARY:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) what are the main reasons for delay in the delivery of 75,000 dwt.
 ship being constructed by Cochin Shipyard;
- (b) which are the other Ships which have become due for delivery but will be delayed heavily; and

(c) have Government taken action against officers responsible for these delays causing heavy financial losses?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF TRANSPORT SHIPPING AND (SHRI CHAND RAM); (a) and (c). The first ship of 75,000 DWT, largest vessel so far undertaken in India, was planned to be constructed by the Shipyard in a period of 30 months. To achieve this, the keel of the vessel was laid in February 1976 even before all facilities, including Building Dock etc. were ready delivery schedule could not achieved by the Shipyard mainly due to the delay in commissioning of a 150 Ton Goliath Gantry Crane the manufacturers. This crane being constructed indigenously for the first time. The matter is being considered by the Government so far as the part of the officers in achieving the target is concerned.

(b) As on date no other ship has become due for delivery; Construction of the second ship has already been undertaken and with the commissioning of the 150 ton crane the work is expected to be completed without heavy delay.

श्री सुरेन्द्र विकास : ग्रध्यक्ष महोदय, मंत्री जी ने अपने उत्तर में कहा है कि 150 टन केन तैयार न होने के कारण जहाजो का निर्माण समय पर युरा नही हो सका। मैं पूछना चाहाता है कि क्या इजीनियर जो इस के लिए उत्तरदायी है उन्होने इन कनो की पहली धावश्यकता नही समझी ?

भी बांद राम: प्रावश्यकता तो समझी थी लेकिन क्योंकि ये देश में पहली बार बनाए जा रहे हैं , इस लिए क्दरती तौर पर देर हुई है। ग्रगले महीने यानी जुन के महीने में इस को कमीशन कर दिया जाएगा। पहला जो एक दायल हुआ है, उस में वह वह पास नही हो पाया धब दूसरा ट्रायल जून में होगा भौर शायद वह उस टेस्ट र्मे पास हो जाए।

भी सुरेन्द्र सिंह विकम : मैं जानना चाहाता हुं कि उन प्राधिकारीयों ने, जिन्होंने यह विलम्ब किया है और जिस विलम्ब के कारण हजारों रुपयों का गोलमाल हुमा होगा न्योंकि justice delayed means justice denied,

also, 'Nirman' delayed means

'Nirman' denied.

उन के खिलाफ क्या कार्यवाही ग्राप ने की है। भाप निश्चित बताए कि जो लोग इनके लिए रेस्पोसीविल है, उन के खिलाफ धाप ने क्या कायवाही की है ? जो लीग रेस्पोंसी बल पाएं जाएंने, उन के खिलाफ प्राप कोई कार्य-बाडी करेंग ?

श्री चांद राम: इन के बारे में मैं दो बार गया है और केन को भी मैने देखा है। जा केन सन् 1978 में कम्पजीट होने चाहिए थे, वह अभी तक नहीं हुए हैं भीर उन के जुन 1979 में कम्पलीट होने की उम्मीर है। जहातक दिले का सवाल है, उस के लिए काफी जिन्ता रही है ग्रीर केन केन बनने की वजह से जहाजी के बनने में भी डिले हुई है। पहले यह केन पूरे हो जाएं, फिर बाद डिले के लिए रेस्पोन्मीबिल लोगों के बारे मे जाच करेंगे।

श्री सूरथ बहादर शाह : मती महोदय के जब।ब ने मम्बन्धित मेरा सवाल है।

When the work was started construction was to be completed, was he not aware that a crine was necessary and it would be needed? उन्होनो ग्रमने उत्तर में कहा है कि जेन के पुराहो जाने के बाद काम हो जाएगा, मगर में जानना च हाता हं कि क्या त्रेन के बगर ही जाम गर हो गया अर्?

श्री चांद राम: कछ वाम ऐसा है, जो केन के बगैर बगर गरु हो सकता या । ऐसा भन्दाता था कि जब नक क्रेन बन कर पूरा होगा, बाकी वा ग्राज का काम पूरा हो जाएगा, लेकिन केन पूरा नहीं हुआ। भ्रम जब कैन बन कर तैयार हो जाएंगे, तब जो काम फाइनल स्टेजेज में शिप बनाना का है, वह ग्रब हो पाएगा, इस लिए शिपायार्ड बनता रहा है भीर साथ साथ श्रेस भी बनते रहे है लेकिन ट्रायल में मही उतरने पर जहाज का जो ऊपर का हिस्सा है, बाकी जो हिस्सा रह गया है, जो भ्रभी नहीं बन पाया है, वह परा किया जाएगा ।

SHRI C. K. CHANDRAPPAN: Sir, in his answer, the hon. Minister has said that the work of the crane could not be completed in time. But there is an important aspect of the matter. Is it not the fact that it was the result of faulty planning of the Government or the concerned authority who did not know sufficiently in advance that such a crane would be essential for building ships? Secondly, when it came to the notice of the Government what action they had taken and when the hon. Minister says that no official was responsible, let him tell the House who exactly or what authority was responsible for the delay in the manufacture of the crane. There is no use saying that they are indigenously

attempting to construct the crane, but they have failed miserably. I would like to know the reaction of the Minister.

SHRI CHAND RAM: The construction of this crane was started in January 1973 and it was to have been completed in 24 months, that is, by January 1975. But somehow it had not been completed.

(Interruptions)

SHRI CHAND RAM: As I said, this is the first type of crane that is being constructed in India; and the contract is with the Chitram and Company which is constructing this Knowhow was not immediately available with this company. They have some foreign collaborator. There have been certain labour problems and technical problems with this company, and we have been impressing upon the Chairman of the Shippard to get this completed in time. Somehow, this has not been completed.

(Interruptions)

What can I say? There are many legal complications. If I had cancelled the order, he could have gone to the court involving us unnecessarily in suit without making any progress with regard to completion of this work. There are many problems. Therefore, we have to put up with this delay. Now I hope that by mid June, this will be completed,

Ancient 'Amchi' System of Treatment

*1076. SHRIMATI PARVATI DEVI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to develop and encourage the ancient science of treatment 'Amchi' in the frontier region of Ladakh based on indigenous herbs, medicinal plants and other nature derived elements;

- (b) what steps Government propose to take to help research and investigation of the 'Amchi' system; and
- (c) whether adequate funds will be provided for a research institute in Ladakh and what are the other steps suggested to encourage and give financial assistance to the 'Amchis' and save this ancient glorious system from whithering?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir.

(b) and (c). The Central Council for Research in Ayurveda and Siddha is considering the establishment of a Regional Research Centre at Jammu/Leh for the development and encouragement of Amchi System and necessary funds have been provided for this purpose.

श्रीमती पार्वती देवी : प्रध्यक्ष महोदय, 49 € ध्राय्वेद महा सम्मेलन क उद्घाटन भाषण में प्रधान मंत्री श्री मोरार जी देसाई ने कहा वा—'श्राय्वेद सम्पूर्ण विकित्सा पद्धति है। उसके पूरे उपयोग से ही हम सारी जनता को स्वास्थ्य के साधन पहुचा सकत है। आयुर्वेद को हम विशेष कर धपने देहातों में अवादा लोगों को पहुंचा सकते हैं।"

लहास में समयी एक प्रकार से सायुवेंय पढ़ित है। वह वनस्पति तथा जड़ी-वृटी पर साधारित है। इसका, उपबोग राष्ट्र के लिए हितकारी है। लेह में एक समयी रिसर्च सटर स्थापित किया गया है किनसु उसके लिए धन की कमी है। वहां स्टाफ भी पूरा नहीं है और बिल्झंग की भी कमी है। मैं जानना चाहती हूं कि लहास के इस प्राचीन विज्ञान को लुप्त होने से बचाने के लिए क्या सरकार इस रिसर्च सेंटर का विस्तार करेगा ताकि समयी के विद्राम् गांव वालो को और सहयोग पहुचा सकें? इस वर्ष कितनी रकम समयी रिसर्च सेंटर को दी गई है और उसके विस्तार के बारे में सरकार की क्या योजना है?

MR. SPEAKER: This is one system of Ayurveda.

SHRI RAVINDRA VARMA: Sir, the Government is fully aware of the need to take steps to preserve this ancient system of medicine which has been prevalent in the area to which the hon. Member referred: and as the hon. Member has herself said that an 'Amchi' research unit

has been set up in Leh. A number of steps have been taken by the Government, first of all, to study the existing medical literature in Amchi system to unearth rare manuscripts which contain knowledge in this system of medicine, to translate them and make them available in other language as well, to conduct surveys which would enable us locate and identify herbs, minerals and other materials that are being used and that can be used in Amchi system. All these steps have been taken. And in addition, has now been decided to have regional research centre at Jammu/ Leh. What at present exists, as the hon. Member said, is a research unit But the proposal now is to set up a fulfledged regional research centre at Jammu/Leh; and this centre will be responsible for accelerating the progress of work in the Amchi research unit at Leh as well. And therefore, it is evident that steps are taken to devote more and more attention to the identification of what can be done, the potential of this system of medicine, and the practice of this system of medicine.

सीमती वार्चली देवी: मेरा पूसरा प्रश्न यह है कि सबसी विकित्सा पढ़िता में जानकारी देने वाले सबल हिल्दी और संग्रेजी में पुस्तकों प्रकासित करने वर बना सरकार विवार करेगी लाकि सारे देश की सनसा और विवोरक रावों में रहने वाले लोगों में वह सकिक सोकप्रिय हो सके ?

नै यह भी मानना चाहती हंकि इस साल इस के लिए किसनी रकन रखी गई है ?

said in the answer to the first supplementary that the hon member asked, the effort at present is to locate these manuscripts most of which are in the Tibetian language and having located them the attempt is to get them translated into Hindi, English and other regional languages to ensure that more and more medical practitioners as well as members of the general public are made aware of the potentiality of this ancient and useful system of medicine.

At the moment the proposal is to spend Rs. 2.28 lakhs in the Regional Research Centre. As and when it is found possible to bring out translations of these books the requisite money will be found.

SHRI BAPUSAHEB PARULE-KAR: Inspite of the questions and answers I am not in a position to know what is this 'Amchi' and for what disease is this treatment being given? Instead of one Member and the Ministers knowing it, let all the hon members know We are interested in knowing it.

श्रीयती श्रहित्या पी० रांगनेकर: सवालो का ज्वाब देने के लिए न नो स्वास्थ्य मंत्री ही मौजूद है भौर न भूतपूर्व स्वास्थ्य मंत्री। उनको मौजुद होना चाहिये था।

SHRI RAVINDRA VARMA: The Government answers questions. It is not the question of who is answering it. If the hon, member has any supplementaries which the hon. Speaker allows, I shall be glad to answer them.

The Amchi system is a very ancient system of medicine that is prevalent in Ladakh and other regions on the border of Tibet. It is believed that many of the original classical works in the Amchi system are based on Ayurvedic texts and also knowledge that has been acquired as a result of further study, experimentation and innovation, but broad (Interruptions) This is unfair.

MR. SPEAKER: This is one of the systems.

SHRI RAVINDRA VARMA: What more do you want me to say? If it is not only the question hour, but also that quiz hour, I am prepared for that.

MR. SPEAKER: Both of you may be prepared but I am not prepared.

SHRI RAVINDRA VARMA: The more is the pity on both sides, but the more is the credit f, r you.

MR. SPEAKER: Like any other system, it is one of the systems

SHRI BAPUSAHEB PARULE-KAR: For what disease is this medicine given, he has not reply to it?

MR. SPEAKER: It is the whole medical system. Suppose it is an Ayurvedic system, for what disease it is, can you answer that?

SHRI RAVINDRA VARMA: I can answer in two sentences.

This system of medicine deals with all the common diseases that are prevalent in the area. But it is particularly well known for treatment of diseases in clinical conditions like arthritis, rheumatic pains and gastrointestinal diseases. If further information is required and if you allow another question, I shall answer.

Herbs in Meghalaya

*1079. SHRI P.A. SANGMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government are aware of the plant and large variety of medicinal herbs grown in Meghalaya and particularly the Garo hills;
- (b) whether any survey has been conducted so far in this regard;
- (c) whether there are any proposals for preservation, growth and expansion of these medicinal plants and their commercial use; and
 - (d) the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Government of India are generally aware of the availability of medicinal herbs in Meghalaya.

(b) No rugiar survey has been conducted. However, teams have visited Meghalaya to collect certain

herbs required for research studies under the auspices of Central Council for Research in Ayurveda and Siddha.

- (c) The Ministry of Health and Family Welfare have no such proposal at present.
 - (d) Does not arise.

SHRI P. A SANGMA: I am verv happy that Government is very much aware of the existence of these medicinal plants and herbs in Meghalaya. But in this context I would like to impre's upon the Government that because of the peculiar system jhum cultivation which is also known as the shifting cultivation in area, these medicinal plants in Meghalaya particularly in my district, Garo Hills District, have been damaged to such an extent that these plants are becoming completely extinct by this time. Another thing I would like to say is that though the Minister has said that no research work has been done or these plants. I remember that the Regional Research Centre in Jorhat did conduct some sort of a survey on these and they have found that these medicinal plants are really existing there. In view of the danger of their being destroyed by them cultivation and shifting cultivation. I would like know from the Minister as to how soon the survey will be conducted? What is the report of the team that has visited the place and what are their findings?

SHRI RAVINDRA VARMA: There is a project at the Government Ayurvedic College at Gauhati for carrying out medico-botanical surveys in the forest areas of Assam and the neighbouring States. Under this survey many parts of the State of Meghalaya have been surveyed, and teams have visited these areas and observed about many plants. I do not think it will be your ruling that I should read out the names of the plants

concerned. Therefore, the point is that the Government is aware of the existence of a wide variety of medicinal plants and herbs in this region. Government is concerned about them, studying them, surveying them and protecting them.

Recently, there has also been a decision to set up two regional research centres in that area, that is in the North-eastern zone. One will be located in Assam. This will cover the regions to which the hon. Member referred. The other will be located in Arunachal. These two centres will be conducting a systematic medico-botanical survey.

In answer to the hon. Member's earlier question, I said that no regular survey has been conducted. I did not say that no survey at all has been conducted. It is because the earlier survey as part of the general survey was conducted from elsewhere and was not oriented specifically to the Garo Hills to which the question referred.

Now, the hon. Member has talked of the dangers to these herbs and plants that arise because of the system of jhum cultivation, and he has given valuable information. There is no doubt that the Government must take steps to protect these rare herbs and plants and to ensure their utilisation.

SHRI P. A. SANGMA: May I know whether any amount has been sanctioned in this financial year towards surveying these areas?

SHRI RAVINDRA VARMA: An amount of Rs. 2.6 lakh has been earmarked for this Centre that I referred to which will be located in Assam for the survey of these areas.

SHRI BEDABRATA BARUA: The amount provides shows that there is no research really proposed to be done. The Minister is merely dependent on ayurvedic research. But

it is a medicinal research. I would like to know whether there is a proper resarch on these herbal plants which are very necessary because all the medical findings today are dependent on herbs? In the monsoon season, the entire area will be full of herbs that could be utilised for human welfare.

SHRI RAVINDRA VARMA: The main question was about the survey, and not about medical research. On the question of survey, I answered him that this is what has been done and this is what is proposed to be done. On the general question of research, undoubtedly, that is a major question which has to be tackled in a different manner.

SHRI D. N. TIWARY: Still today in the rural areas a far greater number of people are being treated with Ayurvedic Medicine and allopathy has not made its dent in the rural areas as yet. It is so costly that villagers cannot resort to this sort of medicine. We are also sorry for the apathetic way in which Government is proceeding towards Ayurveda.

MR. SPEAKER: We are on herbs in Meghalya and Garo hills.

SHRI D. N. TIWARY: So, there should be a proper survey wherever herbs are available so that proper medicine can be produced from them and supplied to the villagers at cheap price. What has the Government done in this matter?

MR. SPEAKER: It is a good suggestion.

SHRI RAVIDRA VARMA: As you will see, the main question was about the survey in Meghalaya. But, Sir, the Government is well aware of the potentiality of Ayurveda, and the special significance of Ayurveda in dealing with the problem of ensuring medical services and attent on to our people in far-flung areas. I

think the House Knows that in recent years more emphasis has been placed on Ayurveda to correct the imbalance that existed earlier. As far as the result is concerned, I do not know who will be able to assess the result in such a short time. It is a question of longer duration, but the orientation is very elear and undeniable.

Dhanbad-Sindri Passenger Train

*1080 SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

- (a) whether he is aware of the long standing demand for running Dhanbad-Sindri passenger train in Eastern Railway via Pradhan Khanta for which lines are already there; and
- (b) whether a study was provided in this direction to consider its viability and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). A statement is laid on the table of the House.

Statement

- (a) Yes, Sir.
- (b) The suggestion to introduce a passenger train between Dhanbad and Sindri via Pradhan Khunta has been examined. The section from Pradhan Khunta to Patherdih via Sindri is fit for freight trains only and is primarily intended for movement of coal and raw materials and finished products to and from the fertiliser plant at Sindri. Introduction of passenger trains to Sindri via Pradhan Khunta would involve making the line fit for Passenger carrying trains at an estimated cost of about Rs. 95 lakhs, besides the provision of stations, platforms, and other passenger amenities as well as terminal facilities for servicing and maintenance of passenger rakes. The area through which the railway line from Dhanbad to Sindri via Pradhan Khunta passes is very sparcely populated.

Running of passenger trains, therefore, will only serve the few passengers from/to Sindri and the additional expenditure will not be commercially justified. There are good roads linking Sindri with Dhanbad and roads services are efficient and fast. Passenger trains, if run between Dhanbad and Sindri over the present goods line via Pradhan Khunta, will require a journey time far in excess of the time taken by the road services and therefore are not expected to be popular.

SHRI A. K. ROY: Mr. Speaker, Sir, anybody who has ever travelled on the Dhanbad-Sindri road would shudder to read this statement. However, I am not interested in Supplementary that much as I am interested in having a passenger train. And you know, no Supplementary question can produce a pasesnger train. It can fetch only a good answer, a nice answer in the negative.

Sir, the entire statement is not based on facts. You will be surprised to know that the economic viability has been questioned in the statement. Sindri is the biggest fertilizer factory having a population of 50,000 and Dhanbad is one of the industrial centres having two lakhs of population and the railway line is already there. Stations are already there and the line passes through a locality with 75,000 people and even after that it is the same answer that this area is sparcely populated. May I know from the Railway Minister what is the criterion of coming or jumping to the conclusion that the economic viability would not be there in running the passenger train in that line and that area is sparely populated? What is the criterion in deciding and coming to the conclusion like this?

SHRI SHEO NARAIN: Sir, a detailed study has been made in connection with the provision of services between Dhanbad and Sindri via Pradhan Khunta Station but it has not been found feasible for the following reasons:

Pradhan Khunta Station is on the Grand Chord line between Dhanhad and Asansol at a distance of 10 Kms. from Dhanbad. The line from Pradhan Khunta to Sindri is fit only for freight services and was provided for movement of coal mostly to steel plants and also of raw materials/finished products to and from the Sindri Unit of the Fertiliser Corporation. The line leading from Pradhan Khunta to Sindri also connects Pathardih Yard which is a major coal depot. If the passenger trains are required to run on the Pradhan Khunta-Sindri line, it wil! be necessary to make a railway track fit for carrying passengers. It is a distance of 10 Kms. The line which is there is meant for carrying coal. We have to spend Rs. 1 crore. The bus service is better than the train service.

बक्ष में प्राक्षा घंटा लगता है, जब कि ट्रेन में भ्यादा बक्त लगेगा। इसलिये यह धन-नैयेसरी कुर्य क्यों किया जाये ?

SHRI A. K. ROY: It is a very serious thing and it should not be taken that way. I do not blame you. You are telling what you have been fed. But you have been wrongly fed. That route is not for carrying coal. For carrying coal, they have got another line. The second point is that they have to carry coal to Sindri Plant. Previously, Sindri plant used to be a coal-based fertiliser plant. Now it has been changed to naphta based plant. You need not carry coal to Sindri Plant. That route will be free, The route from Dhanbad to Sindri is not small. That is a round about one and the length of the route is 18 miles and that route runs to the heart of the coal field and it is being used for the transportation of coal. The fact must be known. Due to fire in the colliery area, there are accidents on the route and several time the road is blocked. BCCL is planning even to evacuate Jharia so that the entire coal of that area can be taken up. In view of all these things, I would like to know whether the Minister will again reconsider the viability and have a joint study conducted by the officials and the people's representatives of that area so as to give us the correct position.

SHRI SHEO NARAIN: I have given him the correct position and we cannot do it at this time.

भी राम प्रकाश निपाठी: पैसेंजर ट्रेन्ज के बारे में मंत्री महोदय ने जो उसर दिया है, वह एक विशेष मुखंड के बारे में है । हम देखते हैं कि हर महोने किसी न किसी नई फ़ास्ट ट्रेन का उद्घाटन करने के लिये बटन दबाया जाता है जब कि पैसेंजर ट्रेन्ज के प्रति रेलवे मंत्रालय की बहुत उपेक्षा है । पैसेंजर ट्रेन्ज में स्थान न होने की वजह से लोग छत्त पर बढ़ कर याता करते हैं, भीर इस कारण लोग बहां से गिर कर मरने रहते हैं । मंत्री महोदय रोज मर्वोश्य एक्सपैम या किसी दूसरी एक एक्सपैम का उद्घाटन करते रहते हैं । में यह जानना चाहता हूं कि क्या पैसंन्जर गाड़ियों की तरफ़ से भी ध्यान दिया जायेगा ।

स्त्री शिव गारायण : माननीय मदस्य ने एक जैनेरन क्वेस्वन पूछा है ।

बाध्यक्ष महोदयः यह इस क्वेश्यन मे नहीं उठता

It does not arise.

SHRI KRISHNA CHANDRA HAL-DER: The Minister in his reply has stated that from Dhanbad to Sindri viz. Pradhan Khunta, the route is mainly for carrying coal and other things. But there is a railway line and there are stations. The Railway Ministry has got some social obligation to the nation. It is a very important and backward area also. He has stated that we will have to spend Rs. 95 lakhs for this. But still we want to know, why you are not introducing passenger trains from Dhanbad to Sindri. Both these places are important. Dhanbad is a coal belt area, industrially developed and Sindri is also an industrially developed area. So, for connection of these two industrially developed areas, are you ready to introduce one passenger train from Sindri to Dhanbad?

नी शिक् नारावन : प्रध्यक्ष महोदय , मैंने कुक में यह बता दिया है कि इस में लाघ नहीं है । टेन किसोमीटसं की दिस्टेंस के लिए यह मांच है । हमारे पास भीर हम्पोटेंट सबजेन्द्रस है जिल्ल के लिए हम ने बनाया है . (व्यवधान). कोयला डोने के लए यह है । इम्पाटेंस उस की यह है कि कोयला डोना है धीर कोयला उन फैक्टियों म पहुंचाना है । जहां तक पैसंजर गाड़ियों का सबाल है, रेलवे मंत्रालय उस को इम्नोर नहीं कर रहा है ।

Medical Treatment of Acharya J. B. Kripalani

*1081. PROF. P. G. MAVALANKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government took any steps for ensuring effective, timely and expert medical attention and treatment of Acharya J. B. Kripalani;
- (b) if so, what were they and with what results and expenses; and
 - (c) if not, why not?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir,

(b) and (c). The Government of Gujarat took immediate and effective steps for the proper treatment of Acharya J. B. Kripalani when he took ill at Ahmedabad. He was admitted to the hospital on 27th March, 1979, where the best possible treatment was provided to him. His condition improved considerably at Ahmedabad and he was shifted by a Government plane to the All India Institute of Medical Sciences, New Delhi on 27th April, 1979 where he is undergoing further treatment and is progressing.

MR. SPEAKER: You have not answered one part of the question in regard to the expenses incurred; i.e. Part (b).

SHRI RAVINDRA VARMA: The State Government has incurred an expenditure of Rs. 1576/r

PROF. P. G. MAVALANKAR: I am very happy that our respected Acharya Kripalaniji is progressing satisfactorily. I am sure I am expressing the sentiments of the entire House and perhaps of the whole country also, when I wish him long life and good health for his services to our motherland. I am also happy that the Minister has said in the answer that the Government of Gujarat took immediate and effective steps at Ahmedabad. He was kept in the Government Hospital at Ahmedabad for one month from 27th March to 27th April, I naturally visited, like many others, Acharyaji at Ahmedabad several times and found him progressing and improving. I am glad to say this because there was a point raised by one of our colleagues that Acharyaji should be transferred immediately from Ahmedabad to Delhi on the assumption that at Ahmedabad there was no proper care etc. matter of fact, you will be glad to know that he wanted me to convey to this House his greateful thanks not only for the concern shown by Parliament but for the excellent care he received at Ahmedabad not only medical treatment but the affectionate care of thousands of people and admires of Kripalaniji. At one time he was the Vice-Chancellor of the Guiarat Vidyapeeth, you know that.

How what prompted the Government to shift him from the Ahmedabad Civil Hospital, where he was recouping well, to the All India Medical Institute of Delhi? Was it because certain ailment which he had, perhaps, required attention at Delhi because facilities were lacking in Ahmedabad? What was the reason?

SHRI RAVINDRA VARMA: The Hon. Member is right when he says that the best possible medical attention

was extended to the Acharya when he was under treatment in Ahmedabad. In fact, the very day he took ill on the 26th March, the Chief Minister took immediate action to ensure that the Acharya received all the medical attention that he needed. When it was discovered on the 27th that hospitalisation was necessary to give him proper treatment, since he was suffering at that time from Bronchitis. fever and weakness, he was moved to the Civil Hospital where a team of senior Doctors were in attendance on Both Acharya Kripalani well as his associates were completely satisfied with the devoted attention that was extended to him by this team of senior Doctors, some of whom happened to be Acharyaji's students. Therefore, it is not only a question of professional medical attention, but of the devotion that a student and disciple brings to bear in the case of a man who is the receipient of so much national respect and affection. fore, there was no question of proper medical attention not being given to him, or of proper medical attention not being available in a city like Ahmedabad. But it was considered that since hospitalisation was necessary for a further period, it may be advisable to bring him over to Delhi since he is a resident of Delhi. sion to bring him to Delhi was taken in consultation with him he himself felt that he should come to Delhi. Therefore he was brought to the All India Medical Institute where all the further treatment necessary is being given to him. He is now in fairly good health and is making good progress and he even took a ride in a car a few days ago. He is able to walk a little and is in a much better condition than before.

PROF. P. G. MAVALANKAR: I am grateful to my esteemed friend for giving such a detailed and complete answer. Persons like Acharya Kripalani and Loknayak Jayaprakash Narayan are our national assets and their health is the concern of all of

us and anything happens to themeven a small thing-brings us anxie-The hon. Minister in his reply has said that he is progressing well. Now that Kripalaniji has been brought to Delhi-in fact last week Mr. H. V. Kamath and I had the privilege of meeting him in the hospital here in Delhi and we were with him for some time-may I know whether further medical examinations in the All India Medical Institute of Delhi have indicated any particular ailment which Acharyaji is suffering from or is it just the advance age of 93 or more that is responsible for his general debility and weakness? If so, specific concrete action has been taken in terms of medical assistance medicines and other requirements so that Acharyaji recoups his health and is with us like Jayaprakashji in Bombay, for many years to come?

SHRI VASANT SATHE: And is it connected with the Emergency?

PROF. P. G. MAVALANKAR: I do not know why my friend brings extraneous things in a matter which is non-controversial.

SHRI RAVINDRA VARMA: do not understand why my hon, friend Mr. Mavalankar, should feel so annoyed if any one's conscience speaks for itself. Now, as far as his main question is concerned, the ment is very well aware of the necessity to ensure that full medical attention in terms of services as well as medicines is made available to Acharya Kripalani and therefore there will be nothing lacking as far as the treatment of Acharya Kripalani is concerned. He asked me about what the ailments were. As he himself said primarily it is a matter of ability to recover at a certain stage in life, especially when one is advanced in age. Apart from that, he has also some difficulty as far as the frequency of urination is concerned, This matter is being attended to, and I do not think it is necessary for me to give a detailed history of treatment at this

moment. But I can assure the House that every effort will be made to see that the best possible medical treatment is given to Acharyaji.

USSR Warships in Indian Ocean

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*1082. SHRI CHIMANBHAI H. SHUKLA:

SHRI G. Y KRISHNAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state;

- (a) whether his attention has been drawn to the news item appearing in the 'Indian Express' dated the 14th April, 1979 stating that Russian task force has entered Indian Ocean; and
- (b) if so, the reaction of Government to such a move?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE). (a) Yes, Sir.

(b) We have consistently advocated that the Indian Ocean should be made a zone of peace free from great power naval presence and rivalries. It has been our fear that the increase in the naval presence of one super power leads to the corresponding increase in the naval presence of the other. We feel more than ever that USA and USSR should resume talks with a view to the limitation and eventual elimination of their naval presence in the Inidan Ocean.

श्री खिमन आई एष० गुक्ल : मादरणीय मध्यक्ष जी, कोसिंगिन साहब जब भारत प्रधारं ये तो उन्होंने बहुत बड़ी बड़ी बातें की यी, आइना को गांभी येने से भी बाज नहीं माए थे। इसरी घोर इंडियन घोषान में रिशयन स्टाक फोर्स के माने की खबर है। मैयह जानना चाहता हूं कि ममरीका के साथ बातचीत जब होगी तब होगी, प्रजी ग्राप क्या करने के लिए सोच रहे हूं जिस से कि इंडियन घोषान में महा-गरिकारों की होड़ न बड़े?

भी कारण विद्वारी वश्यपेती : प्रध्यक्ष महोदय, नोविष्य संघ के प्रश्नाय मंत्री जब बारत प्रधारे वे तो हिष्य यहा सहतर के बारे में चर्चा हुई वी । वोविष्य संघ प्रभारीका के साथ इस सम्बन्ध में बातचीत करने के लिये तैयार है। सोवियत संघ ने यह भी हमें सूचित किया है कि जब यूनाइटेड नेशन्स के तत्वाधान में तटवर्ती देशो का सम्मेजन होगा तो सोवियत संघ उस में प्रेक्षक के रूप में भाग लेग। भौर अपनी स्थित स्पष्ट करने के लिए वक्तव्य भी देगा।

WRITTEN ANSWERS TO QUESTIONS

Employment Exchange in South for Seamen

*1074. SHR1 P. THIAGARAJAN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) total number of Seamen from Madras, Kerala, Karnataka and Andhra Pradesh; and
- (b) whether Government have considered the feasibility of opening Employment Exchanges for recruiting Seamen at important places in the South like Tuticorin, Madras etc.?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) 5635 from Tamil Nadu, Kerala, Karnataka and Andhra Pradesh.

(b) A proposal to open Seamen's Employment Office in Madras was considered and dropped as not feasible on administrative and economic grounds.

Loss to Indians in Uganda

*1077. SHRI M. V. CHANDRA-SHEKHARA MURTHY:

SHRI ANANT DAVE:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

 (a) whether the people of Indian origin in Uganda are safe or they fled outside the country during the disturbances there;

- (b) if so, whether all such persons who had left Uganda have desired to come back to Uganda;
- (c) if so, whether the new Government of Uganda has been urged by the Indian Government to allow them;
- (d) whether many Indians lost their property which was damaged due to internal disturbances there;
- (e) whether the Union Government has taken up this issue with the new Uganda Government; and
- (f) whether India has recognised the new Government of Uganda?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE): (a) to (c). Before the out-break of the recent disturbances in Uganda, there were about 400 Indian citizens including their family members residing there. As the security situation deteriorated, many of them left Uganda on their own. Between the 30th March and 2nd April 1979. about 250 of them were evacuated to Kenya under arrangements made by our High Commission in Kampala; of these 47 were repatriated to India at their own request by our High Commission in Nairobi. Most of those who were evacuated from Uganda under arrangements made by our High Commission in Kampala are understood to be keen to return to Uganda. Government do not anticipate any difficulties in regard to their return to Uganda when the situation there normalises.

The number of Indian citizens in Uganda at present is about 100 including members of our High Commission in Kampala and their families. According to latest information from our High Commissioner in Kampala all these Indian citiens in Uganda are safe; only one Indian citizen Shri Pal Singh is reported to have died on April 18th.

- (d) & (e). In the immediate aftermath of the overthrow of the Idi Amin regime, there was a situation of confusion and disorder in which there was widespread property looting in some parts of Uganda including Kampala. It is likely that property left behind by Indian citizens who left Uganda temporarily may have suffered loss/damage. Estimates of the damage/loss may be possible only after those concerned return to Uganda. The appropriate course of action will then have to be considered.
- (f) The Government has not yet accorded formal recognition to the new Government of Uganda; however, our High Commissioner in Kampala has maintained contact with the new authorities in Kampala from the very beginning.

Tuberculosis Control Programme for State Sector

*1078. DR. P. V. PERIASAMY: Will the Minister of HEALTH AND FA-MILY WELFARE be pleased to state:

- (a) whether there is any proposal to pass on most of the Tuberculosis Control Programmes to the State Sector;
- (b) if so, the reasons for the same; and
- (c) the number of T. B. Clinics and beds in hospitals that are available at present in the country for T. B. patients?

THE MINISTER OF PARLIAMENT-ARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). The NDC have decided that the Centrally Sponsored Schemes will be transferred to the States on 50:50 basis. This decision also applies to the National T. B. Control Programms.

(c) A statement showing the number of T. B. Clinics and TB beds functioning in the States/UTs. is laid on the Table of the Sabha.

Statement

Number of T. B. Clinics and T. B. Beds in the various States/U.T.

in in	e various	States U.1.	
SI. States/U No.	.Ts	T.B. Clinics	T.B. Beds
1. Andhra Pra	desh .	46	2,927
2. Assam .		18	799
3. Bihar		38	1,714
4. Gujarat		32	2,886
Haryana		11	252
6 Himachal I	Pradesh	19	679
7. Jammu &	Kashmir	13	695
8. Karnataka		25	2,858
9. Kerala		21	2,161
10. Madhya Pr	adesh.	36	1,710
11. Maharashtr	2 .	46	7,034
12. Manipu		3	100
13. Meghalaya	· •	1	303
14. Nagaland		3	100
15. Orissa		13	730
16. Punjab		12	1,027
17. Rajasthan		28	1,615
18. Sikkim		4	62
19. Tamil Nad	u,	55	3,558
20. Tripura		1	50
21. Uttar Prad	esh .	78	3,212
22. West Benga	ս .	107	5,786
23. A. & N. Is	land«	1	62
24. Arunachal l	Pradesh	3	182
25. Chandigarh	٠.	1	10
26. Delhi		11	1,539
27. Goa. Dama	ın & Diu	1	251
28. Mizoram	•	1	30
29. Pondicherr	у.		-169
Total		621	42,501
-			***************************************

Sethusamudram Project in Tamil Nadu

*1083. SHRI K. T. KOSALRAM: the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) the steps being taken to examine the proposal of Sethusamudram Project in Tamil Nadu about the scrutiny of which the Hon'ble Minister of Shipping and Transport announced in a public meeting in Tuticorin on 1st March, 1979; and
- (b) the time by which this scheme is likely to be completed?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). I visited Tuticorin on 1-4-79 (not on 1-3-1979 as stated in the Question). There was an occasion to discuss about the Sethusamudram Project with the Chief Minister of Tamil Nadu State, and it was indicated to me that the Tamil Nadu Government would be sending a report to our Ministry regarding this project, which has not been received.

Sinking of Indian Cargo Ship Indian Tribune'

*1084. DR. VASANT KUMAR PANDIT:

> STRI MUKHTIAR SINGH MALIK:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether an Indian cargo ship 'INDIAN TRIBUNE' has sunk at the Ballard Pier extension in Bombay;
- (b) the estimated loss of life and property:
- (c) whether Government has investigated the causes of the accident and the collision of the Indian cargo ship with the foreign vessel the 'Bunder Express'; and
- (d) if so, the findings thereof and the action taken thereon?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) No, Sir. Consequent upon collision with the Swedish vessel 'BANDAR ABBAS EXPRESS' on 16-4-1979, the Indian Ship' INDIAN TRIBUNE' suffered extensive damage, but remained affloat.

- (b) The estimated loss is as follows:

 - 2. 'BANDAR ABBAS' EXPRESS' : Rs. 4,00,000/-
 - 3. Cargo Barage 'PUNA' : Rs 1,90,000/-

Two members of the barge 'PUNA' were injured and hospitalised. No person died or is reported missing.

(c) and (d). A Preliminary Inquiry into this shipping casualty is being con ducted by the Deputy Conservator, Bombay Port Trust and the causes will be known only on receipt of the Preliminary Inquiry Report.

Shortage of Polio Vaccine Apprehended

*1085. SHRI AMAR ROY PRA-DHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state.

- (a) whether it is a fact that Drug Industry Circles apprehend a shortage of polio vaccine in the near future; and
 - (b) if so, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) No, Sir.

(b) Does not arise.

Allotment of Wagons to West Bengal

*108% SHRI BALASAHEB VIKHE PATIL:

DR BIJOY MONDAL:

Will the Minister of RAILWAYS be pleased to state:

(a) whether his attention has been drawn to the news item captioned "Allotment of Wagons; Probe de-

manded" published in the 'Business Standard' of 9th April, 1979 regarding inadequate supply of railway wagons for movement of essential supply to West Bengal;

- (b) if so, whether and how far allegation made about "whimsical allocation" of Railway wagons by the West Bengal of essential supply to West Bengal;
- (c) what action has been taken to improve the Railway wagons supply position for West Bengal?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a). Yes, Sir.

(b) and (c). Every effort is being made to supply adequate number of wagons for movement of essential commodities to West Bengal.

बांगलादेश द्वारा भारतीय रेल वंगनों को रोके जाने की कथित घटना

1087. श्री दयाराम शाक्य : श्री हक्म चन्द कछवाय :

क्या रेल मजी यह बनाने नी कृपा करेंगे कि

- (क) क्या 6 अप्रैल, 1479 के दैनिक 'जागरण' में प्रकाशित यह समाचार सच है कि बांगलादेश ने भारत के 3,000 रेल बैंगन रोक लिय हैं; भीर
- (ख) यदि हां, तो उस के क्या कारण हैं भौर इस संबंध में सरकार ने क्या कार्यवाही की है?

रेल मंत्री (प्रो० मधूदंडवते): (क) जी नहीं। (का) प्रथम नही उठता ।

Cargo Handling Operation in Calcutta Port

*1088. SHRI CHITTA BASU: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether it is a fact that the cargo handling operations in the Calcutta Port are now at 60 per cent lower than the 1972 level;
- (b) whether the traffic in Calcutta port has sharply declined;
- (c) if so, the reasons for such state of affairs; and
- (d) the steps taken by Government to improve the situation?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). The traffic handled at Calcutta-Haldia Port was 6.68 million tonnes in 1972-73 while it was 7.98 million tonnes in 1978-79. The traffic therefore, has not declined.

(c) and (d). Do not arise.

Exempting Vehicles used by the Handicapped Persons from the Payment of Road Tax

*1089. SHRI SARAT KAR: SHRI CHITTUBHAI GAMIT:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether there is any proposal under the consideration of Government to exempt vehicles used by the handicapped persons from the payment of road tax;
- (b) whether any request from the Social Welfare Department has also been received in his Ministry; and
- (c) whether Government have persuaded the State Governments also in this regard?

THE MINISTER OF STATE CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Levy of road tax and granting of exemptions to certain categories of vehicles from the tax is a matter within the competence of the State Governments. The State Governments were advised in August, 1975, to consider the suggestion of amending their Motor Vehicles Taxation Acts to grant exemption of tax for carriages owned and driven by physically handicapped persons. Most of the State Governments/Union Territory Administrations have already granted the exemption.

(b) and (c). The Department of Social Welfare in Desember, 1978, had forwarded a representation of the Fellowship of the Physically Handi-1982 LS—2

capped, Bombay, requesting to extend the exemption to vehicles used by disabled persons, who have to carry additional persons on their vehicels due to the seriousness of the incapacity of the disabled persons. The State Governments/Union Territory Administrations have been addressed with the request to consider the request of the Fellowship of the Physically handicapped.

Use of Antibacterial Scap

- *1090. SHRI R. K. MHALGI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether Government are aware of the recent report of the Swedish doctors that constant use of antibacterial soap for washing hands has been proved harmful in case of pregnant nurse working in hospitals; and
- (b) if so, what steps Government proposed to take for substitution of such soaps in hospitals?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a). Yes, Sir. Government have seen a press report in the Indian Express, Delhi of the 19th January, 1979 to this effect.

(b) No such cases have come to light in India and as such no steps to ban the anti-bacterial soap have been taken

Sino-Indian Relations

- *1091, PROF. SAMAR GUHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether Ching is permitting Indians to visit that country;
 - (b) if so, facts thereabout; .
- (c) whether China is now purchasing Indian goods;
- (d) whether China is willing to supply oil to India;
 - (e) if so, facts thereabout; and

(f) the reaction of Government towards these friendly gestures by China?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE): (a) and (b). Yes, Sir. Representatives of our trading community, public sector undertakings, experts who participated in study tours orgainsed by international organisations, certain Indian journalists and an officially-sponsored dance ensemble are among those who have visited China in the last two years.

- (c) Yes, Sir.
- (d) and (e). No offer has been received from China for the supply of oil.
- (f) The resumption both of visits and trade has been on the basis of mutual benefit and is part of the process of normalising bilateral exchanges with China initiated since the restoration of our relationship at the ambassadorial level in 1976.

Special Incentives to the Central Government Employees to promote Family Planning

*1092 SHRI K. PRADHANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there is any proposal under the consideration of Government to give special incentives to the Central Government employees in order to promote family planning measures; and
- (b) if so, what are the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (b). Yes, Sir. proposoal is under consideration.

Meeting Expenses of Medical Treatment of Shri Jayaprakash Narayses

10365 SHRI C. K. CHANDRAP-PAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government has met all the expenses for medicine, treatment etc. for Shri Jayaprakash Narayan recently while he was ill and treated at Patna and then in Bombay; and
- (b) if so, what were the arrangements made for his treatment and the expenses involved?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). Lok Nayak Jayaprakash Narayan who suddenly took seriously ill in Patna was provided full and expert medical facilities by the Bihar Government Later, on the advice of experts, he was shifted by a special plane provided by the Government of India to Bombay for treatment in a private hospital. He was given the best possible treatment at the hospital where he recovered. He has been later discharged. Details of expenses have not been worked out.

साम द्राधिनियम में से बाक उद्योग को निकास देना

10366. श्री धर्म सिंह माई पटेल : स्या संसदीक कार्य तथा बाम मजी यह बताने की कृपा करेंने कि :

- (क) क्या सीराष्ट्र-गुजरात में जूनागढ़ विका के आदित्याना गांव से खान प्रधिनियम से चाक सबु उद्योग को विकास देने के लिय कोई अभ्या-वेंदन 23 मार्च, 1979 को खान सुरक्षा महा-निदेशक, अनवाद को जेजा गया या और क्या विकास आयुक्त, सबु उद्योग, नई दिल्ली नै श्री खान अधिनियम से बाक सबु उद्योग की निकाल देने के लियें 29/30 नदम्बर, 1973 को खान सुरक्षा मह्मानिदेशक, को विकारित की. वी;
- (ख) यदि हां, तो प्राप्यावेदन व्यक्टि शिकादिक दोनों का व्यीरा क्या है ;
- (गं) उपरोक्त कंड. और सिम्बरिक से ममुस्कर प्रव तक काम प्रक्रित्वम - में से पास समु क्रमेल के निकास अंत्रमें के स्था- कारण हैं; और

(प) प्रव चाक लच्च उद्योग खान प्रधि-नियम में से कब तक निकाला जायेगा?

ससवीय कार्य तथा धन मंत्री (बी रवीन्द्र वर्मा) : (क) जी, हां ।

- (ख) खान सुरक्षा महानिदेशक, धनबाद से अनुरोध किया गया था कि वह चाक खानों को खान अधिनियम की परिधि से निकाल दें, क्योंकि इनकी छोटे पैमान पर व्यवस्था की जाती है और ये ओपन कास्ट खानें हैं। विकास आयुक्त (सचु उद्योग), नई दिल्ली नें भी इस अनुरोध की मिफारिश की थी।
- (ग) ध्रौर (घ). खान (मशोधन) विधेयक, 1972 में यह प्रस्ताव किया गया था कि खनिजो की मुची में "चाक" भोड़ने के लिए खान आंधनियम , 1952 की धारा 3 (1) (ख) में संशोधन किया जाए । यह विधेयक पांचवी लोक मभा में 22 मई, 1972 को पेंग्न किया गया था । लोक भभा के भग होन से विधयक रह हो गया । ऐसे उपवन्धों को शामिल करने के अपन पर उक्त ध्रिधिनयम में संशोधन करने स्वाधी नए प्रस्ताव बनान समय विचार किया जाएगा ।

रायसीना नगर श्रीर श्रीगंगानगर के बीच डिफेंस रोड

10367. श्री बेगाराभ चीहान : स्या नौवहन ग्रीर परिवहन मन्नी यह बताने की कृपा करेंगे कि

- (क) क्या रायसीना नगर और श्रीगगानगर के बीच तहसील पदमपुर रोड (डिफेस रोड) पर परिव हन बसे चलती रही हैं ,
- (ख) क्या पदमपुर शहर में 2 किलोमीटर सड़क का हिस्सा खराब है,
- (ग) क्या वर्षा के दौरान पदमपुर में ध्वाराव सड़क पर 4 फुट गहरा पानी इकटठा हो जाता है.
- (घ) क्या डिफेस रोड होने के कारण यह सड़क पदमपुर नगरपालिका की नही है धौर यदि यह डिफेंम रोड है तौ इस सड़क को ठीक किये जाने के क्या कारण हैं, धौर
- (ङ) क्या वर्षा के दौरान इस सडक पर परि-वहन वाहन नहीं चल सकते हैं जबकि यह विक्रेंस रोड है और यदि हां, तो इस सड़क के दो किलोमीटर हिस्से की मरम्मत न किये जाने के क्या कारण हैं और इन की कब तक मरम्मत कर दी जायेगी ?

मींबहुन और परिवहन मंत्रालंब में प्रचारी राज्य मंत्री (वर्ष कांव राज): (क) से (इ). प्रश्नसत सङ्क एक राज्य सङ्क है चीर इसकी हालत संतीय- जनक नहीं बताई गयी है। राज्य सरकार ने ध्रधी तक इस सम्पूर्ण सङ्ग्रक को सीमा सङ्ग्रक संगठन को सुपूर्व नहीं किया है ताकि सीमा सङ्ग्रक संगठन ध्रपमें कार्यक्रम के एक भाग के रूप में इसे विकसित कर सके। राज्य सरकार से प्राप्त सूचना के ध्रमुसार बसें पदमपुर सड़क पर श्री गगा नगर धौर रायसीना नगर के बीच चलाई जा रही है।

Railway line for Cement Plant

10368. SHRI A. R. BADRI-NARAYAN:

SHRI M. V. CHANDRA
SHEKHARA MURTHY:
SHRI NIHAR LASKAR:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether Planning Commission has agreed to provide an additional sum of Rs. 100 crores during the current year for laying new railway lines to facilitate the setting up of cement plants in the country;
- (b) if so, whether any final decision has been taken;
- (c) if so, what are the new lines to be set up; and
- (d) how many new railway lines are t₀ be set up in the State of Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No. An amount of Rs. 42 crores only has been provided for construction of new lines in the current year which includes amount for laying lines in some areas of Cement Plants also. However, Railways have asked for an additional amount of Rs. 30 crores from the Planning Commission for construction of various additional line capacity works, new lines and additional rolling stock, for meeting the requirements of cement traffic.

- (b) No.
- (c) One new line Manikgarh-Chandur (26 Kms.) has been taken up for construction during the current year to serve cement Plants. Another line

3

Wani-Chanaka (75 Kms.) is being progressed faster.

(d) No new railway line being constructed in Karnataka State for cement factories exclusively. However, a new MG line from Hassan to Mangalore (189 Kms) in Karnataka is in final stage of completion.

In addition, conversion of the following MG lines into BG is also in progress in Karnataka:—

- (i) Guntakul-Bangalore (Partly 268 Kms. in Andhra Pradesh).
- (ii) M. 132re-Bangalore (New 132 Kms. work in 1979-80).

Anomaly in payment of allowances to IFS-A and IFS-B grades

10369. SHRI K. RAMAMURTHY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the need for giving special allowance to an IFS-A Grade officer placed in Delhi and the reasons for not giving such an allowance to IFS-B Grade official working along with IFS-A official in one and the same room in Delhi.
- (b) whether it is not a fact that IFS-A and IFS-B official working in Indian Missions abroad get the same emoluments; and
- (c) the reasons for following the policy of "Apartheid" inside the Ministry of External Affairs so far as IFS-A and IFS-B officials are concerned?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) to (c). The only special allowance admissible to an IFS 'A' officer on posting in Delhi that is not available to an officer of Branch 'B' of the IFS is the special pay. In IFS 'A' officer is entitled to the special pay on the same basis as admissible to an IAS officer who comes to the Central Government on an assignment.

IFS B' officers stand on a similar footing to those of the Central Secretariat service who are not entitled to the special pay while holding post of Under Secretary at headquarters. It may, however, be mentioned that in Missions abroad officers of both branches of the IFS holding equivalent posts are entitled equally to the same allowances attached to the posts held.

Delay in construction of Subarnarekha bridge in Orissa

10370. SHRI PABITRA MOHAN PRADHAN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state whether Government desires to institute an enquiry to find out the reason for delay in construction of Subarnarekha Bridge in Orissa and fix up responsibility for it?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): The bridge in question falls on State Road and the State Government are therefore primarily concerned with its construction. According to the information received from them, there is no proposal to institute such an enquiry.

टेकतार हाल्ट स्टेशन

10371. श्री सुरेन्द्र सा सुमन: क्या रेल मंत्री यह बताने की कृपा करेगे कि

- (क) क्या यह एक मूस नियम है कि हास्ट स्टेंबन प्रयवा फ्रींग स्टेशन की स्थापना केवल बड़े नगर अवना मच्छी में की जा सकती है;
- (ख) यदि हां, तो ऐसे स्थान पर फूलैंग स्टेशन बनाने का क्या धौषित्य है जहां पर कोई मण्डी नहीं है; और
- (ग) यदि नहीं, तो पूर्वोत्तर रेजने में समस्तीपुर दिवीजन में टेकतार के 12 वर्ष पुराने हाल्ट स्टेशन को फुलैंग स्टेशन में न बदलने के क्या कारण हैं जबकि यह अभ्य सभी अपेकायें पृरी करता है ?

रेल मंत्रालय में राज्य मंत्री (श्री सिक नारायण):
(क) झीर (ख). किसी स्थान पर हाल्ट या मलैग स्टेमन रामी खोला खाता है जब मह्म पर्याप्त याजी यातायात झाता हो तथा मस्तव्य विसीय क्य से झौबिरयपूर्ण हो। यदि किसी क्षेत्र में क्रम प्रकार के परिवहन साधन पर्याप्त क्य से उपलब्ध नहीं होते तो

ऐसे स्थान पर याजी सुविधा के आधार पर स्टेशन खोला है जा सकता है, जर्के ही इसमें बोड़ी बहुत हानि ही है क्यों न हो। इसके अतिरिक्त प्रका। हास्ट स्टेशन का खोलना परिचालनिक तथा इंजिनियरिंग दृष्टि से जी बौचित्वपूर्ण होना चाहिए।

(ग) हास्ट स्टेशन का ग्रेड बढ़ाकर इसे प्लैंग स्टेशन बनाया जा सकता है बसतें कि ग्रड बढ़ाने का काम वित्तीय दृष्टि से ग्रींकित्यपूर्ण हो जिसका निर्णय ग्रेड बढ़ाने के बाद प्रत्याशित प्रतिरिक्त प्रामदनी ग्रीर इसमें लगने वाले ग्रतिरिक्त खर्च के ग्राधार पर किया जाता है। टेकटर हास्ट स्टेशन को प्लैंग स्टेशन में बदलने के प्रस्ताव पर विचार किया गया था लेकिन इसे विजीय दृष्टि से ग्रींकित्यपूर्ण नहीं पाया गया।

Compensation paid to Seamen during their lay-off Period

10372. SHRI DILIP CHAKRA-VARTY: Will the Minister of SHIP-PING AND TRANSPORT be pleased to state.

- (a) is it a fact that from about the end of 1976 the seamen are being granted some compensation during their lay-off;
- (b) if so, from where this fund comes;
 - (c) the mode of distribution;
- (d) is it a fact that Government has no say in it; and
- (e) What is the possibility of this fund being discontinued?

THE MINISTER OF STATE IN CHARGE OF MINISTRY OF SHIP-FING AND TRANSPORT (SHRI-CHAND RAM): (a) From 1-1-1975 exgratia financial assistance to needy seamen during their period of involuntary unemployment is being given.

(b) Upto 31-3-1978, the Scheme was financed from income on contributions received from foreign Shipowners employing Indian crew under ISF/ITF understanding of November, 1973. From 1-4-1978 onwards it is being financed by contributions from Shipowners employing Indian seamen under bilateral NMB Agreement.

- (c) Under the Scheme, every Foreign Going registered Indian Seaman after a period reckoned on the basis of ten days for every completed month of voyage on Articles or Prorata is eligible for ex-gratia assistance at Rs. 10 per day till he gets a job on next ship, subject to a maximum of ninety days. The amount is paid periodically by cheques to eligible seamen.
- (d) No Sir. All members of the Committee of Management are nominated by the Central Government.
- (e) The continuance of the scheme is subject to the shipowners continuing to contribute regularly. As long as this is assured, the scheme will be continued.

Koraput-Rayagada Line

10373. SHRI GIRIDHAR GOMAN-GO: Will the Minister of RAILWAYS be pleased to state:

- (a) the measures taken by his Ministry for early completion of the survey of Koraput-Parvatipur and Koraput-Rayagada Railway lines;
- (b) when the final survey report will be available to finalise the investment decision by his Ministry for construction of lines; and
- (c) funds provided since the sanction of the lines for survey and the progress made?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) The Preliminary Engineering-cum-Traffic survey for the new line from Koraput to Salur/Parvatipuram with an alternative from Koraput-Rayagada has been entrusted to M/s. Rail India Technical and Economic Services Ltd. who are getting the assistance of Survey of India for aerial surveys, and preparation of large scale maps by photogrammetry to expedite early completion of the survey.

- (b) The survey report is expected by May, 1980.
- (c) An amount of Rs. 5 lakhs has been provided in 1978-79 through revised budget and balance Rs 7.5 lacs has been provided in 1979-80 budget for the survey. Topographical maps have been prepared, paper alignment studies carried out and corridors for survey selected. The survey of India have completed additional aerial photography necessary and are working on photogrammetry for preparation of large scale maps. Traffic survey has also been taken in hand. Field topographical survey of selected alignments and geological and geotechnical studies will be undertaken in November-December, 1979 before preparation of estimates and reports.

Pilferages and Wagon breaking cases

10374. SHRI VIJAY KUMAR N. PATIL: Will the Minister of RAIL-WAYS be pleased to state:

- (a) whether a large number of pilferages and wagon breaking cases has been reported on the Central Railways and other Zones of the Railways during 1977-78 to 1978-79:
- (b) if so furnish zone-wise/Statewise details of the pilferages reported by Broad Indicators;
- (c) if so, whether any special steps have been taken by the Railway authorities to stop this anti-social activities in the areas where the problem is very acute;
- (d) whether the Railway has approached the State Government for the co-operation in this regard and details thereof; and
 - (e) the cooperation extended?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). There has been no increase in the number of pilferages and wagon breaking cases on the Central Railway and other Zones of the Railways

except Southern Railway during 1978-79 when compared with 1977-78 as would be evident from the Table given below relating to compensation paid due to thefts and pilferages during April—September, 1978 via-a-vis April—September 1977;

Railway		Period	Amount of Compensation paid due to thefts and pilferages (In lakhs)
Central		1977-78	39, 99
		1978-79	36.45
Eastern		1977-78	143.20
		1978-79	110.00
Northern		1977-78	73' 15
		19 7 8-79	56.25
North Eastern		1977-78	15.72
		1978-79	14.48
Northeast Frontier		1977-78	67.74
		1978-79	27.74
Southern		1977-78	17.87
		1978-79	23. 12
South Central		1977-78	24.15
		1978-79	20. 20
South Eastern		1977-78	89.51
		1978-79	70.79
Western		1977-78	54.76
		1978-79	47:37
Tons			
TOTAL .	•	1977-78	526.36
		1978- 7 9	407.66

⁽c) The following measures have been taken:—

Trains carrying valuable commodities are escorted by Railway Protection Force in vulnerable sections.

2. Yards vulnerable for high incidence of thefts are patrolled by Railway Protection Force, Dog Squards also.

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- Important and vulnerable yards are patrolled round the clock and guarded by armed Railway Protection Force.
- 4. Staff of Crime Intelligence Branches of the Zonal Railways and the Central Crime Bureau of Railway Boards are deployed to collect Crime Intelligence with a view to tracking down criminals, receivers of stolen property and also to organise raids.
- 5. Close coordination between Railway Protection Force and Government Railway Police is maintained.
- (d) and (e) Yes. Full cooperation is extended in combating incidents of crime on Railways.

Container Vessels

10375. SHRI S. R. DAMANI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether it is a fact that Indian Shipping lines do not have any container vessels:
- (b) if so, the steps being taken to acquire such vessels; and
- (c) whether Government proposes to have a tie-up with foreign shipping lines in this regard to boost exports of the country; if so, the progress made in the matter so far?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (c). The requisite information is being collected from various Indian Shipping Companies and will be laid on the Table of the House in due course,

Siddle System as cure for Rabies

10376, SHRI R, KOLANTHALVELU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Allopathy has no effective cure for the dangerous disease of rabies;
- (b) whether the Siddha system of medicine in Tamil Nadu has been found to be effective in such cases;
- (c) whether Government are aware that there are at least four persons in Madras competent in Siddha medicine to provide cures for rabies; and
- (d) if so, the encouragement given by the Centre to such practitioners for their life saving mission?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) There is no cure for Rabies in Aliopathy once symptoms of the disease develop. The disease can be prevented if a full course of anti-rabies vaccine is given immediately after the person has been bitten by a rabid animal.

- (b) and (c). Government of India have no such information.
 - (d) Does not arise.

Shortage of Medicines in C.G.H.S. Dispensary, Hari Nagar

10377. SHRI DURGA CHAND: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that various urgently required medicines are not available in Hari Nagar C.G.H.S. Dispensary for a long time; and
- (b) if so, the reasons for this non-availability and by what date these would be made available?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) No. Sir.

(b) Does not arise.

All India Cabin Traffic and Shunting Staff

10378. SHRI SAUGATA ROY: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the All India Cabin Traffic and Shunting Staff Association had submitted a memorandum to him in August 1978 listing their 34 point charter of demands;
- (b) if so, Government's reaction to the same:
- (c) whether some staff in Eastern Railways have been victimised recently while agitating for these demands; and
- (d) if so, Government's present attitude towards them?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN); (a) Yes.

- (b) In accordance with the Government's policy, the Staff representations received from any source are given due consideration and such action as is considered necessary is taken. The demands of all categories of staff are considered and solved through various tiers of collective bargaining machinery—Permanent Negotiating Machinery and the Joint Consultative Machinery and even in informal discussions with unrecognised unions.
- (c) and (d). While there was no victimisation, suitable action had to be taken against the delinquent staff in the administrative interest to ensure early return of normalcy in train operations.

Rakes of Coal

10379 SHRI SHAMBHU NATH CHATURVEDI: Will the Minister of RAIL-WAYS be pleased to state:

- (a) the number of rakes of coal moved into Agra and Faizabad during the years 1976, 1977 1978, 1979 separately for each year;
- (b) if there has been a short-fall in the years 1978 and 1979 how is it accounted for; and
- (c) whether it was due to shortage of supply of coal or of wagons?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). The information is being collected and will be placed on the table of the House.

समदकी-पालनपुर गाड़ी का श्रलाया जाना

10380. भी मोतीभाई द्वार० चौधरी : नया ृ रेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) समदड़ी (भिलडी) ग्रीर पालनपुर के बीच चलने बाली गाड़ी को कब से बन्द किया हुगा है, इसके क्या कारण है ग्रीर इगे पुन: कब्हू चलाया जायेगा:
- (ख) क्या सरकार इस बात को ध्यान में रखते हुए कि इन दोनों स्टेशनों के बीच बहुत कम गाड़िया चलती हैं, यह सुनिश्चित करेगी कि भविष्य में इस गाड़ी को बन्द न किया आये; भीर
- (ग) पालनपुर और उड़ीसा के बीच चलने वाली गाड़ी को राषवपुर तक बढ़ाये आने की मांग कब से की जा रही है और यह गाड़ी राषवपुर तक कब तक बढ़ा दी जार्येंगी?

रेल मंद्रालय में राज्य मंत्री (बी जिल्ल नारायण): (क) धौर (ख). 239/240 पालनपुर-भीलड़ी-समबड़ी सवारी गाड़ी को कोयले के कमी के कारण 5-1-79 से रह कर दिया गया था। जब कभी रेल इंजन के कोयले की स्थिति में निरन्तर रूप से सुधार श्रीगा, तब इस गाड़ी को फिर से बसाने के बारे में विचार किया वायेंगा।

(ग) 63-64 पालनपुर डीचा निशी-मुखी गाड़ी की राजनपुर तक बढ़ाने के लिए 1978 में भनुरोक्ष प्राप्त हुए थे। यह यातायात की वृष्टि के व्यावहारिक नहीं पाया गया है, क्योंकि नीजूबा वाहियां यातायात के वर्तमान जरूरत को पूरा करने के लिए कमी-वेशी पर्याप्त है।

Trains allowing Journey on Season Tickets from Mathura to New Delki

10381 DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of RAILWAYS be pleased to state:

- (a) the names of all such express trains on which the season ticket holders are allowed to travel from Mathura Junction to New Delhi and back with effect from 1st May, 1979;
- (b) whether such season ticket holders are allowed to travel by Paschim/Deluxe Express and Qutub Express trains between Mathura Junction and New Delhi Nizamuddin Railway Stations;
- (c) if not, why relaxation on these trains is not being given to such commuters although these are the only two suitable trains available from Mathura New Delhi or Nizamuddin in the morning and in the evening for such commuters; and
- (d) whether there is a proposal for starting a shuttle express train between Mathura Junction and New Delhi w.e.f. 1st May, 1979 for such commuters?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (c). Season Ticket holders are allowed to travel by the following Mail/Express trains from Mathura Junction to New Delhi/Nizamuddin and back:—

- 1. 5Dn/6Up Punjab Mails.
- 2. 21Dn/22Up Dakshin Expresses.
- 17Up/18Dn Madras Jammu-Tawi Janata Expresses.
- 19Dn/20Up Dehradun Expresses.

- 23 Dn/24 Up Bombay-Ferozepore Janata Expresses.
- 6. 7Dn/78Up Utkal Expresses.
- 7. 77 Dn/78 Up Utkal Expresses.
- 8. 137Dn/138/Up Chhatisgarh Expresses.
- 57Dn/58Up Dadar Amritsar Expresses.

Season ticket holders are also allowed to travel in the following Express trains:—

- 1. 7Dn/80Up Taj Expresses.
- 13Dn/132Pp Jayanti Janata Expresses.
- 3. 143Dn/144Up Kalinga Expresses.

subject to availability of vacant seats with reservations. Since the commuters can avail of these trains, relaxation is not feasible in the interests of long distance passengers.

- (b) No.
- (d) No shuttle has been introduced between Mathura and New Delhi with effect from 1st May, 1979.

Restoration of Miraj-Sangli Rail Link

10382. SHRI ANNASAHEB GOT-KHINDE: Will the Minister of RAIL-WAYS be pleased to state:

- (a) the latest position in the matter of (i) the restoration of the old rail link between Miraj and Sangli old Railway Station, South-Central Railway, and (ii) bringing old Madhavnagar Station, on Miraj-Pune broad gauge line, South Central Railway; and
- (b) the probable time by which the final decision is likely to be taken is this?

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THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) While the Railway had made proposals for bringing old Madhavnagar on the Miraj-Pune line and also linking Miraj and old Sangli, the Sangli Miraj Regional Planning Board, Sangli, had initially forwarded alternate proposals. After some correspondence, the Sangli Miraj Regional Planning Board have now agreed with the Railway's original proposals.

(b) The Railway's proposals have been examined and the work will be taken in hand soon.

Vehicles displaying Number Plates with Hindi Letters and Numerals

10383. SHRI EDUARDO FALEIRO: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether attention of Government has been drawn to the fact that several motor vechicles in Delhi display number plates with Hindi letters and numerals only;
- (b) whether New Delhi being the capital of the country there are large number of its residents including some police personnel who can not read these number plates;
- (c) whether there are further difficulties when these vehicles travel in non-Hindi speaking State; and
- (d) if so, what steps will Government take in this matter?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND DAM): (a) No complaints in this regard have been received in the Ministry except the communication from Tamil Nadu Government refered to at (c) below.

(b) No much complaint has been received. However, it is true that some residents of Delhi would not be able to read number plates in Hindi.

- (c) Recently the Tamil Nadu Government had expressed its apprehension that the vehicles displaying the registration numbers in Hindi would be difficult to be detected in non-Hindi speaking States, when such vehicles are involved in accident offences etc. as it would be difficult to decipher the registration marks in Hindi.
- (d) The vehicles under the present provision of the Motor Vehicles Act, 1939 are required to display the registration number in English letters only. The Motor Vehicles Act 1939 was amended in 1978 to provide for allotment of group of letters by the Central Government to the States, for being assigned on the motor vehicles registered in the State. For this purpose, the Central Government is to issue a notification. The views of the State Government of Tamil Nadu and others will be kept in view while finalising the said notification. question as to whether it can be provided in the notification that the number following the group of letters should be only in the International Numerals or the form of Indian Motor Vehicles Act would need to be amended for the purpose, will also be considered.

Petition from United Mineral Workers' Union, Chiriburu Branch, Singhbhum

10384. SHRI M. N. GOVINDAN NAIR: Will the Minister of PARLIA-MENTARY AFFAIRS AND LABOUR be pleased to state:

- (a) whether the United Mineral Workers' Union, Chiriburu Branch, District Singhbhum has been sending communication petitions regularly from March 1977;
- (b) if so, the number of communications received; and
- (c) the reasons for the delay in investigation and action against the culprits?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA); (a) Yes, Sir.

- (b) This Ministry has received over twenty letters.
- (c) Action has been taken on some of the communications and it is being taken on others according to the nature of the requests made therein.

Coach Repair Factory

10385. SHRI A. MURUGESAN: Will the Minister of RAILWAYS be pleased to state:

- (a) whether a Committee has been appointed to study the setting up of a coach repair factory in South India to cater to the needs of Southern and South Central Railways:
- (b) if so, whether the Committee has submitted its report;
- (c) if so, the location suggested by the Committee; and
- (d) when the work of the new workshop will begin?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). Yes.

- (c) A Survey Committee considered various locations viz. (i) Tirupati near Renigunta, (ii) Yelahanka near Bangalore, (iii) Nayakkarappatti near Salem, (iv) Singanallur near Coimbatore, (v) Peelamedu near Coimbatore, (vi) Kanjikode near Palghat. The Survey Committee's Report has been examined in detail by a Directors' Committee in the Ministry of Railways and based on technoeconomic considerations, it has been decided to locate this Workshop at Tirupati near Renigunta.
- (d) The Planning work of the new Workshop will begin in the current year (1979-80).

रेलचे स्टेशमीं पर घोषणायें

10386. श्री लालजी भाई: क्या रेल मंत्री यह बताने की कृपा करेंगे कि .

- (क) क्या देश के प्रधिकांश रेलवे स्टेशनों पर की जाने वाली घोषणाये पूरी तरह प्रस्पष्ट होती हैं जिसके परिणामस्वरूप याक्रियों को सही जानकारी नहीं मिल पाती हैं . ग्रीर
- (ख) यदि हां, तो क्या इस बारे में जांच करने के बाद कोई कार्यवाही करने का सरकार का विचार है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण):
(क) ग्रीर (ख) स्टेशनो पर जन
सम्बोधन प्रणाली का ग्रीमकल्पन घोषणाग्रो को
साफ ग्रीर स्पष्ट सुनने के लिए किया गया है।
किन्तु जिस समय भीड़, रेल इजन ग्रादि के कारण
प्लेटफामे पर शोर का स्तर ग्रत्यधिक होता है,
तो इस का प्रभाव लाउडस्पीकर की ग्रावाज पर
पडना है।

इस प्रणाली के संचालन में सुधार करने के लिए सतत् प्रयाम कियं जा रहे हैं। निरीक्षणों के दौरान मधिकारी जन सम्बोधन प्रणाली द्वारा की गयी घोषणाओं के साफ भौर स्पष्ट होने के सम्बन्ध में जांच करते हैं भौर यदि इसमें किसी प्रकार की कमी पायी जाती है, तो इसे ठीक करने के उपाय किये जाते हैं।

Herbs Identified for Medicinal Use

10387. SHRI GANGA SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) which herbs have been identified for medicinal use in Himachal Pradesh;
- (b) where and how such herbs are utilised; and
- (c) does the I.D.P.L. propose to establish some medicine manufacturing units in Himachal Pradesh, if so, when?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Many herbs have been identified for medicinal use in Himachal Pradesh. A list of such drugs is enclosed.

- (b) These herbs are collected by the Research Institutes/Centres and Private agencies for preparing medicines.
- (c) The proposal for setting up of a phytochemical Unit in J. & K.—Himachal Pradesh region is under consideration of I.D.P.I..

Statement

Ranunculus sp. Berberis aristata, Oxa-lis, corniculata, Woodfordia fruticosa, Desmodium gangeticum, Pistacia integrimma. Curcuna augustifolia Stephania blabra, Moringa oleifera, Randia dumetorum. Centella asiatica. Ranunculus laetus Oxalis corniculata Salix Utrasperma, Bauhinia purpurea, Vitex negundo, Ranunculus arvensis, Cidrella Toona, Artemesia sp., Grewla sp. Mallotus philippensis, Terminalia chebula, Myrica nagi, Betula, utilis, Taxus baccata, picrorhiza kurroa, saussurea gossypiphora, Datura stramonium Aconitum - heterophyllum, Aconitum falconerii, Cessampelos pariera, Viola serpans, Sida cordifolia, Helicteres isora, Melia azadirachta, Tribulus terrestris, Celastrus paniculatus, Cedrus deodara, Momordia charantia, Plumbago zeylanica, Swertia chirata, solanum xanthocarpum, Solanum nigrum, Bacopa monnieri, Asteracantha longifolia. Achyranthes aspera. Plantago

major, Chinapodium album, Rheum emodi, Cinnamomum tamala, Cinnamomum camphora, Croton geglium, phyllanthus niruri, Juniperus communis, Terminalia chebula, Terminalia belerica, Cedrella toona, Nardostachys jatamansi, Valeriana wallichi, Betula utilis, Rubia cordifolia etc.

Governing body of I.C.C.R.

10388. SHRI K. MALLANNA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Government have recently reconstituted the governing body of Indian Council of Cultural Relations; and
- (b) if so, what are the names of the members of the reconstituted body?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) Yes, Sir. The Governing Body of the Indian Council for Cultural Relations was reconstituted in August, 1978.

(b) A statement giving the names of the members of the re-constituted body is laid on the table of the House.

Statement

Names of the Me	mbers	of the	re-cor	stitule	l Gove	rning	Body of Indian Council for Cultural Relations.
President							Shri Atal Behari Vajpayee.
Vice-President	•	•	٠	•	•	•	 (i) Smt. Kamladevi Chattopadhyay (ii) Dr. Karan Singh, M.P. (iii) Shri Jagat S. Mehta.
Member-Secretary	٠.						Shri J.N. Dixit.
Financial Advise	ī						Shri R. Patnaik
Nominees of the	Govern	meni	of Inc	lia .	•	•	(i) Shri Jagat S. Mehta. (ii) Shri P. Sahanayagam (iii) Shri S.M.L. Bhatnagar
Nominees of the (General	l Asu	mbly		•	•	(i) Shri Nanaji Deshmukh, M.P. (ii) Shri Krishnarao Thakur, M.P. (iii) Shri Narendra Singh, M.P. (iv) Prof. R.N. Dandekar (v) Smt. Shanti Sadiq Ali (vi) Dr. Rajni Kothari (vii) Shri J. Swaminathan (viii) Prof. Raja Ram Shastri (ix) Shri B.G. Verghese.

Indian Nationals under Detention Abroad

10389. SHRI S. R. REDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) what are the details regarding the Indian nationals now in detention in different countries excluding Pakistan; and
- (b) the steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). The factual information is being collected from our Missions abroad and will be laid on the Table of the House immediately on receipt.

Payment to Workers for Closure of Industries other than for Labour Trouble

10390. CH. HARI RAM MAKKASAR GODARA: Will the Minister of PAR-LIAMENTARY AFFAIRS AND LABOUR be pleased to state:—

- (a) whether during the period of closure of industrial units due to any reason other than labour trouble itself, no salary is paid to the workers for such periods;
 - (b) if so, the reasons for the same;
- (c) whether Government propose to frame some laws in this regard in the interest of the poor low paid working class; and
- (d) if not, what laws and rules are applied in such circumstances?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). Under the Industrial Disputes Act. 1947, where an undertaking is closed down, for any reason whatsoever. every workman who has been in contiauous service for not less than one rear shall subject to certain exceptions, be entitled to notice and compensation in accordance with the Act. In the case of undertakings employing not less than 300 workmen the Act makes special provisions requiring also previous approval of Government before closure; however, this is now inoperative as a result of the Supreme Court judgment in the case of Excel Wear and others vs. Union of India and others (II/LLJ/1978/527/SC).

(c) and (d). The Industrial Relations Bill, 1978 introduced in the Lok Sabha on the 30th August, 1978 provides more benefits for the workmen.

T.B. Incidence

10391. SHRI MANORANJAN BHAK-TA; Will the Minister of HEATHL AND FAMILY WELFARE be pleased to state:

- (a) whether Government are aware of the news reports that there has been heavy increase in the spread of T.B. incidence in the country, if so, facts thereof:
- (b) whether thousands of T.B. patients registered with the TB. Hospitals in different parts of the country are declined treatment/admission for years together, if so facts thereof; and
- (c) whether Government have taken any steps to establish some more hospitals for providing adequate treatment facilities to the T.B. patients and whether assistance from any foreign country/agency is also being explored in this connection, if so, facts thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) There is no evidence to suggest that the prevalence rate of TB disease has increased in the country.

(b) No. The patients diagnosed to be suffering from T.B. disease are offered free treatment with potent Anti-TB drugs on domiciliary basis and the patients needing admission on cilinical grounds viz; those suffering from acute emergency or needing surgical operation etc., are offered admission on

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priority basis as inpatients in the TB hospitals/Sanitoria.

(c) The stress under the National TB Control Programme is on the expansion of the domiciliary treatment services to be organised by establishing District TB Centres in each of the Districts of the country and additional TB beds are to be established as an adjunct to the domiciliary treatment programme to look after the acutely ill and toxic patients suffering from serious complications etc. The schemes of establishment of District TB Centres and TB beds are under the State Plan sector and the State Governments are taking necessary steps in this respect.

Assistance from International Agencies viz, Swedish International Development Agency (SIDA) and UNICEF is being obtained for equipping the unequipped District TB Centres of the States/U.T.'s with X-Ray Units with Odelco Cameras and Laboratory equipments respectively to expand and enlarge the diagnostic activities on proper lines at the District TB Centres Have agreed SIDA to ply 100 sets of X-Ray Units with ode-Ica Cameras, Miniature X-Ray Films and the UNICEF would provide 100 sets of Laboratory Equipments for supply to the District TB Centres during the VI Plan.

Loss of C.I.W.T.C. during 1977-78

10392. SHRI C. K. JAFFER SHA-RIEF: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether Government's attention has been drawn to the 'Times of India' dated the 13th April, 1979 that Central Inland Water, Transport Corporation Limited has incurred a huge loss during 1977-78:
- (b) if so, whether it is also a fact that in 1976-77 also there was fall in the value of production;
- (c) if so, the details regarding the losses during last three years; and
 - (d) the reasons thereof?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir.

- (b) No. Sir.
- (c) The total losses incurred during 1975-76, 1976-77, 1977-78 were Rs. 398.29 lakhs, Rs. 447.29 lakhs and Rs. 647.79 lakhs respectively.
- (d) the primary reasons are as under:---
 - (i) Increase in interest liability for heavy loans taken from Government of India as well as State Bank of India due to non-availability of liquid funds from the internal resources on account of heavy losses suffered by the Company.
 - (ii) Gradual increase in rate of interest charged both by the Government of India and State Bank of India, including penal rates where applicable.
 - (iii) Charging penal rates in subsequent accounts due to disability of the company to pay the due interest.
 - (iv) Losses on construction of vessels jobs and general engineering jobs due to delays in their completion and escalation of costs.
 - (v) Incidence of heavy repairs to old fleet to maintain river services
 - (vi) Non-receipt of enough cargo offering to feed the available capacity in the years 1975-78 to 1977-78.
 - (vii) High manning scales of existting vessels.
 - (viii) Long turn round period of the vessels due to long loading and unloading time in absence of requisite infrastructure, low efficiency of the existing fictilla due to old age, non-availability of night navigation facilities.

- (ix) Increase in wages and salaries due to implementation of Engineering Award, Third Pay Commission Award and Bipartite Agreement with Crews' Union.
- (x) Idleness at certain shops due to non-receipt of fresh orders, e.g. New Alipore Hull Shop, Smithy Shop, etc.
- (xi) Incidence of bonus as per Bonus Act

कृतुब एक्सप्रंस को जेतबाडा स्टेशन पर रोका जाना

10393. श्री सखेन्द्र सिंह: क्या रेल मंत्रीयह बनाने की कृपा करेगे कि .

- (क) क्या ममद सदस्य, व्यापारी और स्थानीय लोग मध्य रेखवे में मतना और मानिकपुर के बीच जेतवाड़ा स्टेशन पर कुतुब एक्सप्रैस रोकने की ब्यवस्था करने को माग कर रहे हैं,
- (ख) यदि हा, तो मजालय के निर्णय के बावजूद वहां पर कृतुब एक्शप्रैस न रोके जाने के क्या कारण है, ग्रीर
- (ग) क्या रेलवे को जेनवाड़ा स्टशन पर मेहर स्टेशन की मपेका मधिक माय होती है जहापर कुतुब एक्सप्रैस रकती है?

रेल मंद्रालय में राज्य मंत्री (श्री शिष नारायण) : (क) जी हा।

- (छ) कुषुब-नर्मदा एक्सप्रैंस को जैतवार स्टेशन पर ठहराने के सम्बन्ध में सरकार द्वारा कोई विनिध्यय नहीं किया गया है। कुषुब-नर्मदा एक्सप्रैंस की जैतबार में ठहराने के लिए यातायात की बुष्टि से कोई सौबित्य नहीं है।
- (ग) याजियों से होने वाली घामदनी जेतबार की घपेका मेहर स्टेशन पर मधिक है।

संयुक्त राष्ट्र संग्र की क्रिकेश मावा के कप में हिन्दी

10304 भी बलपत सिंह परस्ते : स्या स्थित मंत्री यह बताने की कृपा करेंगे कि :

(क) ऐसे सक्रिकारियों के पत्रनाम क्या हैं को क्रिक्टी को संयुक्त राष्ट्र संघ की स्विक्टस भाषा अनावे के लिए संयुक्त राष्ट्र संघ के सदस्यों के साथ परावर्ध कर रहे हैं;

- (ख) ये परामर्श कब तक पूरा हो जाने की संभावना है; भीर
- (ग) संयुक्त राष्ट्र संब की मावा के क्य में हिन्दी को जागू करने के लिए सही प्रत्रिया कया है और विचार करने के बाद इस प्रस्ताव की स्वीकार करने में कितना समय लगेगा ?

बिदेश मंत्री (भी ग्रटल बिहारी वाजपेयी):
(क) से (ग) . हिन्दी को संयुक्त राष्ट्र की एक ग्राधकारिक भाषा के रूप में मान्यता दिलाने के लिए संयुक्त राष्ट्र महासभा के स्वीकारात्मक निर्णय की ग्रावश्यकता होगी। हिन्दी को इस प्रकार की मान्यता विलाने के सम्बद्ध में सकल्प तभी पेश किया जा सकता है जबकि इसके ग्राम सहमति से पारित हो जाने की या इसे बहुमत प्राप्त हो जाने की काफी ग्रन्थी संभावना हो। किमी विणिष्ट काम पर किस ग्राधकारी को लगाया गया ग्रीर उसका पदनाम क्या है, यह बताने की प्रथा भारत सरकार में भामतौर से नहीं है।

मोटा इलैक्ट्रोसिटी लिमिटेड, जिवानी हारा जवा की गई पविषय लिधि तथा कर्मवारी राज्य बीमा योजना की खराबियां

10395. श्री बयाराम शास्य : स्या संसदीय कार्य तथा अम मली यह बताने की कृपा करेंगे कि मैससे मोटा इलैक्ट्रीसिटी जिमिटेड, भिवानी (हरियाणा) ढारा भविष्य निधि तथा कर्मचारी राज्य बीमा योजना के अन्तर्गत अलग-अलग कितनी अभी बकाया है?

अस तथा संसदीय कार्य संवास्त्य में राज्य संवी (डा॰ राम कृपाल सिंह): कमैचारी भविष्य निधि प्राधिकारियो में सूचित किया है कि मैससे मोटा इलेक्ट्रोसिटी लिमिटंड, भिवानी, हरियाणा नामक कोई प्रतिष्ठान नही है। तथापि, मैससे मोहटा इलेक्ट्रोस्टील लिमिटंड, भिवानी, हरियाणा नामक एक प्रतिष्ठान है, जिसने 31 मार्च, 1979 तक भविष्य निधि सशदानों के रूप में 1,13,025.00 रुपये की कुल राशि का भृगतान किया है। उपयुक्त प्रतिष्ठान की स्रोर उक्त तारीख तक भविष्य निधि की कोई राशि बकाया नहीं थी।

कमंचारी राज्य बीमा प्राधिकारियों ने सूचित किया है कि कारखाना (मैससं मोहटा इसैक्ट्रो-स्टील लिमिटेड) ऐसे क्षेत्र में स्थित है, जहां कमंचारी राज्य बीमा घडिनियम, 1948 के लाभकारी उपबन्धों को लागू नहीं किया गया है। इस कारखाने को गलती से पहली सितम्बर, 1975 से घडिनियम के घडीन समझा गया, परन्तु तदक्तर 28 फरवरी, 1976 से इसे घडिनियम की परिधि से निकाल विया गया। घडिनियम की परिधि में रहते की घडिंछ के दौरान, 13,217.65 ध्यएं की धन-राधि का ग्रंसदानों के रूप में भुगतान किया गया।

Coal Mines Labour Welfare Fund

10396. SHRI D. D. DESAI: Will the Minister of PARLIAMENTARY AF-FAIRS AND LABOUR be pleased to state:

- (a) the annual expenditure from the
 Coal Mines Labour Welfare Fund before and after nationalisation of coal mines;
- (b) the per capita expenditure on the Coal Miners from this fund yearly between 1976-77, 1977-78 and 1978-79; and
- (c) whether Government are aware about reports that part of wages and welfare benefits to coal miners is actually appropriated by anti-social elements who terrorise the coal mine helt?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PAR-LIAMENTARY AFFAIRS (SHRI LARANG SAI): (a) The coal mines were nationalised on 1st January, 1973, The annual expenditure in the preceeding year 1971-72 and 1972-73 was respectively Rs. 393.05 lakhs and Rs. 389.92 lakhs. The annual expenditure in the subsequent years was as follows:

Year				Amount
			(Rs.	in lakhs)
1973-74				434.15
1974-75				351.3
1975-76	٠.			607.23
1976-77				582.62
1977-78				748-88
1978-79				979 52

(b) The per capita expenditure on the miners from this fund yearly between 1976-77, 1977-78 and 1976-79 is broadly as follows:—

Year		Per capita expenditure		
		 		Rs.
1976-77				115.11
1977-78				146-83
1978-79				192.06

(c) The government are aware of the general law and order problems prevailing in certain coal belts. No information is available however of any specific instance of appropriation of wages or welfare benefits by antisocial elements by terrorising.

Murder of Indian Diamond Dealer in United States

10397. SHRI JYOTIRMOY BOSU: Will the Minister of EXTERNAL AF-FAIRS be pleased to state:

- (a) whether his attention has been drawn to the recent incident of murder of an Indian Diamond dealer; Shri Satyagupta aged 27 years in United States with Gem worth about 50,000 dollars; and
 - (b) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Yes, Sir.

(b) Shri Satya Narain Gupta, who had been working with his elder brother Shri Om Prakash Mawar, left his office on March 9, 1979 with a consignment of precious stones (reportedly valued at \$ 250,000 approximately) for delivery to a client also in New York city. Since Shri Gupta did not return home the matter was reported by his other brother Shri Rameshwar Mawar to the New York police on March 10. While police investigations were in progress, the Pennsylvania State Police informed their counter parts in New York on

March 12 that a body answering to the description of Satya Narain Gupta had been found in a remote village called Skier's village in Pennsylvania, about 100 miles from New York city. The body was found gagged and bound in a sleeping bag. According to the Pennsylvania State Police death was caused by strangulation. There was also a wound on the head. The death certificate issued by the Pennsylvania State Government mentioned the cause of death as "suffocation by strangulation."

A special police task force composed of detectives from the Missing Persons Bureau, the Major Case Squad and the Homicide Unit is conducting invesigations into the murder. The Federal Bureau of Investigation and the Pennsylvania State Police are also associated with the investigations. No arrest has so far been made.

Mr. Palkhiwala's desire to resign

10398. SHRI JYOTIRMOY BOSU: Will the Minister of EXTERNAL AF-FAIRS be pleased to state:

- (a) whether it is a fact that Mr.
 Palkhiwala, Indian Ambassador to US
 has either resigned or expressed his desire to resign;
- (b) if so, what are the details thereof; and
- (c) the reasons why he has resigned or is resigning?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE) (a): Yes, Sir, he has expressed his desire to come back to India.

(b) and (c). He has expressed his desire to return to India in order to resume his profession.

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बरेली रेलवे स्टेशन

10399. भी युज राज सिहः क्या रा मंत्री यह बताने की कृपा करेंने कि

- (क) क्या उत्तर रेलवे में मुरादाबाद विवीजन के झन्तर्गत बरेली रेलवे स्टेशन पर प्रथम अंगी तथा द्वितीय श्रेणी के लिए झारक्षण की सुविधा पहले दो खिड़कियों पर उपलब्ध थी परन्तु झब यह सुविधा केवल एक खिड़की पर उपलब्ध है और यदि हां, तो ऐसा किस के झादेश से किया गया है;
- (च) क्या एक ही चिड्की पर प्रथम व द्वितीय श्रेणी की सीटों/वर्थों का झारक्षण कराने से यान्नियों को भ्रधिक सुविधा होगी; और
- (ग) एक ही खिड़की पर कितने झारक्षण मांग पत्र तथा कितने मूल्य के टिकट बेचे जाते हैं?

रेल मंतालय में राज्य मंत्री (श्री शिक्ष नारावण):
(क) और (ख). बरेली स्टेशन पर पहले और दूसरे वर्जे के झारक्षण सम्बन्धी कार्यभार को देखते हुए केवल एक ही खिड़की के लिए कमंचारियों की स्वीकृति दी गयी है। दूसरे वर्जे के यात्रियों के लिए दो झतिरिक्त झस्चायी खिड़कियां खीली गयी थीं जिनमें से एक खिड़की वरिष्ठ वाणिज्य मंडल झडीक्षक, मुरादाबाद के झादेशों के झनुसार 22-2-79 से बन्द कर दी गयी है। इस समय दो खिड़कियां एक ही शिष्ट में इस प्रकार काम कर रही है:---

बिड़की नं 1: — मभी गाड़ियों के लिए पहला वर्जी और डाउन गाड़ियों के लिए दूसरा दर्जा।

खड़की नं 2:-- सभी घप गाड़ियों के लिए दूसरा दर्जा।

उपर्यक्त व्यवस्थाएं पर्याप्त हैं भीर संतोषपूर्ण रूप से कार्य कर रही हैं।

(ग) इस समय इन दो खिड़िकयों पर प्रतिदिन धौसतन 125 झारक्षण मांगपत्न भीर 185 टिकटों का काम निबटाया जाता है।

Railway tracks in Punjab

10400. SHRI BALWANT SINGH RAMOOWALLA: Will the Minister of RAILWAYS be pleased to state:

- (a) new railway tracks laid in Punjab since 1947;
- (b) what is the rate of ratio proportion of this track to the all India track expansion;

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- (c) if no track was expanded, the reason thereof; and
- (d) how much new railway tracks are to be laid in 1979-80?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN); (a) Following railway tracks have been laid in Punjab since 1947:

	ength in Kms.
(i) Rupar-Nangal	55:30
(ii) Mukerian-Pathankot .	42.98
(iii) Pathankot-Madhopur .	12.80
(iv) Madhopur-Kathua (Partly in Punjab).	8.69
(v) Rail link to Chandigarh by realigning Ambala-Kalka line	12.98

(b) 1.75 per cent, upto end of March. 1978.

135'75

(c) Does not arise.

TOTAL

(d) No new l ne has been approved for construction in Punjab during 1979-80.

Karnataka Railway Service Commissions

10401, SHRI K. S. VEERABHAD-RAPPA: Will the Minister of RAIL-WAYS be pleased to state:

- (a) whether it is a fact that Karnataka is served by three Railway Service Commissions for the purpose of recruitment:
- (b) if so, details regarding safeguarding the interests of local people in the matter of recruitment in the Railways;
- (c) whether there is any proposal to set up another Railway Service Commission in that State; and
- (d) if so, the time by when it is likely to he set up?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN (a) and (b). Recruitment to Class III categories by the Cemmission is on Railway Service zonal railway basis. The jurisdiction of each Railway zone does not coincide with the State boundaries. Each Railway Zone traverses more than one State. In order to attract local persons vacancies in pay scales the minimum of which is Rs. 425 or less and which form the bulk of the vacancies, are advertised in all regional newspapers commonly read in the area where the vacancies exist. The Railway Service Commissions also hold written tests and important centres. intervews at all The recruitment procedure, therefore, provides enough scope to fulfil regional aspirations

- (c) No.
- (d) Does not arise.

Free Travel between India, Sri Lanka and Bangladesh

10402, SHRI S. S. LAL: Will the Minister of EXTERNAL **AFFAIRS** be pleased to state:

- (a) whether he has under consideration the proposals to do away with passport and visa restrictions for travelling between India, Sri Lanka and Bangladesh;
- (b) if so, progress, if any, made in this regard.
- (c) whether consultations among the concerned countries have ever been held; and
- (d) if so, the reactions of these Governments to the proposals?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS SAMARENDRA KUNDU): (a) No, Sir, there is no specific proposal to this effect, under our consideration.

(b) to (d). The question does not arise.

US activities in Indian Ocean

10403. SHRI P. K. KODIYAN: SHRI MUKUNDA MANDAL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the news-item appeared in "Patriot" dated April 18, 1979 captioning "U.S. fleet strength raised"; and
- (b) if so, the details and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Yes, Sir.

(b) The question of increased naval presence was taken up by the Foreign Minister during his recent visit to the USA. It was pointed out that the build up of US naval forces in the Indian Ocean would inevitably lead to an escalation in the naval presence of other countries in the region. The US Secretary of State stated that there was no decision to establish a separate fleet for the Indian Ocean and the present additions to US naval strength were temporary. these discussions, we also pointed out the necessity of an early resumption of the USA/USSR bilateral talks on the Indian Ocean in order to achieve the objective of the Establishment of a Zone of Peace in this region. In reply to our Foreign Minister, Mr. Vance expressed the hope that the talks on the Indian Ocean with the USSR could be resumed soon.

Railway Station Stalls

10404. SHRI RAM CHARAN: Will the Minister of RAILWAYS be pleased to state:

(a) the number of stalls at Railway stations in the country virtually be-

ing run by persons other than allottees; and

(b) if so, what steps Government are considering to take against such cases and how much time will it take to accomplish this task?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). During the last two years, 1977 and 1978, 14 cases of subletting of contracts were brought to the notice of the Zonal Railway Administrations. In 12 cases the contracts were terminated. In one case the charge of subletting was not substantiated. In the other case, the matter is under investigation.

Subletting the contracts at railway stations is strictly prohibited and in proven cases, the contracts are terminated straightaway.

Wagon Allotment for Mangoes

10405. SHRI P. RAJAGOPAL NAIDU: Will the Minister of RAIL-WAYS be pleased to state:

- (a) whether restrictions are being placed now and then on supply of wagons to jaggery, mangoes growers at Chittoor, Pakela and Damalchamon;
 - (b) if so, the reasons thereof; and
- (c) whether it is not possible to remove the restrictions for ever?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS SHRI SHEO NARAIN): (a) and (b), Jaggery traffic from Chittoor area mostly moves to broad gauge stations in Bombay area requiring transhipment at Guntakal. Whenever there is a heavy hold-up of loads for transhipment, restriction has to be imposed on booking of further traffic (including jaggery) to avoid immobilization of wagons. No restrictions are, normally, imposed for loading of Mangoes.

(c) No. Restrictions become necessary when a route or a terminal is congested, necessitating regulation of further inflow of wagons.

Specialities in Dentistry

10406. SHRI K. LAKKAPPA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) how many specialities in Dentistry exist in the country at present;
- (b) how many specialities in Dentistry exist in institutions under the Government of India and their names.
- (c) what is the nature of duties of Staff Surgeon (Dental), Junior Staff Surgeon (Dental) and Dental Surgeon under the Government of India and whether any of these categories are required to do work in any of the specialities by virtue of their duties;
- (d) whether Post-graduation in any branch of Dentistry can be utilised in teaching purposes and for private practice; and
- (e) is post-graduate degree in any one speciality considered necessary for appointment to any of the posts mentioned above and if the answer to part (b) in the affirmative, why can't there be time-scale promotion to higher posts under the Central Government?

THE MINISTER OF PARLIA-MENTARY AFFAIRS & LABOUR (SHRI RAVINDRA VARMA): (a) 9 Specialities in Dentistry exist at present in the country.

(b) The postgraduate Institute for Medical Education & Research, Chandigarh conducts MDS course in Pedodontia and Preventive Dentistry and the Armed Forces Medical College Pune, conducts MDS course in Prosthetic Dentistry and Oral Surgery. Facilities for Maxillofacial prosthetic Dentistry is also available in Safdarjang Hospital.

- (c) The general nature of duties attached to these posts are as under:
- Staff Surgeon (Dental)
 - (a) To attend to Dental ailments in hospitals.
 - (b) To supervise the work of making dentures.
 - (c) To guide and inspect the work of Dental Clinics.
 - (d) To attend to any other duties as may be assinged by the DGHS from time to time.

Junior Staff Surgeon (Dental) and Dental Surgeon

- (e) Treatment of dental diseases patients.
- (b) Any other duty that may be assigned by the DGHS from time to time
- All the Dental Surgeons do undertake work in the specialities in Dentistry for which they are qualified as a part of their duties.
- (d) As per the norms laid down by the Dental Council of India it is necessary for Professors, Assistant Professors/Readers & Lecturers in a Dental College to possess postgraduate qualification in that subject which he is teaching. Private practice by Central Government doctors is not permissible and as such the question of utilising postgraduation in any branch of dentistry by Central Government doctors for private practice does not arise.
- (e) The information is being collected and will be laid on the Table of the House.

Tuberculesis Cases in Hill Districts

10407. DR. MURLI MANOHAR JOSHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

 (a) the number of tuberculosis cases in the hill districts of Almora and Pithoragarh respectively in 1978;

- (b) the steps being taken to eradicate tuberculosis from these Districts;
- (c) whether any Central assistance has been given for the purpose?

THE MINISTER OF PARLIA-MENTARY AFFAIRS AND LABOUR' (SHRI RAVINDRA VARMA): (a) The Director of Medical and Health Services, Uttar Pradesh has reported that the number of Tuberculosis cases in Almora and Pithoragarh during 1978 were 2018 and 1232 respectively, though no specific survey was done.

- (b) Tuberculosis Centres to provide diagnostic and treatment facilities to the TB patients have been established at both the districts. A BCG team to undertake BCG Vaccination of the susceptible population has been provided in these two districts. To cater to the needs of seriously ill TB patients suffering from acute emergencies etc. 8 TB beds have been provided at Almora and 40 beded TB hospital at Pithoragarh.
- (c) Anti TB drugs were supplied to the TB centre Almora during 1978-79. A full set of laboratory equipments was also supplied to that Centre in 1975. It is also proposed to supply them with a set of X-Ray Unit with Odelca Camera. A set of laboratory equipments and X-Ray equipments will be supplied to the TB centre Pithoragarh.

रेलवे जन सम्बद्धं प्रधिकारी

10408. भी सक्ती नारायण नायक : क्या रेल मंत्री यह बताने की क्रुपा करेंगे कि :

- (क) क्या रेलवे प्रशासन ने भी राज्यों में रेल जन सम्पर्क ध्रधिकारी नियुक्त किये हैं;
- (का) इन जन सम्पर्क श्रविकारियों की वियुक्ति के पीछे उद्देश्य क्या हैं; भीर
- (ग) राजधानियों में नियुक्त जन सम्पर्क अधिकारियों के अधील कर्मवारियों की कुल संक्या कितनी होगी?
- रेस संस्थासन में प्राच्य नंत्री (भी सिस नारायण)
 (क) जी हो। सहायक जन संपर्क प्रविकारियों |

- के नी पदों को स्वीकृति दी गृती है जिन्हा मुख्यासय कुछ राज्यों की राजधानियों में होता ।
- (ब) इन प्रविकारिकों की निवृक्ति विभिन्न राक्यों में फैली मिक-भिन्न क्षेत्रीय रेलों के लिए की यदी है ताकि जनता से आप्त टिप्पविद्यों खीर सुझावों के बारे में रेलों के प्रस्कुतार में खुझार हो बीर साथ ही रेकों के कार्य-निकारतन के बारे में प्रवितम्ब सुचना प्रचारित की जा सके।
- (ग) इन जन संपर्क प्रधिकारिकों की सहाकता के । लिए कितने कर्मवारियों की प्रावश्यकता है इसका हिसाब लगाया वा रहा है और प्रभी तक कोई निर्वय वहीं लिया बया है ।

Locomotive Workshop, Western Rallway, Dahod

10409. SHRI SOMJIBHAI DAMOR: Will the Minister of RAILWAYS be pleased to state:

- (a) what is the sanctioned strength of block cadre of Locomotive Workshop, Western Railway, Dahod;
- (b) how many vacancies are lying vacant in different categories;
- (c) why the vacancies are not being filled up;
- (d) what action is being taken to fill-up the vacancies: and
- (e) if the vacancies are not being filled up due to non-availability of work-load, what action is being taken to provide sufficient work load?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (e). Information is being collected and will be laid on the Table of the Sabha.

Improvement of inland Water Transport

10410 SHRI VASANT SATHE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether any study of transport requirements in the country with a view to co-ordinate inland 75

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water transport with other moles has since been made and if so, the gist thereof;

- (b) whether schemes for the improvement of existing waterways transport have been formulated; and
- (c) whether in view of the energy crisis and high fuel cost the Transport Directorate has made a study of immediate requirements and long term planning of the waterways in the country?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM); (a) National Transport Policy Committee set up by the Planning Commission is seized of the problem of optional inter model use of different modes of transportation to meet the transport requirement of the country. Their report on the subject is awaited.

- (b) Scheme for improvement of waterways have been formulated and implemented under Central and Centrally Sponsored as well as State Plan projects from time to time. In the 1978—83 Draft Plan, a provision of Rs. 31 crores has been made for the Central and Centrally Sponsored schemes for improvement of inland water transport in different parts of the country.
- (c) A scheme for hydrographic surveys of major waterways in the country which might be considered for being declared as National waterways, is being prepared by the Inland Water Transport Directorate. The results of these surveys will be useful and necessary for preparing schemes for development of these waterways.

Appointment of judges in Industrial Tribunals, Dhanbad

10411. SHRI SAMAR MUKHERJEE: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether at present there is not a single judge in any of the three

Central Government Industrial Tribunals at Dhanbad;

- (b) whether Government are aware that huge number of industrial cases are pending in the said three Tribunals causing enormous sufferings to the workers involved; and
- (c) what steps have so far been taken to appoint the judges and expeditiously dispose of the pending industrial cases?

THE MINISTER OF PARLIAMEN. TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Shri J. P. Singh has been appointed as Presiding Officer, Central Government Idustrial Tribunal-cum-Labour Court No. 2, Dhanbad from 19-1-79. He is also looking after the Pending cases of Central Government Industrial Tribunal No. 3, Dhanbad. The Presiding Officer of Central Government Industrial Tribunal, Jabalpur is also looking after the work of Central Government Industrial Tribunal No. 1, Dhanbad by holding court there for some days every month.

(b) and (c). To expedite disposal of cases, monthly progress reports are obtained from each Tribunal and where necessary, instructions are issued for expeditious disposal. Steps are also being taken to appoint Presiding Officers at Industrial Tribunal Nos. 1 and 3, Dhanbad.

Guidelines to regulate Expenditure of Public Undertakings

10412. SHRI GADADHAR SAHA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) the guidelines or ceiling limits to regulate expenditure in Public Undertakings like Central Inland Water Transport Corporation; and
- (b) expenditure on entertainment incurred by Cochin Shippard Limited during 1976-77 and 1977-78?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Honourable Member is presumably referring to the guidelines/ceiling limits to regulate Public Undertakings. If so, these guidelines/ceiling limits are contained in the following three orders issued by the Ministry of Finance (Bureau of Public Enterprises), copies of which are laid on the Table of the House, [Placed in Library. See No. LT-4462/ 781

- (1) Ministry of Finance (Bureau of Public Enterprises) Circular O.M. No. PBE/Gf.-018/78/MAN/2(1://76 BPE(GM-I) dated 19th June, 1978.
 - (2) Ministry of Finance (Bureau of Public Enterprises) Circular O.M. No. BPE/GL018/78/MAN/2(16)/78-BPE((GM-I) dated 6th July 1978.
 - (3) Ministry of Finance (Bureau of Public Enterprises) Circular O.M.
 No. BPE/GL018/78/MAN/2(16)/78-BPE (GM-I) dated 9th April 1979.
- (b) The expenditure incurred by the Cochin Shipyard Limited on entertainment was Rs. 68,911 during 1976-77 and Rs. 48,776 during 1977-78.

Ayurvedic, Unani and Homocopathic Colleges

10413. SHRI AHMED HUSSAIN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to part (b) of Unstarred Question No. 6804 on the 12th April, 1979 regarding Ayurvedic, Unani and Homoeopathic Colleges and state the schemes available and being formulated and the names of Ayurvedic, Unani and Homoeopathic Colleges in the country with amount of assistances given to each of them during the last 3 years (year-wise) and/or proposed to be given during the Five Year Plan Period 1978-79 to 1982-83?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR RAVINDRA (SHRI VERMA): statement existing showing the schemes of financial assistance to Ayurveda, Unani and Homoeopathic Colleges in the country together with the amounts of assistance given to each during the last 3 years is laid on the table of the Sabha. In view of the recent decision οf the National Development council to transfer most of the Centrally Sponsored Schemes to the State-Sector, the formulation of Schemes of Assistance to Ayurveda, Unani and Homoeopathic Colleges during the remaining part of the 5 years plan period 1978-79 to 1982-83 determination of the quantum of assistance thereunder is being reviewed and has not yet been finalised.

Statement

Existing Schemes

I. CENTRAL SCHEMES:

Name of the Scheme	Name of the College	Quantum o	f Assistance	•
		76-77	77-7 ⁸ (I	78-79 n lakhs)
1	Q	3	4	5
1. Scheme for upgradation of Post Graduate Departments in ISM.	Banaras Hindu University, Varanasi.	20.25	28.90	41.61
Do	Gujarat Ayurveda University, Jamnagar.	19.32	22.85	30.03

79 11710000 221000018	MILLA 10, 1010			
ī	Q	3	4	5
Scheme for upgradation of Post Graduate Departments in ISM,	Aligarh Muslim Univer- sity, Aligarh	5.39	5.00	6.00
 Scheme for providing Assistance for improving Under Graduate Colleges run by voluntary Orga- 	A.V. Mahavidyalaya Satara			* 35
nisations	R.T. Ayurveda Mahavid- yalaya, Akola	• 75	. 29	
	Shri Gurudeo Ayurved Mahavidyalaya, Maz- ari	· 85		
	D-A.V-College, Jullundur	1.00	•64	
	Hubli Ayurveda Vidyala- ya, Hubli	1.00		
	D.M·M. Ayurved Maha- vidyalaya, Yeotmal		•95	
	Ayurved Mahavidyalaya Nagpur	1.50		2.22
	Ayurved Mahavidyalaya Bijapur	1.00		
	Ayurvedic College, Nasik		1 00	••
 Scheme for providing financial assistance to Under Graduate Homocopathic Colleges. 	D.N.D. Homoeo-Medical College & Hospital, Calcutta	4.00		
	Homoeopathic Medical College, Pune	3.00		
	Rajasthan Homocopathic Medical College & Hos- pital, Jaipur	•49	• 54	2.34
	Mohan Homoro Medical, College,	•96		
	Pratap Chandra Memo- rial Homocopathic Hospital & College,		_	
	Calcutta	1.14	28	••
	Kanpur Homoeo Medical College, Kanpur	• 20	••	••
	Calcutta Homoco Medi- cal College, Calcutta	. 55	1.25	2.12
	Karnataka Homoeopath- ic Medical College, Hubli	·41		35
	Homocopathic & Bioche- mic Medical College, Yeotmal	•96		
	Homoeopathic & Bio- chemic Medical College Amravati	•43		••

MAY 10, 1979

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Written Answers

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Written Answers

		,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,		
1	2	3	4	5
- var en entre en	Bombay Homoeopathic Medical College, Bombay	*29		.31
	Shri Durgaji Homoeo- pathic Medical Colle- ge and Hospital, Chandeswar		*51	
	All Orissa Co-operative Homoeopathic Medical College, Orissa		•19	•31
	Homocopathic Medical College, Punjab.		1.20	
	Temple of Hahnemann Hospital & College, Bihar		•27	•44
	Dr. Padiar Memorial Ho- mocopathic Medical College, Ernakulam			3.14
	Gujarat Homoeo. Medical Gollege, Savli			• 75
	Homocopathic Medical College, Chandigarh			-17
4. Financial assistance to National 1. Institute of Ayurveda, Jaipur.	National Instt. of Ayur- veda, Jaipur	5. 10	11.00	12.00
II. CENTRALLY SPONSORED:				
Centrally sponsored schemes for upgradation of Post-graduate Deptt. of ISM.	Govt. Ayurveda College, Trivandrum	4.00	4. 25	5.85
	Ayurveda College, Luck- now	3.00	3.20	3.00
	Govt. Ayurveda College Udaipur & Jaipur .	3.00	4.00*	5.00 ₄ \$
	Govt. Ayurveda College, Raipur & Gwalior	1.00	1.25	3.00
	Govi. Ayurveda College, Patiala	1.00	1.25	1.45
	R.A. Poddar Ayurveda College, Bombay	• 75	1.00	1.00
	Govt. College of Indian Medicine, Bangalore, Mysore	2.00	å· 75	8.00
	Govt. Ayurveda College, Hyderabad & Nizamia Tibbia Col- lege, Hyderabad	3.00	8.25	3.20

^{*}Includes provision of Rs. 250 lakhs for a Central Scheme

^{**}For one upgraded department, Udaipur only

I	2	3	4	5
Shyamdas Gollege	Vaidhya Pitha , Calcutta	1.25	2.20	2. 00
Gopi Bar College,	dhu Ayurveda Puri	. 50	2.50	1.00
System	lege of Indian of Medicine, akottai	2.20	3.00	2.70
Governme Gollege, P	nt Ayurveda		• 75	2.00
	and Govt. d College, abad .			0.20

हिन्दी प्रनुवादक

10414. भी रामानम्ब तिबारी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

Written Answers

- (क) क्या रेलवे बोर्ड ने पत्र संख्या हिन्दी/ 64/6/1 दिनांक 2-2-1964 के द्वारा पारित किये गर्मे आदेशों के अनुसार अनुवाद और प्रशिक्षण श्रुलग-श्रुलग कार्य है और जो कर्मचारी अनुवादक की योग्यता रखते हैं वे अनुदेशक का कार्य नहीं कर सकते इसी प्रकार धन्देशक धन्वादक का कार्य नहीं कर सकते;
- (ख) क्या बोर्ड के दिनांक, 8 मई 1978 के पत्न संख्या ई/ई0 एम 0 जी 0/ 1-78 ई एन माई/ 124 के अनुसार हिन्दी सैक्शन और हिन्दी प्रशिक्षण संगठन के पद एक साथ मिला दिये गये है जिसके परिणामस्वरूप हिन्दी अनुवादों के हितों पर बुरा प्रभाव पड़ा है;
- (ग) यदि हो, तो क्या सरकार का विचार उक्त नीति की समीक्षा करने का है,;
- (घ) यदि हां, तो संशोधनों की रूप रेखा क्या है और यदि नहीं तो हिन्दी अनुवादकों का भविष्य अंधकारमय बनाने के क्या कारण हैं; भीर
 - (ङ) क्या पूर्व रेलवे के धनुवादोंकों ने इस

बारे में बहुत सी शिकायने की हैं (परन्तु उन पर मभी तक काई कार्यवाही नहीं की गई है?

रेल मंत्रालय में राज्य मंत्री (भी शिव नारायण): (क) से (ड) यह सही है कि 1964 में रेलवे बोर्ड द्वारा पूर्व रेलवे को एक स्पष्टीकरण भेजा गया या कि अनुवाद भीर प्रशिक्षण दो अलग-मलग क्षेत्र है भौर प्रधान हिन्दी मनुवादक के पत्र के लिए चयन वरिष्ठ भनुवादकों में से किया जाना चाहिए, क्यो कि जो कमंचारी अनुवाद भीर प्रशिक्षण के पद के लिए अलग भ्रलग योग्यता रखते हैं उन्हें एक दूसरे पद के लिए योग्य नहीं समझा जा सकता। लेकिन, राज-भाषा (संशोधन) प्रधिनियम, 1967 ग्रीर राजभाषा नियम, 1976 के पारित हो जाने और हिन्दी प्रशिशण की जिम्मेदारी पूर्णतः गृह मंत्रालय द्वार। से लिए जाने के कारण इस स्थिति में कमशः परिवर्तन हुन्ना है। हिन्दी पणिक्षच युनिट के पास भव मुख्य काम इस बात का सुनिश्चित करना रह गया है कि राजभाषा संबधी धादेकों का पूर्णतः पालन किया जाय। इस प्रकार राजभाषा मधिनियम में द्विभाषीकरण की नीति से प्रशिक्षण युनिट में कार्यरत कर्मवारियों के अनुवाद कार्य के ज्ञान और धनुभव में पर्याप्त रूप से वृद्धि हुई है। लेकिन क्षेत्रीय रेलों पर प्रशिक्षण यूनिटों में कार्यरत कर्म-चारियों के लिए पदान्नति की कोई उपयुक्त सरिव की व्यवस्था नहीं की जा सकी। प्रक्रिकण यूनिट में कार्यरत कमचारियों ने रेलवे बोर्ड की समय-समय पर लिखित भीर मौखिक रूप से उनकी पदोन्नति सर्राण की इस ग्रसंगत स्थिति में सुधार साने का सनुरोध किया या । छानबीन से पता चला कि प्रशिक्षण यूनिट के काफी बड़ी संख्या में कर्मचारी लम्बे समय से एक ही ग्रेड में पड़े हुए

हैं और तरक्की की गुँजाइस न होने कें कारण वे अपने बेतनमान के प्रक्षिकतम पर्व पहुंच गये हैं या पहुंचम् की स्थिति में हैं। इसलिए रेस मंबालय ने अनुवाद युनिटों के कर्मचारियों की तरको की सम्भावना की तुलना में, हिन्दी प्रशिक्षण के कमचारियों की इस इयनीय स्थिति का गहचायी से अध्ययन किया और यह विनिश्चय किया कि इन दोनों संदगीं को एक साथ मिला दिया जावे वाकि दोनों के लिए पदोश्वति की सनान सर्वि उपलब्ध हो सके भीर दोनों युनिटों के कर्म चारियों के लिए अपे ग्रेड के पदों पर पदोन्नति की सम्भावना बन जामे । रेल मंत्रालय ने रेलों पर काफी बड़ी संख्या में कार्यरत भराजपत्नित कर्मवारियों के व्यापक को ध्यान में रक्षकर यह निर्णय लिया है धौर प्रधिकांश कर्मचारियों ने इसे पसन्द किया है। यद्यपि यह सही है कि पूर्व रेवे के कुछ धनुवादकों ने रेलवे बोर्ड की प्रपना प्रभ्यादेदन भेजा है । लेकिन ये व कनिष्ठ प्रनुवादक है जिन्हें दोनों संवर्गों को मिमला दिये जाने के परिणाम-स्वरूप एक ग्रेड की सेवा भवधि के शाधार पर भापसी वरिष्यता निर्धारित करन के कारण नुकसान पहुंचा है । इस निर्णय से मुख्यतः 425—640 रुपये के वेतनमान में कार्यरतः कर्मेचारियों पर प्रभाव पड़ा है सीर यह भी केवल उन अनुवादकों पर पड़ा है । जिनको सेवा की अवधि प्रशिक्षण युनिट के कर्मचारियो की सेवा की भवधि से कम है।

1978 में दोनों संवयों के मिला दिये जाने से उन कर्मेचारियों की तुलना में जिन्हें इससे नुकसान पहुंचा है, इन यूनिटों के अधिकांश कर्मेचारियों को लाभ पहुंचा है। इसलिए रेल मंत्रालय का कर्मेचारियों के ज्यापक हित को ज्यान में रखते हुए अपने निर्णय में कोई परिवर्तन करने का विचार नहीं है।

Kailway wagons indented by S. E. Railway

10415. SHRI AINTHU SAHOO: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that there is a huge shortage of Railway wagons in the South Eastern Railway against the orders;
- (b) the total number of wagons indented by end of March and the number supplied; and
- (c) what are the causes of these shortages and the cures prescribed for it?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) There is no overall shortage of wagons as such. But due to change in pattern of traffic and the subsequent increase in lead and consequent increase in turn-round of wagons availability has been less than required.

- (b) 9638 wagons were loaded per day during March 1979 leaving an outstanding demand for 61,003 wagons as on 31-3-1979.
- (c) Due to floods there was a complete set-back on the system for about two months. Moreover, due to heavy receipt of imported fertilizers and coal, South Eastern Railway had to arrange movements of the same in addition to all programmed traffic and other higher priority traffic. Besides, the detention to wagons at the ore loading points and by other major users like steel plants, washeries in Kathara area, disruption to traffic due to public agitations, wild-cat strikes and sudden work stoppages by categorical Associations etc., resulted in deterioration in wagon mobility. All possible endeavour is being made to improve loading in consultation with the State Governments, major bulk consumers and the trade.

इन्जत मगर डिवीजन द्वारा वैगनों का आवंटन

10416. भी राम प्रकाश विषाठी: क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) पूर्वोत्तर रेलवे द्वारा धासाम में धासू की दुलाई के लिए मार्च/धप्रैल, 1979 में इच्चत नगर दिवीजन द्वारा कितने वैगन धावंटित किये गये;
- (ख) इन झाबंटित वैगनों में से कितने वैगन भासाम, गौहाटी तथा धन्य स्थानों पर झालू उत्पादकों को दिये गये और कितने व्यापारियों को विये गये ।
- (ग) क्या यह मच है कि वैगन झावंटित करने के मामलें में किसानों की अपेका बड़े व्यापारियों को प्राथमिकता दी जाती हैं; और
- (घ) यदि हो, तो इस सम्बन्ध में सरकार का क्या कार्यवाही करने का विचाद है ?

रेंस मंद्रात्मय में राज्य मंत्री (जी तिथ मारायण) '।
'(क) मार्च ग्रीर्ए ग्रंथंस, 1979 के
वीरान पूर्वीसार रेसवे के श्रम्भतमण्य मंद्रस्त में
भासाम के विभिन्न भंतम्य स्टक्षनों के जातू के
संदान में सिए 593 मास दिक्ष्ये सप्तार्थ किये
वर्षे ।

- (क) आगू से लंदे 593 माल दिव्यों में से, असम राज्य सरकार के प्रयोजन के प्रजीन असम के व्यापारियों द्वारा गृहाटी के लिए 88 माल दिव्ये और 45 माल दिव्ये सधम के बांकी सहरों के लिए लादे गयं। स्थालीय उत्पादकों वा व्यापीरियों में गृहाटी के लिए 224 माल दिव्ये और आसाम के बन्य स्थानों के लिए 225 माल दिव्यों का लदान किया था।
- (ग) और (श). थी नहीं । ससम, मेषास्थ, शीर संस्थ राज्यों द्वारी प्राथोजित कार्यत्रम के सेनुसार सालू का कुछ सवान किया गया थी थी मेणी की प्राथमिकता के सन्तर्गत धाते हैं सबकि प्राथमिकता के सन्तर्गत धाते हैं सबकि प्राथमिकता के सन्तर्गत धाता है । मेणी की प्रायमिकता के सन्तर्गत धाता है । में दिखों के प्राथमिकता के सन्तर्गत को तरवीह नहीं थी गया है सौर मास डिक्यों की सम्पर्गत के सन्तर्गत के सन्तर्गत की सन्तर्गत के सन्तर्गत की सन्तर्

Restarting of Virginity Tests

10417. SHRI F. P. GAEKWAD: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to a press report from London about checking by Immigrants Welfare Organisations on a claim that virginity tests were carried out on two Asian women at Heathrow airport recently in defiance of the ban on such tests imposed by the British Home Secretary;
- (b) if so, whether the press report was correct and whether their nationality was established; and
- (c) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Yes, Sir.

(b) and (c). The press report datelined London April 15 (PTI) appeared to be based on a news report in Britain alleging that virginity tests had been carried on two Asian women at Heathrow airport after the ban of such tests imposed by the British Home Secretary. The British Home Office with whom the matter was taken up by the High Commission of India, London, have said that their enquiries disclose no reason for beliving that there has been any failure by the Immigration Service at Heathrow Airport to observe the Home Secretary's instructions. If fresh evidence becomes available, Government will take up the matter with the British authorities.

स्वित भारतीय प्रायुक्तिमान संस्थान में प्रचेत

10418. डॉ॰ राजधी सिंह: क्या स्थारण्य और परिचार कल्याण [मुत्री यह बताने की कृपा करेगे कि:-

- (क) क्या सरकार का व्यान प्रखिल कारतीय प्रायुविकाल केंस्यान के बारे में दिनांक 5 करवरी 1979 के "नवभारत टाइम्स" में प्रकातित संभा-चार की घोर दिलाया गया है और यदि हां, तो उस पर क्या प्रतिनिया है;
- (ब) क्या यह भी सच है कि दिल्ली से बाहर से दूर से झाने वाले रोगियों को यहां प्रवेश के लिए महीनो इन्तजार करना पड़ता है;
- (ग) क्या सरकार ऐसी व्यवस्था करेगी जिल : गरीव रोगियों तथा दूर के स्वानो से धाने बासे रोगियों को यहां प्रवेश के मामले में फ्राब-मिकता दी जाय: धीर
- (ण) क्या विस्ली के लोगों की सामान्य बामगरवों के इलाज के लिए इस अस्पताल की बजाय अंत्य अस्पतालों में इलाज के लिए व्यवस्था की जायेंगी?
- संसवीय कार्य तथा अब मंत्री (भी रचीना वर्गा):
 (क) वी हां। "नवभारत टाइप्स" में कृपी
 जिकायस सबका देवा होने पर प्रक्रित भारतीय
 आयुविवान संस्था के प्रसूति कहा के "डी" वर्ग के
 कुछ कर्मचारियों के बच्छीता देने के बारे में है
 यह विकायस अस्पन्ट-है, क्वोंकि इसका कीई
 विस्कृत विकायस सही विद्या गया है। स्वपनि बहु सहना
 विद्या वाय कि "डी" वर्ग का कोई कर्मचारी

रोतियों को परेकान न कर सके इस के बारे में उक्क संस्थान द्वारा सारे संजय उचाय किये गये हैं।

- (ख) धिकाल भारतीय कायुकिकान संस्थान में घरपताल के रोगियों की भर्ती उपचार करने वाले चिकित्सक की सलाह धौर वहां उपलब्ध पलंगों पर निर्भर करती है। वैसे, स्थानीय रोगियों धौर दिल्ली के बाहर से धाने वाले रोगियों के बीच कोई भेद-भाव करना संभव नहीं है। रोग की गंभीरता ही घिकल भारतीय धार्युकिकान संस्थान में धर्ती की मुख्य कसीटी है। तथापि रोगियों की वर्षी यदि धायभ्यक समझी आए धौर वह व्याव-हारिक हो, तो इसके लिए मंस्थान में प्रतीक्षा सूची बनाई जाती है।
- (ग) यह व्यावहारिक नहीं है। बीमारी की गंभीरता के आधार पर भर्ती करने में प्राथमिकता दी जाती है, न कि निवास-स्थान की दूरी के आधार पर।
- (ष) लोगों के साधारण रोगों के उपचार के प्रबंध दिल्ली के अन्य धस्पतालों में पहले ने ही मौजूद हैं। जिन रोगियों का उपचार धस्पताल में करना धावश्यक होता है, उन्हें धन्तरंग रोगियों के रूप में मर्ती किया जाता है। इसलिए, यह रोगियों का काम है कि वे धिखल भारतीय धायु-विज्ञान संस्थान, नई दिल्ली में उपचार कराने की प्रतीक्षा करने के बजाय धन्य धस्पनालों में जाकर उपचार करवार्थे।

I.Y.C. and W.H.O. Functions in Capital

10419. SHRI S. S. LAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that to project the "International Year of the Child" and the WHO theme of this year "A Healthy Child, a Sure Future", the Delhi Medical Association has decided to organise a number of functions for a week from April 7 this year;
- (b) if so, what are the plans to do something for the poor and living in the villages and rural areas; and
- (c) what are the specific programme_s for the children during the week and the estimated expenditure?

THE MINISTER FOR PARLIA-MENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir.

- (b) The Association has proposed to arrange meetings in rural and semi urban areas around Delhi with a view to educate the public regarding care of child health and immunization. This will continue at suitable intervals throughout the year.
- (c) The Association organised scientific discussions, health education programme, a baby show and an exhibition on 'Child Health' and incurred an expenditure of about Rs. 3,500.

गुजरात में प्रामीण सड़कों के विकास के लिए बृहद् मोजना

10420. भी क्रमींसहमाई यटेल : क्या नौबहन और परिवहन मंत्री यह [बताने की कृपा करेंगे कि:

- (क) क्या केन्द्रीय सरकार ने गुजरात सरकार से राज्य में ग्रामीण सड़कों के विकास के लिए कोई बृहद् योजना प्रस्तुत करने के लिए कहा है, ग्रीर यदि हां, तो कब भीर उसका स्वरूप क्या है; भीर
- (क) क्या राज्य सरकार में उसे केन्द्र सर-कार को प्रस्तुत कर दिया है और यदि हो, तो उसे कब प्रस्तुत किया गया था और उसकी मुख्य बातें क्या हैं और कितनी सड़कों के बारे में राशि की मांग की गई है तथा वह राशि कितनी है और उस पर केन्द्र सरकार ने क्या कार्यवाही की है प्रयवा करने का विचार है तथा कव ?

नौजहन और परिचहन मंत्रालय में प्रभारी राज्य मंत्रों (औ चांव राज): (क) प्रामीण सड़कों राज्य का विषय हैं तथा प्रामीण सड़कों से संबंधित सभी मामलों की जिम्मेदारी मुख्य रूप से संबंधित राज्य सरकारों की हैं। परन्तु सभी गांवों को सड़कों से जोड़ने के खद्वेष्य से सरकार ने गुजरात सरकार सहित सभी राज्यों से 3 नवम्बर 1978 का धनुरोध किया या कि वे धपने अपने यहां गांवों तक जाने के लिए सड़कों की कुल धावश्यकना का मूल्यांकन करें और एक ऐसा मास्टर प्लान तैयार करें जिसमें हर सड़क के लिए धावश्यक धन और सड़क की लम्बाई बावि का व्यारा विया हुआ हो।

(स) गुजरात सरकार ने इस संबंध में अधी तक कोई सूचना नहीं भेजी है।

Assistance to Mauritius for Development

10421. SHRI P. A. SANGMA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that India propose to provide assistance for the development of small scale industries in Mauritius; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Yes. Sir.

(b) A three-member expert team led by National Industries Development Corporation visited Mauritiu; in February, 1978 and submitted a report on the possibilities for setting up small scale industries in Mauritius. This report is now under examination by the Mauritian authorities. At the First Indo-Mauritian Joint Commission session held recently India has also offered to cooperate in the promotion of certain rural industries like footwear manufacturing, fibre industry, bee-keeping industry, handmade paper industry and dyeing industries.

At present, two small scale industry experts i.e., one industrial economist and one mechanical engineer are on deputation to Government of Mauritius as experts.

मैसर्स राम इंजीनियॉरंग वर्ग्स, धनवाद द्वारा कर्मकारियों को सविष्य निधि की राशि का दिया जाना

10422. श्री हुकम बन्द कछबाय : व्या संसदीय कार्य सवा अम मंत्री यह बताने की छुपा करेंने कि मैससे राम इंजीनियरिंग वक्स, वाईपास रोड, मनवाद (बिहार) के कर्मचारियों को गत तीन वर्षों के दौरान भविष्य निधि की कितनी राप्ति दी गई और मभी कितनी राणि दी 'जानी है?

भाग तथा संसदीय कार्य जंबालय में राज्य मंत्री (बा॰ राम कुपास सिंह) : कर्मचारी भविष्य निधि प्रधिकारियों ने सुचित किया है कि मैसर्स राम इंजीनियरिंग वन्सं, धनवाद को पहली धनतूबर 1978 से प्रतिम रूप से कर्मचारी प्रविध्य निश्चि और प्रकीणं उपबन्ध धिष्ठिम्यन, 1952 तथा उसके प्रधीन बनाई गई योजनाओं के ग्रधीन लाया गया। उन्होंने प्रतिष्ठान को उन्त ग्रधिनियम के प्रधीन लाए जाने का विरोध किया है।

Stage-wise Charging of Fares by B.T.C. Conductors

10423 SHRI CHITTA BASU: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether it is a fact that the DTC was to charge 0.30 paise from passengers travelling in a DTC Bus upto the distance of 4 Kms., as announced;
- (b) whether it is also a fact that the DTC Conductors are charging the fare of 0.30 paise according to stagewise but not distance-wise; as announced;
 - (c) if so, the reasons thereof;
- (d) whether it is a fact that conductors are charging 0.40 paise from passengers who want to go from Nanakpura to Safdarjung Hospital or Sector-I, R. K. Puram, even though the distance is not even 4 Kms.; and
- (e) if so, the reasons for charging 0.40 paise instead of 0.30 paise from the passengers?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir.

- (h) Yes, Sir.
- (c) In a stage carriage, distance is calculated from stage point to stage point and not between actual bus stops travelled by a passenger. This is because in a stage carriage system in city areas, it is not feasible to reckon the actual distance between every two stops on the route of a bus for the purpose of calculating the fare. The stages are however fixed at an average distance of 2

Kms. with marginal adjustments. This facilitates the conductors, and the inspectoral staff to calculate, issue and check the tickets.

(d) and (e). For calculating bus fare from Nanakpura to Safdarjang Hospital or Sector-I, R. K. Puram, the distance is taken from Dhaula Kuan, the fare stage preceding Nanakpura. Nanakpura is not a fare stage. The distance from Dhaula Kuan to Safdar jang Hospital/Sector-I, R. K. Puram is more than 4 Kms. and the fare of 40 paise is charged correctly.

High Density DC Emu

10424. SHRI R. K. MHALGI: Will the Minister of RAILWAYS be pleased to refer to reply given to Unstarred Question No. 521 on the 22nd February, 1979 regarding construction of high density EMU Coaches and state:

- (a) the number of suggestions and reaction received by Railway admininstration in respect of manufacturing high density DC EMU proto type rake which has been built and put into service on Western Railway to test Bombay Suburban Commuters' reaction:
- (b) the nature and details thereof;
- (c) what are the recommendations of Research Design and Standard Organisation in respect of the same;
- (d) since when these recommendations are under consideration of the Railway Ministry; and
- (e) whether the Railway Ministry have taken decision on the said recommendations; if so, when and with what result?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) The number of suggestions and reactions received by the Railway Administration were 83.

- (b) The suggestions and reactions related mainly to the longitudinal seating arrangements, hand-hold facilities for standing commuters, fear of ladies' chains/plaits being snatched by miscreants, difficulties felt by sitting passengers in stretching their legs as also trampling of their feet by standing passengers and the need for more fans for better circulation of air.
- (c) The Research Designs and Standards Organisation recommended the manufacture of two more prototype high-capacity rakes with transverse seats, extra hand-holds and additional fans.
- (d) The Research Designs and Standards Organisation submitted its recommendations in December, 1978 for the consideration of the Railway Ministry.
- (e) Yes, in March/April, 1979. The Railway Ministry has decided that since a number of commuters have to travel for long periods in EMU trains and the existing seating arrangements are satisfactory, status quo should be maintained as far as seating arrangements are concerned. The Suburban stock would thus continue to be manufactured as per existing plans and without any reduction in seating capacity.

Kalyan Power House

10425. SHRI R. K. MHALGI: Will the Minister of RAILWAYS be pleased to refer to reply given to Unstarred Question No. 500 on the 22nd February, 1979 regarding Kalyan Power House at Thakurli and state:

- (a) the reasons of not treating the Kalyan (Thakurli) Power House as workshop and date of such decision;
- (b) whether the demand of the employees of said Power House regarding coverage under the Dress Regulations has been finally considered if so, with what result;

- (c) if not considered so far, the reasons of delay as the matter is pending for a year or so; and
 - (d) when it is likely to be decided?

THE MINISTER OF STATE RAILWAYS THE MINISTRY OF (SHRI NARAIN): SHEO (a) The working conditions of the Electrical Power House are different from those of the workshops. The provisions of the Indian Railway Code for the Mechanical Department (Workshops) have not been extended to the staff of the Electrical Power Houses. On the same consideration, staff of the Electrical Power Houses are not allowed to avail of the holidays for the workshop staff.

(b) to (d). Steps have been taken to stock Gum boots, Water proof coats/capes etc. under Tools and Plants account for being used by the staff during monsoon. Similarly, Boiler suits and tight dresses are being stocked for issuing to the staff.

नैसर्स ठाकुर प्रसाद देवकिशन, निजामगंत्र (महाराष्ट्र) पर बकाया गविष्य गिधि

10426 श्री हुकम बन्द कछवाय: क्या लंबबीय कार्य तथा जन मंत्री यह बताने की कृपा करेंगे कि मैससे ठाकुर प्रसाद देविकशन, दिजाम-गंज, श्रीरंगाबाद (महाराष्ट्र) द्वारा गत तीन वर्षों में, वर्षवार मिक्य निधि की कितनी धनराणि जमा कराई और उन पर बकाया राशि किननी है?

अय तथा संसवीय कार्य मंत्रास्तव में राज्य मंत्री (डा॰ राम कुपाल सिंह) : कर्मचारी भविष्य निधि प्राधिकारियों ने सूचित किया है कि मैससं छाकुर दास देवकिसन, निजामगंज, भौरंगाबाद (महाराष्ट्र) कर्मचारी भविष्य निधि धौर प्रकीण उपबन्ध भविनियम, 1952 की परिधि में नहीं आते । भतः इस प्रतिष्ठान हारा भविष्य निधि की राष्ट्र जमा कराने का प्रश्न नहीं उठता ।

मैसर्स बागड़िया बाबर्स तथा महेरा एजेंसी राउरकेला पर पविषय निधि की बकाया राजि

10427. भी हुकम चन्य कछवाध: क्या लंलबीय कार्य तथा क्या मंत्री यह बताने की कृपा करेंगे कि मैसबै बागड़िया बादसे तथा महेस एजेंसी प्लांट साईट-रोड, राउरफेला—1, के विकस कर दीन वर्षों से भविष्य निश्चि की कितनी राजि वकाया है ?

धन तथा संसदीय कार्य मंत्रालय में राज्य बंकी (डा॰ राम कृपाल सिंह) : कर्मचारी घिषण्य निवि प्राधिकारियों ने सूचित किया है कि मैसरी बागहिया बादर्स, प्लांट साइट रोड, राईउरकेसा तथा महेग एजेंसी प्लांट साइट रोड, राईउरकेसा तथा महेग एजेंसी प्लांट साइट रोड, राउरकेशा—1, कर्मचारी घिषण्य निवि और प्रकीण उपबन्ध अधिनियम, 1952 की परिधि में नहीं प्राते । अतः धरिष्य निधि की बकाया राशि का प्रथन नहीं उठता ।

Kirandul-Kottavalasa Line

10428. SHRI GIRIDHAR GOMAN-GO: Will the Minister of RAILWAYS be pleased to state:

- (a) the reasons for not allowing the Kirandul-Kottavalasa line for the movement of goods trains particularly of raw materials of industries to be set up in the Koraput District, Orissa; and
- (b) the measures taken by his Ministry for early running of goods trains on this line for the development of tribal and backward regions of the State?

STATE THE MINISTER OF IN THE MINISTRY OF RAILWAYS NARAIN): (SHRI SHEO (a) and (b). The railway line from Kirandul to Kottavalasa was primarily constructed for transport of iron ore from Bailadilla mines to Visakhapatnam Port for export. The requirements of section capacity to deal with the present and anticipated level of iron ore traffic make it difficult to accept any sizeable quantities of general goods traffic on this section. A few stations on this line have been opened for general goods traffic in addition to passenger and parcel services on the entire section.

For other major industrial traffic. like that of alumina and cement, feasibility of construction of other

viable rail links is being examined in consultation with the concerned departments.

Development of Road Communication in the Tribal Sub-plan Areas

10429. SHRI GIRIDHAR GOMAN-GO: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether his Ministry received the recommendations made by the Working Group on Tribal Development set up by the Home Ministry regarding the development of road communications in the tribal sub-plan areas of the country;
- (b) if so, the road development programme and schemes prepared by his Ministry and guidelines issued to the States for early decision; and
- (c) funds earmarked by his Ministry for road development for tribal areas?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir.

(b) and (c). Road development is undertaken both by the Central and State Governments as part of Central and State Sector Road Programmes respectively as per the priorities and allocations determined by the Planning Commission and the guidelines issued by them to both the Central and State Governments. The Draft (1978-83) Plan includes a provision of Rs. 275.00 crores for the development of roads in Tribal Areas in the State Sector. In addition, a provision of Rs. 20,00 crores have also been made in the Central Road Sector for giving financial assistance to States for the development of roads in Tribal Areas. However, it may take some time for programmes to be finalised against these allocations as 1978-63 plan allocations have yet to be finalised. Besides, there are some

on-going works on Central Sector Road Schemes like National Highways, Centrally aided State roads of inter-state or ecomomic importance etc. located in Tribal Areas.

Community Health Workers

10430. SHRI S. R. DAMANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the steps being taken by Government to ensure that the Community Health Workers do indeed perform their role in taking promotive and preventive steps for better health, instead of becoming pill-pushers; and
- (b) the details in respect of the proposed sanitary-cum-epidemiological stations to be set up by Government, their locations and the areas to be covered by such stations?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) The Community Health Workers, they are selected by the community are given training for 3 mainly in preventive and promotive health services. They also receive training in treatment of minor ailments, but their primary function is promotion of preventive and promotive health services. The CHWs receive periodic guidance from paramedical workers employed in Government health care system.

(b) There is no scheme to establish sanitary-cum-epidemiological centres. Such activities are generally attended to by the Primary Health Centres. A Primary Health Centre is established in every block (covering a population of 80,000 to 1,00,000). There are more than 5400 such centres already in existence in the country. A proposal, in principle has been accepted to establish one Primary Health Centre for a population of 50,000 in a phased manner from 1983 onwards.

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Rules formulated under Section 88 of the Merchant Shipping Act, 1952

DILIP CHAKRA-10431. SHRI VARTY: Will the Minister of SHIP-PING AND TRANSPORT be pleased to state:

- (a) have any rules been formulated as provided for in Section 88 of the Merchant Shipping Act, 1958 laying down the scale of manning of ships by seamen other than officers;
- (b) if so has there been any public notification about it; and
- (c) if not has Government any control over the existing system of manning of ships?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) No. Sir.

- (b) Does not arise.
- (c) Under the existing system the manning of ships is decided mutually by the shipowners and unions.

Medical Checkup of Seamen

10432, SHRI DILIP CHAKRA-VARTY: Will the Minister of SHIP-PING AND TRANSPORT be pleased to state is it a fact that the system of medical check-up of seamen is controlled exclusively by the owners and they pay scant regard to Government's recommendation in this respect?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM); No. Sir.

The seamen are medically examined in accordance with Indian Merchant Shipping (Medical Examination) Rules 1958 by officers of Port Health Organisation at the time of the initial recruitment and a certifi-

cate to that effect is issued. Such. Medical Certificate is valid period of eight years. However, during this period the seamen are again medically examined by the Doctors appointed by the Shipping Companies before Commencement of each voyage. Such a Medical Examination is consi-Shipping dered necessary by the Companies to find out whether the seamen who would be proceeding on a voyage have contacted any disease which has rendered them medically unsuitable for sea voyage.

Slaughter Mining in Sijua Colliery

10433. SHRI A. K. ROY: Will the Minister of PARLIAMENTARY AF-FAIRS AND LABOUR be pleased to refer to the reply given to Unstarred Que tion No. 1736 on the 30th November 1978 regarding slaughter mining in Sijua Colliery and state:

- (a) whether the answer was given on the basis of the drawing survey map and report by the TISCO and not on actual survey of the spot of widening and hightening of the mines beyond prescribed limit;
- (b) whether the Ministry would advise actual checking of Sijua Mines by a survey team specially after the fatal accident in TISCO Collieries last year; and
 - (c) if so, when and if not, why not?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) The reply to Unstarred Question No. 1736 on the 30th November, 1978 was given both on the basis of statutory mine plans maintained by TISCO as well as actual inspections of accessible part- of the workings made by the officers of Directorate General of Mines Safety from time to time.

(b) and (c). In view of the position stated in part (a) above no further survey is considered necessary as no useful purpose is likely to be served by deputing any special survey team for the purpose.

गुजरात के किसानों को तुरत पारगमन सेवा की सुविधा

10434. श्री मोती चाई सार० चौत्ररी : क्या रेल मजी यह बताने की कृपा करेगे कि :

- (क) क्या गुजरात के भ्रालू उत्पादको ने भालूमो की हुनाई के लिए तुरन्त पारवमन सेवा के लिए माग की है; भीर
- (ख) यदि हा, तो क्या झालू के बडे पमाने पर उत्पादन को देखते हुए, सरकार किसानो को शीध्र ही तुरन पारगमन सेवा की सुबिधा प्रदान करेगी साकि वे उत्पादन को किसी प्रकार की क्षांति होने दिया बिना उमे बेचने के लिए झविलम्ब ला सके ?

रेल मंत्रालय में राज्य मंती (भी शिव नारायण): (व) जी हा । म्रहमदाबाद भीर दीसा के मालू उत्पादको ने दीसा भीर काकरिया से कानंक ब्रिज, बम्बई तक द्वृत पारवहन सेवा की व्यवस्था के लिए मध्याबेदन दिया है।

(ख) बम्बई क्षेत्र मे बोरीविली के दक्षिणी स्टेंगना के लिए भाल की बुकिंग पर महाराष्ट्र सरकार ने प्रांतबन्ध लगाया हुआ है। इस तथ्य का देखते हुए, कार्नक ब्रिज के लिए हुत पारवहन सेवा शक करने का प्रथम ही नहीं उठता ।

Weighing Machines for Bombay Port

10435 DR. VASANT KUMAR PANDIT; Will the Minister of SHIP-PING AND TRANSPORT be pleased to state:

- (a) whether the Bombay Port had placed an order for 30 weighing machines with the British-owned Avery (India);
- (b) whether Government have investigated the charges of irregularity in the Tender by the BPT auditors; and
- (c) whether the attention of Government has been drawn to the article appearing in the issue of "Current" dated the 31st March, 1979 if so, the clarification on the allegations made therein and the action taken by Government?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir.

- (b) The objections raised by the Acountant General, Central, in the Draft Audit Report on the accounts of the Bombay Port Trust for the year 1976-77 were settled with the Audit by the Port Trust.
- (c) Yes, Sir. The Deputy Chairman, Bombay Port Trust, has been requested to look into the matter.

Extending the period of the Financial Assistance to the Shipping Industry

10436. SHRI BALASAHEB VIKHE PATIL: Will the Minister of SHIP-PING AND TRANSPORT be pleased to state:

- (a) whether his attention has been drawn to the news items captioned "SDFC in a Soup" appeared in the 'Financial Express' (Bombay Edition) of 1st April, 1979;
- (b) if so, whether Government have extended the period of the financial assistance to the shipping industry to avoid difficulties to the Shipping Development Fund Committee as guarantors; and
- (c) whether it is a fact that the shipping industry is being forced to pay interest to the foreign bankers at the rate of 10—12 per cent per annum while the Government could earn 6-7 per cent on the investment of foreign exchange reserves abroad and what is the reason therefor?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir

(b) and (c). The Shipping Companies who have raised foreign exchange loans commercially for acquisition of ships have to pay interest at the prevailing market rates, according to the loan agreements. The Companie, who have availed of the loans under the SAFAUNS scheme, however, are reimbursed the interest charges paid in excess of 7½ per cent by way of interest subsidy by the

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Shipping Development Fund Committee. One of the relief measures agreed to by the Government for meeting the cash deficits of the shipping companie; upto 31st March, 1979 is conversion of the foreign exchange loan instalments payable upto 31st March, 1979 into loans analogous to SAFAUNS.

Goods carried by Ships and Vessels

10437. SHRI DURGA CHAND: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) what is the total volume of goods carried by the ships owned by the Indian Shipping Corporation and out of that what is the percentage of the total goods carried by the vessels;
- (b) what is the percentage of goods carried by foreign vessels; and
- (c) what steps are being taken to increase the percentage of the Indian Shipping Corporation by carrying Indian goods?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI QTAND RAM): (a) During the year 1977-78, the total volume of India's overseas trade was 58 88 million tonnes. The Indian shipping companies carried 22.82 million tonnes (viz. 38.76 per cent), out of which the vessels of the Shipping Corporation of India carried about 10.04 million tonnes i.e. 44.01 per cent of the share of the Indian shipping companies.

- (b) The percentage of goods carried by foreign vessels during 1977-78 was 61.24 per cent.
- (c) The Shipping Corporation of India is only one of the Indian shipping companies. The Government persuades and appeals to private Indian shippers, through various media and forums like All India Shippers' Council and it regional associations, to patrenise Indian vessels. Instructions exist and have recently been

reiterated that Government owned or controlled cargo, should, as far as possible be shipped through Indian vessels.

Return of Indian Teachers from abroad

10438. SHRI G. Y. KRISHNAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) what are the details regarding the salaries and other benefits of the Indian teachers as compared with those of other nationalities, like the Arabs in Gulf countries; and
- (b) how many Indian teachers have returned home after the change in the service conditions?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AF-FAIRS (SHRI SAMARENDRA KUN-DU): (a) The salaries, allowances and other benefits to the teachers vary from country to country and, even within the same country, from organisation to organisation and would further depend upon the qualifications and experience of the teachers concerned. No case of discrimination in salaries and other benefits offered to Indian teachers as compared to teachers from other nationalities, has been reported.

(b) No such case has come to the notice of the Government.

Visa facilities for Taiwanese Nationals

10489. DR. VASANT KUMAR PANDIT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Air India and the Department of Tourism have requested the Government to facilitate easy issue of visas to Taiwanese Nationals in Taiwan;
- (b) whether there is a growing demand from Taiwanese Nationals to come to India for purposes of tourism, business and commerce; and

(c) if so, the steps Government are taking to provide easy and quicker facilities for grant of visas to Taiwanese people?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) While taking into account that the Government of India does not recognise the regime in Taiwan, the feasibility of the suggestions are being examined.

Corruption charges against L.E.U., Nagpur

10440. SHRI DAYA RAM SHAKYA: Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to state:

- (a) whether a Labour Enforcement Officer posted at Nagpur and presently working at Ajmer was involved in proved acceptance of bribe charges by the Commissioner of Departmental Enquiries, Central Bureau of Investigation in 1977 78 recommending dismissal of the services of the officer;
- (b) the reason for not acting on the advice of the Commissioner for Departmental Enquiries and the officer who took the decision for lesser punishment with reasons for violating the findings of the enquiry; and
- (c) the action proposed to be taken against the officer for such wilful violation and if not, the reasons therefor and what action Government are proposing to take against this officer?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). The Central Vigilance Commission did not specifically recommend dismissal of the Labour Enforcement Officer. It recommended the imposition of a major penalty. The Chief Labour Commissioner, after taking into consideration all matters on record, imposed the major penalty

of reduction in the present grade of the Labour Enforcement Officer.

(c) Does not arise

Allotment of Wagons for Transportation of Potate

10441. SHRI SURENDRA BIKRAM: Will the Minister of RAILWAYS be pleased to state:

- (a) whether he has received a letter from the Uttar Pradesh Government urging for allotment of wagons for transportation of lakhs of potato bags from the State;
- (b) if so, the reasons for not making available wagons so far; and
- (c) whether he is also aware that non-allotment of wagons immediately will ruin the farmer community?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) and (c). Every effort is being made to clear potatoes from Uttar Pradesh consistent with the commitments to load other essential traffic like foodgrains, fertilizers, etc. While no difficulty is being experienced ter loading of potatoes on broad gauge system of U.P., on the metre gauge side there have been difficulties due to bulk of the demands being for destinations east of Siliguri where there was congestion due to heavy accumulation of wagons. Loading to these destinations has therefore been regulated by fixing a quota for loading of various commodities keeping in view the transport requirements of all essential commodities including potatoes.

Strike in Dhanbad Division

10442. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether there was a strike in Dhanbad Division of Eastern Railway in March, 1979;

- (b) if so, reason for the strike:
- (c) whether it is a fact that instead of correcting the cause of strike, the management has taken repressive measures of transfer and termination of service of leaders of Railway employees fomenting more unrest and agitation; and

(d) if so steps taken thereon?

THE MINISTER OF STATE THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a), (b) and (d). There was a stoppage of work on 25-3-1979 by some categories of workers at Patherdih on the issue of the death of a Shuntman who died of heart attack, alleging delay in attendance by the Railway Doctor. An inquiry has been ordered into the circumstances leading to the death of the Shuntman.

(c) No.

Medical Treatment of Lok Nayak Jayaprakash Narayan

10443 PROF. P. G. MAVALAN-KAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government took any steps for ensuring effective, timely and expert medical attention and treatment to Lok Nayak Jayaprakash Narayan:
- (b) if so, what were they and with what results and expenses; and
 - (c) if not, why not?

THE MINISTER OF PARLIAMEN-AND LABOUR TARY AFFAIRS (SHRI RAVINDRA VARMA): (a) and (b). Lok Nayak Jayaprakash Narayan who suddenly took seriously ill in Patna was provided full and expert medical facilities by the Bihar Government. Later, on the advice of experts, he was sifted by a special plane provided by the Government of India to Bombay for treatment in a private hospital. He was given the best possible treatment at the hospital where he recovered. He has been later discharged Details of expense have not been worked out

Written Answers

(c) Does not arise.

Indian proposal on disarmament

10444. PROF. P. G. MAVALAN-KAR: Will the Minister of EXTER-NAL AFFAIRS be pleased to state:

- (a) whether any official Indian representatives are engaged in the U.N. Disarmament work and Mission during the last two years, 1977 and
 - (b) if so, full facts thereof; and
- (c) broad details of the Indian initiatives and draft proposals on the said subject at various international forums during the above mentioned period?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AF-FAIRS (SHRI SAMARENDRA KUN-DU): (a) During 1977 and 1978, Indian delegations have participated in the work of the Conference of the Committee on Disarmament (CCD) in Geneva and in disarmament discussions at the 32nd and 33rd regular sessions of the UN General Assembly held respectively in 1977 and 1978, the tenth special session of the UN General Assembly devoted to disarmament held in May/June 1978 and the two organizational sessions of the UN Disarmament Commission held in October and December 1978 in New York.

- (b) The composition of the Indian delegations to these international conferences and meetings for disarmament work is given in the annexed statement.
- (c) At the tenth special session of the General Assembly devoted to disarmament, India tabled two draft

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resolutions, one on the non-use of nuclear weapons and the other on the urget need for cessation of uclear weapon tests, However, in response to the general desire to have a single. consensus Final Document and avoid voting on draft resolutions, India decided not to press its draft resolutions to a vote at the Special Session but take them up at the forthcoming 33rd regular session of hte General Assentbly. Thereafter, at the 33rd regular session of the General Assembly, both these draft resolutions, which were also co-sponsored by several other countries, were adopted by overwhelming majorities. India's resolution on non-use of nuclear weapons and prevention of nuclear war, which was adopted by 103 votes in favour, 18 (mostly Western States) against with 18 (mostly Socialist States) abstensions, inter alia declared the u'e of nuclear weapons as a violation of the UN Charter and a crime against humanity and called for the prohibition of their use pending nuclear disarmament. India's resolution on the urgent need for cessation of further testing of nuclear weapons, which was adopted by 130 votes in favour to 2 (France and China) against with 8 abstentions, called upon all State, to refrain from testing of nuclear weapons pending the conclusion of a comprehensive test ban treaty.

Statement

- (A) India's delegation to the Confirence of the Committee on Disarmament (CCD) in Genera in 1977 and 1978
- 15 February to 28 March 1977
 - 1. Shri K. P. Jain-Leader
 - 2. Shri S T. Devare
 - 29 March 1977 to 31 August 1978
 - 1. Shri C. R. Gharekhan-Leader
 - 2. Shri S. T. Devare

- (B) India's delegation to 32nd and 33rd regular sessions of the UN General Assembly, in regard to disarmament work
 - Shri A. B. Vajpayee—Leader
 - 2. Shri Samarendra Kundu
 - 3. Shri R. Jaipal
 - 4. Shri M. A. Vellodi
 - 5. Shri C. R. Gharekhan
 - 6. Shri S. Dubey
- (C) India's delegation to the tenth special session of the UN General Assembly devoted to disarmament held in May/June 1978
 - 1. Shri A. B. Vajpayce-Leader
 - 2. Shri R. Jaipal
 - 3 Shri M. A. Vellodi
 - 4. Shri B. G. Mishra
 - 5. Shri S. T. Devare
 - 6. Shri S. Dubey
 - 7. Shri K, P, Jain
 - 8. Shri A. Mubayi
- (D) India's delegation to the UN Disarmament Commission's sessions in 1978
 - 1. Shri M. A. Vellodi-Leader
 - 2. Shri S. Dubey

Grant payable to State

10445. PROF. P. G. MAVALAN-KAR: Will the Minister of RAIL-WAYS be pleased to state:

- (a) whether the question of determination of grant payable to the States in lieu of passenger fare tax in under discussion at appropriate Governmental levels at present;
 - (b) if so, broad indication thereto;
- (c) whether one or more State Governments have made any repre-

sentations to Government in this regard; and

(d) if so, the gist thereof?

THE MINISTER OF STATE FOR RAILWAYS (SHRI SHEO NARAIN):
(a) and (b). The Seventh Finance Commission had recommended that the question of enhancing the grant payable to States in heu of passenger fare tax be referred to the Railway Convention Committee for consideration. The matter is under reference to the Railway Convention Committee.

(c) and (d). The Government of Gujarat had represented to this Ministry that the amount of grant may be enhanced.

Replacing old First Class Coaches

10446. PROF. P. G. MAVALAN-KAR: Will the Minister of RAIL-WAYS be pleased to state:

- (a) whether it is a fact that several first class coaches on the Western Railway, particulary on the long local distance passenger trains, have become very old and useless;
- (b) if 30, reasons for the continued use of such coaches; and
- (c) why are the new coaches not put in service soon on these passenger trains?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No.

- (b) Does not arise
- (c) Newly-manufactured Coaches are generally put on long-distance Mail/Express trains, including the new Super-fast Expresses, where their utilisation is more demanding and other Coaches are used on long-distance passenger trains.

Workshop on Kalaszar

10447. SHRI CHIMANBHAI H. SHUKLA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether a workshop on Kalaazar control was held in Patna during the month of April, 1979;
- (b) if so, the names of the personnel who participated in the workshop; and
 - (c) outcome thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes. A workshop on Kalaazar Control was held at Patna from 5th to 12th April, 1979.

- (b) A list of persons who participated in the Workshop is enclosed. (Annexure I). [Placed in Library, See No. LT-4463/79].
- (c) A summary of the recommendations, made by the Workshop is enclosed. (Annexure II) [Placed in Library. See No. LT-4463/79].

Hospital for Mental Patients

10446. DR. VASANT KUMAR PANDIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) what are the total number of hospitals in the country giving treatment to mental patients under each system of medicine;
- (b) what is the amount spent by such hospitals under each system of medicine and the number of patients admitted during 1977-78 and 1978-79;
- (c) whether it is a fact that Government is paying less attention to cure the patients by Ayurvedic system of medicine; and
 - (d) if so, the reasons therefor?

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THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (d). The information is being collected and will be laid on the Table of the House.

Shortage of drugs and medicines in C.G.H.S. Dispensaries

10449. DR. VASANT KUMAR PAN-DIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that CGHS dispen aries throughout the country are experiencing acute shortage of drugs and medicines:
- (b) is it a fact that due to this CGHS doctors do not prescribe medicines to patients;
- (c) is it a fact that at various places CGHS dispensaries purchase drugs from open market as direct supplies manufacturers from limited: and
- (d) whether Government proposes to keep tested and established drugs and remedies of Homocopathy. Ayurvedic and Unani systems of medicines in the CGHS dispensaries?

OF PARLIA-MINISTER MENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) No. Sir.

- (b) Does not arise.
- (c) No, Sir Normally the manufacturers or the distributors supply the required medicines to the Medical Stores Depot in time. However. whenever these supplies do not materialise, the Medical Officer small purchases from the authorised chemist. In case of failure of authorised chemists to supply any medicine the Medical Officer Incharge authorises the CGHS beneficiaries concerned to purchase the medicines from the open market and the cost of medicines so purchased in reimbursed to

them by the authorised chemist. This type of purchasing is however rare.

(d) Drugs and remedies of the Homoeograthic, Ayurvedic and the Unani systems of medicine which are stocked in the CGHS dispensaries are approved by a Purchase Committee. At present no scientific drugs testing facilities are available with the Government for testing these medicines.

Loss suffered by Indian Chancery in Kampala

10450. SHRI BALASAHEB VIKHE PATIL: Will the Minister of EXTER-NAL AFFAIRS be pleased to state:

- (a) whether he has seen the news "Chancery house; item captioned ransacked" published in the 'Hindustan Times' of the 17th April, 1979;
- (b) the losses suffered by the Indian Chancery and staff of Indian High Commission in Kampala;
- (c) was the loot of the Chancery and the houses of the Indian High Commission due to inadequate security measures; and
- (d) what is the reaction of Government to the said incidence and what further steps have been taken to assure security to the lives and property of the Indian High Commission staff and other Indian population in Kampala?

THE MINISTER OF EXTERNAL (SHRI ATAL BIHARI AFFAIRS VAJPAYEE): (a) Yes, Sir.

- (b) The financial estimate of the damage/losses is about Rs. 1,61,000.
- (c) and (d). The looting took place in a situation of violence and civil turbulence where some elements sought to take advantage of the prevailing confusion and disorder. Our High Commission had taken the necessary security measures possible in the circumstances. Our High Commissioner in Kampala has taken up with the new

authorities in Uganda the question of protection of the life and property of the Indians residing in Uganda. The authorities have assured that they will do everything possible in that regard.

Losses suffered by Shipping Companies

10451 SHRI BALASAHEB VIKHE PATIL: Will the Minister of SHIP-PING AND TRANSPORT be pleased to state:

- (a) whether his attention has been drawn to the study of the shipping transport industry 1977-78 made by the Economic Times Research Bureau as published in the Economic Times' (New Delhi Edition) of 17th April, 1979:
- (b) whether the alarming figures of losses suffered by the Shipping Corporation of India and other Indian Shipping companies as mentioned in the said study are correct; and
- (c) if so, what measures are being taken or proposed to be taken to help the shipping industry to overcome present crisis?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir.

- (b) and (c). As a result of acute depression in the freight market, the shipping industry the world over is facing financial difficulties and Indian Shipping Companies are also facing problems of liquidity. Government have decided that following financial reliefs could be granted to Indian Shipping Companies facing serious cash-flow problems for the period upto 31 March, 1979:—
 - (i) Replacement of foreign exchange loan instalments under the New Scheme for financing Ship Acquisition from abroad from the foreign exchange reserves of the country;

- (ii) Grant of moratorium on the payment of loan instalments of Shipping Development Fund Commitee loans upto three years; and
- (iii) Grant of additional loans against past acquisitions in cases where the original amount of loans falls short of the maximum permissible limits.

The assistance would be restricted to the minimum amount required to take care of cash deficits for the period upto 31 March 1979. In granting such financial assistance, Government will ensure that the company has a past record of honest and competent administration and it makes demonstrably impressive efforts to mobilise resources to improve its cash flow position before the Government agrees to grant any of the proposed assistance

Government have also set up a High Level Committee to examine all the options available to Government on the problems and management of the crisis in shipping industry with reference to its present structure and to suggest structural changes, if considered necessary.

Delivery of wagons and coaches

10452. SHRI BALASAHEB VIKHE PATIL: Will the Minister of RAIL-WAYS be pleased to state:

- (a) the number of wagons and coaches ordered for delivery in 1977-78 and 1978-79 and the number of these actually delivered by the wagon building industry during each year:
- (b) the reasons for shortfall and the steps taken to meet the shortfall; and
- (c) whether and to what extent the increase in the price of steel items is responsible in reducing the building of wagons and coaches?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) The planning and actual production of Wagons and Coaches during 1977-78 and 1978-79 for the Wagon-building industry and Coach-manufacturing units was as under:

Year	Planning Actual as per production Budget Estimates
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COACHES (in Vehicles Units)

(n) 1977-78 . 281 211 1978-79 . 290 223 (*Revised to 11500 in June, 1978).

(b) During 1977-78 the Wagon Building Industry was able to achieve higher production. The production in 1978-79 was, however, lower than the revised planned quantity mainly due to inadequate supplies of Wheelsets Durgapur Steel Plant. The actual production of Coaches also fell short of the targets partly due to inadequate availability of Wheelsets from Durgapur Steel Plant and partly due to failure of the Coach manufacturers to fulfil the targetted production. Availability of Wheelsets for Wagon/Coach production is now being ensured by a resort to imports.

(c) No.

Number of Indians settled in Uganda

10453. SHRI MUKHTIAR SINGH MALIK:

> SHRI SHANKERSINHJI VAGHELA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the total number of Indians at present who have been settled in Uganda;

- (b) whether Government have received reports about their safety during the recent war in Uganda; and
- (c) what role has been played by the Government of India for the safety of Indians in that country?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) The total number of Indian citizens at present in Uganda is 100.

(b) and (c). Our High Commissioner in Kampala maintained constant touch with the Indian citizens and the local authorities with a view to ensuring necessary measures for the safety and security of the Indian citizens and kept the Ministry of External Affairs regularly informed in the matter. Our High Commission organised the evacuation of about 250 Indian citizens from Uganda to Kenya from the 30th March, to 2nd April, 1979. The High Commissioner himself and other members of the mission escorted these Indians. The High Commission in Nairobi provided all possible assistance in regard to the reception, accommodation and repatriation of the evacuees.

Recommendations of Working group on Tribal Development

10454. SHRI GIRIDHAR GOMA-NGO: Will the Minister of RAIL-WAYS be pleased to lay a statement showing:

- (a) whether his Ministry has prepared a plan according to the recommendations made by the working group on Tribal Development set up by the Home Ministry for Medium Term Plan for tribal areas of the country; and
- (b) if so, the recommendations thereof and decisions taken by his Ministry for the year 1979-80 and for the rest of the Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). The

whole policy development of various modes of transport to suit the needs of various areas including backward and tribal areas is under the consideration of the National Transport Policy Committee appointed by the Government whose report is still awaited. Further, the Government have already sanctioned the following new lines in 1979-80 to develop the tribal areas in the North-East Frontier Region:—

- (i) BG line from Gauhati to Burnihat in Assam and Meghalaya.
- (ii) MG line from Dharmanagar to Kumarghat in Tripura.
- (iii) MG line from Balipara to Bhalukpong in Arunachal Pradesh.
- (iv) MG line from Silchar to Jiribam in Manipur.
- (v) M.G. line from Amguri to Tuli in Nagaland; and
- (vi) MG line from Lalaghat to Bhairabi in Mizoram.

In addition, the Railways have also undertaken surveys for New Lines in the following tribal areas:

- (i) Parvatipuram-Koraput
- (ii) Lalitpur-Singrauli (Partly falling in tribal areas); and
- (iii) Barwadih-Karonji (partly falling in tribal area).

हाला और चुर्क सीमेंट संग्रंहीं का बन्द होना

10455. की बया शास्य राम : श्री बजनवण तिजारी :

क्या रेला मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या उत्तर प्रदेश के डाला और जुर्क सीमेंट संयंत्रों को कोचला न मिलने के कारण बन्द कर दिया गया है ;
- (ख) क्या इन दोनों संयंक्षों की प्रति महीने 14 रैकों की झावश्यकता है जिसके बदले जनवरी से सार्च, 1979 के दौरान केवल 8 रैंक सप्लाई किये गये हैं; झौर
- (ग) यदि हो, तो इस बारे में सरकार ने क्या कारवाड़ी की है ?

रेल मंद्रालय में राज्य मही (औ हिम्य कारायण):
(क) से (ग). उल्ला और पूर्व सीमेंट कारखानों ने सूचित किया या कि कोवले की प्राप्त में विलम्ब के कारण कुछ दिन के लिए उन्हें उल्ला और पूर्व स्थित अपनी प्रद्वियों की बन्द रखना पड़ा । इन कारखानों की मासिक मांग 11 रेक कोयले की है, जबकि इन कारखानों के लिए कोयले की कुलाई जनवरी-मार्च, 1979 की धर्वाध में प्रतिमाम मात से धाठ रेक के बीच रही । चिक कोयले के लिए कुल मांग उपलब्धना से बहुत ही धर्धिक है, इसलिए उल्ला और चुकं के कारखानों सहित किसी भी उपभोवता की पूर्ण मांग को पूरा करना सम्भव नहीं है।

मैसर्स नेशनल ट्रेडिंग कम्पनी और मैसर्स आरिक्षी ट्रेडिंग कम्पनी, उड़ीसा द्वारा भविष्य निधि की राशि का जमा कराया जाना

10456. श्री दयाराम शाक्य: क्या संसदीय कार्य तथा श्रम मन्ना यह बताने की कृपा करेंगे कि (एक) मसमं नेशनल टेडिंग कम्पनी छनदान बाजार, भद्रक उड़ीमा श्रीर (दो) मैसमं धारिती ट्रेडिंग कम्पनी, छनदान बाजार, भूद्रक उड़ीमा ने गत तीन वर्षी में कमंचारी भविष्य निधि श्रीर कमंचारी राज्य बीमा योजना की कितनी राशि जमा की है श्रीर उन पर पृथक्-पृथक् कितनी-कितनी राशि बकाया है ?

अस तथा संसदीय कार्य संतालय में राज्य संत्रों (डा॰ राम कृपाल सिंह) कर्मचारी भविष्य निधि प्राधिकारियों ने सूचिन किया है कि मैसमें नेशनल देंडिंग कम्पानी, चन्दन वाजार, भद्रक, उड़ीसा और धारिती देंडिंग कम्पानी, चन्दन वाजार, भद्रक, उड़ीसा कर्मचारी भविष्य निधि ग्रीर प्रकीण उपवन्ध प्रधिनियम, 1952 के प्रधीन नहीं ग्राते । भन इन प्रतिग्ठानों द्वारा भविष्य निधि की धन-राशि जमा कराने का प्रश्न नहीं उठता ।

कर्मवारी राज्य बीमा निगम ने सूचित किया है कि ये दोनों कम्पनियां भद्रक में स्थित है, जहां पर बभी नक कर्मवारी राज्य बीमा अधिनियम, 1948 की धारा 1(3) के बधीन कर्मवारी राज्य बीमा योजना के उपबन्धों को लागू नहीं र्विया गया है। अतः उक्त कम्पनियो के कर्मवारी राज्य बीमा योजना के अन्तर्गत कोई अंबदान जमा कराना अपेक्षित नहीं है।

Kashmir

10457. SHRI MANORANJAN BHA-KTA: Will the Minister of EXTER-NAL AFFAIRS be pleased to state:

(a) whether Government are aware that Pakistan has lately started raking up the Kashmir issue again in foreign countries/International forums and they are mobilising international opinion and circulating lot of publicity material on this issue:

- (b) if so, full facts and details thereof; and
- (c) whether the Government of India has taken up concrete steps to counter such propaganda of Pakistan and if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDUL: (a) to (c). The Pakistan Government has been giving expression to position on Jammu and Kashmir from time to time. No significant change has been noticed in Pakistan's attitu-The Government of India's stand on Jammu and Kashmir is well-known and all necessary steps are being taken to safeguard our position in this regard.

Number of S.C., S.T. and Muslims in Ministry of External Affairs

10458. SHRI C. K. JAFFER SHAR-IEF: Will the Minister of EXTER-NAL AFFAIRS be pleased to ctate:

(a) what are the details regarding the number of Scheduled Castes and Scheduled Tribes and Muslim officers serving at present in the Ministry of External Affairs in different categories, category-wise; and

(b) whether some officers have recently resigned and if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE): (a) A statement detailing category-wise number of Scheduled Caste and Scheduled Tribe personnel is laid on the Table of the House. Neither recruitment nor advancement in Government service is determined on the basis of religion. The records of officials are also not maintained or classified according to an individual's faith or caste.

(b) An officer belonging to Scheduled Castes who was directly recruited as a Section Officer resigned at his option from the Ministry of External Affairs to join a service offering better prospects outside the Ministry.

Statement

MINISTRY OF EXTERNAL ALFAIRS

(Excluding Central Passport and Emigration Organisations)

Statement showing the total number of Government servants and the number of Scheduled
Castes Scheduled Tribes as on 31-12-1078.

Castes, Scheduled Tribes as on 31-12-1970.								
Cia (G	iss (oup)					Total number of Employees	Scheduled Castes	Scheduled Tribes
Class I (Group A)	•	•	•	•	•	643	47	25
Class II (Group B)	٠	•	•	•	•	1544	92	10
Class III (Group C)		٠				683	71	16
Class IV (Group D)						484	49	
(excluding st	weepe	rs)						
Class IV (Sweepers)	•					55	55	••

Using Ships as Godowns by some Public Sector Organizations

10459. SHRI SARAT KAR: Will the Minister of SHIPPING AND TRANS-PORT be pleased to state:

- (a) whether there have been cases where public sector organisations like Food Corporation of India have been using ships as virtual godowns thus adding to the problems of the already choked Bombay Port;
- (b) whether it is a fact that the penalty which they have to pay on that account is much lower than the warehousing charges they have to pay outside the port; and
- (c) if so, the remedial steps Government have taken in this regard

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRICHAND RAM): (a) to (c). Bombay Port Trust and the Food Corporation of India have reported that ships are not being used as godowns.

Loss to Shipping Companies in respect of Coastal Carriage of Loco Coal

10460. SHRI SARAT KAR: Will the Minister of SHIPPING AND TRANS-PORT be pleased to state:

- (a) whether there has been any loss to shipping companies in recent months in coastal carriage of loco coal on account of indifference shown by railway and coalfields authorities, and
- (b) what is Governments policy regarding transportation of coal by coastal shipping from east coast ports to Southern consuming centres?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Statistics relating to this is not complied.

(b) The present policy of the Government is that as and when the consumers desire to lift coal from Calcutta/Haldia to the Southern consuming centres, they have to place indents on the Coal Controller. forwards such indents to the Director General of Shipping, Bombay, for arranging the allotment of ships to the various consumers in the monthly meetings, which are attended by the representatives of the Indian Coastal Conference. Shipping Companies, India Railways. Port Trusts, Coai and concerned industrial consumers.

जियेणी इंजीनियरिंग, उत्तर प्रदेश द्वारा प्रविध्य निधि तथा कर्ज्यारी राज्य बीमा योजना की राशि जमा कराया जाना)

10461. भी हुकम चन्व कछवाय : क्या संस्वीय कार्य तत्वा श्रम मती यह बनाने की हुए। करेंगे कि विवेणी इजीनियरिंग वक्सं, गोवर्धन रोड, मणुरा (उत्तर प्रदेश) द्वारा भविष्य निधि तथा कि मंचारी राज्य बीमा योजना की किननी धनराशि जमा करानी श्रेष है ?

भग तथा संसरीय कार्य मंत्रालय में राज्य मंत्री (डा॰ राम कृपाल सिंह): कर्मचारी भविष्य निधि प्राधिकारियों ने मुचित किया है कि मैसर्स लिवेणी डजीनियरिंग वर्क्स, गोवर्धन रोह, मधरा, में, जिन्हें कर्मचारी भविष्य निधि भौर प्रकीर्ण उपबन्ध भ्रधिनियम, 1952 की धारा 17(1) (क) क मधीन छुट प्रदान किए जाने तक, कर्मचारी भनिप्य निधि मोजना, 1952 के पैरापाफ 79 के अन्तर्गत छूट प्रदान की गई है, 31 मार्च, 1979 तक प्रपने न्यासी बोर्ड को भविष्य निधि अभवानो की 4,55,488,93 रुपये की धनराशि हस्तांतरित की है। यह न्यासी बोई इस कम्पनी की भविष्य निधि की व्यवस्था करता है। उस तारीख नक इस फर्म की झोर न्यासी बोर्ड की हम्तांतरित करने के लिए कोई राणि बकाया नहीं धी।

कर्मभारी राज्य बीमा निगम ने सूम्बित किया है कि यह प्रतिष्ठान मधुरा नगरपालिका सीमा से बाहर स्थित है धीर वहां कर्मभारी राज्य बीमा योजना के उपबन्धों को धंभी तक शानू नहीं किया गया है। भतः कर्मभारी राज्य बीमा बोजना के घन्नगैत संज्ञधानों को जमा करने का प्रश्न ही नहीं उठता।

News Item, Entitled "Secret Change in U.K. Immigration Law"

10462. SHRI JYOTIRMOY BOSU: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether his attention has been drawn to a news-item published in 'Indian Express', New Delhi dated thε 14th March, 1979, page 7, under the caption "Secret change in U.K. Immigration Law"; and
- (b) if so, the facts thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Yes, Sir.

(b) The facts are as follows:

Under the British Immigration Rules a passenger entering Britain can be re-admitted for settlement on satisfying the Immigration Officer that he was settled in the United Kingdom he left it and that he has not been away from Britain for longer than two years. According to the British Home Office, in 1978 some people who had severed their connection with the United Kingdom were seeking to preserve their 'resident' status by judiciously timed short visits every two years.

Where, on examination at the port of entry, an Immigration Officer concludes that a former resident seeking re-admission in that capacity had not re-established his ordinary residence on the previous occasion of his stay in this country, limited leave for six months on conditions neither prohibiting nor restricting his taking employment is normally granted. Having been given entry, the passenger is told that it is open to him to apply to the Home Office if he wishes to establish his claim to be settled here.

The second change mentioned in the new report refers to representatives of voluntary oragnisations being excluded from interviews with immigrants by Immigration officials, There is nothing in the rules entitling such representatives to be present-

Government will continue to take up cases of hardship or discrimination with the concerned authorities in Britain.

Re-engaged retired Railway Servants

10463. SHRI R. K. MHALGI: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that there are vacancies of Commercial Clerks and Ticket Collectors on the Bombay Division of the Central Railway;
 - (b) if so, the details thereof;
- (c) whether it is a fact that the retired Railway servants are re-engaged in these vacancies instead of providing employment to available competent youths; and
- (d) if so, for how many years this practice is in vogue and the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN); (a) and (b). There are 36 vacancies of Ticket Collectors and 164 of Commercial clerks in Bombay Division.

(c) and (d). Re-employment to retired employees was resorted in 1974 and 1978 in the absence of panels of selected candidates from the Railway Service Commission and promotions from Class IV to Class III had also been made to the maximum extent possible.

Assurance regarding Shipment of Salt and Cement from Tuticorin to West Rengal

10464. DR. BIJOY MONDAL: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether he has recently assured the West Bengal Government to transport four ships of salt every month and cement ships carrying 40 thousand tonnes per quarter from Tuticorin to West Bengal State; and

(b) if so, whether the assurance has been honoured and if not, the reasons thereof?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). Yes, Sir, But, only a general assurance was given, and everything possible is being done to provide as many ships as possible to see that the needs of the West Bengal Government are met

Difficulties in Getting Admission for T.B Patients

10465. SHRI MANORANJAN BHAKTA:

> SHRIMATI MOHSINA KIDWAI:

DR. BIJOY MONDAL.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government's attention has been drawn to the news report in the 'Sunday Standard' dated the 8th April, 1979 wherein it has been stated that thousands of chronic T.B. patients are waiting to get admission to the two T.B. hospitals in Pelhi;
- (b) whether it is a fact that there are thousands of other T.B. patients in the Capital who are denied treatment due to lack of medical facilities; and
- (c) if so, full facts thereof and what effective steps are being taken to expand the capacities of the present T.B. hospitals and also to set up new hospitals in near future to cope up with the situation?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a)

- Yes, Government have seen the press report referred to. A number of T.B. patients get registration for admission to T.B. Hospitals because of socioeconomic conditions but such admission may not be necessary for their effective treatment or even as public health measure. All of them are provided equally efficient treatment through 10 clinics in the city. Admission is necessary only when a patient requires surgical treatment or develops a serious complication. Such patients are admitted immediately and are not put on the waiting list at all.
- (b) No. Free diagnostic and domiciliary treatment including anti-TB drugs are provided to all the T.B. patients suffering from T.B. through 10 clinics in Delhi City and 2 Hospitals. The medical facilities provided are considered adequate
- (c) In view of the position explained in reply to part (a) expansion of the capacities of the present hospitals and setting up new hospitals at present is not necessary.

Attaching more Bogies to Train No. CB I and CB II

10466. SHRI BRIJ RAJ SINGH: Will the Minister of RAILWAYS be pleased to state:

- (a) whether only 6 bogies instead of 10 bogies have been provided for passenger train No. CB I and CB II running between Bareilly and Muradabad and several passengers have to sit on the roofs of the bogies to perform the journey; and
 - (b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). The normal composition of 1 CB/2 CB Chandausi-Bareilly passenger is 7 coaches. Usually the trains run as per the normal composition, but on a few days during April, "79 the trains ran short of the scheduled composition

because of coaches having to be detached for mechanical/electrical defects with no immediate replacement being available.

Shortage of Triple Vaccine for Children

10467. SHRI BALWANT SINGH RAMOOWALIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that the triple vaccine for newly born children is not available in CGHS Dispensaries since March, 1979;
 - (b) if so, the reasons thereof;
- (c) if not, the names of localities in which the medicine was not available in CGHS Dispensaries during the month of March and April, 1979 (month-wise); and
- (d) what action Government propose to take in this regard that the supply of medicine is not discontinued and is always available with all the dispensaries?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c). The Triple Vaccine has been available in all the CGHS Dispensaries in Delhi except in the Hauz Khas and the Nauroji Nagar dispensaries where it was not available during the first three weeks of March, 1979 owing to a brief interruption in the supply from the manufacturers.

(d) Indents on the authorised supplier i.e. Central Institute, Kasauli are placed well in time so that the continuity of supply is maintained. However, sometimes, the suppliers are not able to meet our demands due to factors beyond their control.

विहार में मोटर गेव लाइमों को बदलका

10468. श्री सुरेख शा सुनन : क्या रेल मंत्री यह अलाने की कृषा करेंगे कि :

- (क) क्या गत वो वर्षों में बिहार राज्य में मीटर गेज लाईनों की बाट गेंज में बदक्त तथा नई रेल साईनों का विकास करने के बारे में बिहार सरकार से कुछ प्रस्ताव अथवा सुझाव आप्त हुए हैं;
- (च) वदि हां, तो तत्सम्बन्धी व्यीरा क्या है ; श्रीर
- (ग) सरकार की उन पर क्या अतिकिया है?

रेल नंत्रालय में राज्य नंत्री (श्री सिथ शाराबण) : (क) जी हां।

(ख) निकट घतीत में बिहार राज्य में स्विति मीटर लाईनों के बामान परिवर्तन और क्वी लाईनों के निमार्ण के संबन्ध में निम्मलिखित प्रस्ताव/मुक्ताव प्राप्त हुए हैं:--

> धनुषानित सम्बाई किस्सीक वें

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कुछ नमय पूर्व मजपफपुर-सगोली-रक्सौल रेल लाइन के बदलाव के लिए सर्वेक्षण किया गया था। इस लाइन का पुर्नेमूल्याक्न सर्वेक्षण करने का प्रस्तावव है। सगौली से नरकटियागज रेल लाइन के भामान परिवर्तन का भ्रभी कोई विचार नही ğι

हसनपूर रोड से सकरी नक नयी मीटर लाइन (कमाक 2) के निमाण की स्वीकृति पहले ही दी जा चुकी है। हात्में : 14 11·ロ・アルル ではスタイト

क्रमांक 3 से 17 तक उल्लिखित नयी लाइनी के लिए भी भनीत में सर्वेक्षण किये गये थे परन्तु बित्तीय दुष्टि से इन्हें ध्रयंक्षम नही पाया गया भौर वित्तीय कमी तथा यातायात की सभावनामी को देखते हुए इन प्रस्ताको को छोड दिया गया 81

हेर डेहरी ग्रान मीनबपिपराडीह (कमांक 18) के लिए सर्वेकण कार्य पूरा हो चुका है और सर्वे-क्षण रिपोर्ट विचाराधीन है।

कमांक 19 से 21 में उल्लिखित लाइनों के लिए सर्वेक्षण के कार्य चालू हैं। गोड्डा के रास्ते पीरापैटी से दूनका तक रेल लाइन के सर्वे-क्रण के प्रस्ताव पर इसलिए विचार नहीं किया गया क्योंकि संवास परमना में कीयला उत्काम के कार्य के समझन्य में स्थिति सभी स्थब्द नहीं हुई 81

वश्चिमी हायायाद विवीजन

10469 भी सुरेन्द्र शा सुमन: क्या रेल मंत्री यह बतान की कुपा करेंगे कि.

- (क) क्या दरभगा जिल में हायाधाट-यालवाड़ा स्टेशनो कि बीच रेलवे लाइन के साय-माथ पानी की निकासी के लिए पर्याप्त सक्या मे नालियां न होन से बाद के कारण पश्चिमी हायाघाट डिवीजन की हुई भारी कृति के बारे में सरकार को जानकारी है, ग्रीर
- (ख) क्या धागामी बाढ़ से पहले जल की निकासी के लिए कोई प्रबंध करने का सरकार का विचार है?

रेल मजालय में राज्य मठी (श्री शिव नारायरा): (क) हायाधाट और थलवारा के बीच 22/9-10 तथा 23/10-11 किलोमीटर पर बर्तमान दा रेल पुला के बीच 207 25 मीटर का जलमार्ग है जो इस ध्रेस में बाढ़ के पानी की निकासी के लिए पर्याप्त समझा जाता है। विगत में इन दोनो पुलो पर बाढ के पानी की इनम से निवासी के दौरान कोई कठिनाई महमुस नहीं की गयी है। रखने न इस खण्ड पर विसी जलमार या पूल का बन्द नहीं विया है।

(ख) प्रश्न नहीं उटता।

विदेशों से जलपोती का धायात

10470. श्री सुरेन्द्र झा सुमन : क्या नौबहन धौर परिवहन मती यह बतान की कृपा करेंगे कि ३

- (क) पिछले वर्षो ग्रयात् 1976-77 से 1978-79 के दौरान कितने जलपोता का वाषिक ग्रामात किया गया भीर उन पर कितना व्यय हमा , भीर
 - (ख) जलपोसो का दशवार मृत्य क्या है?

नौबहन धीर परिवहन मंत्रालय में प्रभारी राज्य मंत्री (भी चांद राम) : (क) ग्रीर (ख). भाकडे एकत्र किए जाएगे और प्राप्त होने पर मधा पटल पर रखा दिये जाएगे।

Technical Collaboration with developed Nations

10471. SHRI S. S. LAL: SHRI ISHWAR CHAUDHRY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that new programmes are being charted out in the Ministry to augment multilateral economic relations and technical collaborations with developed and developing nations of the world:

- (b) if so, the major features of these programmes; and
- (c) progress, if any, made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AF-FAIRS (SHRI SAMARENDRA KUNDU): (a) Continuing efforts are made by Government to augment and promote multilateral economic relations as also technical collaboration between India and other countries.

- (h) Programmes to increase multilateral economic exchanges are considered and evolved in international fora as also between India and other countries bilaterally and multilaterally. This is sought to be achieved through increased flow of resources, the promotion of trade, transfer of technology, industrialisation etc. and the establishment of a new international economic order. In regard to exchanges between India and other countries, the main objective is to develop and increase economic exchanges bilaterally and multilaterally which would assist in a greater utilisation of each other's capabilities. capacities, and to promote both national and collective self-reliance.
- (c) In international fora discussions to achieve the above objectives are of a continuing character and an international development strategy for the next decade is to be discussed and adopted at a special session of the United Nations to be convened in 1980. Government have also initiated dialogues with regional bodies such as the Association of South East Asian Nations (ASEAN), the Economic Commission for Latin America (ECLA), the Economic Commission for Africa (ECA) and the European Economic Community (EEC). There is now a growing awareness that increased multilateral economic exchanges and

technical cooperation are of mutual benefit the results of which would be noticeable in the years to come.

SC and ST Employees in Ministry of External Affairs

10472. SHRI RAM CHARAN: Will the Minister of EXTERNAL AF-FAIRS be pleased to state:

- (a) the Class/grade-wise total number of employees of Ministry of External Affairs working in India and abroad, of which how many are Scheduled Caste/Tribe employees in various grades and categories;
- (b) in case reserved quota meant for Scheduled Caste/Scheduled Tribe candidates has not been filled in different categories of posts, if the Government are considering to fill in the reserved quota posts by the Deputationists from other. Ministrick/Departments; and
- (c) if not, then what measures are being taken to fill in the quota?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) A statement detailing the category-wise classification of the total number of employees in the Ministry of External Affairs working in India and abroad, indicating the number belonging to the Scheduled Castes and to the Scheduled Tribes is laid on the table of the House.

(b) and (c). As regards the measures to fill in the reserved quota the Government have under constant review the extent to which the quota of reserved seats for Scheduled Castes and Scheduled Tribes candidates has not been filled, and where possible suitable relaxation is given to enable filling up the quota

Statement

MINISTRY OF EXTERNAL AFFAIRS

(Excluding Central Passport and Emigration Organisations)

Statement showing the total number of Government servants and the number of Scheduled Castes and Scheduled Tribes amongst them as on 31-12-1978.

Class (Group)	Total Number of Employees	Scheduled Castes	Scheduled Imbes
Class I (Group A)	643	47	25
Class II (Group B)	1544	92	10
Class III (Group C)	683	71	
Class IV (Group D) Excluding sweepers)	484	49	
Mass IV (Sweepers)	55	55	

Construction of Bridges over Yamma in Utter Predicts

10473. SHRI RAM CHARAN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) how many bridges are under construction over the Yamuna River in Utter Pracesh:
- (b) how many bridges are anticipated to be constructed upto 1981;
- (c) whether it is fact that the Government of India have decided to construct a bridge over Yamuna for connecting Itawah and Jakaun near Audriyya Ghat (Shergarh Ghat); and
 - (d) if not, the reason therefor?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) There are only two bridges under construction over river Yamuna in Uttar Pradesh.

(b) Construction of two more bridges over river Yamuna has been approved. Actual construction will start in due course.

(c) and (d). At present no such proposal is under consideration in this Ministry.

Hindi Officer and Hindi Translator

10474. SHRI RAM CHARAN: Will the Minister of HEALTH AND FA-MILY WELFARE be pleased to state:

- (a) the number of posts of Hindi Officer, Hindi Translator Grade I and Hindi Translator Grade II in the proper Ministry and its attached/subordinate Offices:
- (b) the number of posts, out of them, reserved for Scheduled Castes and Scheduled Tribes and the number of employees belonging to these categories working there;
- (c) if there is no employee belonging to Scheduled Castes and Scheduled Tribes, the reasons therefor; and

(d) whether Presidential Orders regarding reservation are applicable, if not why not?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (d). The number of Hindi posts in the Ministry including the Dtc. G.H.S. is as follows:

S: Hindi Officer (Rs. 1100—1600)

Hindi Officer | Chree (Rs. 650—1200/Rs 840— 1200)

Hindi Translator Five (Rs. 550-800)

Jr Hindi Translator Fifteen (Rs 425-700).

The posts of Senior Hindi Officer and Hindi Officers are held only on ad hoc basis.

There is only one officer belonging to the Scheduled Caste, who is holding the post of Junior Hindi Translator. Orders regarding reservation for Scheduled Castes and Scheduled Tribes are applicable to Hindi posts and the Communal Roster prescribed for reservation of posts for Scheduled Castes and Scheduled Tribes is being followed for filling up the above posts. However, pending formation of the Official Language Service, a large number of Hindi posts are filled only on ad hoc hasis.

In so far as Hindi posts in Subordinate Offices are concerned, information is being collected and will be laid on the Table of the Sabha.

Overbridge at Thrupati

10475. SHRIP P. RAJAGOPAL NAIDU: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are proposing to construct Railway overbridge at Tirupati; and

(b) if so, when will it be taken up?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) Work on the road over-bridge as well as its approaches is already in progress.

Vijayawada-Gudur line strengthened

10476. SHRI P. RAJAGOPAL NAIDU: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the line between Vijayawada and Gudur is being strengthened at present; and
- (b) if so, the expenditure to be incurred on that?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes, track renewals on this section using heavier rails are in progress.

(b) Expr.diture incurred on track renewals from 1974-75 to 1978-79 is Rs. 6.57 crores. Further expenditure on works in progress including new works proposed for 1979 80 will be Rs. 8.82 crores.

Economic experts in India Missions

10477, SARI DURGA CHAND: Will the Minister of EXTERNAL AF-FAIRS be pleased to state:

- (a) whether there is any proposal to deploy economic experts for our missions abroad for manning their commercial and economic wings;
- (b) if so, what are the details thereof:
- (c) in what manner these wings are functioning at present; and
- (d) by when the new scheme for economic experts in the missions will be put into operation?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) and (b). In view of the complementarity of diplomatic experience. knowledge of foreign

languages, familiarity with international affairs required by an officer doing economic and commercial work for effective results, it has been the policy of the Ministry to man commercial and economic wings in our missions abroad normally by Indian Foreign Service Officers who are given suitable training and experience for this purpose, and not by the deployment of outside economic experts.

(c) Commercia: and Economic wings in our missions abroad undertake work connected with trade, bilateral economic and technical cooperation and report on economic and commercial developments in the country and the region concerned.

They are at present normally manned by Government servants recruited through competitive examinations conducted by the UPSC. The working of the economic and commercial wings is under constant review by Government. Periodical assessments are carried out by Foreign Service Inspectors to evaluate the performance and necessary steps taken to ensure that their objectives are being achieved.

(d) Does not arise.

Construction of subways or overbridges in Tamil Nadu

10478. SHRI JANARDHANA POO-JARY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether the Tamil Nadu Government has urged the centre to construct subways or overbridges at 16 such crossings which the State Government has identified; and
- (b) if so, Government's decision on it?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Constitutionally, the Central Government are responsible for roads declared as National Highways. In Tamil Nadu about 15 subways or overbridges along the National (Highways have been so far identified for construction in consultation with the State Authorities.

(b) Out of these 15 subways/over-bridges, 8 have already been sanctioned since Fourth Plan Period. The remaining seven are planned to be included in the Sixth Plan depending on the resources available and the other priority considerations.

Fire in Karjat bound suburban train

10479. SHRI JANARDHANA POO-JARY: Will the Minister of RAIL-WAYS be pleased to state:

- (a) whether the Karjat bound suburban train caught fire on 11th April, 1979 near Kalyan Station; and
- (b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN); (a) Yes.

(b) On 11-4-1979 at about 14.10 hours while train No. S-9 Down Bombay VT-Karjat suburban was running between Kalyan and Withalwadi stations of the Central Railway, fire broke out in the 7th coach of the train, as a result of which, 7 persons were killed, 5 sustained grievous injuries and 18 simple injuries.

According to the provisional finding of the Additional Commissioner of Railway Safety, Bombay who held a statutory inquiry into this accident, the fire was caused as a result of a highly inflammable material such as gun powder or blasting powder carried by one of the passengers in the 2nd class compartment which got ignited by contact with a lighted bidi or cigarette.

Leprosy in Hill Districts

10480 DR. MURLI MANOHAR JOSHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of leprosy cases in the hill Districts of Almora and Pithoragarh respectively in 1978;
- (b) the steps being taken to eradicate leprosy from these Districts; and
- (c) whether any Central assistance has been given for the purpose?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) The figure regarding the number of leprosy cases in the hill Districts of Almora and Pithoragarh for 1978 are not available but according to surveys done earlier the estimated number of cases in these two Districts is 2625 and 470 respectively.

- (b) While eradication of leprosy from these Districts may take time, one leprosy Control Unit at Balwakote, one Urban Leprosy Centre at Pithoragarh and one Urban Leprosy Centre at Almora have been established to control the disease.
- (c) Yes. Central assistance was provided under the National Leprosy Control Programme to the units established during the 5th Five Year Plan, i.e. for the Urban Leprosy Centres at Pithoragarh and Almora.

House Building Advance for Railway Staff

10481. SHRI SOMJIBHAI DAMOR: Will the Minister of RAILWAYS be pleased to state:

- (a) the amount provided by the Railways during the last three years for house building advance for Railway Staff, year-wise;
- (b) the year-wise position of zonal railways:

- (c) Division-wise and workshopwise position;
- (d) how many Railway staff have applied and how many of them granted the advance Division-wise and workshop-wise:
- (e) how many staff of Class III and IV were granted advance, Division-wise and workshop-wise:
- (f) how many staff of SC/ST have applied and were granted the house building advance; and
- (g) procedure for disbursement of funds on Railways, Division-wise and workshop-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (g). Information is being collected and will be laid on the Table of the House.

Special Programme for Family Welfare Programme

10482. PROF. SAMAR GUHA: Will the Minister of HEALTH AND FAMI-, LY WELFARE be pleased to state:

- (a) financial allocation made in 1977-78 and 1978-79 including propaganda made for family welfare;
- (b) break-up of the expenditure made for family welfare propaganda in (i) urban and (ii) rural areas;
- (c) whether the prevailing practice of polygamy among some communities against the objective of family welfare;
- (d) if so, will Government take legal measure against the practice of polygamy; and
 - (e) if not, the reasons thereabout?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Allocation made for Family Welfare

during 1977-78 and 1978-79 was as

1977-78

Rs. 9867.17 lakhs

1978-79

Rs. 11181.39 lakhs

- (b) Separate figures of expenditure on Family Welfare Propaganda in rural and urban areas is not collected. The expenditure on Family Welfare Propaganda during 1977-78 and 1978-79 was Rs. 282.25 lakhs and Rs. 370.18 lakhs, and about 80 per cent of this expenditure was spent in rural areas.
 - (c) No.
 - (d) and (e). Do not arise.

Diplomatic posts lying vacant

10488. SHRI VIJAY KUMAR N. PATIL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the particulars of the diplomatic posts in Indian Missions abroad, including these of Heads of the Missions which have been lying vacant for the past over one year, six months and three months, separately:

- (b) the reasons for the vacancies;and
- (c) the number of posts of Heads of Missions manned by persons drawn from politics and services, foreign and other All India Services and the percentage of these posts manned by persons drawn from politics?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) The required information is contained in the statement attached.

- (b) The posts mentioned in the statement have been lying vacant for administrative reasons.
- (c) Ten posts of Heads of Mission are manned by eminent publicmen and 88 from foreign, other All India Services and other services. The percentage of posts manned by the former works out to 8.8.

Statement

Statement of Diplomatic posts lying vacant in Missions abroad

S. No.	Post and Station	Lying	Lying vacant for over		
		ı year	6 months	3 months	
1. Am	abassador of India, Lima .	* *		1	
2. Seco	nd Secretary, First Secretary, h Commission of India, Dar-es-Sala	ım	1		

'Apart from the above, a few posts in Missions abroad of IFS Probationers who are to be posted abroad during the coming months, are lying vacant.

Indian Labour Conference

10484 SHRI VIJAY KUMAR N. PATIL: Will the Minister of PARLIA-MENTARY AFFAIRS AND LABOUR be pleased to state:

- (a) when the last meeting of the Indian Labour Conference a tripartite body representing trade union, employees and Central and State Governments was held;
- (b) what were the decisions taken in the meeting; and
- (c) whether those decisions have been implemented and if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI' RAVINDRA VARMA): (a) The last meeting of the Indian Labour Conference was held on 22-23 October, 1971. Since then further tripartite discussions have taken place on the name discussed at the Conference.

- (b) The main decisions related to bringing forward a central legislation on payment of gratuity; measures to be undertaken to safeguard the interests of workers in the event of closure of industrial undertakings; appointment of a Committee to review the entire scheme of bonus under the Payment of Bonus Act; and others.
- (c) Most of these decisions have been implemented.

Medernisation of Ports in Maharashtra

10485. SHRI VASANT SATHE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether Government have a proposal under consideration for modernising the ports in Maharashtra during the 6th Plan; and
- (b) if so, please furnish important details of the proposal received/under considerations/finalised for development of ports, port-wise in Maharashtra, and the allocation of funds made for 1979-80, and details of expenditure incurred during 1978-79 project-wise?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). There is only one Major Port in Maharashtra, namely Bombay Port. For the Plan period 1978-83 a provision of Rs. 71.06 crores has tentatively been agreed to for Bombay Port. This includes a sum of Rs. 25 crores for Nhava-Sheva

The important schemes to be implemented by the Bombay Port during the Plan period are:—

(i) 4th Oil Berth at Butcher Island.

- (ii) Purchase of an additional floating crane.
- (iii) Purchase of cargo/container handling equipment.
- (iv) Purchase of 2 high-powered bollard pull tugs.
 - (v) Housing facilities for staff.

A sum of Rs. 5.41 crores has been incurred by the Bombay Port on Plan works during 1978-79 and an amount of Rs. 8.97 crores has been allocated for this Port for the year 1979-80.

2. Ports, other than Major Ports, figure in the Concurrent List of the Constitution and the responsibility for their development, vests in the State Governments concerned. However, loan assistance has been given in the past to the Maritime State Governments for development of minor ports selected on the basis of one minor port from each Maritime State. The Port selected for the purpose from Maharashtra was Bhagwati Bunder (or Mirya Bay) for which loan assistance totalling Rs. 107 lakhs was released in favour of the State Government in the IV and V Plan periods. The development of minor ports in the Plan period 1978-83 would form part of the States' Plans. No loan assistance under the Centrally Sponsored Sector is envisaged for their development during the period 1978-83

Indian Railway Technical Know-how to Foreign Countries

10486. SHRI VASANT SATHE: SHRI VIJAY KUMAR N. PATIL:

Will the Minister of RAILWAYS be pleased to state:

 (a) the number of countries during the past two years who have sought technical skills and know-how from the Indian Railways; 147

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- (b) what is the value of Railway goods and equipments sold to these countries and modernise their railways including the value of the consultancy services therein for the last two years; and
- (c) how does it compare with the corresponding earlier period?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Nine.

(b) and (c). Total value of railway goods and equipment sold abroad and earnings from 'consultancy services' provided to various countries abroad is as under:—

(Rs. in lakhs)

Year		Railway goods equipmen sold	Consultancy Services at
1975-76		325.6	44.0
1976-77		9 88·8	22.0
1977-78		0.5	86· o
1978-79	•	648-9	*133.6 (Approx.)

*Includes Rs. 17.6 lakhs from earnings for providing the services of railway experts and technicians for maintenance work abroad

Indo-USSR Cooperation

10487. SHRI VASANT SATHE: Will the Minister of EXTERNAL AFFA-IRS be pleased to state:

(a) what are the follow-up steps taken by the Government of India in cooperation with its counterparts in USSR for the effective implementation of the various protocols and agreements signed by our Prime Minister

and the first Secretary of the Central Committee of the Communist Party of Soviet Union; and

(b) what are the results achieved so far?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AF-FAIRS (SHRI SAMARENDRA KUN-DU): (a) At the conclusion of his visit to the Soviet Union in October, 1977, Prime Minister, Shri Morarji Desai and President of the Presidium of the Supreme Soviet of USSR and the General Secretary of Communist Party of the Soviet Union, Mr. L. 1. Brezhnev signed a joint declaration. No other protocol or agreements were signed during that visit. The joint declaration provided for the drawing up of a long-term Programme of Cooperation in Economic, Industrial, Scientific and Technological Meeting between experts from both sides were held subsequently and the Long Term Programme was initialled in November 1978 in New Delhi. It was signed by Prime Minister, Mr. A. N. Kosygin and Prime Minister, Shri Morarji Desai in New Delhi on March 14, 1979.

The Long-term Programme provides for a framework for identification of areas of Indo-Soviet cooperation in various fields. Any results achieved as a result of this cooperation would necessarily appear only after the lapse of a certain period of time after concrete ideas of cooperation are implemented. The identification for these concrete areas of cooperation is presently under way.

वास अनुभाग से कर्मचारियों द्वारा वाता और विस्थानाय एक्सप्रेस से यात्रियों की कैंकिंग

10488. श्री रामानन्य तिवारी : क्या रेण मत्नी यह बताने की कृपा करेंगे कि:

(क) क्या रेलवे बोर्ड के सामान्य पास अनुभाग के कमेचारी चांदी/आतु के पासों से माला करने के हकदार हैं और उन्हें गांड्यों में बालियों की तमानी लेने का मधिकार है;

- (ख) क्या कांदी/धातु के पासधारी उकत कर्मचारियों ने नवम्बर, 1976 में विश्वनाथ एक्सक्षेक्ष के द्वितीय केणी के स्लीपर डिब्बों में माजियों की तलाशी ली बी और उन्हें परेशान किया था;
- (ग) क्या सम्बन्धित व्यक्तियों ने इस प्रकार परेशान किये जाने के विरुद्ध 15 नवम्बर 1976 को रलवे बोर्ड के सतर्कता विभाग को शिकायत की थी:
- (घ) यदि हा, तो मामले पर ग्रव तक निर्णय न करने के क्या कारण है; ग्रीर
- (इ) क्या सरकार का विचार इस मामले में दोषी पाये गये अधिकारियों के विद्यु कार्यवाही करने का है और यदि नहीं, तो उसके क्या कारण हैं?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण):
(क) जी नहीं । सामान्य (पास) माखा का केवल अनुभाग धर्धिकारी, धन्य राजपित अधिकारियों की तरह, इयूटी पर मैटल पास का उपयोग करने का पाल है । लेकिन, उसे यातियों के टिकटों की जाच करने का धर्धिकार नहीं है ।

(ख) जी नही।

- (ग) जी हां। रेलवे बोर्ड के एक कर्मचारी ने कांगी विश्वनाथ एक्सप्रेम में सवार होते समय परेशान किये जाने की ज्ञिकायत नवम्बर, 1976 में की थी।
- (भ) और (इ) इस मामने की जांच की बा चुकी है। चूंकि आरोप सिद्ध न हो सके बत: तत्कालीन रेल मंत्री के अनुमोबन से इस मामले को समाप्त कर दिया गया।

Adulteration in Food Staffs

10489. SHRI JYOTIRMOY BOSU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether his attention has been drawn to very recently published article on the grievances of the consumer society owing to Government's failure in taking effective measures to fight the adulteration in food stuffs; and
- (b) if so, details thereof and the action taken thereon?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VERMA): (a)
Yes

- (b) The slient observations made in the article are as under:
 - There is a need to have a complaint centre in Delhi where consumers can send complaints regarding adulteration of food stuffs.
 - A massive cooperation campaign is needed by consumers societies and health officials to fight adulteration in food stuffs.
 - Machinery is needed for quick prosecution of adulterators in special courts.
 - Steps should be taken to check indiscriminate use of pesticides and non-permitted coaltar colours in food stuffs.
 - The consumers should set up their own laboratories so as to get the food articles tested.

Though the enforcement of the provisions of the Prevention of Food Adulteration Act and the rules made thereunder is exercised by the State Governments/Union Territories, the Central Govt. have taken the following measures to meet this menace:—

- (a) The complaints with regard to food adulteration in Delhi could be sent to Director (PFA) of Delhi Administration for appropriate action.
- (b) The State Governments have been advised to form advisory committees on State/District levels, where trade representatives, consumers representatives could be associated for better implementation of the Prevention of Food Adulteration Act.

The Central Government has published some pamphlets on "effects of various adulterants and quick methods for detection of adulterants". These pamphlets have been circulated to the State Governments and educational institutions as well. The State Governments have also been request-

ed to create consumers awareness through radio, television, exhibitions, talks, seminars and other mass media. Recently, an exhibition was organised by the Delhi Administration, where various provisions of Prevention of Food Adulteration Act were high-lighted.

The Central Government also organised a refresher training course of senior level personnel of the State for better implementation of the Prevention of Food Adulteration Act.

(c) The Central Government has time and again requested the State Governments to check adulteration of food-stuffs at all levels starting from whole salers, manufacturers to retailers and to expedite the cases in courts of law.

A reference has been made to the Registrar, High Court requesting him to look into the possibility of arranging a refresher course for the judiciary, so as to acquaint them with technicalities of various provisions of the Prevention of Food Adulteration Act.

- (d) Use of D.D.T. in foodgrains has already been banned under the provisions of the Prevention of Food Adulteration Act. The State Governments/Food Health Authorities have been requested to have a check on indiscriminate use of pesticides and other chemicals.
- (e) The proposals to set up a laboratory by the consumers is welcome and the Central Government will be happy to extend all technical cooperation.

New Unit of Integral Coach Factory

10490. SHRI S. R. DAMANI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have decided to set up a new unit of Integral Coach Factory which may produce 400 coaches annually;

- (b) if so, the details in respect of the location, cost and the variety of coaches which would be manufactured at the proposed unit;
- (c) whether Government are also considering to set up two units of Integral Coach Factory with a capacity of 200 coaches each instead of one unit with a capacity of 400 coaches; and
 - (d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) (d). In view of the increasing demand for railway coaches, a techno-economic survey regarding the feasibility of setting up a new Coach Production unit is being conducted, which will include recommendations capacity, cost, location etc about the proposed Coach Production Unit. The Survey will be undertaken during the year 1979-80.

Earnings from Passenger Traffic and Goods Freight

10491. SHRI S. R. DAMANI: Will the Minister of RAILWAYS be pleased state:

- (a) the amount of earnings from passenger traffic and goods freight during the period 1st April, 1978 to 31st December, 1978 and the comparative figures for the period 1st April, 1977 to 31st December, 1977;
- (b) the amount of loss due to thefts and pilierage during the period 1st April, 1978 to 31st December, 1978 and comperative figures for the previous year; and
- (c) the steps taken by the Ministry to prevent thefts and pilferage and the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) The earnings from Passenger traffic and goods freight during the periods 1st April, 1978 to 31st December, 1978

and comparative figures for the period from 1st April, 1977 to 31st December, 1977 are as under:

158

(Rupees in crores)

1st April 1st April,
'77 to '78 to
31st 31st
December, December,
1977 1978

(b) The amount paid as compensation for less due to theft and pilferage is as under:

1st April, '77 to 1st April, '78 to 31st December, '77 31st December, '78

Rs. 7.70 crores Rs. 5.98 crores.

- (c) The following measures have been taken to prevent thefts and pilferages:—
 - Proper rivetting and lacking of wagons carrying valuable goods.
 - 2. Seals on wagons are checked at important yards to localise thefts.
 - Trains carrying valuable consignments/foodgrains are escorted by Railway Protection Force in vulnerable sections.
 - 4. Railway Protection Force Personnel are deputed for track patrolling in vulnerable sections places.
 - 5. Yards, vulnerable for high incidents of thefts are patrolled by Railway Protection Force Dog Squads also.
 - 6. Important and vulnerable yards are patrolled round the clock and guarded by armed Railway Protection Force Personnel.
 - 7. Checking of rivets and seals of all loaded wagons at transhipment

points is done before they are unloaded and transhipped.

- 8. Staff of Crime Intelligence Branches of the zonal Railways and the Central Crime Bureau of Railway Board are deployed to collect crime intelligence with a view to tracking down criminals, receivers of stolen property and also to organise raids.
- 9. Important goods sheds and platforms are guarded by R.P.F.
- 10. Close co-ordination between Railway Protection Force and Government Railway Police is maintained to exchange criminal intelligence.
- 11. Drive against thefts and pliferages are organised on all-Indian basis.
- 12. Escorting of goods trains carrying iron and steel, foodgrains, sugar, oilseeds, etc. by Railway Protection Force armed personnel in vulnerable sections.
- 13. Insistence on provision of dunnage to protect flap doers in case of wagon load consignments of sugar, grains pulses, oilseeds, etc.
- 14. Use of nuts and bolts for rivetting wagons loaded with valuable goods.
- 15. Proper maintenance of wagons so that incidents of sideness of wagons resulting in detention and transhipment is minimised and pilferage through doors and body-holes is reduced.
- 16. Proper supervision and careful tallying of packages during loading and unloading operations.
- 17. Prompt fixation of staff responsibility

These measures have resulted in substantial reduction in the amount paid as compensation for loss due to thefts and pilferage during 1st April, 1978 to 31st December, 1978,

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Accidents in Mines during 1978

MAY 10, 1979

10492. SHRI S. R. DAMANI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

- (a) the number of persons died/ seriously injured due to accidents in various Mines during 1978;
- (b) the steps taken to prevent such accidents in future: and
- (c) the amount of compensation paid in the above cases?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): According to the provisional figures furnished by the Directorate General of Mines Safety, 260 persons killed and 2737 persons were seriously injured due to accidents in mines during the year 1978.

- (b) Improving safety measures in mines is a continuous process, Steps taken by the Government to improve safety conditions and to reduce casuality rates are, as under:
 - (i) Carrying out routine special inspections of mines to check compliance with the statute, pointing out violations, and taking further follow up action, where necessary.
 - (ii) Drawing attention of management to any unusual incidence of accidents/increase in accidents and asking for specific action programme to arrest any such toward rise in the number of accidents.
 - (iii) Carrying out periodic dialogue at various levels of management on results of inspections.
 - (iv) Implementing the recommendations of the reports of the Conferences on Safety in Mines.
 - (v) Holding safety weeks to inconsciousness safety culcate amongst workers.

- (vi) At the request of the Governmen, an I.L.O. multi-Disciplinary Team under the international Programme for the Improvement of working Conditions and vironment sponsored by the International Labour Organisation, has visited India to study, discuss make suitable recommendations in the field of mines safety. Its recommendations are awaited.
- (c) Compensation is rayable by the managements under the of the Workmen's Compensation Act, 1923, the administration of which falls within the State sphere.

Inhuman treatment to Coloured People in Britain

10493. SHRI JYOTIRMOY BOSU: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether he has received detailed reports and specific instances about the inhuman treatment that is being meted by the racialist Government Britain:
 - (b) if so, details thereof; and
- (c) whether Government propose to take retaliatory measures and continue trade and commerce with Britain to safeguard the honour of the coloured people not only from India but also from other parts of the world?

THE MINISTER OF EXTERNAL (SHRI AFFAIRS SAMARENDRA KUNDU): (a) While there have been instances of difficulties encountered by Asian people at the hands of the British immigration authorities, it will not be correct to say that inhuman treatment is being meted out or that the British Government is racialist.

(b) Complaints about discriminatory treatment given to Indian nationals in Britain are taken up with the British authorities if full particulars about each case are available,

for example, the handcuffing of Indian seamen in Britain on which Foreign Minister made a detailed Statement in Rajya Sabha on 30th August, 1978 after our taking up the matter with the British High Commission Similarly on the reported virginity test conducted on an Indian woman Heathrow Airport in London Indian High Commission in London as well as the Ministry of External Affairs immediately registered a protest with the British Government and the Minister of External Affairs made a statement in this regard in Lok Sabha on 21st February, 1979. At a meeting of UN Human Rights Commission at Geneva, the British Representative in his speech on 5th March, 1979 apologised on behalf of his Government for the incident at the London airport and to the lady herself. The British Home tary has since issued instructions to stop the gynaecological tests

(c) No. Sir. The Government are of the view that a constructive dialogue should be continued with the Briti-h authorities in order to ensure a non-discriminatory and harmonious atmosphere for Indians living in Britain.

Malaria in Delhi

10494 SHRI KANWAR LAL GUPTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) has Government seen the statement of Mayor of Delhi that there was a sabotage of anti-malaria programme in Delhi;
- (b) if yes, what are the contents and what action has been taken by Government to check malaria in Delhi;
- (c) how much money has been spent to eradicate the malaria in Delhi in the last 3 years; and
- (d) has Government chalked out any scheme to check malaria in future in Delhi?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes. Government have seen the press report as it appeared in the Statesman, New Delhi on 20th March, 1979 which contains the statement of Mayor of Delhi referred to.

- (b) A statement showing the points mentioned and the position with regard thereto is enclosed.
- (c) A total amount of Rs. 420.89 lakhs has been spent on control of Malaria in Delhi during the years 1976—79.
 - (d) Yes.

Statement

Points

Position

I 2

I. Aerial Spray by Malathion

It was agreed in principle to undertake acrial spray with insecticides provided the spray was restricted to flood affected areas not approachable by ground route and where the population was sparce. Due to improvement in weather conditions and subsiding of flood waters the aerial spray did not become necessary. Technical advice is that spray with Malathion in populated areas could have harmful effect. Some senior Officers of the Ministry of Health had met Mayor of Delhi on 23rd November, 1978, and explained the above position. It was also indicated that in care aerial spray became necessary in future it could be under-

taken.

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2. Lobby of insecticides suppliers and spray with Malathion.

This is not correct. As already mentioned acrial spray would be undertaken if the conditions mentioned above are satisfied. Normally insecticidal spray in rural areas is done inside the houses and anti-larval work is done in urban areas. In rural area of Delhi previously DDT was being used but as resistance to D.D.T. was reported in some areas last year BHC was sprayed. Fogging with Mala-thion was undertaken last year and has already been introduced in Delhi this year. The machines have to day been made available to Delhi Municipal Corporation and one for NDMC areas. In addition Dtc. of NMEP uses ULV spray machines.

3. Efficacy of radical treatment and Primaquine tablets for Malaria.

Radical treatment with Primaquine tablets in National Malaria Eradication Programme is given for 5. days at the rate of 15 mg per day. It is effective to the extent of 90 to 92 per cent. It has, however, often been observed that a Malariapatient could take the drug. for 2 or 3 days and not for 5 days continuously. The effect is that the treatment is incomplete and there are cases of relapse. Need is to ensure that the Malaria Worker should administer the drug in his presence. The soncerned officials must also supervise the activities.

STATEMENT CORRECTING AN-SWER TO USQ NO. 2523 DATED 8-3-1979 RE. A.T.I. in D.T.C.

THE MINISTER OF STATE CHARGE OF THE MINISTRY OF TRANSPORT SHIPPING AND (SHRI CHAND RAM): The reply to the Question was based only in respect of the checking carried out by the Central Checking Cell of the DTC. Information about the checking carried out by Divisional checking staff in the year 1978 was inadvertently not taken into account by the DTC. The reply to the Question may, therefore, be read as under:-

"The Corporation has deployed, as on date 224 members of Inspectoral staff consisting of Supervisors, Traffic Inspectors and Asstt. Traffic Inspectors for checking ticketless travelling in its buses. During the last 3 years, the composition fee paid by the passengers found without tickets are as under:---

Year	Composition Fee (in Rs.)	No. of ticketicas passengers detected.
1976	7,41,490.00	97,608
1977	3,22,210.00	40,860
1978	4,54,400.00	90,852
	14,18,100:00	2,29.320

the Inconvenience caused to Hon'ble Members is regretted.

2. A reply to the Question was given in the Lok Sabha on 8th March, 1979 on the basis of information furnished by the DTC on 5th March, 1979. Subsequently in the afternoon of 8th March, 1979, information was received from the Delhi Transport Corporation stating that the earlier information may be modified. Chairman-cum-General Manager of the Corporation was requested on 9th March, 1979 to look into the matter and confirm that information received later was correct and indicate circumstances in which incorrect information was furnished in the first instance. On the 15th March, 1979, a report was received from Chairman of the Corporation stating that the information furnished earlier was based on the information given by Central Checking Cell of the Corporation and did not contain the information about the checking carried out by the Divisional checking staff at the Corporation in the year 1978 and that this was in inadvertent omission. Immediately steps were taken to prepare the correcting reply, both in English and Hindi, which was sent to the Lok Sabha Secretariat on 29th March, 1979. A delay of 13 days from the period allowed as per Speakers direction thus occurred in this case. The delay is regretted.

11.30 hrs.

RE MOTION FOR ADJOURNMENT REGARDING ATTACK ON ALI-GARH MUSLIM UNIVERSITY STUDENTS AT DADRI RAILWAY STATION ON 9-5-1979.

SHRI VASANT SATHE (Akola): Regarding the atrocities on Aligarh students....

(Interruptions)

MR. SPEAKER: Order, order. I am on my legs. Four adjournment motions and other motions have come before me. I have called for an immediate report.

(Interruptions)

SHRI VASANT SATHE: Why don't you allow the adjournment motion?

(Interruptions)

SHRI VASANT SATHE: Five students, who were brutally beaten up, are in the JP hospital (Interruptions).

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MR. SPEAKER: I am directing the Home Minister to make a statement.

SHRI VASANT SATHE: Why are you not allowing the adjournment motion?

(Interruptions)

MR. SPEAKER: I am directing the Home Minister to make a statement in the House.

(Interruptions)

SHRI VASANT SATHE: Unless you admit the adjournment motion, how can we bring all the facts before you? I have gone to the hospital, I have seen the students, I have seen how brutally they have been beaten up and injured, the helpless students coming for the rally from Aligarh. The train stopped, surrounded by the goondas they have been mercilessly beaten up....(Interruptions) Kindly allow the adjournment motion. Let his statement come. Let us have a discussion.

MR. SPEAKER: I am directing the Home Minister to make a statement. Therefore, If necessary, we will have a discussion.

SHRI VASANT SATHE: Members from all sides are agitated. This is not a party matter. Admit the adjournment motion, let us have a full discussion.

MR. SPEAKER: After we get the facts, we can have a discussion. I am not allowing.

SHRI C. M. STEPHEN (Idukki): This is an extremely distressing situation. There is such a clamour in the House, demanding permission for discussing this matter straightaway. Persons belonging to the minority community were coming to Delhi. They were dragged out of the train and attacked. Two persons were seriously injured. Others are still in

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the hospital. The facts are so clear. There is no other fact to be brought in. There is no question of the Minister coming and making a statement at all. Are you not going to permit even this sort of thing? We are here not merely to pass the Bills, we are here to raise issues concerning the people and today there cannot be a move important matter than this.

MR. SPEAKER: After he makes a statement, there can be a discussion.

SOME HON. MEMBERS: No, no

SHRI C. M. STEPHEN A Member of Parliament was attacked, a privilege motion is given, you are rejecting that. Whatever comes to hurt the Government, we do not get an opportunity to discuss. With this sort of attitude, this Parliament cannot run. In protest against this attitude of yours, I am staging a walk out from this House, in view of your refusal to permit an adjournment motion on this very important issue.

SHRI YESHWANTRAO CHAVAN (Satara): This is not a matter which should be taken as a sort of routine There are certain matters matter. for consideration before Parliament and therefore the Aligarh University students wanted to demonstrate their point of view before Parliament. It is their right to do that. The issues of secularism are involved in this matter Therefore if we merely take the routine step of referring it to the Government, it does not help in any way. The whole House is exercised over this matter.

MR. SPEAKER: Quite right. The Minister has said that he has asked for information from the U.P. Government.

SHRI YESHWANTRAO CHAVAN: Allow a discussion here. You can get the information on the telephone. We have done it before many times. I have done it as Home Minister.

MR. SPEAKER: Quite right. Discussion can be had in various ways. There is already one discussion under rule 193 today. We can postpone it and have a discussion on this. If the House so pleases, I am prepared to allow a discussion under Rule 193 today itself. (Interruptions).

SHRI C. M. STEPHEN: We want an adjournment motion. . . (Interruptions).

MR. SPEAKER: This is not a matter for an adjournment motion. (Interruptions) I am allowing a discussion under Rule 193.

SHBI C. M. STEPHEN: We want to censure the Government on this. We do not want a discussion under Rule 193. (Interruptions).

MR. SPEAKER: I must have facts before I decide. I am prepared for a discussion under Rule 193. (Interruptions).

I am prepared to allow a complete discussion on this matter. But if you want an Adjournment Motion, I must say that I should get the facts; without facts, I cannot decide ... (Interruptions).

SHRI C. M. STEPHEN: What do you mean by saying 'I want the facts'. You are not here as a judicial officer.

MR SPEAKER: To decide whether there is a prima facie case or not.

SHRI C. M. STEPHEN: Nobody needs to place any facts before you. The only fact you should know is whether the matter is recent, whether the matter is of urgent public importance. Then the Adjournment Motion must come. Nobody need

tell you about the facts for you to make a decision. We are not here to present the facts for your decision. What do you mean by saying I must get the facts? You don't have to get the facts. It is for the House to get the facts. Nobody has any liability to give you the facts. It is for the House to get the facts. It is for the House to get the facts. (Interruptions).

KANWAR LAL SHRT GUPTA (Delhi Sadar): On a point of order. This a very serious matter, and every section of the House is concerned about it. I totally endorse what Mr. Chavan has said. I condemn the attack on the boys of the Aligarh Muslim University They have a right to protest Those who are guilty should be punished...(Interruptions)

SHRI RAJ NARAIN (Rae Bareli): Mr. Speaker, Sir, I rise on a point of order.

मेरा केवल विनम्म निवेदन यह है कि जब ऐडजर्नमेंट मोशन धाया है, सदन में एडजर्नमेंट मोशन घा सकता है कि नहीं यह हम सब जानते हैं, यह ठीक है ऐडजर्नमेंट मोशन धा मिकता है, धाप उनको सुनिये और सुनने के बाद धाप यह कह सकते हैं कि हम ऐडजर्नमेंट मोशन धलाऊ नहीं कर रहे हैं, हम फुल डिस्कशन धलाऊ करेंगे।

But you cannot say that you will not hear the Adjournment Motion.

MR. SPEAKER: I have not said that. My difficulty is this. In matter of Adjournment Motion, the rulings of my predecessors are that, when the facts are in conflict, you must call for the facts and thereafter decide. I am reading from the ruling (Interruptions) I have asked the for the facts. I can consider after Motion only Adjournment considering the facts.

AN HON. MEMBER: We have collected the facts.

MR. SPEAKER: You may have collected the facts. But I have to... (Interruptions).

SHRI VASANT SATHE: All the newspapers are full of facts. Hundreds of students have been injured. This is carried by every newspaper. What more facts do you want?

MR. SPEAKER: If you want an Adjournment Motion, I can do it only after considering the facts. If you want a discussion, I am prepared to allow a discussion.

SHRI VASANT SATHE: What are the facts which are in dispute?

MR. SPEAKER: I must get the facts from the Government also. (Inter-ruptions)

SHRI C. M. STEPHEN: Then how are you allowing a discussion on this? The very fact that you are allowing a discussion shows that the subject demands immediate attention by the House.

MR. SPEAKER: I hope the Leader of the Opposition is familiar with the Directions and the Rules. One of the Rules is where the Speaker is not in possession of full facts about the matter mentioned therein, he may before giving or refusing his consent read the notice of the motion and hear from the Minister and/or members concerned a brief statement on facts and then give his decision on the admissibility of the motion.

SHRI C. M. STEPHEN: Did you read out that motion? If you resort to that procedure. then you should out the motion, you have read asked the member to should have make a statement, you should have ministry to make the asked say that statement and then motion is not althe adjournment Now that you have said of the Opposition that the Leader of the provisions, I is not aware am telling Your duty is to read out the motion, ask the Member to give his explanation, ask the Minister to make his statement and then you say you have not allowed it.

MR. SPEAKER: That also is not correct. Decisions are that we can call for facts and not read out the motions.

SHRI C. M. STEPHEN: It is not to be governed by a sort of a Supreme decision. It is not that. The present position is that the House acts like the Speaker. That is the present position (Interruptions).

श्री मध्य लिमये (बांका) : प्रध्यक्ष महोदय. माप मेरी प्रार्थना सून लीजिये। प्रपोजीशन की स्थान प्रस्ताव के बारे में ग्रपना केम रखने का बिकार है, उनको सुनने के बाद श्राप कह सकते हैं कि स्थगन प्रस्ताव धार्डर मे नही है, मै चर्चा के लिये इजाजत देता हूं, लेकिन यह ठीक नहीं है कि आप उनकी बात सुन ही नही रहे हैं। हम लोग भ्रपोजीमन में रहे हैं, पचासों बार हमने अपने केस को धार्ग्य-धाउट किया

The Opposition has a right to argue their case and you must listen them. Let us proceed in an orderly manner Let the Opposition make If you think that out a case. motion is not in order, you rule it out and then you can say, 'I can permit a discussion' and that should be the end of the matter.

PROF. P. G. MAVALANKAR (Gandhinagar): I am on a point of order. Under rule 58, what have been saving now makes thing rather difficult for us and that is why I am raising a point der to get your guidance for all times to come.

Any Member of this House and particularly, the members of the Opposition have an inherent and basic right to send a notice for an adjournment Now if you think matter is definite. rule 58 that the urgent and of public importance. that is left to you is three things. One is that you will read out ask the Member concerned given the notice to read out notice and you will also permit the given member concerned who has notice to explain to you and to the House why he thinks that the matter is urgent, definite and of public importance.

matter (2) If you think that the imis neither urgent nor of public

portance nor definite you can rule it But on every matter which is brought to your notice on the basis of information available to us not merely through newspapers but on the basis of direct evidence if you start this practice of referring the matter to the government, then the whole purpose and importance of the adjournment motion debate will be completely lost. The whole idea of an adjournment motion is that the matter is so urgent and of such great importance that not a minute's time can be wasted. If you are sure of your own ground, and on the of the motion made by the member you are satisfied, then the government giving information is of secondary importance. What is of more importance is -- government information will come at the time the motion is discussed and the government will come out with information perhaps at the beginning and also at the endthis: to bar the adjournment motion on the plea that the government information is awaited by the Speaker will mean in effect that this rule 58 becomes redundant and, that is not the purpose. ... (Interruptions)

MR. SPEAKER: The Minister.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VERMA): Speaker, Sir, any hon Member has a right to move an adjournment motion. That is not being contested. Among the many qualifications for an adjournment motion to be admitted is also the question of Central responsibility.

Sir, the question primarily arises when you admit a motion. As far as we understand you have not taken a decision on the admissibility of the motion. According to the Rules of Procedure, it is open to you, when you, Sir, feel that the facts that you need are not available to you or are not adequately available to you to

enable you to take a decision (Interruptions)...I am not hurting anyone I am only pointing out the Rules of Procedure. There is no intention to hurt anybody or shut out any discussion on this.

According to the Rule, of Procedure, you are within your rights. Under Rule 60(1) it is said:

"Provided further that where the Speaker is not m prossession of full facts about the matter mentioned therein, he may, before giving or refusing his consent, read the notice of motion."

Herc, you hear from the Minister as also from Members a brief statement on facts and then the decision is given on the admissibility of the motion. (Interruptions) I can make my submissions as the hon Members make submissions.

SHRI K. LAKKAPPA: Why do you depend upon Government?

SHRI RAVINDRA VERMA: The question, therefore, is whether you. Mr Speaker, feel that you are not in possession of the full focts to take a decision on the admissibility of the motion which includes the question of Central responsibilty. As far as I can understand, you have been pleased to ask the Home Minister to give you full facts because, you feel that full facts are not available to you at this moment. (Interruptions)

Therefore, the first point is that you have not given your ruling on the admissibility of the motion: the second point is that you feel that you need more facts and you have asked the Government to provide you with full facts before taking a decision. The third point is: you have said that you are willing to ask the Government to make a statement to-day. The fourth point is that you have said that after the Government makes the Statewill a disallow ment. you after you decide cussion today about the admissibility of the motion. discussion Therefore. the

this has not been ruled out by you. On the question of admissibility of the motion, you have not given your ruling. Therefore you have agreed to provide an opportunity for a discussion on this On the admissibility of the adjournment motion, you need fuller facts. Therefore, I appeal to the House to wait for the statement from the Home Minister to enable you to carry on the business.

SHRI C. M. STEPHEN: I am sorry, I have to differ from the Minister for Parhamentary Affairs. We are sitthree ting days following This is an adjournment holidays motion on a matter of extreme public importance. Otherwise, it is an adjournment motion at all. are not agreeable to the procedure whereunder we can wait till Monday or Tuesday when it ceases to an adjournment motion altogether,

With regard to the Central responthis has happened in the sibility. The train was stopped. Railways. These are undisputed facts. The persons were dragged out and were besten up. Those persons were affected happened to be Muslims belonging to one particular rity communithy. Therefore, there it is a central responsibility that the minorities have been attacked. is the Central responsibility. It pened in the railways. This is the very responsibility. A 'Central urgent incident has taken place. is an admitted fact and that is more a recent occurrence. Nothing remains to be done at all. Even if the procedure it to be followed, side has to be heard and that side has to be heard and a total sense of the House has got to be taken Other run this wise, you cannot at all. The total sense of the House has to be taken. All sections of the House--on this as well as on other sides,—are agitated on question. In Parliament we must feelings. By express our

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through the Procedure. precedents. rulings and all that this cannot be run that way at all. This House has got a responsibility the agitated members of the lim community. The minorities have got to express their feelings about it. So, an adjournment motion alone will be the answer. four grounds advanced by the Minister for Parliamentary Affairs cannot be acceptable to us. We want a discussion on the basis of an adjournment motion. No other discussion will satisfy our requirements.

12.00 hrs.

SHRI G. M. BANATWALLA (Ponnani): Mr. Speaker, you read out the motion right now. We have given the facts after meeting the students. went to the hospital and met all of them. Many of them are serious condition. The cannot be left pending. A fascist attack has been made on the students of Aligarh University. (Interruptions).

Muslims are living today under a shadow of death. That is the position and the motion must be taken up right now today. (Interruptions)

SHRI M. N. GOVINDAN NAIR (Trivandrum): Sir, I want to draw your attention to the basic fact This Parliament is meant to reflect the views of the people rather than that of the government on such vital issues. To deny us an opportunity to express ourselves on such a vital and important matter by some rule or other is not proper. It will affect the dignity of our House. It is not just a motion. An adjournment motion is also a censure of the government. That is why we are very keen to see that the adjournment motion should be admitted because things are happening in this country which have been creating feelings of insecurity in the minds of the minority communities. It was only the other day we discussed about Jamsedpur and now if the students had not opened

the door and surrendered themselves the idea was to burn the whole bogie. If such a serious matter is not to be a matter to be discussed here where are we to go and discuss. Therefore, the adjournment motion should be discussed here and discussed today itself

भी विजय कुमार मस्होता (दक्षिण दिल्ली): मध्यक्ष महोदय, फैक्टस घाप के पास है कि कांग्रेस (भाइ) के बदमाशों ने उनको मारा है। भगर कोई डिस्कशन वह करना चाहते हैं तो कर लीजिए जिस से पता चल जाय कि कांग्रेस (भाइ)के कौन-2 लोगक्याक्याकर रहेहें भ्रीर संजय गांधी किस तरह से साजिश कर रहे हैं। इस की डिस्कस कर लीजिए जिस में फैसला हो जाय।

PROF. SAMAR GUPTA (Contail): Mr. Speaker, Sir, I think there are no two opinions in the House that the matter deserves attention of the House and that the matter is serious and urgent and members are equally anxious and feel concerned that this matter should be discussed. As you are not posted with all facts you feel that certain information should be furnished to you before you could take a decision. Some members feel that they are already in possession of the information and they have direct information. I think these two viewpoints can be re-conciled. The adjournment motion can be taken up at a later time and in the mean time government can furnish the information and after that you can take the decision as to whether the adjournment motion should be admitted or not. I would appeal to my hon'ble friends let the Speaker take his time. (Interruptions) I mean today. It is only a question of an hour or two for the Speaker to get the information. After that he will take the decision. We are not afraid of the adjournment motion. (Interruptions) If there is a general discussion we can also freely and frankly particiin it. We can also participate and speak. But if you allow Adjournment Motion only, what will be our stand? Naturally we will try to defend the Government we want to have a free and frank discussion

the matter. Let there be a full discussion, not an adjournment motion.

SHRI SAMAR MUKHERJEE (How-rah): I imagine, when the entire House wants immediate discussion, I don't think, what is the objection having an Adjournment Motion. (Interruptions) You accept what Mr. Madhu Limaye has suggested. You read it. Let them make out a case as Mr. Madhu Limaye has suggested.

MR. SPEAKER: Mr. Madhu Lamaye's suggestion is the most proper suggestion. When I got the Adjournment Motion, there were three version of it. Immediately I got the motion at 8-30 p.m. in the night I sent for details.

SHRI G. M. BANATWALLA: I sent it in the afternoon itself.

MR. SPEAKER: Why don't you hear me? Immediately I got the motion, I called for information yesterday night itself. I called for the facts. (Interruptions) Why don't you hear me?

SHR1 C. K. CHANDRAPPAN: Afternoon, night and evening are different. (Interruptions)

MR. SPEAKER: Why don't you allow me also to speak? There were three different versions.

SHRI G. M. BANATWALLA: Our version is different (Interruptions)

MR. SPEAKER: If you don't want to hear me I will not say anything... (Interruptions) Why don't you hear me?

SHRI RAJ NARAIN: I requested you in the morning, don't go by the papers. I have got information in my possession. I had a talk for half-anhour with the Chief Minister of U.P. He informed me about the position at 1 A.M. in the night and I did accordingly. You know everything.

MR. SPEAKER: You are not my adviser nor can I advise you. I have called for a report from the Minister, (Interruptions)

श्री चमन भाई एच० शुक्ल: येक्या बोलते हैं?

भी राज नारायण: मैं बोलता हूं कि यह सब मार॰ एस॰ एस॰ का तिकड़म है।

भी जिसन भाई एक शुक्तः यह सब राज-नारायण ने साजिश की है। (व्यवधान)

SHRI T. BALAKRISHNIAH: You please hear us as to what we have got to say. It is a matter of the highest concern to us. (Interruptions)

MR. SPEAKER: Let us not waste time on this. I will take on the matter at 2 O' clock. I will hear all the sides and after that I will give my decision.

SHRI VASANT SATHE: No, no Sir.

MR. SPEAKER: I am not going to be dictated to by anybody. If I gave my consent then it can be taken up at 4-30.

SHRI C. M. STEPHEN: The question of Adjournment Motion is different and it has to come up immediate-There are certain procedure. Either you allow and ask the House to give leave, or you do not or you resort to the next procedure which you mentioned, that is first hear the Members and the Minister and take a decision and we go ahead. There is no procedure by which you can say: "I will post the case at 2,00 O' clock; I will hear the parties and give the decision." This is not a court of law; this is the Parliament of India. There are certain procedures. You cannot post it for hearing at 2.00 O'clock; you take it up now. Under the rules it has to come up now, it cannot come up at 200 O'

[Shri C. M. Stephen]

clock. You dispose it either way; you allow it, reject or hear us and then decide. The rules do not permit posting it up at 2.00 O'clock for a preliminary hearing.

MR. SPEAKER: Not a preliminary hearing.

SHRI C M. STEPHEN: Under what rule? Rules are supreme in this House...(Interruptions)

SHRI K. LAKKAPPA: The adjournment motion should get the priority... (Interruptions)

MR. SPEAKER: All right, I will hear Members now itself. The first notice is from Mr. Banatwalla.

SHR1 G. M. BANATWALLA: Mr Speaker, I am grateful to you for allowing me to make my submissions on a matter that affects the life, honour and rights of the minorities

In order that I may be able to make my submissions to you, it is necessary to understand my notice and I quote:

"The unabashed, vigorous and planned armed attack on the Aligarh Muslim University students coming on 9th May by train to Delhi for the protest rally in connection with the Amendment Bill, the free use of even fire arms, the consequent injuries to several students with some still missing and the failure of the Government to protect the students as also to safeguard their constitutional right to protest and the panic among the Muslim minority community."

Sir, the important points are very well borne out from the text of the motion that I have read out. When the students started from Aligarh by the morning train at 6.55 a.m., many miscreants had boarded the train at Aligarh itself. A plan existed and

many further boarded on the way and finally near Dadri railway station, the whole ugly, inhuman fascist attack took place on the students. Some of the coaches were even detached. The students of the Aligarh Muslim university were pulled out of the train and beaten with lathis. Even the faces of some of them could not be recognised. That is the point.

It is said that a black Ambassador car was following ... (Interruption) It is wrong to blame the villagers for anything. Take the case of one student, Zainulabuddin. He was picked up after beating by those facist forces, and was taken for being thrown It was some of into a well. Gujars, it was some of the villagers who came running in order to save Zainulabuddin, in order to save him from being thrown into the well. Why blame the local people? They came even running to protect. If the students got some protection, if the injured got some water, and if the injured got some first-aid, it was because of the local people there.

These students were coming, in order to organize their rally here to protest, in order to have the restoration of the minority character of the Aligarh Muslim University. Now from Belchi to Jamshedpur, a sordid record of the massacre of the minorities.....

MR. SPEAKER: We are only on the admissibility.

SHRI G. M. BANATWALLA: I will be brief; and to-day, an attempt is being made by fascist forces, by the RSS forces, to strangle even the right of the minorities to raise their voice in protest, when their minority rights like the restoration of the minority character of the Aligarh Mushm University, is being refused. This is the seriousness of the whole thing.

The question now comes up, of Centre's responsibility, and of the admissibility of the motion for adjournment. It is rather, I must say, an unabashed statement from the Government, to say that the Centre will not be responsible for the protection of lives and honour of its citizens, especially the minorities. The Government making such a statement must be condemned; it is an unabashed statement, and shows the degree of the unabashed nature of the attitude that exists, where the question relates to minorities.

The House must take due notice of this particular fact. More than 100 students have been treated in Hospital and sent away. 19 of those students have been admitted. I went and saw them twice yesterday; and to-day morning also, before coming. Some of them are in a very serious condition. I am not naming them here, because it is not necessary. We will take it up during the discussion. (Interruptions) The seriousness is more reinforced because an attempt is being made to wash away the entire incident. (Interruptions)

PROF. SAMAR GUHA: On a point of order. You have asked, Sir. for placing the facts about the incident; and, on the basis of the facts, you have to take a decision on the desirability of admitting the motion. While placing the facts, these political imputations, and political motives.... (Interruptions) It is a matter which will come up when a full-fledged discussion is taken up. (Interruptions)

It is being already turned into an adjournment motion. It is a question of the desirability of admitting the motion. You should ask only for facts. These are not facts. These are political imputations, and political discussions. Instead of helping you... (Interruptions)

SHRI VASANT SATHE-1086-

MR. SPEAKER: If I reject it, I will bear you...

SHRI G. M. BANATWALLA: Z will conclude by saying that the matter is of the greatest importance. The adjournment motion has been given. Kindly admit it, and allow a full discussion on the adjournment motion. Thank you.

THE MINISTER OF STATE TN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) : Sir, we are still awaiting the report from the State Government. (Interruptions). However, according the information received from the district authorities of Ghaziabad. about 1000 students of Aligarh Muslim University, with banners, were travelling from Aligarh to Delhi by the Aligarh-Delhi Shuttle Passenger Train which leaves Aligarh at 5.50 AM for participating in a rally at Delhi. At Vair Railway station in Bulandshahr District, there was a scuffle between students and some people who sought to broad the train. This scuffle in the train continued until the train reached Dankaur railway station. Again, at Dadri Railway station, there was a scuffle and maar-peet between the students of Aligarh Muslim University on the one hand and passengers and students who joined the train from Dadri to go to Ghaziabad on the other hand. When the train left Dadri Railway Station, some passengers pulled the chain and the train came to a stop near the outer signal. Thereagain. scuffle maar peet and stoning took of information at place. On receipt Police Station Dadri from the Station Master, Dadri Railway Station, police force rushed to the spot and controlled the situation. The students of Aligarh, Muslim University complained of having been assaulted and locted by passengers and students who had boarded the train at Vair and Dadri. A case under section 147/323/395/398 IPC was registered at P. S. Dadri. Two AMU students were got medically examined at Dadri and were found to have received simple injuries. Other students of the AMU who had received injuries continued their journey to Delhi. The police escorted the train up to Ghaziabad.

[Shri Dhanik Lal Mandal]

Four students of Bulandshahr district who were found near the railway track were arrested. There is no information about any fire arms having been used. Investigation of the case registered at P. S. Dadri is continuing.

Seventy one students with injuries reported at the Loknayak Jayaprakash Narain Hospital in Delhi, of whom forty five were discharged after 20 persons were admitted first aid. in the hospital and 6 are reported to received grievous injuries. Medical reports from the hospital are The Lt. Governor still awaited. Delhi, on my behalf as well as on his own behalf, visited the injured students in the hospital and told hospital authorities that all necessary medical attention should be given to them and that all expenditure on this will be borne by the Delhi Administration. (Interruptions)

The origin and causes leading to this unfortunate incident will be known only after detailed report is received from the Government of Uttar Pradesh.

SHRI HARI VISHNU KAMATH (Hoshangabad) On a point of order, Sir. Under rule 60 there are two provisos. Please have a close look at the second proviso. Rule 60 reads thus:

"(1) The Speaker, if he gives consent under rule 56 and holds that the matter proposed to be discussed is in order, shall the member concerned..."

That stage has not arisen yet. Proviso No. 2 is very relevant and it must be adhered to:

"Provided further that where the speaker is not in possession of full facts"—apparently you are not—"about the matter mentioned therein, he may before giving or refusing his consent read the notice of the motion..."

You have not read the notice of the motion. That is why I am pointing it out. We are having a parliamentary democracy here where Parliment is supreme, not the Government not the executive. We are not an executive democracy. We should not reduce our parliamentary democracy to a pale. anaemic, almost leukaemic shadow of the substance. So, before given your consent, you have to read the notice of the motion, and then the second stage arises "and hear from the Minister". The Minister of State for Home Affairs has made a statement for what And then the rule says is worth. "and/or". I am sure you will give a liberal interpretation of that as "and" and not as "or"; the rule says "and/or members concerned"; the word used is "members" in plural, not only one member. I presume there are a number of members concerned and it is for the Speaker to decide whom to call. The rule savs "and/or members concerned a statement on facts and then give hisdecision on the admissibility motion". Please read the notice of the motion. You have not read it.

MR. SPEAKER: Mr. Kamath, you are under the impression that all the members have joined together and given a notice; it is not correct. There are separate motions, and not one motion. I have taken up the first one, in point of time, and I have heard the member, so far as the motion is concerned.

(Interruptions)

SHRI C. M. STEPHEN: If a large number of members have given notice together, the rule says first member will be treated as the member who has given the notice and the other members will ignored. But here separate notices have been given and these separate are before you. In case, this particular rule applies and the members must be given an opportunity. Therefore, the rule

which applies to a notice which is given by all the members together where only one member will be entitled to speak will not apply to the present case. Since they are different notices all members are entitled to be heard under the rule which Shri Kamath has read out.

MR. SPEAKER: The motion given notice of by Shri G. M. Banatwalla reads:

"The unabashed, vigorous and planned armed attack on the Aligarh Muslim University students coming on 9th May, 1979 by train to Delhi for their protest rally in connection with the Amendment Bill, the free use of even firearms, the consequent injury some still several students with missing, and the failure of Government to protect the students as also to safeguard their constitutional right to protest, and panic among the Muslim minority community."

SHRI G. M. BANATWALLA: I rise to seak for leave to move a motion for the adjournment of the business of the House for the purpose of discussion a definite matter of urgent public importance, namely:

"The unabashed, vigorous planned armed attack on the Aligarh Muslim University students coming on 9th May, 1979 by train to Delhi for their protest rally in connection with the Amendment Bill, the free use of even firearms, the consequent injury still several students with some missing, and the failure of the Government to protect the students as also to safeguard their constitutional right to protest, and panic among the Muslim minority community."

MR. SPEAKER: Those hon. Members who are in favour of it may rise in their places.

Some hon. Members stood up

MR. SPEAKER: The requisite number is there. Is there any objection to this motion?—I find there is no objection. Leave is granted. We will take up the adjournment motion at 4 O' Clock.

SHRI KRISHNA CHANDRA HAL-DER: Sir, I want a clarification. Will the Private Members' Business be taken up and if so. at what time?

MR. SPEAKER: Under the rules, when the Adjournment Motion is there, it has precedence over all other business.

SHRI HARI VISHNU KAMATH: If I heard you right, you directed that the adjournment motion will be taken up at 1600 hours, i.e., at 4 O' Clock. Is that so?

MR. SPEAKER: Yes.

SHRI HARI VISHNU KAMATH: You directed that it will be taken up today at 4 O' Clock.

MR. SPEAKER: Yes, 4 O' Clock.

SHRI HARI VISHNU KAMATH: Now, Sir, it is for the first time that there would be an inroad into the Private Members' business.

Mr. Speaker: I am told it is not the first time. There were a large number of occasions earlier also.

SHRI DINEN BHATTACHARYA: Never it happened. Why don't you take up the adjournment motion immediately now.

(Interruptions)

MR. SPEAKER Let me read out to you from the Manual of Business and Procedure in Lok Sabha, page 48A:

"At 16.00 hrs, on 5th December, 1967, far discussion on adj. motion re. alleged police raj in Delhi

[Mr. Speaker]

and manhandling of two U.P. Ministers etc. After adj. motion was negatived at 1835 hrs., halfan hour discussion was taken up. On objection raised by Shri. S.N. Dwivedy. observe Speaker that under rule 61. journment motion had to be taken up at 1600 hrs. irrespective of the fact whether official or non- official business was before the House,"

· SHRI HARI VISHNU KAMATH: That is not correct. Please see rule 61. It is very clear. It says: "16.00 hours or at an earlier hour". It can be earlier because of Private Members' business.

MR. SPEAKER: That is, of course, a choice.

SHRI DINEN BHATTACHARYA:
You cannot snatch our right.

SHRI HARI VISHNU KAMATH: You can have the adjournment motion at 2 O'clock.

MR. SPEAKER: No. Now we come to Papers Laid on the Table.

SHRI KRISHNA CHANDRA HALDER: Sir, what about Private Members' business

...MR. SPEAKER: The Private Members' business gets pushed back.
There is nothing more about it.

SHRI HARI VISHNU KAMATH: Sir, at 2 O' Clock we can take it up.

(Interruptions)

भी राज नारायण : आपने कहा कि यह धर्णेंग्ट है, तो इसको से नीजिए । 3 दिन की खुद्दी हो एही है बहुत से एम० पीज घर जा रहे हैं।

PROF. P. G. MAVALANKAR: Sir, Friday is a holiday. So, on Thursday the Private Members' business will be taken up. The whole purpose, therefore, of that rule is that under no circumstances. Private Members' time of 2½ hours every week shall be sacrificed.

MR. SPEAKER: There is no such thing. This is a decision in contra.

PROF. P. G. MAVALANKAR: If there is the adjournment motion today at 4 O'Clock, then my submission is that you must find out 2½ hours today before 4 O'clock for Private Members business and the Government business may be postponed.

(Interruptions)

SHRI KRISHNA CHANDRA HALDER: You Can take up Private Members' business at 1.30.

PROF. P. G. MAVALANKAR: Every week there should be 2½ hours for this purpose.

MR. SPEAKER: There is no such mandatory rule. If there is any mandatory rule, you bring it to may notice. (Interruptions). On the other hand, the ruling is otherwise.

PROF. P. G. MAVALANKAR: Friday's Private Members' business is now shifted to Thursday because Friday is a holiday. What does it means? It only means that every week 2½ hours shall compulsorily be given to the Private Members business. If that, is done, then my submission is that Government business today between now and 4 O'Clock may be taken in such a way that the Private Members' time of 2½ hours is given and at 4 O'Clock we start the adjournment motion.

MR. SPEAKER: I see no point of order.

(Interruptions)

SHRI HARI VISHNU KAMATH: I can understand your impatelence. But you have not seen or observed closely the wording of Rule 61.

Rule 61 says:

"The motion 'that the House do now adjourn' shall be taken up at 16.00 hours or at an earlier hour you have got ample power—

"...if the Speaker, after considering the state of business in the House, so directs."

MR. SPEAKER: I cannot take it up earlier because I must give Government also sometime to get fuller information. They have not yet got it. Private Members' right ig not one of the fundamental rights.

भी नायु सिंह (टीमा) ग्रध्यक्ष महोदय, चूंकि कल शुक्रवार की छुट्टी है, इस लिए प्रावेट मैम्बर्ज बिजिनेस को धाज गुरुवार का रखा गया है । ग्रात्र ग्रापने एजानंमेट मोशन की द्रजाजत दी है। श्रापके सामने दो विकल्प है. या तो श्राप एजानीमेंट मोशन को 2 बजे ले ले और उसके बाद प्राईवेट मेम्बर्ज बिजिनेस की ले, या प्राइवेट मैम्बर्ज बिजिनेस के बाद ए बार्नमेंट मोणन को 6 या 6 है बजे लें। सरकारी कार्य की भागे बढ़ा दिया जाये। हर मप्ताह प्रार्टबेट मेम्बर्ज बिजिनेस के लिए ढाई घटे दिए जाते हैं। भ्राज मेरा स्वयं का एक रेजोल्यूणन कार्य सूची में है अगर आपने भाज मुझे समय न दिया, तो चूंकि 18 तारीख को सेशन खत्म हो जाबेगा इस लिए मझे अपना रेफ्नोल्यूशन मूव करने का मौका नहीं मिलेगा । इसलिए माप ऐसी व्यवस्था करें कि भाप एजार्न-मेंट मोशन की 2 बजे ले लेया बाद में लैं. स्रोकिन प्राईवेट मेम्बर्ज के रेजोल्युशन को मुख करने की इजाजत घवस्य दें।

SHRI EDUARDO FALEIRO (Mormugao): Let me make a submission on this very important matter. Why I say it is important is this. The very purpose of the existence of Parliament is to allow Members who represent the people to put their grievances before Government. However, we find that more time is taken by Government.

MR. SPEAKER: That again is not correct.

SHRI EDUARDO FALEIRO: Out of 40 hours on the average per week,

only 2½ hours are given to Private Members. If you are creating this precedent, that also will be taken away.

What is the purpose of this Parliament? Are we here merely as a rubber stamp for Government action and for executive Bills. You may kindly take up Private Members Busine's instead of Government business at 2 o' Clock. I appreciate that Government have to have some time to get the information, but kindly see that Private Members' Business is taken up at 2 O'clock and given 21 hours, not because the business of today is important or otherwise but because you will be creating a precedent which will go a long way in destroying the little that remains,

MR, SPEAKER: I am not creating a precedent, I am only following a precedent.

PROF. P. G. MAVALANKAR: Rule 26, third proviso says:

"Provided that if there is no sitting of the House on a Friday, the Speaker may direct that two and a half hours on any other day in the week may be allotted for private members' business."

Because the House is not sitting tomorrow, you have directed that it must be taken up today. The second proviso says:

"Provided further that the Speaker may, in consultation with the Leader of the House, allot any day other than a Friday for the transaction of private members' business:"

Therefore, please assure us that if you cannot give 2½ hours today, you will give it on any other day. Better, kindly have it from 1.30 P.M. today.

PROF. SAMAR GUHA (Contai): The precedent that you have quoted does not hold in the present case, because the precedent says that all the [Prof. Samar Guha] official or non-official business stands cancelled if an adjournment motion is accepted.

There are three categories of business in the House: one is official, another non-official, and the third category mentioned definitely is Private Members' Business. It is undoubtedly non-official business.

Everyday there are some parts of official business and we have nonofficial business also like half-anhour discussion, discussion under Rule 184, 193 and many other are also there. But Private Members' Business is completely of a different nature and it has been so definitively and purposely. So, that precedent does not apply in this case. You have to provide some time either today or if there is no time today, next week. You cannot simply say that you will cancel it on the basis of the precedent.

MR. SPEAKER: We will consider it.

Papers to be Laid on the Table.

12.40 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER PREVENTION OF FOOD ADULTERATION ACT, 1954

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): On behalf of Shri Rabi Ray,

I beg to lay on the Table a copy of the Prevention of Food Adulteration (First Amendment) Rules, 1979, (Hindi and English versions) published in Notification No. G.S.R. 55(E) in Gazette of India dated the 31st January, 1979, under subsection (2) of section 23 of the Prevention of Food Adulteration Act. 1954.

[Placed in Library. See No. LT-4446/79].

Annual Reports of National Aggicultural Cooperative Marketing Federation of India Ltd. New Delhi for 1976-77 and 1977-78

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): I beg to lay on the Table a copy each of the following Reports (Hindi and English versions):—

- (1) Annual Report of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1976-77 along with the Audited Accounts.
- (2) Annual Report of the National Agricultural Cooperative Marketing Federation of India Limited. New Delhi, for the year 1977-78 along with the Audited Accounts.

[Placed in Library. See No. LT-4447/79].

SHRI BHANU KUMAR SHASTRI: On a point of order.

आज के लिस्ट आफ बिजनिस में मेरा हाफ ऐन अवर विस्कान है।

What will be the fate of this halfan-hour discussion?

MR. SPEAKER: We shall see when it comes.

12.41 hrs.

COMMITTEE ON PAPERS LAID ON THE TABLE

MINUTES

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to lay on the Table Minutes of the sittings of the Committee on Papers Laid on the Table relating to their Sixteenth to Ninteenth Reports.

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following two Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 2nd May, 1979:—

- 1 The Appropriation (No. 3) Bill, 1979.
- 2. The Merchant Shipping (Amendment) Bill, 1979.

12.42 hrs.

CALLING ATTETION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DEMONSTRATION BY RAILWAY EMPLOYEES TO PRESS THEIR DEMANDS FOR BONUS.

श्रीमती मृषाल गोरे (बम्बई—उनर): प्रध्यक्ष महोदय, मैं प्रविलम्बनीय लोक महत्व के निम्नलिखित विषय की ग्रोर रेल मल्ली का ध्यान विलाती हूं भीर प्रार्थना करती है कि वह इस बारे में एक वक्तव्य दे:

"श्रिखिल भागतीय रेल कर्मचारियो डारा कौनस की अपनी माग के समर्थन में किए गए प्रवर्शन के समाचार।"

12.43 hrs

[MR DEPUTY Speaker in the Chair]

ेल मं रि (प्रां० मध बंडबते) : बुछ समय पहले में रेंल कर्मचारियों का विभिन्न वर्गों द्वारा विविध मनो से बोनम मामांग उठायां गयी है । नयी विल्ली मान्नाल इंडिया रेलबेमैन पैटरेशन हारा रेल कर्मचारियों को वोनस दिये जाने की श्रपना माग मनवाने के लिए 7 मई को बीर भारतीय रेल मजदूर संघ द्वारा मान्यता के साथ-साथ बोनस स्थि जाने के प्रकृत पर 8 मई को प्रदर्शन किया गये।

इंडियन नेशनल ट्रेंड यूनियन काप्रेस से संबंध नेशनल फैडरेशन माफ इंडियन रेलचे मैन ने 25 माच, 1979 को हुई प्रपनी कार्यकारिणी की बैठक में हड़ताल का बैलट लेने के बाद एक प्रस्ताव पारित किया और अपनी सभी संबंध बृत्तिवनों को निर्वेत थिया कि वे पहली मई, 1979 को बोनस और अन्य मांगो के प्रक्त पर अपने-अपने क्षेत्रीय रेल प्रशासनो को 31 मई, 1979 की मध्य राजि से पृणं हड़ताल पर जाने का नोटिस दे वे । लेकिन, 29 अप्रेल, 1979 को पारित एक अन्य प्रस्ताय के द्वारा नेशनल फैडरेशन आफ इंडियन रेलवेमैन ने हडताल को अपनी योजना को जुलाई, 1979 के अन्त तक के लिए स्थीगत कर दिया है।

धाल इडिया रेलवेमैन फैडरेशन ने ग्रपनी जनरस काउमिल मिटिंग में 9 मई, 1979 को निर्णय किया है कि ग्रगस्त, 1979 के ग्रन्त नक हड़ताल के मतदान का नाम पूरा कर लिया जाये ग्रीर यदि इस बीच सरकार बोनस के प्रथन पर कोई निर्णय नहीं लेती तो उसके बाद ग्रागे की कार्यवाही के बारे में निर्णय लेने के लिए उनकी नार्यकारी की मिर्मित की बैठक की जायेगी ।

श्राल इंडिया रेलवे एम्पलाइज कानफेंडरेशन ने, जो मान्यता प्राप्त यूनियन नहीं है, बोनस की माग सहित एक माग पत्र प्रस्तुत किया है। इस संगठन ने प्रवासक 8 मर्ट, 1979 के 00 00 बजे से "नियमा-मुसार कार्य" करने का भान्दोलन गुरू कर दिया है।

रेल कर्मचारियों की दो मान्यता प्राप्त फैंडरेशन— प्राल इंडिया रेलवेमैन फैंडरेशन घौर नेशनल फैंडरेशन प्राफ इंडियन रेलवेमैन तथा भारतीय रेलवे मजदूर सघ इस धान्दोलन में भाग नहीं ले रहें हैं। से सदन को यह सूचित करना चाहता हूं कि कोई गंभीर घटनाएं नहीं हुई हैं जिनकी वजह से रेलों के परिचालन पद तुरत प्रभाव पडा हो घौर भी क्षेत्रीय रेलों पर स्थिति लगभग सामान्य हैं। सरकार ने मान्नी तथा माल दोनों प्रकार की गाड़ियों के सामान्य संचालन को बनाय रखन के लिए सभी सभव उपाय कर ालये हैं।

जहां तक बोनस का प्रक्न है, माननीय सदस्यों को मालूम है कि वेतन, भाय भीर मूल्य से सबधित सध्ययन दल की रिपोर्ट में उल्लिखित सिकारकों तथा रेलवे जैसे सरकारी उद्यमों के कर्मवारी को बोनम दिये जाने के प्रक्रन पर विचार करने के लिए एक मली-मडलीय उपभर्मित का कहा गया था। इस सबध में वित्त मलालय द्वारा आगे विचार किया जा रहा है।

मैं रंल कर्म वारियों की य'नगनों पर यह जोर देता आ रहा है नि रेल कर्म परियों को बंतस दिये जाने के प्रकृत पर विचार करने व लिए इसके व्यापन विद्वित्तार्थ का द्वादे हुए, सरहार को पर्योश्त समय प्रयं जान की आवश्यकता है । विभिन्न मागा का बाद्ध होता विचार करने का द्वार हमेणा खुला है। विचार दो वर्षों के दौरान कर्मचारियों के प्रतिनिधियों के साथ वार्ता के माध्यम से रेल रम्मचारियों के प्रतिनिधियों के साथ वार्ता के माध्यम से रेल रम्मचारियों के प्रतिनिधियों के साथ वार्ता के माध्यम से रेल रम्मचारियों के भनेक वर्षों को कायदा पहुचाने वाल वहुन से निर्णय किये गये हैं। जिन पर 125 करोड़ क्यये से अधिक की लागत धायेगी। बोनस का प्रभन भी इसी तरह कोई ऐसी कार्यवाही किये बिना, जिससे राष्ट्रीय धर्ष-व्यवस्था का तथा क्रस्तक्य रेल कर्मचारियों के हितों का भी नुकसान. हो, वार्ता हारा सुलकाया जा सकता है।

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भी भुजाल गोरे : उपाध्यक्ष महोदय, यह बढ़े खेद की बात है कि जनता पार्टी की भगकार के पान के दो माल बाद भी रेल कर्मचारियों को बोनस के बार में कड़े कदम उठाने पड रहे है। यहां 7 मई को जो हुआ, उसको मैं प्रदर्शन तो नहीं कट्टगी बल्कि लोक सभा को पेटीशन देने के लिए रेल कर्मचारी यहां पर धाए थे। उन रेल कर्मचारियो की धाज मन् स्थिति क्या है उसको रेल मन्नी जी जरा समझ ले, यह मैं उनसे प्रार्थना करूगी। 1974 में इसी बोलस की माग को लेकर पूरे देश में रेल कर्मचारियो की हड़त ल हुई थी और उस वस्त विरोधी दल में रहने वालं जिन नेताम्रो ने{रेल कर्मचारियो का प्रपनी हार्दिक सपोर्ट दी भी उनमें से कई नेता भ्राज कै जिनेट में नैठे है। ऐसी परिस्थिति में रेल कर्मचारी दो सास तक इतजार करते रहे। जिन नेताक्रो न उम सम्य रेल कर्मचारियों को पूरा नहकार दिया था उनम केवल रेल मत्री भौर उद्योग मत्री, श्री जार्ज फरनेडीम ही नहीं यें बल्कि प्राज कैबिनट म दूसरे मनी हैठे हुए हैं वे भी थ-व चाहे घटल बिहारी बाजपेयी हा, हाम **श्मिनिस्टर श्रो एच० एम० पटल हो- इन सभी लागो ने** उस समय रेल कमें वारियों की बानम की मांग की पूरी नरह से ताइद की थी।

मेरे पाम लोक सभा नी 9 मई, 1974 की प्रोसी-रिडाक है जिसम इन मभी नेताओं ने परी तरह से बोनस की माग की नाइद की थी। जनता पार्टी की सरकार के धाने के बाद दो साल तक रेल कर्मचारी पंशेन्स के साथ बैठे रहे। रेप कर्मचारियां को, मरकार के अधीन जी दूसरे भौद्योगिक सस्यान है, उनके वर्मचारियो के बराबर माना जाना चर्षहर - यह उनकी माग है। इसीलिए वे बोनम की माग कर रहे हैं। आज हम देखते है विभिन्न राज्यों में यानायात सम्बन्धी जिननी भी संस्थाये हैं , जो राज्य परिवहन मण्डल है, उन सभी के कर्मचारियों को बोनम मिल रहा है। ऐसी स्थिति में यह कोई नहीं कह सकता कि रेल कमंचारियों की बीनस की मांग वाजिब नही है। इस माग को लेकर 1974 में रेल कर्मचारियों ने बहुत बड़ी सैकीफाइस की थी। उस समय भारे देश में एकाधिकारशाही कोर्सेंब के विरूद्ध लोकमत संगठित करने का काम रेल कर्मचारियों ने हडनाल के माध्यम से किया था। श्राज हमे उनका धन्यवाद मानना चाहिए कि एकाधि-कारशाही फौसंब का मां दमन चन्न रेल कर्मचारियो क्षा हडनाल के समय चल रहा था उसने पर देश की जनता था ध्यान खीच लिया था उसके नाथ माथ बहन बड़े पैमाने पर लोगो ने एकाधिकारशाही का विरोध करने का काम किया।

यहा रेश मन्नी जी वहते हैं कि 125 वरोड व्ययं की मुविधार, नहागता उन्होंने रेलंड कमजारियों को वी है, इस का में मानती हूं। इतना सब कुछ भापन किया है, मैं जानती हूं और आप ने 50 हजार कर्म-जारियों को मनविधान ग्रेड भी दिया है जो कई नालों से उन को नहीं मिल रहा था और भाप ने दूसरी कई भण्डी बाते उन के लियं की है लेकिन फिर भी जो उन की बोनस की मांग है, जो उचित और मही मांग है, वह नहीं मानेगे और उन को जब तक आप बीनस नहीं देंगे तब तक जी रेस कर्मजारी है,

उन में शांति भीर पूर्ण रूप से सहयोग करने की भावना नहीं रहेगी। श्राप ने बार बार इस नवन में कहा है कि रेल कर्मचारी पूरी तरह से भाग के साथ सहयोग कर रहे हैं। किस सरह से रेल के एक्सीडेट्स हो रहे थे और कुछ जानबुझ कर इस बात की कोशिया हो रही थी, उसके बाद रेलवे प्राटेक्शन फोर्स झाप ने जगह पर रखी है भीर उनकी मदद से भाप इस को काब् में कर सके है। प्राखित रेल गाड़िया को प्रच्छी तरह से चलानेके लिए यह बहुत ही श्रावश्यक है कि कमेचीरयो का पूरा सहयोग ग्राप की मिले। यह भाप भी जानते हैं **और मैं** भी यह जानती हू कि फेडरेशन जा मानयता प्राप्त नहीं है उस ने कुछ भ्रानदोलन जारी किया है लेकिन जा मान्यता प्राप्त युनियन्स है उन्होने बहुत ही जिम्मेदारी से बहुत दिन गह देखकर ग्रब 9 तारीख यानी कल यह फैसला किया है कि वह स्ट्राइक वैलेट ले ले और अगस्त तक वह बैलेट पूरा होने वाला है। मै यह भी कहना चाहगी कि इंग मवाल म पूरी तरह से जाने के लिए सब-कमेटी नियुक्त हुई थी और उम केंबिनट कमेटी न, मैं निश्चित रुप में नहीं जानती कितने महीने विचार करने के लिए ले लिये। पुरा विचार करके क्या उम ने इस प्रश्न पर निर्माय ने लिया है ? जहां तक मन्ने मालम है कि उसने यह निर्माय लिया है कि बानम देना चाहिए। इस प्रकार का सुझाव केबिनट कमेटी ने किया है, यह सूनने में धाता है। धब धगर यह बात मही है, ता फिर बया यह बानस देने म इतनी देर लग रही है झीर इस प्रश्न को ले कर मान स्थिति गभीर बनना जा रही है। ता मैं यह कहगी कि रेल कर्मचारियों ने दो माल तक झाप के साथ पूर्ण सहयोग किया है, उन की भहन गक्ति को मन्त तक मत ले जाइए और स्टाइक वेलेट होने से पहले ही इन का बोनस दोजिए और श्रीकोशिक कर्मचारियों के शाय उन को बराबर की परिस्थिति में लाने के लिये जो उन की माग है, उस को पूरा करिये। केवल 'विचार कर रहे है, इस से प्रव कियी का सनोष होने वाला नही है'। बहुत विश्वार धाप कर चुके हैं। प्राखिर कब तक विचार करते छुने। ऐसान हो कि उन की विचार शक्ति और महन शक्ति खत्म हो जाए । कृपया ऐसा मत करिए, ग्रीर त्रन्त बोनम की माग को मजूर की जिए।

एक नवाल यह उठ सकता है कि ग्रगर रेल कर्मचारियों को दोगे तो दूसरे मभी सरकारी कर्मचारियों को देना पढेगा । सैकहती ह कि उस के ऊपर विचार करना है, तो वह तो प्राप ने जब मब कमेटी ने मुझाव दे दिया नव किया होगा । अब इस केंबारे में फिरसेविचार कर रहेही रेयह भी मैं बहुगी कि बोनस देने के बाद उन से यह प्रपेक्षा रखेरे कि जो पैसाउन को मिलेगा, उसमें से कुछ हिस्स। नेशनल डेवलपमेट के लिए जाए। में ने इन बारे में युनियन्म से बात नहीं की है लेकिन एक लैमैन की तरह, एक सामान्य व्यक्ति मुझे लगता है कि रेल कर्मचारी इस के नाते, बात का भी भादर करेगे लेकिन बोनस उन का मधिकार है, जिस को माप को मंजूर करना पड़ेना । तुरन्त साप को बोनस देने की भी व्यवस्था करनी चाहिए । मैं एक सवाल तो यह पूछना चाहती है कि क्या मंत्री महीदय ' इस का

आवाब देंगे कि उन की सहन शक्ति खत्म होने से पहले, बाप का इस पर निर्णय होगा / यह में अपक्री महोदय से जानना चाहती ह ।

भी राज नारायण : मैं श्रीमती मणाल थे।रे से एक गुजारिश करूगा कि वे यह समझ ले कि मबदूरों की 'विचार शक्ति' खत्म नही होगी, 'विचार शक्ति', 'कर्मशक्ति' में परिजत हो जाएगी। यह वह मान लें।

उपाध्यक्त महोदय : ग्राप भाषा की तरमीम कर रहे हैं।

भो॰ मधु दंडबते : शीमन, पृणाल शाने जो यहा मावना व्यक्त की है, उस के माथ सिर्ध में ही महमन नहीं ह बिल्क में समझता हू वि मारे रेल तम-चार्रा और हमारे देल वे भन्य अमंचारी भी सहभत है। (यवधान) हमिलए परले म दा-तोब बाते नार करना चारता है कि हम सरकार की मार्च 1977 से वलातार यर नांति रही है कि बानम हा जा स्वाल है तरका भमण महिल करने की कोणण की जाए। एमजन्मी के दीरान जा बोनस सानन खरम हिए। गया या उसका पुनंस्थापन करना हमारा प्रथम नरण रहा है।

Restoration of the old Bonus Act was the first step.

यह हम नोगो ने किया । यह मैं उस मदन में ही
नहीं बहता ह बल्कि हजारा की नाजद में जहा
रेल मजदूर इबट्ठे होते हैं उन के मामने भी यह
कहना ह कि अमण हम को इस मबाल को हल
करना हं और एवं मतंबा बोनम का पुराना
कानून रेस्टोर करने के बाद जिनका कवरेज उस
कानून में नहीं होता है उन के बारे में हमें
सोचना पड़ेगा । मैं जानना चाहगा था वि रेल
कर्मचारियो, पी एण्ड टी कर्मचारियो और
डिफैस प्रोडनशन के कर्मचारियो, इन सभी
का सवाल उटेगा । एस सवाल को रल करने में
बोडी देर लगेगी । इस के लिये मैं यकीन दिलाना
चाहता ह ।

1974 में जब इस सवाल पर स्ट्राइक किया
गया था और जिसका गेनृत्व श्री नार्ज फर्नान्डीस ने
ने किया था तो उस समय श्री जार्ज फर्नान्डीस ने
नी मिलत नारायण मिश्र को तिहाड जेल से खत
सिखा था और विरोधी दल के लोगों में में भी
श्रीमती गांधी से उस वक्त मिला था । उस
वक्त हम लोगों ने साफ तरीके पर यह कहा या कि
नुनियादी सिद्धांतों को मानने के बाद, अनर अर्थव्यवस्था की कोई विकात हो तो फेण्ड तरीके
से एक-एक मांच मान सी जाए जिस में हमारा

कोई विरोध नहीं है । यह श्रीजार्ज फर्नान्डीस ने समर्ज समिति केतौर परश्रीर विरोधी दल की श्रोर से मैंने खुद जाकर भूतपूर्व प्रधान मंत्री श्रीमती इदिरा गांधी को उस समय कहा था।

To quote my own words, I told the former Prime Minister that:

"Leaders of this Struggle realise that if there are financial and economic difficulties, you tell us, in a phased manner, these demands could be accepted and how the problems could be sorted out."

मैं यकीन दिलाना चाहता ह कि मणाल जी को रेल मर्जा की हैसियन से रेल कर्मचारियों की ममस्याभ्रो की तरफ देखने का मेरा रवैया गहानभति-पूर्ण रहा है। इस में गवनंमेट वे वर्ज दिपार्टमेंटस का सवाल ग्राता है। इस बोनम के सवाल को हल करने में कुछ समय लगेगा । मैने जान-बझ कर बानम के मवाल को ग्रन्य सवाली मे ग्रेलग कर दिया है । इस के अलावा ग्रीर जितने स्वाल हो सकते थे, पिछले दो साला में हम ने उन को हल किया है। महेगर्व है कि जनता गरवार के ब्राने के बाद से, पिछले दो मालों में 126 करोड की मांगी की मजर किया गया है। इस को इन्टेक एफिलियेंटिड स्नारगेनाउजेशस ने भौर विरोधी दल में नाम करने वालं लाग जो यूनियने चलाते हैं उन्होने भी कई मनंबा हमारे गामने कहा है कि हम यह जरूर मानते है कि पिछले दो साल में जितनी मागे मजूर हुई है उतनी मांगे पिछले 125 मालो के किसी भी मालका ले लीजिए जब कि दो सालों में इतनी मागे मजुर नहीं हुई है। इतनी मार्गे मजुर करने का काम पिछली किसी सी गरकार ने 125 मालां में किसी माल में नहीं विया । हम अमण इस सवाल को भी तल करने की कोशिश कर रहे हैं।

प्रव में बोनम के गवाल की ग्रोर धाना है।
जिन संस्थायों ने बेलट का फैसला किया था—दोनों
ही फेडरेशन के लोग फैसला करने के बाद मुझे
में मिले थें। पहले इन्टैक गफिलियेटिड नेशनल फैडरेशन ने फैसला किया था कि पहली मई को नोटिस देगे ग्रीर 31 मई को स्ट्राइक गुरू होगी। लेकिन उस के बाद उन्होंने ग्रंपनी बैठक की ग्रीर यह फैसला किया कि राज्य मना ग्रीर लोक माभा में मैंने जिस ढग से इम मवाल का रखा था, उस पर विण्वास रख कर के हम श्रापको ग्रीर ज्यादा समय देना चाहते है। यह उन्होंने मुझे निश्चत पन्न में भी लिखा है।

13.00 hrs

हमें भाशा है कि भ्राप कुछ कर पायेगे, सरकार कुछ कर पाएगी और रेल मंत्रालय पर भरोमा रख [प्रों । मधु दंडवते]

कर हम मुल्तवी रखते हैं। यह हमारा निर्णय है। उन्होंने स्ट्राइक का डिमिशन योस्टपोन क्रांकर दिया है...

श्रीमतो भूणाल गोरे: करवा नहीं सकते थे इसलिए पोस्टपोन किया है।

PROF. MADHU DANDAVATE: I am coming to it. I don't want to cast any aspersion on any organisation. Here I am functioning as a Railway Minister.

AN HON. MEMBER: It is good of him.

प्रो । मधु दण्डबते : जहां तक ग्राल इंडिया रेलवे मेन फेर्गुणन का मवाल है उन्होंने जनरल काउंमिल में फैमला किया है कि मरकार को काफी मौका देना चाहिये । उन्होंने जा फैमला किया है वह भी हड़ताल करने का नहीं है । उन्होने निर्णय यहानिया है कि 31 ग्रगस्त तक हम बलट देंगे । ग्रागे चल कर उन का निर्णय यह है कि 31 ग्रगस्त तक बैलट का काम पूरा करने के बाद धपनी बिकेंग कमेटी की बैठक उसके बाद बुलाएगे ग्रीर ग्रामेचल कर क्या करना है उस के बार में हम कार्रवाई तय करेगे। बीच में हम लोग रेल मंत्रालय के साथ बात चीन करेंगे। इस फैसले के चंद घटों के बाद वे रेल भवन में मेरे पास भाग भीर उन के साथ मेरी एक घंटे तक कल बैठक हुई । उन्होने मुझे यकीन दिलाया है कि हम लोगों ने यह निर्णय लिया है लेकिन हम लागो पर फिर भी भाप भरोमा रखे भौर हमारा भी भाष पर विश्वास है और हमारा विश्वास है कि स्ट्राइक की नौबन नहीं भ्राएगी श्रीर जिन्होंने हमारी स्ट्राइक का नेतृत्व पुराने जमाने में किया है और जो भ्राज सरकार बना रहे हैं हमारा विश्वास है कि इसका देखत हुए आप कैविनेट के मामने, सरकार के मामने इस सवाल को रखेगे भीर शायद हड़ताल करने की नौबत नहीं आएगी । उन्होंने यह भी कहा है कि हम नैगोशिएटिड मैटलमेंट के हक में हैं। इस में गिव एंड टेक भी हो सकता है। इस प्रकार की नेगोशियेसन्त्र स्ट्राइक बैलट से पहले हां मकती है।

जहां तक वर्क टू रूल का सवाल है उन्होंने स्ट्राइक मुख्य नहीं की है । यह गलत इनफर्मेश्वन लोगों की है । एक धार्मेनाइजेशन है धाल इंडिया रेलवे एम्प्लायीज कनफेड़ेशन उन्होंने वर्क टू इल, नियम के धनुसार काम करने का

भान्दोलन शुरू किया है। स्ट्राइक शुरू नहीं की है। मैं किसी की नियत पर हमला नहीं करना चाहता हू। लेकिन एक दो दिन गाड़ियां धाने में जा दिक्कन हुई है उस का एक कारण यह भी है कि गाजियाबाद के नजदीक एक रेस एक्सीटेट हुआ है और उत्तर प्रदेश में पावर की दिक्कत होने की वजह में भोवर हेड वायजें काम नहीं कर पाई है, इस लिए कुछ गडबंड हो गई है। उसकी वजह में गाड़ियों के धाने में कुछ देरी हुई है

श्री कृष्णसन्द्र हाल्दर (दुर्गापुर) : हावडा में क्यो देरें। से ग्रा रही है ?

प्रो० मधु दण्डवते : बहुत प्रच्छी इनफर्मेशन आगने दी है । बकं रूथल शुरू होने से पहले भी हाबड़े। ग्रीर कलबना में गाडिया देर से प्रा रहा थी ता इन का प्रथं यह हुआ कि वब द कल का अमर नहीं है बाल्क दूमरे इनके कारण रहे हैं । वकं टूकल आन्दालन आठ तारीख से शुरू हुआ है भीर इसको आल इटिया रेलवेमैं ३ फड़ेशन, एन० एक० आई० आर० ने स्पार्ट नहीं दी है और ना भारतीय मजदूर सध ने स्पार्ट दी है । उसका कोई ज्यादा अमर भी नहीं हुआ है । हम लोगों नी कोशिश होगी कि बैगन मुबमेंट भीर प्रमंत्रर मुबमें में किसी प्रवार की बाधा न पहने।

मैपहले ही निवेदन वर चुका हू कि कि कि सें सेनेट सब-कमेटी के सामने यह सवाल है, अर्थ महालय के माथ भी मस्पक हम रखे है और हमारी लगातार कोणिश होगी कि हम लागो ने जो वादे किए हैं उन को ध्यान में रखते हुए और रेलों की आधिक स्थित को ध्यान में रखते हुए और माथ ही साथ मजदूर सरथाओं वा सहयोग से कर और कम्प्रोमाइज वरके उन की मागों को जहां तक हो सके प्रा किया जाए । मैं माननीय सदस्या भीर मदन को भी विश्वाम दिखाना चहाता हूं कि इम स्थाल को नैगाशिएटिड सैटलमेंट के परिये जत्द से जल्द हम करने की हम कोशिश करेंगे।

श्री कंबर लाल गृग्त (दिल्ली सदर): मैं मंत्री महादय का बधाई देता हूं कि दो बरस में जो उन्होंने किया है वह बहुत सराहनीय है भीर शायद पिछले तीस बरस में इतना काम कभी नहीं हुमा है।

श्रीमती मृगाल गोरे ने कहा कि 1974 में बो रेलने स्ट्राइक हुई उस में माननीय मंत्री जी, जार्ज कर्ना-म्हीज, माननीय बाजपेयी जी, माननीय समर मुखर्जी, श्रोर बहुत मारे लोग शामिल ये जिन्होंने बोमस की मांग को रखा था पर पालियामेंटरी डेमोकेसी में जैसे कौड़न की वो साइड होती हैं उसी तरह से विम्बरस की तीन साइड्स होती है एक साइड तो जब प्रपोजीयन में बैटना है, दूसरे बब सरकारी पक्ष में जाता है तो बीड़ा बदल खाता है, सीर जब मंत्री होता है तो बीड़। भीर बश्लता है। भीर जनता पार्टी में चौथा भी हिस्सा है कि प्रधान मंत्री या उप प्रवान मंत्री होता है तो वह चौथी साइड होती है । क्योंकि यह मनी ग्रीर बाकी सोनों में सभी साइड भलन ग्रलग है । सिद्धान्त रूप में यह सरकार स्वीकार करे कि हम बोनस की माग को स्वीकार करत है। लेकिन मजदूरों को शाफ तौर से बना देना चाहिये कि हमारे देश की जो आधिक स्थिति है वह ऐसी नहीं है कि जिस में हम इतना खर्चा ग्रभी कर नकें। या उम के बाद पी० ऐंड टी० के लोग, डिफेंम के लोग श्रौर कर्मचारियो के लिये इनना रुपया सरकार देसके ऐसी हमारी भवस्था नहीं है। भीर यह भी मती महोदय से माग करगा कि जा श्रन् गासनहीनता है यह भी खत्म । होनी चाहिय, प्रीर जो लोग हेट यनियन के नाम से कंग्राम कर रह हैं इस को भी गम्ती से निपटाया जाया पिछले एक माल संदेख रहहै कि कोयला नहीं रॅल बैगन नहीं है। भ्रभी तक यह नहीं बता पाये कि कहानी बया है

SHRIMATI AHILYA P RANGNE-KAR: Employees are not responsible; trade unions are not responsible.

SHRI KANWAR LAL GUPTA: I want that there should be strict discipline among the railway employees and they should be frankly told that they have to work hard and harder (Interruptions). I want the Minister to enforce discipline and the workers should be told frankly that no indiscipline would be allowed in the name of trade union or anything. There should be no harassment to the passengers; there should be no corruption. They should work hard and earn; railways should not run Then, we can consider into losses. their demand for payment of bonus. Unless they earn, they will not be allowed this. . . , (Interruptions). But at the same time. I would request the hon. Minister to tell them that as a matter of principle, we are for bonus, but we are not in a position to give it because that will create many complications. We have to think about P&T, Defence. . . . (Interruptions).

MR. DEPUTY-SPEAKER: Members should have some restraint on themselves.

SHRI KANWAR LAL GUPTA: I want to ask certain questions the Minister write them down. says, "We have taken steps to meet the situation". Suppose there is no agreement. What specific steps have Government taken, or they propose to take in future, to meet the situation. Again, is it a fact that the Finance Ministry has not accepted the demand for bonus? It has appeared in the Press that the Finance Ministry has rejected and turned it down. Is it a fact that the Political Affairs Committee of the Cabinet has also not approved it? Thirdly, you want to have negotiations-but with whom? Will you call the representatives of all the trade unions-or of only some unions? I want that the representatives of all unions should be called. Fourthly, will this issue of bonus be applicable only to the workers working in the workshops, or even to the workers in the Railway Board? Next, what will be the financial implications, so far as Railways are concerned? If you give it, naturally you will have to give to P&T and Defence. What will be the total finan-I again want to cial implications? repeat: the Minister should also be emphatic when he says, "Bonus, in principle, I agree. We will try to accommodate". He should be firm at the same time, because nobody should be allowed to create chaos in the country.

MADHU DANDAVATE: PROF. Before I come to the 3 or 4 questions which he has raised, let me make one thing explicitly clear. As far as indiscipline is concerned, even the organized trade unions believe that whenever they undertake any agitation, they should give proper notice. (Interruptions) This is not an ornanised trade union movement. have to make a distinction between sporadic action undertaken by unorganized sections of labour and the legitimate, organized trade union activity undertaken by trade union organizations, whether they are recog-nized or unrecognized. There must be a distinction between the two

[Prof. Madhu Dandawate]

Sometime back I received complaints from the Chief Ministers of Tripura and West Bengal the certain wagon movements had been affected by certain sporadic actions. We went into the problem and found that some of the sporadic actions-pinpricks as we call them-were not by any organized trade unions, but by unorganized sections. As far as such pinpricks are concerned we dealt with them very sternly, and we shall continue to deal with them very sternly. I am doing this after concultations with trade unionists, because it is not a legitimate trade union activity. Therefore, we must try to distinguish between the legitimate, organised trade union activity sponsored by the trade unions and some pinpricks and catcall actions indulged in some irresponsible elements which belong to unorganized sections. During March last when such pinpricks were given and as a result. Tripura and West Bengal suffered the most, we took very stern and firm action; and we have made it very clear to the trade unions concerned that such pin prices would not be tolerated.

Coming to the question of bonus, the hon. Member has raised 3 or 4 questions. His first question was "In the event of any chaos created, what action will be taken". He has misunderstood our entire approach. I made it clear that I have full confidence in the trade union organisations, and I know that they have taken a decision to take a strike ballot. It will be possible for us to settle this problem across the table. Therefore, I shall not make any imaginary proposition that they are going to create chaos and we are going to deal with it. As far as sporadic actions and indiscipline are concerned, even to trade unions I have said that we shall never tolerate any indiscipline that will result in loss of productivity. As regards sensitive zones, if the coal does not reach in time, the production will suffer. North-restern States like Tripura and

Mizoram, if the rice does not reach them is time before the monsoon, they are likely to suffer during the entire year. Therefore, any sporadic activity which will create dislocation in the economy we shall deal with it very firmly. But I shall not imagine—if a lesitimate trade union strike is going to take place with due notice right from now,—what action I am going to take.

(Interruptions)

SHRI KANWAR LAL GUPTA: Will you approve strike by Government servants at all?

PROF. MADHU DANDAVATE:
You are raising a very vital issue.

AN HON MEMBER: They have got a constitutional right (Interruptions).

PROF MADHU DANDAVATE: As far as the present position is concerned and the constitutional provisions are concerned and all the laws that exist are concerned, there is a certain procedure prescribed by laws even for action by railway employees or any one else. They have to take a ballot, and follow it up by giving a due notice. After that there is a room for negotiations. And as far as railway employees are concerned, there are certain forums like PNM and JCM that are available; and many problems we are able to settle there. I have confidence that they will fully utilise these forums which are available; and with the machinery that is available, it will be possible to sort out a number of issues without plunging the workers into a strike action. Therefore, to your hypothetical question I do not want to give any reply.

As far as the decision taken in the matter by the Finance Ministry, the decision taken by the Cabinet Sub-Committee is concerned, the hon. Member is a knowledgeable person. He is fully equipped with the knowledge and functioning of the parliamentary democracy; and he knows it

very well, that those of us who have taken an oath of secrecy cannot leak out some of the intermediary decisions that have been taken in the I cannot reveal what the Sub-Committee has decided the questions are being sorted out in the Finance Ministry, I can, however, say one thing very clearly that so far the Finance Ministry has not taken a final decision. In fact before I gave my reply in the Rajya Sabha and Lok Sabha to the railway budget demands, I went to the Finance Minister and tried to find out from him what exactly must be the answer, and with full consultation with him, I had said that the Sub-Committee was processing the issue The Finance Ministry had to examine it: and it is at that stage the problem is there I canont reveal to this House what has happened in the Sub-Committee You understand that but he does not realise that though he believes in that I do not want to cast aspersion on that Hybelieves in that

SHIII KANWAR LAL GUPTA: Why I asked this question is because this news appeared today in a paper that the Finance Ministry is opposing it on a peculiar pretext, because it will help the urban neople. That I do not want. I had no intention to ask. I had avoided it, Since you accuse me being a Member of the Ruling Party, I want to know how your Ministers are behaving; how you are behaving? How the Ministers are talking before the public ! want to know, because you accuse the Members; you do not accuse the Ministers.

PROF MADHU DANDAVATE: I am not accusing.

SHRI KANWAR LAL GUPTA: I want that there should be no strike, but there should be some sort of a forum where all the grievances of the workers should be settled.

PROF. MADHU DANDAVATE: I am very sorry if my hon. friend and colleague Mr. Kanwar Lai Gupta felt that I cast any aspersion. In fact, I said that I have full faith in his knowledgeability and that he himself believes in the functioning of the parliamentary democracy. Some decisions of the Cabinet Sub-Committee, interim decisions of the Cabinet Sub-Committee, I cannot reveal.

MR. DEPUTY SPEAKER: He just took a chance in the dark.

PROF. MADHU DANDAVATE: If inadvertenty any remarks of mine have hurt him, I would withdraw even those madvertent remarks. this is the position. As far as negotiations are condemned with whom the negotiations are carried on? There are various statutory forums like JCM and PNM. There are certain recognised organisations. There was some demonstration by the Bharatiya Mazdoor Sangh claiming that they should also get the recognition. They went back happily yesterday when I assured them that even pending Industrial Relation Bill because it will take a long time,-we have to

take the consent of all, if all the existing unions whether recognised or un-recognised accept the proposition, then as an experimental measure let us go ahead with the problem of settling the recognition issue on the basis of referendum, that is ballotted by the workers, I shall be prepared for it. I am happy to know that a number of organisations-All Railwaymen's Federation Bharatiya Mazdoor Sangh, they have given in writing that they are prepared for such a referendum. I hope if I am able to sort out that issue, then whether to include or whether to exclude, that issue can be eliminated. This is in connection with this.

As far as the principle is concerned he said, "Are you prepared to announce this here that we accept this in principle for Railwaymen," It means in the existing jurisdiction of

the Bonus Act if we already include Railways, then the question does not remain controversial at all. But I am not authorised to make that announcement unless the Cabinet has taken a final decision. Unfortunately, I am not accustomed to go on making pionouncement unless a final decision is taken. I shall have to await the decision. But I shall contribute my mite in settling the issue finally and firmly.

भी विजय कुमार मस्होता (र्दाक्षणी दिल्ली) धाध्यक्ष महोदय, मबी महोदय ने कहा है कि सारी मिचुएशन बिलकुल नार्मल है।(व्यवधान) ... वर्क ट्रुल के बावजूद हालात नामल है और कोई इस में किसी तरह की गढ़गढ़ नहीं हो ग्ही है। लेकिन प्राज के पेपर्स के ग्रंदर जो खबरे है ग्रीर खास तौर से "हिन्दुस्सान हेटाइम्स" के फन्ट पेज पर जा खबर है, उस को भ्राप देखे:

"'Sabotage' at station

Attempted sabotage by agitating ratiwaymen delayed all important incoming and outgoing trains here today.

Near Ghaziabad, a Bareilly-Delhi Passenger tram was twice derailed The trains coming behind were delay-Thousands of passengers were stranded.

Railwaymen were obstructing automatic signals creating confusion. The signals at some places did not operate with the result the trains did not move

Commuters crowded inquiry counters. Late this evening, lights went out for two-three minutes plunging the entire Delhi Main station in darkness creating confusion and chaos.

The platforms were strewn with luggage and commuters. The notice board said several trains were running late by three to eight hours."

घट्यका महोदय, इन हालात में मंत्री महोदय का यह कहना है कि निचएशन में कोई फर्क नहीं है भीर सब काम बिल्कल ठीक नार्मल चल रहा है कहांतक संही है ? मैं छन को याद विसाना बाहका है कि हमारे एनजी मिनिस्टर ने कई बार इस बात की रिपीट किया है कि क्योंकि को वर्त है क्ल कल रहा है नार्थ ईस्टर्न

एरिया में, उम की बजह से मारे हिन्दूस्तान में कोयलानही पहुंच रहा है मीर कोयला नहीं पहुचने की वजह हो सकता है कि हिन्दुस्तान में किसी दिन कैमाटिक कंडीशन मा जाय । यह कोई साधारण बात नहीं है । मैं मली महोदय से रिक्वेस्ट करना चाहता ह कि जब बोनम हमें देना है और जब यह तय किया है कि बोनम की मांग को हम मानते हैं तो बोनन दिया को नहीं जाता है ? उस को इतना डिले करना और इतना धमाना फिराना जिम में यह स्थिति हो जाय कि सौष्याज भी खाना भीर सी जते भी खाना, उनका एजीटशन भी हो जायं घीर उन के झगड़े भी हो जाय और उस के बाद बोनस दे, यह कौन सी समझदारी की बात है ? समझदारी का तरीका यह है कि भ्रगर भ्राप को बोनश देना है तो उस में इस से पहले कि वे लोग एजी टेशन का रवैया ग्रस्ति-यार करे, लाखो बादमी दि∹ी में बा⊓ और उनके डिमास्ट्रैशन हा और फिरयह हो कि हम उन को बोनस देते हैं, बजाय इस के जब आप बोनस देने जा ही रहे हैं, जैसे आप दबन रोटो के कारखाने में जो इवल गेटी बनाने वाले है उन को नी भाप बोनम देते हैं गवर्नमेट धडरटेकिंग में धीर जा रेले गाड़ी का ड्राइवर है, जा इजन चलाता है, जिस का इतनी मुश्किल जेलकी पड़की है, उस को आप बोनम नही दे रहे है, तो यह कोई पैरिटीकी बात भी नहीं है ग्रीर दूसरी कोई चीज भी इस में नहीं है, यह सिद्धान्त रूप से स्वीकार करने की बात नहीं है, श्राप को बोनस देन, है भीर उसका मेथड क्या होगा, वह माप डिक्नेयर करं श्रीर उस म उन का कोई इस तरह का भौका नहीं देना चाहिये।

मे यह भी मन्नी महोदय में कहना चाहता हूं कि आधिर इस बात को भी वह ध्यान में रखें कि हिन्दरनान में कोई पार्टी किस तरह से कैग्राटिक हालान पैदा कर रही है, ग्रापने देखा कि पुलिस की हड़ताल हो रही है, ग्राप ने यह भी देखाँ कि जगह जगह पर स्ट्राहकस कराने के लिए जा माजिश हो रही है। जब भाप बोनम देने जा रहे है नायहमीका क्यो देने हैं कांग्रेस (बाई) के उन लोगों की, सजय गाधी भीर उन के दूसरे लोगो को जो सारे हिन्दुस्तान के ग्रंदर एनाकी फैलाना चाहते है घीर उसका बहाना बुंढ़ रहे हैं श्रभी जो हालत हुए भीर जिस तरीके से झगड़े हुआ म्रामीगढ में स्टडेंट्स के साथ जो हमा, जिस के बारे मं बात भाएगी, यह सब उसी माजिश का नतीजा है और मन्नी महोदय इस बात की देखे । वह कहते हैं कि कैबिनेट फैसला करेगी, बाद में करेगी और उस की मेथडालाजी टुंढी जा रही है और उधर से नोटिस था गया रेफ्रेडम होने का तो यह क्या कोई ऐमी बात है कि हमें रेफेंडम के डर से या किसी और बात से देना है या गवर्नमेंट की अपनी मर्जी से देना है जब कि प्रिसिपल के तौर पर हमने खुद इस बात की माना है। इन दोनों में बहुत फर्क है। मंत्री महोदय इस फर्क को समझें। जोगीं की एजीटेसन करवा कर और करोड़ों पैसेंजर्स की नुकसान पहुंचा कर बाद में बोमस का एनाउंसमेंट करेंने.

इस का क्या फायदा है? फीरी तौर पर एक दो दिन में इसको कैंब्रिनेट में ले जायें ग्रीर योनस के बारे में डिक्लेयर करें। मेथड का फीमला बाद में होता रहगा। यही मैं मली जी से कहना चाहता हूं।

श्री : मध् इण्डवते : पहलं तो मैं यह बहना चाहता ह कि माननीय मदम्य ने बोनम के वजाग मुर में कोयले के वितरण का मवाल उठाया । मैं इतना ही कहुगा कि जब मैंने यह कहा कि परिस्थिति नीयर एबाउट नामल है, परिस्थित सामान्य है, तो बैगन सबसेण्ट के बारे में भ्रत्य दिक्कतें है जिनकी वजह से कई जगह पर कोयला कम है और जहा कोयला है वहा बैगन कम है--इन कारणो की वजह से जा दिक्कते हैं उनका मैंने जिन्न नहीं किया, मैंने वहा वि 8 नारीख को जो "वर्क ट कल" मवमेन्ट शर हुआ उसरी वजह में कोई ज्यादा डिमलाकेणन नहीं हमा है। दिन्नी क्टेशन पर ग्राज जो भीड हुई है जिसका चित्र टाइम्स आफ इंडिया" भीर दूसरे पत्ना में ग्राया है उसका कारण बर्कट रूल नहीं है। या पी में पावर बी कटौती म वछ तक्लीप पैदा हुई है वा एक दा जगह पर माइनर डिरेलमेन्टम हार (श्ववधान) मैने बैगन्म के बारे में यह बताया कि एक दा दिन में जो हुआ उसकी वजह ग्रालग है। ५ नारीख को जा बर्क टब्ल्स सबसेन्ट गरू हम्राहे उसका इस पर ज्यादा ग्रमर नहा हथा है।

बाद म उन्हाने कहा कि बानम ग्रगर देना ह ना ग्रेस व. साथ देना चाहिय । लम्बे घरग नक झगडा करने के बाद जलम धाने क बाद पर्शिस्थात खराब करने के बाद बॉनम देना ग्रच्छा नहीं है। मैं उनकी मावनाम्ना के साथ सौ फीमदी महमत हु। उसमें काई दिक्कत नहीं है। मैं बताना चाहता ह कि जल्दी में जल्दी हम फीमला कर लेगे और जब फीनला हागा ता ग्रेस के साथ उसको लोगा के सामने रखेंगे तथा उस पर ग्रमल करेगे उसमे कोई दिक्कन नहा हागी। जब फीसला हो जायेगा ता उस पर भ्रमल करन में ज्यादा देर नहीं लगेगी। लेकिन जैसा कि और कई लोगा ने कहा, दूसरे डिपार्टमेन्डस का भी जित्र करना है इन सब चीओं को देखते हुए और जा तमार ग्राधिक ससाधन है, रिमोर्सेज हैं उनको देखते हुए फेज मे इसको हल करना है या एक ही कम में हल बरना है--इस पर साचना होगा । (क्यवबान) जहा तक रेल कर्मचारियां का सवाल है बोनम पर 75 में 80 करोड का इसीडेम होगा-- पर ईयर।

AN HON MEMBER: Per Year?

PROF. MADHU DANDAVATE: Yes. You cannot give bonus once in 50 years. It has to be given every year. एक साल के लिए 75 से 80 करोड का खर्चा इस पर

दूसरा सवाल जिसका जवाद मैने नही दिया या रिट्रास्पेक्टिव जवाब देना चाहता हूं उन्होने कहा कि फ्रिंतला भी हो जाय दो वह क्या हो

होगा ।

सकता है, क्या सिर्फ वर्कशाप में काम करने वाले ही इसमें होगे तो उसका फैसला हमको करना पड़ेगा । लेकिन जब फैसला होता है तो उसमें एक ही इंग्डस्ट्री में दो प्रकार के कर्मचारी कभी नहीं माने जाते हैं। वैंको में और एल आई सी में मैं नम्रल वर्कर और दिमाण म काम करन वाले कर्मचारियों में काई भेद नहीं किया जाता है। किसी पिल्नक सेक्टर में ऐसा भेद नहीं किया जाता है। किसी पिल्नक सेक्टर में ऐसा भेद नहीं किया जाता है। इसलिए जो सुझाव है वह मजूर हा या नहीं लेकिन इस तरह का डिविजन कहीं पर नहीं है यह बात मैं माफ करना चाहता हूं।

श्री अमर्रासह बो॰ राटबाः (छोटा उदयपुर) प्राग लग जाने के बाद कुआ खोद कर पानी निकाला जाग—ऐमा हर बात में हो रहा है। आज देश में मन्यापह, हडताल, डकैती, आग लगाना,—यह बाते बहुन बढ़ गई हैं। यह बाते हो जाने के बाद समितिया बनती है और उमके बाद काम शुरू करने का वचन दिया जाता है। 8 मई को बाद क्लब में रेलवे कर्मचारियों के मामने और सत्याप्राहियों के सामने उद्योग-पतियों के नाहते उद्योग मत्री जी ने कहा था कि 2 माल में रेलवे कर्मचारियों के लिए और मजदूर सथ क लिए कुछ नहीं हुआ। यह उन के मत्री का कहा हुआ है में नहीं कह रहा हूं। यह रेलवे कर्मचारियों की और उन के मथ की माग है और आप ने भी वचन दिया हुआ है कि बोनम देगे। उन्होंने ये वचन दिये हुए है

- (1) बोनम देने का वचन,
- (2) ग्रन्य सार्वजनिक स्थानों के समतुल्य बेनन देने का वचन ,
- (३) पद मल्याकन का बचन ,
- (1) महपार्ट भने देने का वचन ,
- (5) श्रीमका को और मजदूरों को ग्रम्थायी रखने की प्रथा की समाप्त करने का बचन।

ये जार्ज फर्नाण्डीस साहब ने भी साण की हुई है और सरकार बनने के बक्त ये वचन दिये हुए थे लेकिन ये झसी तक पूर नहीं हुए हैं। कब इनका पूर कर रहे हैं ?

प्रो० मधु बण्डवते में ज्यादा समय नहीं लगा। एक फीरम्न इनके सामने रत्वना चाहता है कि जनता सरकार के प्राने के बाद रेलवे मत्नी की हैमियन से कितनी मांगे मजूर की है धौर किनना पैसा उन को दिया है। यह फीरस्त में रखना चाहता है। जहां तक श्री आर्ज फर्नाण्डीस की बात है, उन के भाषण की रपट को मैंने पढ़ा है धौर जिस विवाल जुनूम में जो लोग थे, उन लोगो ने भी मुझे बनाया है कि जार्ज फर्नाण्डीस साहब ने यह भी उन मजदूरों को बताया कि बानस का सवाल हल होने बाला है लेकिन यह भी ध्यान रखे कि जनता सरकार ने उन को 126 करोड़ रुपये दिलवाए हैं। यह उन्होंने उस विवाल रेली में कहा है। यह उन्होंने उस विवाल रेली में कहा है। यह नहीं कहा कि धाप के सवाल हल

13.34 hrs.

(प्रो० मध् दण्डवते)

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नहीं हुए और जाजं फर्नाण्डीस साहब ने जो टोटल फीयर्स दिये हैं, उन का बैक घप में रेलवे मत्नी की हैंसियत स यहां पर देनां चाहसा हूं।

Selection Grade for Class IV ployees, 50,000 posts, for the first time in 125 years Rs. 1.50 crores; restructuring of Class III posts, 41,000 posts Rs. 10.5 crores; revision of incentive bonus rates for workshop staff Rs. 10 crores; revision of running allowance for loco staff from 25 per cent to 40 per cent Rs. 14 crores; sancation of 2,700 posts for implementation of 10hour rule for loco staff, which was violated by the previous Government, Rs. 23 crores; sanction of 10,000 additional posts for implementation of Miabhoy Award Rs. 8 crores carriage and wagon staff, upgradation of posts in ratio of 50:10:40. Rs. 6 crores, Railway workers' Classification Tribunals' Interim Report, Benefit to Artisan Staff, Rs. 10 crores Absorption of commissioned bearers as regular employees (1,012 posts) Rs. 0.3 crores; adjustment of 1974 strike absence against leave due Rs. 6 crores; 40 per cent promotion quota for Class II officers instead of 33 1/3 per cant; all temporary officers confirmed: Cadre review for Class I undertaken; dearness allowance three additional instalments; recently another instalment has been sanctioned the cost is Rs. 66 crores; Special Grant for Staff amenities Rs. 15 crores; revision of night duty allowance rates Rs. 6.8 crores; increase in rates of payment for work on National Holidays Rs. 1.23 crores; Upgradation of 7,000 Class III posts Rs. 1.75 crores.

एक खुषी की खबर में भीर देना चाहता हूं।
90 माल पहले शिकागो में मजदूरों का एक जलूम
निकला था कि 8 घंटे से ज्यादा काम मही लेना चाहिए,
तो उम बक्त उन पर गोली चली थी भीर उन के खून
से एक नया इतिहाम बना भीर सारी दुनिया के
मजदूर बक्ताभों ने कहा था 1 मई को कि
8 घंटे का दिन शुरू करें, 8 घंटे की इयूटी करो
भीर इनी 1 मई को श्रहमदाबाद में सर्वोदय
एक्सप्रेम का उदयाटन करते हुए, मैंने भोषणा
की थी कि सब में निम्न श्रेणी का जो गैंगमन है,
जल की तादाद 2 लाख 12 हजार है, उन के
लिए 1 मई से 8 घंटे का दिन रहेगा।

COMMITTEE ON PAPERS LAID ON THE TABLE

NINETEENTH REPORT

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to present the Nineteenth Report (Hindi and English versions) of the Committee on Papers laid on the Table.

STATEMENT RE. REDUCTION IN PRICES OF COTTON CLOTH AND COTTON YARN

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): Government has been viewing with concern the trend of rising prices of cotton cloth and yarn in recent months. particularly in the context of the failing prices of cotton This was first brought to the notice of the industry which in its defence pointed out that while cotton prices have, no doubt, fallen, costs of other inputs like wages, dyes and chemicals, fuel and other overheads have been increasing at the same time, which has made un for the fall in prices of cotton. The industry also drew Government's attention to the power cuts which have been imposed in various parts of the country and wage increases which have been negotiated in some major textile concentrations.

Claims of the industry were cross-checked with the experience in the National Textile Corporation and it was found that the escalation in prices was not justified by any means, I, therefore, held discussions with representatives of the textile industry in a meeting convened by me in Bombay on 10th March 1979. I urged upon the industry that they should take immediate steps for bringing down the prices of cotton cloth and cotton yarn.

Consequent upon this meeting, the Indian Cotton Mills' Federation res-

ponded on April 2, 1979 with the following three alternatives:

- (i) To roll back to the level of cloth prices prevailing in December, 1978, or
- (ii) To freeze price of cotton cloth at the levels prevailing prior to 16th March, 1979, or
 - (iii) To reduce ex-mill prices of cotton cloth to the extent of 2 per cent of the invoice rates obtaining prior to 16th March, 1979.

The above proposals of the ICMF were found to be unacceptable in the context of the sharp decline in cotton prices. Accordingly, the matter was discussed further with the Indian Cotton Mills' Federation who have now come up with proposals for more substantial reductions in the prices of cotton cloth and coton yarn We have decided to accept the propools.

All composite mills will roll back domestic ex-mill prices of cotton fabrics (except industrial fabrics) to the levels that obtained as per invoices made in October, 1978. Simultaneously, all mills selling cotton market yarn will roll back prices of cotton market yarn including hanks, cones, pirns, beams and hosiery yarn to the invoice prices that prevailed in October, 1978 in respect of counts upto and including 59s The price reduction in respect of counts 60 to 89s will be 5 per cent on April, 1979 invoice prices. No reduction will be made in respect of counts 90s and above. Different formulae are being applied to different count ranges because of the sharp differences in the price movements of the corresponding varieties of cotton. The differential treatment accorded to different counts of yarn may have been justified in the case of cloth also, but since it will be difficult for consumesrs to distinguish between different counts of yarn used in cloth, the roll back in respect of cloth has been made uniform in respect of all cloth.

The decision with regard to roll back or reduction of prices shall remain in force till 1st September, 1979, the begining of the next cotton season, by which time a review would be made, taking into consideration the expected size of the cotton crop and the expected cotton price situation. If any unforeseen circumstances develop before September 1, 1979, an earlier review could be undertaken.

The roll back in the prices of cloth and the roll back and reduction in the prices of cotton yarn are being done on the basis of discussions between the Indjan Cotton Mills' Federation and the Industry Ministry. It has however been decided that monitoring of these price decisions should he done by the Indian Cotton Mills' Federation, which they have agreed to do through verification of invoices of mills through their regional associations. Significant changes in sorts of cloth would be monitored through Vigilance Committees to be organised in suitable places with a representatives of the Textile Commissioner, and the roll back/reduction decisions respect of cotton yarn would be monitored through Vigilance Committees in different regions which will include representatives of the Textile Commissioner and the Development Commissioner (Handlooms).

Any system of reduction of prices at the ex-mill stage in a situation of brisk demand will be of no avail unless steps are taken simultaneously to ensure that the benefits in the reduction in prices are demanded and received by consumers. With this mind, the Indian Cotton Mills' Federation will take a number of steps which should go a long way in ensuring that the reductions being effected at the ex-mill stage are passed on to the ultimate consumers of cloth or to the weavers in the decentralised sector who use market yarn. For cloth, leading mill groups to be identified by the ICMF will give wide publicity prices and also about their ex-mill about the suggested retail prices or actual retail prices for their standard products as obtain in their own retail shops. This will be publicised through

[Shri George Fernandes]

both National and Regional newspapers. The ICMF will also broadcast over the radio cloth prices in the same manner as for foodgrains and other essential commodities. In respect of cotton yarn leading spinning mills will publicise the rolled back ex-mill prices and the rolled back offtake prices in stock depots where these are maintained by them.

Apart from publicising the reduced prices of cloth and market yarn, steps are also being taken to improve the public distribution system for cloth and It has been agreed that Textile Mills will raise their allocation to the National Cooperative Federation from the existing level of 10 per cent to a level of 20 per cent of the cross-section of their production at ex-mill rates. The public distribut.on system will be strengthened so that the NCCF is enabled to indent for larger perceneffectively tages progressively so as to reach 20 per cent level as early as possible. In respect of cotton yarn, there is not public distribution at present. a suitable public distribution system has been evolved for market yarn by the Development Commissioner (Handlooms) in consultation with the State Governments, the ICMF shall offer 10 per cent of their production of market yarn at ex-mill rates for sale through such a public distribution system. Simultaneously, after identification of suitable areas for setting up new stock depots, the ICMF and the NTC (through their member mills) will organise additional stock depots in these areas and will also ensure that counts of yarn required in particular are continuously available in stock depots.

I am happy to announce that the National Textile Corporation will also effect reduction in the prices of cloth and yarn along the same lines as offered by the ICMF.

After announcement of the Textile Policy by me in Parliament on August 7, 1978, the Textile sector has been able

to revive from its sluggishness of the earlier years, and the overall situation has led to the textile industry turning the corner from one of continuous accumulation of lesses to that of generation of cash profits. It was necessary that the prosperity of the Textile Industry should be shared in reasonable measure by the workers in the industry and the consumers of cloth and yarn. Wage revisions have already taken place in West Bengal and Bombay and similar wage claims are pending in other parts of the country. The present package of price dicisions will be in the direction of the prosperity being shared by the consuming public. I am happy that the Textile Industry has also shown some awareness of its social responsibility and I hope they will make a sincere effort in ensuring the implementation of these decisions.

13.41 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHR1 RAVINDRA VARMA): With your permission, Sir. I rise to announce that Government Business in this House during the week commencing 14th May, 1979, will consist of:—

- 1 Discussion on the Goa, Daman and Diu Budget for 1979-80.
- 2 Discussion and voting on the Demands for Grants on Account in respect of the Goa, Daman and Diu Budget for 1979-80.
- 3. Consideration of any item of Government Business carried over from today's Order Papers.
- 4. Consideration and passing of the Constitution (Forty-Sixth Amendment) Bill, 1978.
- 5. Further consideration and passing of the Constitution (Forty-Seventh Amendment) Bill, 1978,
- 6. Consideration and passing of the Lokpal Bill, 1977, as reported by the Joint Committee.

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7. Consideration and passing of Institute the Sree Chitra Triunal and Technofor Medical Sciences ology, Trivandrum, Bill, 1979. passed by Rajya Sabha

B.O.H.

8. Discussion under Rule 193 on attacks on the coloured people particularly Indians in Britain at 6.30 P.M.

PROF P. G. MAVALANKAR (Gandhinagar). With your permission I want to make a few brief submissions,

First of all, I would like to know from the Minister as to what happened to the very earnest request and suggestion so generously made by Shri H. V. Kamath, and supported by me equally earnestly, about the hours of work for next week, because I believe the Business Advisory Committee met vesterday, and since we have not had any report. I would like to know what the State of Affairs, is in that regard, how we are to work the whole of next week.

About the Anti-Defection Bill, since next week is the last week, I know there is no point in my asking when it is coming. In the past some of my collegues, Dr. Ramji Singh and Shri H. V. Kamath, and myself had asked again and again about it, and they said that consultations were going on. Therefore, I would now like to ask not when the Bill is coming, because it is not coming next week I am sure. but at least at what stage these consultations are, because I find that the Congress candidate who opposed me at the last general election has been admitted the Janata Party. to He has been made a Pradesh Delegate of Janata Party from Gujarat. That is how defections are taking place. I am referring to Mr. Govindbhai Patel who has joined the Janata Party. The former Chief Minister of Gujarat, Mr. Chimanbhai Patel, who was universally and summarily rejected by the people, has also joined the Janata Party. I do not know how long the Janata Party will go on receiving

such elemnts. Then it will be difficult for me to support such a party with such wrong and dangerous elements being a part of that party. I want the party to survive as a pure party. without getting all kinds of people. Let him tell us as to at what stage the consultations are taking place regarding anti-defection Bill because status quo is scandalous and is proving heneficial to the party.

Two more points and I have done. Yesterday, you were good enough to allow me to speak about that point in detail because I feel agitated on that viz., the question of annualling the immoral Act, giving pension to ex-Members of Parliament, passed by last Parliament, (Interruptions) I have a right to say what I want to say, (Interruptions). It was immoral because it was passed by a captive Parliament, and when public opinion was not made available. When thousands and millions of people go without pension after putting lots of years of service, how can the Members of Parliament, after a mere five years of service get pension? I am not arguing. (Interruptions) The House is a witness to my point of view yesterday. (Interruptions)

MR. DEPUTY SPEAKER: Please Let him have his say.

PROF. P. G. MAVALANKAR: All I am saying is that there may be a provision for old age, but not the kind of Act which was passed by a captive Parliament. I want the Government to tell us as to when that Act will be annulled and when they would bring forward a new Act subsequently making provision for old age.

Lastly, the Estimates Committee a kind of fully has recommended representative Standing Committee on Foreign Affairs. There are certain other reports of other Committees of Parliament, which have suggested the setting up of certain Committees. I would like the Minister of Parliamentary Affairs, enthusiastic

[Prof. P. G. Mavalankar]

and devoted as he is to parliamentary matters, to tell us how far the Government are giving serious attention to this. I would ask him to come with a statement about it in his statement about the next week's business because if the effectiveness of the Members of Parliament and that of the Parliament is to be increased, then these Committees, particularly Committee on Foreign Affairs must be immediately and properly constituted so that the Members of Parliament can use more time and skill in the Committees apart from using them on the floor of the House.

PROF SAMAR GUHA. I want to draw the attention of the Minister of Parliamentary Affairs, through you, Mr. Deputy Speaker, to the power crisis in West Bengal. Next will be the last week for this session. The situation as it has developed in West Bengal is known to everybody. An unprecedented situation, a disastrous situation and a crisis overtaken the fate of West Bengal. I do not know what will happen to that, I want to know whether some time will be provided for a discussion, in any form, of that crisis. You know the effects of it, on the economic life, the social life, the administrative life. We must have a discussion on how the problem can be solved. I do not believe in censuring the Government of West Bengal. The Central Govern-Government ment and the State should sit together and see how the problem can be solved. That requires certain discussion in the House. The situation is very serious and an unprecedented one. It had never happened in the history of West Bengal. It may lead to a devastating situation. The whole economy of West Bengal is getting collapsed and it will lead to a chaotic situation beyond redumption. I have given a calling attention notice. Other Mcmbers also have given calling attention notices. I would beg of the Minister to provide for some discussion in any form, either as a calling attention or as a short duration discussion. After

the session, two months will be there and we will have no opportunity. There is a harrowing situation in West Bengal. Everyday two-column or three-column articles appear in the press in West Bengal about the power crisis there. The Central Government and the State Government should sit together and find out some way to resolve the crisis and for that at least some opportunity should be given to discuss the problem in the House.

SHRI HARI VISHNU KAMATH (Hoshangabad): Mr. Speaker, Sir, I shall be very brief, precise and concise. This is the last occasion of its kind for this session and, I am sure, the Minister of Parliamentary Affairs is heaving a sigh of relief on the prospect that from next week he will not have to face the music...

MR, DEPUTY-SPEAKER: He will have to face the music for the whole of next week.

SHRI HARI VISHNU KAMATH: Not of this kind.

MR. DEPUTY-SPEAKER: I think, he likes this kind.

SHRI HARI VISHNU KAMATH: We should be happy if the hon. member from Ranchi is thinking in that strain. I am glad. You know his mind better than I do.

MR. DEPUTY-SPEAKER: I hope, I am correct.

SHRI HARI VISHNU KAMATH: You will be pleased to recollect that it was at your instance—I hope, you have not forgotten that—that the House agreed to give another chance, another opportunity, to the Business Advisory Committee to reconsider that matter. We do not know; it is perhaps top secret proceedings of the Committee. Nothing has been divulged to the House.

MR. DEPUTY-SPEAKER: Secrets are never divulged.

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SHRI HARI VISHNU KAMATH. He may divulge now, may or may not, I am not sure. Nothing has been divulged so far. Therefore, I presume that the Committee has turned it down.

The business is accumulating. Today, we have robbed the private membrs of their business, of their right, 2-1/2 hours right...

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Private sector abolition in the House.

SHRI HARI VISHNU KAMATH. It is not a private sector; it is a national sector. I am sorry that the Railway Minister who once described himself as a de-casualised labourer or casual labourer his referred to the private members' busines as a private sector. I am not going into that matter I think, it is too late to repeat my request and you will be tired of the suggestion that the BAC may reconsider the matter. But it it is not too late, then they may reconsider the matter on Saturday, so that the private members' business which they were deprived today, robbed today, may be restored and, on Saturday, May 19, next week, they could have today's business.

One last word I have done. I am glad that at last the Lokpal Bill gets in, though with a low priority on the list. It finds a place in the list but it is a low priority. Last time, when I raised the matter, the hon. Minister for hard labour and affairs parliamentary-I repeat, his portfolio is not a soft portfolio; labour, as you seen these days, is a very hard portfolio in a genuine democracy like ours; we restored democracy in 1977 and we are making it a genuine democracy; it is a hard portfolio, it is not a soft portfolio at all—and we are proud to have a Minister like that to handle the hard portfolio of labour and affairs parliamentary; he has a flair for dealing with these matters, as best as he can. But last week he got irritated,-as regards the Lokpal Bill, if I remember aright, if my memory serves me aright—It has to-day got No. 2 or No. 3 place in the list from the bottom—last time, he got rattled a bit when I said that my prediction would come true, might come true...

MR. DEPUTY-SPEAKER: I did not know you are also an astrologer.

SHKI HARI VISHNU KAMATH: Parliamentary prediction political prediction not astrological prediction. I had said that it was about to come true He was slightly irritated rattled and said 'We are making earnest effort to keep it on the list next week, and get it passed in this session. These were the words if I remember aright. I do not have the transcript with me, but I think this is what he said, and I am sure he will make an earnest effort. But as far as I can see from the Parliamentary land-cape, I think there is absolutely no chance for the Bill to be passed in this Session in this House, for I think it is to be allotted perhaps 12 hours or more, for the Lokpal Bill is an important Bill, one of the cardinal legislations for this House, for this Parliament, for this country—we have not so far passed a legislation of this kind. My hon friend talked of pure Parties in politics-pure Janata Party, I think he said. But there is no purity in politics anywhere, I am sorry to sayno 100 per cent purity. May be we can have 50 per cent or 60 per cent or as big a percentage as possible, say 80 per cent or 90 per cent, but 100 per cent we cannot have. Anyway the Lokpa! Bill may go some way-may be not a long way, but some waytowards that happy consummation.

Therefore, I would like the Minister, if it is not too late even now, to give it a high priority. If the Cabinet or BAC has decided it should be given a low priority, I am sorry for the decision; it shows it is not serious about this.

But a redeeming feature would be that, having found a place in the List in this Session, if it is discussed even [Shri Hari Vishnu Kamath]

BOH.

for one hour or two hours, it will perhaps get red-hot or white-hot priority in the first week of the next Session. If that happens, that is the second best we can hope for I hope it will be passed in the next Session when we meet in July—I suppose we will be meeting in July—so that, if it is passed by both the Houses by the end of July, we can have the first Lokpal in the largest democracy on earth i.e. India, start functioning on the Independence Day of this year 1979. If this is achieved, I will be happy and the House will also be happy, I know.

डा॰ रामजी सिंह: (भागलपुर) उपाध्यक्ष महोदय, मेरा बहुत सा काम माननीय सदस्य, श्री कामत श्रीर प्रो॰ मावलकर , ने हल कर दिया है। मैं संमदीय कार्य मत्नी जी को बहुत धन्यवाद देना है कि उन्होंने लोकपाल विल का न केंग्रल विचार क रने के लिए भी, रखा है। उन से मेरी इतनी ही प्रार्थना है कि वह उसको कार्य-मुजी मे प्रथम स्थान दें।

लेकिन मेरो एक शिकायत उन से रह भी गई है भीर वह है दल-बदन विधेयक के बारे में । मझ आशा है कि वह उस पर विचार करेंगे । मैं समझता है कि माननीय ससदीय सदस्य कायं मत्री को मालूम है कि चौथी लाक राभा में 63 डिफोन्शन्त हुए थे और स्टेट एसम्बलीज में 1400 डिफोन्शन्त हुए थे। अगर मिक्स्थ लाक सभा में एन्टी-टिफोन्शन बिल पास हो जायं, ता सभी दलों में जो अनिश्चितना का बातावरण है, वह रक जायेगा । इस लियें मेरी प्रायंना है कि एन्टी-डिफोन्सवशन बिल को पास कराया जाये। पहले भी यह बिल लाया गया था और श्री मधु लिययें ने एक टेकनिकल अग्राबजेक्शन रखा था।

दो बातो की तरफ मैं ने पहले ही ध्यान दिलाया चा। यह कच्छा हुमा कि उन्होंने टोपी पहन की है मौर यह खुशो की बात है कि उन्होंने इस दायित्व को स्वीकार किया है।

AN HON, MEMBER: It is a defection.

उपाञ्चल महोबय: उन्होंने खाली टोपी बदली है--टोपी एक सिर से दूसरे सिर पर पहुच गई है।

PROF. MADHU DANDAVATE: What is important is what is below the cap.

SHRI RAVINDRA VARMA: It is only the Topee that has changed head, and not heads that have changed.

डा० रामजी सिंह: मै एक शिक्षक है। इस बार शिक्षा के अनुदानों की बहम की भी कटौती हो है। सरकार ने जो राष्ट्रीय शिक्षानीति घाषित की है, उस पर भी इस बार बहम नहीं हो मकी है। यह बड़ा अन्याय है। अन्याय शब्द के प्रयोग पर मती महोदय शायद मझे काई कडा णब्द कहे लेकिन मैं उन में प्रार्थना करूगा कि ग्रगर णिक्षा नीति भीर पचायती के सम्बन्ध मे श्रशोक मेहना कभेटी की रिपार्ट पर बहस के लिए, समय न मिलता हा. तो घगला सब लगभग एक महीने का ह, उस की वह एक मन्ताह के लिए बढाय, ताकि हम इस राष्ट्रीय रचनाः मक विषय पर चर्च कर सके। तब ज्यादा ग्रन्छा हागा। मैं इसी प्रार्थना के साथ माननीय मन्त्री जी से अन्रोध करूगा कि कम से कम ऐटी डिफेक्शन बिलेता वह जरूर प्रस्तुत करदें।

SHRI A. K. ROY (Dhanbad) · MI Deputy-Speaker, Sir, the first point I would like to raise is about the Industrial Relations Bill We would like to know about the fate of the Industrial Relations Bil, whether it is in a state of coma or suspended animation, whether it is still hanging or the Bill has peen dropped, because one factor which has affected the entire thing is the of union by question of recognition tied up with this hallot It is also Minister of Railways Today also the has said that the question of referendum is being considered to give recognition to the railway unions Sc, we position that want to know the final the Government has taken regarding Relations the Industrial the sentitaking into consideration ments of the entire working class, as expressed on the Bill. But in ne case should it be kept hanging.

The second point I would like to week some time raise is this. Next should be found for discussing the encountry on the tire situation in the front of industrial relations. As you know, all Central Unions have given notice of strike in two vital sectors of steel and the the country. namely, other, the indefinite strike in the collieries, mines. Some discussion must be there on this situation which is fast deteriorating. On labour we could not

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have any debate because the Demands for Grants of the Labour Ministry were also among those that were guillotined. The situation on this front, as we are observing in the country, is fast deteriorating. After the next week, we will not have the Session. So, in the next week some time should be found to discuss this very scrious situation.

Lastly I want to knew from the hon Miniser of Parliamentary Affairs whether there is any chance or danger of this Session being extended because, if there is any such chance, we should be intimated in time so that we can adjust our programme accordinly.

MR. DEPUTY-SPEAKER The Minister.

भी द्वारिका नाथ तिवारी : (गोपालगज) इन के कहने से पहले मैं दो मिनट चाहना ह ...

MR DEPUTY-SPEAKER. The convention has been that you have to give in writing in advance. But you have not given.

श्री द्वारिका नाथ तिवारी : कभी कभी ता ऐसा कर देते हैं।

उपाध्यक्ष सहोदय: ऐंसा करने लग जाऐगे ती श्रीर लोग भी मांग करने लगेगे।

श्री द्वारिका नाम तिबारी इस को प्रिमिडेंट न बनाएं . . .

MR. DEPUTY-SPEAKER I do not want to create any precedent which will then the claimed by the others also later.

भी समर गृह :(कन्टाई): इन को योडा दीजिए, पुराने सीनियर प्रादमी हैं। बिना इस को प्रिसीडेंट बनाए हुए योड़ा दे सकते हैं।

उपाध्यक्ष सहोदय: नहीं , वह तो कहने की बात है । मगर उस के बाद कई दूसरे खड़े होंगे भीर उस को कोट करने लगेंगे ।

भी द्वारिका नाम सिवारी: लेबर मिनिस्टर साहब ने थोड़ी देर के लिये गांधी टीपी पहन ली भीर फिरहटा दी, तो उन की बुद्धि नड़बड़ा आयेगी। उपाध्यक्त महोदय: लीजिए, फिर पहन ली । ग्रगर टांपी पहनने में बुद्धि बदल जाती हैं ...

श्री रवीन्त्र वर्मा . जहां तक वृद्धिन्नण्ट नहीं होती है,वहां तक ठीक है।

MR. DEPUTY SPEAKER, Sir....

SHRI SOMNATH CHATTERJEE: Who is sitting behind the Minister for Parhamentary Affairs?

SHRI RAVINDRA VARMA: Lord Buddha. As hon, Members said, I too am aware of the fact that this is the last Friday on which I have to make a statement about Government's business in this session; but since this was the last week I did not expect that I will have to face fast bowling and, therefore, I have not come fully padded nor I have a helmet. Since I do not have one. I have borrowed one and it is rather a flimsy helmet to face fast bowling from such veterans as the Hon, Member from Hoshangahad who cannot only bowl fast but also bowl bouners, and do so feroclously .. (Interruptions). Yes, both the velocity and ferocity are granted.

But my hon, friend, Mr. Mavalankai negan by asking about the question of timings of sittings which was raised in the House by the hon. Member from Hoshangabad as well as the hon. Member from Abmedabad (Gandhinagar). There was no questien of secrecy, and there was no question of public interest involved in not reporting to the House the decision of the Business Advisory Committee. I was not quite sure whether the Speaker wanted to announce it, but since the question has been raised, I can say that the committee did consider it most carefully, and the committee came to the conclusion that in view of the state of business and in view of the fact that there is no chance of the number of hours in the day increasing, there was no option but to stick to the old decision.

Then the hon. Member came to the question of the anti-defection Bill. I must say once again with all sincerity that the intention of the government has been, and will continue to be, to bring the Bill as revised

before the House as early as possible. . .

PROF. P. G. MAVALANKAR: When?

SHRI RAVINDRA VARMA: He said that he will not ask the question . (Interruptions) I do not know for whom Mr. Kalrate is speaking, and whether it is declaration of intention—I do not know.

My hon, friend, Mr. Mavalankar said in the beginning that he will not ask "when." He is quite right in saving that the Bill must be brought as early as possible. Sir, as soon as the consultations are completed, it will be brought before the House

Then he referred to other matters like the admission of people into the Janata Party. There is perhaps some difference between somebody—joining the Party and somebody—elected on a party ticket deserting or defecting and joining another party. Perhaps there is some difference—which is not unknown to the hon. Professor.

Then he ended that part of his statement with a threat. He went on to say that it will be difficult for people like h m to continue to support the Janata Party it such things happen. I take due note of it, and I can assure him-I will not call it a threat because he is too gentile a man to deal in the eats—that even that fear that is fleeting across his mind makes me shudder, and I can assure him that this will be taken due note of in expediting the Bill.

Then he came to the quest on of pension to Members of Parliament This is a matter on which he has very strong views, and he grants others the right to have equally strong views he is not a man to deny it. Therefore, this is a question which has to be considered in another context, and I do not think this arises on the statement of Government's Business for Next Week.

Then he raised the very important point about the recommendation of the Estimates Committee about having a Standing Committee. In fact this question was brought up the other day by the hon. Member, Shri Shyamnandan Mishra, and supported ably by the hon Leader of the Opposition. This is a matter on which it was said that day that the Leader of the House and the Speaker give thought and consult people to find out how the functioning of Members can be made more effective.

So, Sir, that has been the position as far as his suggestion is concerned. Then, my hon, friend, Prof. Guha was very much concerned with the power crisis. Any crisis is a ratter of importance.

PROF SAMAR GUHA I said it with sincerity.

SHRI RAVINDRA VARMA This is a very important question and, undoubtedly, he posed it with all sincerity. He is not interested in storing any political point as he is concerned with improving of the situation. There'ere, it is a very important question. If any time can be found, of course, one should try to find time. Then I come to the hon, gentleman from Hoshangabled.

MR. DEFUTY-SPEAKER: I think you already came to him.

SHRI RAVINDRA VARMA: No, Sir. I come to the hon, gentleman from Hoshangubad who refers to me as right honourable gentleman from Ranch.

SHRI HARI VISHNU KAMATH: Most honourable Member!

SHRI RAVINDRA VARMA: I am beholden to him that he does not say that I have strayedaway from Ranchi.

SHRI HARI VISHNU KAMATH: Strayed from Kerala—from Thiruvella to Ranchi.

SHRI RAVINDRA VARMA: In any case, Friday is a very good day for spiritual determination. Today is Thursday but it is performing the functioning of a Friday. Last Friday.

he almost gave the impression that he had thought of qualifying for residence in my constituency.

SHRI HARI VISHNU KAMATH: I said that such exchange is not possible always. If he wants, let him come, h Narmada to wash away his sins.

MR. DEPUTY-SPEAKER: Ranchi is wellknown for some other thing.

SHRI HARI VISHNU KAMATH: That is what I say. I said it yesterday. When I used the word 'loony', I had Ranchi in mind.

MR. DEPUTY-SPEAKER: That is what I said.

SHRI RAVINDRA VARMA: As you very rightly pointed out, the hen. Member could qualify for residence in my Constituency. As far his saying that residence on the banks of Narmada is helpful for washing away one's sins, now I understand why he is on the banks of the river Narmada.

SHRI HARI VISHNU KAMATH: He will be doing nothing wrong if he comes there. I fail to understand why he wanted my residence in his constituency I might presume he means that he entire constituency is like. So now I know why he

SHRI RAVINDRA VARMA: I can assure him that there will be some parts in my constituency where he will be welcomed

Now, Sir, he came to the Lokpal Bill and I was rattled by his prediction. Predictions are generally indulged in by prophets. Some are associated with the old Testament and some are accoutred otherwise.

Now, Sir, his main point was that priority should be accorded to this Bill. I said last time that it would be brought up for discussion. But, did not say that it would be passed in this session. Our intention is to pass it. He referred to the fact that it appears at (3) from the bottom.

I wonder why he is giving so much importance to the bottom.

MR. DEPUTY-SPEAKER: We have already come to a stage where there will be no bottom.

SHRI RAVINDRA VARMA Sir. might state that Government will make earnest efforts-I was quite aware of the fact. But as far as business in the House is concerned, Government proposes and the House disposes. We give our word. We will make an earest effort, and I hope that my hon. friend from Hoshangabad will help us to get it through. My friend Dr. Ramji Singh referred to the question of defections. I have already referred to this. He said it was injustice. I thought it was a strong wed. Last time he used the words political dishonesty and all that. I turned back to see whether it was the same Dr. Ramji Singh, the well-known exponent of sarvodaya who was using this word. Of course there is such a word in the vocabulary, and therefore I shall not twit him on that score. Then I think hon. Members will agree with me that the more days we sit the more the subjects will suggest themselves to us. There will be more such subjects brought before Parlament for dscussion. As the session goes on there will be more and more of such subjects. Within the time limit we have, it may not be possible for us to cover all such subjects, in regard to which my hon. friends make valuable contributions in the House.

SHRI K. LAKKAPPA: Sir, May I

MR. DEPUTY-SPEAKER: Mr. Lakkappa, you are late in the day ...

RAVINDRA VARMA: My friend is not always sure which cap to wear and where! (Interruptions) Then I come to my friend Mr. A. K. Roy. He referred to the question of the Industrial Relations Bill. He said, it should not be kept hanging. I hope everybody will help to see that it is not hanged. In any case we are not bringing it up here. A motion has already [Shri Ravindra Varma]

been passed by the House. Therefore there is no question of raising it here in this coming week. Then a question was asked about the possibility of extension. Sir, with the state of things that you referred to yesterday, when we look around and see how full the House is, I do not know whether if there is any extension the House will be fuller or thinner.

MR. DEPUTY-SPEAKER: So, there is no such danger!

Now, Shri Satish Agarwal.

GOA, DAMAN AND DIU BUDGET, 1979-80

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Mr. Deputy-Speaker, Sir,....

SHRI AMRUT KASAR (Panaji): Mr. Deputy Speaker, Sir, I want to raise this point before he introduces this Budget. We do not know under what circumstances he has brought this before the House. This Budget for 1979-80 is now brought before the House. I want to know in what circumstances he has brought it here. What actually is the legal position? Sir, when the Assembly is dissolved, Parliament gets authority to enact laws for the State and to pass the Budget. Here the position is this: More than 80 per cent of demands were passed by the Goa Legislative Assembly. Only a few demands were remaining when the Government there was defeated. I want to know from the Minister whether it is the same budget which was taken up there or it is a new budget. Is it a vote on account? If it is the same budget then what happens to the demands which were already passed by that Asembly. If it is a new budget, may I know whether the Government has taken into consideration the aspirations of the people of Goa, Daman and Diu which were expressed by them when they passed those demands? It is clear

from this Budget that the Central Government's intention is not to have election there till February, 1980. Let this point be clarified by the Minister. Is this a budget for the whole financial year? I request the Minister to clear it up.

SHRI EDUARDO FALEIRO (Mormugao): Sir, I have a point of order. Parliament in the usual course would not have passed this budget but for the imposition of the President's rule and it has been imposed by an Presidential Order. The Presidential Order suspends the operaton of the legislative Assembly in the Union Territory of Goa for a period of six months and the power of Parliament for passing the budget is only for a period of six months alone. The Minister is trying to bring here under the Financial Statement for passing the vote on account for the whole year. This can be done only for six months. is it that he is bringing before this House the budget for the entire area. I could have appreciated if there is no other way and there is no money. But I would like to draw the attention of the House and of the Minister to the Article 116 of the Constitution which says that the vote on account can be passed without introducing the budget. Why are you trying to pass the vote on accounts without introducing the budget? If you pass the vote on accounts without introducing budget, then you are priving the new Assembly of discussing the budget. As my friend has said, your intention is to have a Presidential rule for the entire year.

SHRI SATISH AGARWAL: Mr. Deputy-Speaker, Sir, the hon Members from Goa have raised certain issues. I think that they have gone through the relevant provisions of the Constitution. Article 116 of the Constitution says:

"16(1) Notwithstanding anything in the foregoing provisions of this Chapter, the House of the People shall have power—

(a) to make any grant in advance in respect of the estimated

expenditure for a part of any financial year pending the completion of the procure prescribed in article 113 for the voting of such grant and the passing of the law in accordance with the provisions of article 114 in relating to that expenditure;"

SHRI EDUARDO FALEIRO: Please 116(c).

SHRI SATISH AGARWAL: all when I presented the vote on accounts for Mizoram and Pondicherry, it was only for a specific period of 5 months or 6 months. So, the presentation of the estimated amounts of receipt or expenditure for the full year does not mean that I am seeking vote on account for the full year. I am only seeking for vote on account till the end of October, 1979. That is all. But I have to present a vote on account for this period. It is clear. It is only for the specific But the circumstances may period. be different later and it may be or may not be extended. So far as I am concerned I am only seeking for vote on account only upto the end of October, 1979.

SHRI EDUARDO FALEIRO: Article 116(c) of the Constitution says:

"116(c) to make an exceptional grant which forms no part of the current service of any financial year."

So, without introducing any budget and getting it passed how could you come with vote on account for the Union Territory of Goa? Now, the question is this. Are you getting the budget passed for the entire year?

SHRI SATISH AGARWAL: No, it is only till the end of October, 1979. If you read the provisions of the Article which say:

"(a) to make any grant in advance in respect of the estimated expenditure for a part of any financial year..."

Unless I tell the House that this estimated expenditure is for the full year, how can you take it that it is for the full year?

MR. DEPUTY-SPEAKER: He says that it is only for a period of five months. For that he is seeking for a vote on accounts. So, there is no point of order.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Sir, the House is aware that the functions and powers of the Legislative Assembly of the Union territory of Goa, Daman and Diu are at present exercised by Parliament. Accordingly, with your permission, Sir, I lay before the House a Statement of the estimated receipts and expenditure of the said Union territory in relation to the financial year 1979-80.

REVISED ESTIMATES, 1978-79

Receipts, including grants-in-aid from the Centre, in the Revenue account of the Consolidated Fund of Goa, Daman and Diu during 1978-79 are estimated at Rs. 2.96 crores more than the Budget Estimates of Rs. 35.55 crores for the year. The increase in the receipts is mostly due to an upward revision of electricity tariff and the rates of royalty on iron ore and more income from State excise and sale of forest produce. The increase has been utilised mainly for meeting the additional requirements under Education, Public Health, Sanitation & Water Supply, Housing & Urban Development, Community Development, Power Projects, Ports, Light House & Shipping and interest Estimates charges. The Revised 1978-79 for capital outlay and loans by the Union territory have been placed at Rs. 28.08 crores as against Rs. 27.53 the original estimate of crores. The additional requirement has been met partly from loans from the Central Government and partly by larger recoveries of loans advanced by the Union territory.

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[Shri Satish Agarwal]

BUDGET ESTIMATES, 1979-80

Revenue receipts during 1979-80 are estimated at Rs. 41.50 crores, including Rs. 12.90 crores as grants-in-aid from the Central Government. These receipts will fully take care of the expenditure on Revenue account, which is also estimated at Rs. 41.50 crores. On Capital account, the disbursements during 1979-80 are estimated at Rs. 31.91 crores, including Rs. 6.64 crores for repayment of loans received from the Central Government and Rs. 1.52 crores for loans to be advanced by the Union territory Government. The requirements will be met to the extent of Rs. 62 lakhs by recoveries of loans to be effected by the Union territory and the balance of Rs. 31.29 crores by obtaining loans from the Central Government.

ANNUAL PLAN OUTLAY 1979-80

The Plan Outlay of the Union territory for 1979-80 has been placed at Rs. 30 crores as compared to the outlay of Rs. 27.50 crores for the previous year. The increase in the outlay has been made for accelerating the pace of development mainly in respect of Minor Irrigation, Irrigation and Power Projects, Bambolim Medical College Complex, Sewerage and Water Supply, Tourism and Village and Small Industries

In addition, there is a separate allocation of Rs. 40 lakhs for scheme of Integrated Development of Western Ghats which is under implementation in 3 selected Talukas. Under this project, schemes relating to agriculture, minor irrigation, dairy development and forestry have been taken up for the development of hilly and backward areas.

The Budget for 1979-80 also includes provisions for Central and Centrally sponsored schemes to the extent of Rs. 1.07 crores.

VOTE-ON-ACCOUNT

While I have, as required, laid before the House the estimates of receipts and expenditure of the Union territory of Goa. Daman and Diu for the whole year 1979-80, and the connected Demands for Grants are also being circulated to the Hon'ble Members along with other Budget papers, I propose to move the House, in due course, to authorise, for the present, supplies sufficient to meet the estimated expenditure of the Union territory for a part of the financial year till the end of October. 1979.

14.26 hrs.

[SHRI N. K. SHEJWALKAR in the Chair] STATEMENT RE APPOINTMENT OF EXPENDITURE COMMISSION

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI CHARAN SINGH): Sir, while presenting the Budget for 1979-80, I had concern expressed regarding growing volume of Government expenditure and announced that the Government would appoint a Commission with suitable terms of reference to conduct a comprehensive inquiry into its expenditure. The Government has now finalised the terms of reference of the Expenditure Commission. These would be as follows:-

- (a) Identify areas in which economy can be effected without impairing efficiency or adversely affecting growth;
- (b) Identify activities which are not essential or where there is overlapping of functions between various Departments of the Government of India or between activities Central Government and of the State Governments those of the and suggest measures for phasing out or rationalising such activities;
- (c) Review the present arrangements for creation of posts and

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staffing and suggest measures for staff containing expenditure **o**n within reasonable limits;

- (d) Review the existing arrangements for planning execution, monitoring and evaluation of major projects and programmes and make suitable recommendations so that without detracting from accountability, the decision making process is expedited cost escalations and delays are avoided and optimum benefit is derived from the expenditure incurred.
- (e) Review present arrangements for sanctioning and controlling expenditure and suggest how these arrangements can be improved to make tinancial control more effective and at the same time implementation of projects speedier; and
- (f) Consider any other relevant matter and make cuitable recommendations

The Commission will be headed by Shri S. N. Mishra, Member, Lok Sabha. The names of other members of the Commission will be announced shortly after their consent has been obtained.

The Commission will be requested to make its reports in parts so that action can be taken as and when each part of the report is received, and to submit its final report within a year.

The Government hopes that as a result of comprehensive study by the Expenditure Commission, it would be possible to effect substantial nomies in Government expenditure.

14.30 hrs.

MATTERS UNDER RULE 377

(i) PROTECTION OF FORESTS TO CENTRAL Froods.

डा॰ रामजी सिंह (भागलपुर): सभापति बहोदय, नियम 377 के भ्रधीन मैं निम्न प्रविलम्बनीय लोक महत्व के विषय का उल्लेख करना चाहता हं:---

मब इस तथ्य को स्वीकार कर लिया गया है कि बाढ़ों के वेग को तीक करने मे नदियों के पर्वतीय जलागम क्षेत्रो में वनस्पतिक-कवच का हास सहायक होना है । हमारी ग्रन्धिकाण नदियों का उदगम स्थल हिमालय है भीर राष्ट्रीय बन-नीति के भ्रनसार वहां कम-स-कम 60 प्रतिशत बन क्षेत्र होना चाहिये । परन्तु पश्चिमी हिमालय में यह 38 और 45 प्रतिशत के बीच है। इस में भी हरियाली का क्षेत्र तो एक ग्रान्सन केवल 14, 14 प्रतिशत ही है। नदियों के उद्गम वाले मीमान्त जिलो लद्दाख, लाहौल स्पिनि, उत्तरकांशी, चमोली, पिथीरागढ़ में यह बहत कम है। बाद-नियवण और जल एवं मुद्रा सरक्षण की दिष्ट से यह ग्राम्यक ह कि पर्वतीय क्षेत्रा में यद-स्नर पर पेड लगाये जायें, परन्तु जब नक यह पेड बटे-बड़े न हो जाय, नब तक रहे-सहेयह पेड़, जो महत्वपूर्ण कार्य कर रहे है, बचार्य जाये।

पर्वतीय बनी के बिनाश का एक मध्य कारण इनका ध्यापारिक दोहन है। इसके खिलाफ और स्थानीय ग्नर्थ-व्यवस्था का स्वावलम्बन बनाने के लिये पिछले वर्षो सेउत्तर प्रदेण मेउन्तराखड क्षेत्र में एक मशक्त जन-ग्रान्दोलन चल रहा है जिस में महिलाग्रां की भूमिका महत्वपूर्ण है । उन्होंने मौजदावन-प्रबन्धक के इस क्षेत्र की क्यास्थिति है. जगल के उपकरण लीमा, लकड़ी श्रीर व्यापार के खिलाफ एक नया नारा बलन्द किया है, वह है --

क्या है जंगल के उपकार ? मिट्टी पानी और वयार (भ्राक्सीजन),

क्योंकि येहीजिन्दा रहने के आधार ।

इस में उन क्षेत्रों के लिये एक स्थायी और स्वावलस्थी श्रर्थ-व्यवस्था श्रीर सारे देश को बाढ़ों से सक्ति दिलाने मया नीदयों के जल-प्रवाह को स्थिर रखकर मिनाई भीर विद्युत् उत्पादन के द्वारा ममृद्धिका आरले जाने की याजना का बीज है।

वनो की कमाई में तुरन्त आधिक लाभ उठाने वाली शक्तियां जिनमें राज्य सरकारं, ठेकेदार श्रीर वन निगम श्रीरछोटे-बड़े उद्योग शामिल है---मगठित होकर वन नीति में बनियादी परिवर्तन कंप्रश्न को टाल रही है ग्रीर ग्राल्प-जीवि ग्रायं-व्यवस्था का एक ल्भावना चित्र प्रकृति विज्ञान (इकालांजी) के ग्राधार पर प्रस्तावित बन-प्रबन्ध की योजनाक मुकाबले मेखड़ा कर रही है, क्योंकि बाइ, भूम्खलन श्रीर प्रकृति संरक्षण राष्ट्रीय महत्व का प्रश्न है । इसलिए भारत सरकार को इम दिशा में शीघ्र कदम उठाना चाहिये। इसके लिये यह भावश्यक है कि वन-प्रबन्ध, भूमि-संरक्षण, पर्यावरण, भूगर्भ-विज्ञान, बन्ध-जन्त

डा॰ रामजी सिंह

संरक्षण, वनस्पति विज्ञान भादि विभिन्न संबंधित क्षेत्रों के चोटी के वैज्ञानिकों की राय से यह निक्चित किया जाथे कि वाढ़ भीर भूस्खलन को रोकने तथा जल वे भू-संरक्षण को प्राथमिकता देकर पर्वतीय बनों के प्रबन्ध की नीति क्या हो ?

नई बन नीति बनने व उस पर ध्रमल होने तक, स्थानीय न्यूनतम आवश्यकताओं की पूर्ति के ध्रलावा पर्वतीय क्षेत्रों में व्यापारिक वन-दोहन स्थागन रखा आये। मृत, सूखे धौर गिरे पेड़-पेड़ो से काम चलाया जाये।

(ii) REPORTED SHORTAGE OF GUNNY BAGS CAUSING DIFFICULTY TO FARMERS AND TRADERSS

श्रीमती चन्द्राचती (भिवानी): मैं 377 नियम के प्रधीन यह कहना चाहती हूं कि बोगें की कमी के कारण किमान व व्यापारियों को बड़ी भारी दिक्कत हैं। एक बोरी 9 कपयें की मिलती हैं, भौर नहीं भी मिलती हैं। हरयाणा सरकार को भी बोरियों की बड़ी भारी कमी हैं। अतः शीघ्र ही बोरियों की मप्लाई होनी चाहिये, नहीं तो लाखों मन भ्रानाज खराब हो जायेगा। पता पड़ा है कि शार्टेज भ्रार्टिफिशियल हैं।

(iii) REPORTED DECISION OF THE COV-ERNMENT TO S@IFT THE BOEINGS OVERHAULING SITE FROM DUM DUM TO HYDERABAD.

SHRI CHITTA BASU (Barasat): With your permission, I would like to raise the following matter under Rule 377.

The Project under the auspices of the Indian Airlines to overhaul the Boeings was to be set up at Dum Dum Airport areas. For this purpose, the Indian Airlines took a lease of 16 acres of land from the International Airport Authorities. The estimates cost of the Project is Rs. 20 crores. The Project shall initially provide employment to about 400 persons. The project shall be, it is understood further expanded and may employ more than 4000 persons after four years.

The Managing Director and Chairman of the Indian Airlines communicated to the Secretary of Indian Air Crafts Technicians Association, Mr. Gupta, in December last the decision

of the Indian Airlines to set up the Project at Dum Dum Airport rea.

Rule 377

At present, Indian Airlines have a Fokker Friendship Engineering Base at Dum Dum. Fokker Friendship planes are gradually being phased out. The skill and talent of the engineers of this Institution have earned international repute and recognition.

Boeings are now being overhauled at Bombay in our country or in France, West Germany, Newzealand and Canada outside. The Indian Airlines have decided to develop indigenous capacity to undertake the repairings and overhauling works of the Boeing Engines of our country.

From all points of view, Dum Dum was considered to be the best location site for such a new project equipped with most modern and sophisticated equipments.

The Government of West Bengal undertook the responsibility of providing all infra-structural facilities including the supply of power despite the continuing crisis in power production in the State.

But it is reported, that the Government of India have recently decided to shift the location site from Dum Dum to Hyderabad.

Dum Dum being the international Airport, foreign countries might have chosen the Dum Dum workshop to get their Boeings overhauled and repaired.

The reported decision of the Government to change the location site, is really unfortunate and I would request the Government not to revise the earlier decision taken by the Indian Airlines in regard to the location of the proposed 20 crore-project in the interest of Indian Airlines in general and of West Bengal in particular.

(iv) NEED FOR RAISING PROCUREMENT PRICE OF PADDY IN TAMIL NADU.

SHRI C.N. VISVANATHAN (Tiruppattur): With your permission, J would like to raise the following matter under rule 377:

The low price offered for paddy has caused acute distress to growers The Tamil Nadu State Government has requested Centre to raise price of paddy to Rs. 130 per quintal, from the present Rs. 85 per quintal. Though cost of production of paddy is more than that of wheat, procurement price is far less. The Food Corporation of India is not at all buying paddy in South Zone especially Tamil Nadu. Paddy growers are suffering. Middlemen exploit and get richer day by day. Moreover shortage of electricity forces paddy growers to use diesci and kerosene which increase cost. Minister of Agriculture, Shri Surjit Singh Barnala, has given an assurance that paddy prices will be increased soon. So far, there is no action. Members from South have repeatedly urged for increasing procurement price of paddy during their discussions during the Budget Session and in the Consultative Committee's meetings. The Minister of Agriculture who recently visited Tamil Nadu said that Government of India is watching carefully the demands for Tamil Nadu

paddy growers. Because of the mounting discontent and distress of paddy growers, it is imperative that the Food Corporation of India should purchase paddy direct from the growers for export * foreign countries; and Government of India should immediately raise the procurement price of paddy to Rs. 135 per quintal. Any delay will hit the growers very hard Moreover, the hon. Minister of Agriculture Shri Surjit Singh Barnela said in the statement in Parliament recently, "The States are free to buy paddy at any price they liked", but in the Hindu, the hon. Minister of Food of Tamil Nadu said, "No communication has been received so far and the latest communication on the subject was received on 29th September, last vear prohibiting any payment over and above the procurement price fixed by the Centre."

(v) Reported cut in electricity Supply in Maharashtra affecting Industrial Units.

श्रीमती चन्द्रावती (बम्बई उत्तर): 8 मई 1979 को महाराष्ट्र सरकार ने बिजली की 15 प्रतिशत ज्यादा कटौती की घोषणा की, जब कि 20 प्रतिशत पहले से ही चल रही थी।

यह बार बार कहा गया है कि महाराष्ट्र के धरमल पावर स्टेशन पर कोयले की स्थिति दिन व दिन बिगड़ती जा रही है। दिनांक 7-5-79 को ग्राउंड स्टाक की स्थिति निम्न है:—

कम सं० विद्युत्घर	रेलों द्वारा	सड़क द्वारा	रोपवे द्वारा	कुल	ग्राउंड स्टाक	कितने दिनों के के लिए
 कोराड़ी . 	1375	4204		5579		
2. नामिक	2192			2192	289	
3. पा रम		598		598	1683	
4. खापरखेड़ा	672	112		784		-
5. मुसावल	1485	-		1485	1610	1 .
6. बलारशाह .		358		358	63	*****
7. परली .		ments	******	_	3375	4

ы 🖏 इस स्थिति में कोराडी विद्युत् घर का 120 मेगाबाट क्षमता का युनिट नं 0 1 बन्द पड़ा है। वलारसाह के 6 मेगावाट अमता का युनिट बन्द पड़ा है भीर कोराड़ी का दूसरा 120 मेगावाट क्षमता का यनिट बन्द पड़ने की धाशका है।

महाराष्ट्र के दो मंत्री पिछले पांच दिन से दिल्ली में इस काम के लिए बैठे हुए है। बताया जाता है कि जहां वैगन उपलब्ध है वहां के कीयला खान में कोयला नहीं है भीर जहां कायला है वहां कोयला लादने की सुविधा नहीं है। मिगरौली-मध्य प्रदेश में कोयला है लेकिन मिगरेनी-भाध प्रदेश जहां से महाराष्ट्र को हर महीना 70 से 80 हजार टन कोयला माना था, वहां कोयला नहीं है।

26 धप्रैल से 9 मई तक जहां कि कोयले की हर दिन की जरूरत 15 हजार टन है, वहां माल 14 दिनों में भीसन दैनिक 12,252 टन कीयला ही मिल पाया।

10 मई, 1979 से जो संशोधित कटौती की गई है वह निम्न है :---

	उपभोक्ताम मांग मे	ों की कुल कटौनी	उपभोक्ताम्रो की बिजली की दरों में कटौती		
	बम्बई पूना क्षेत्र	महाराष्ट्र मे ग्रन्य क्षेत्र	बम्बई पूनाक्षेत्र	महाराष्ट्र में ग्रन्थ क्षेत्र	
1. मामान्य उद्योग	25	25	20	20	
2. निरन्तर प्रक्रियाः	उद्योग 35	20	35	20	
३. कपड़ा	15	15	15	15	
4. भावस्यव	7 10	10	10	10	
5. कर्माशय	न —		15	15	
6. सर्विस इं	डस्ट्रीज		10	10	

सब प्रयत्नों के बावजूद परिस्थित खराब होती जा रही है भीर महाराष्ट्र सरकार को ज्यादा कटौती करने पर विवश होना पड़ा है। ग्राणंका है कि यह बम्बई तथा शेष महाराष्ट्र की भीचोगिक इकाइयों पर विपरीत प्रभाव डालेगी । उत्पादन में क्षति होगी और भौद्योगिक भशांति भी होगी ।

मैं प्रधान मंत्री से मनुरोध करती हूं कि इस मामले में स्वयं हस्तक्षेप करें और इस गम्भीर परिस्थित से महाराष्ट्र को बचायें।

Rule 377

(vi) Condition of Harljan refugees IN MARICHJHADI IN WEST GAL

PROF. SAMAR GUHA: This is statement on Marichjhapi.

Many Members of Lok Sabha and myself received the following telegram:

"West Bengal Government suddenly surrounded Marichjhapi since Sunday night. Two thousand Police landed in island with tear gas torcibly entering huts. Tube-wells destroyed, Pelice barricade stopped entry of food, drinking water. Island resident who came out for tood cannot return. Refugees being forced by Police under bayonet, lathi, molestation of women. Please intervene, save life and property of Scheduled Caste refugees."

This telegram is signed by Shri Kayal, Secretary-General, All India Scheduled Castes/Tribes Co-ordination Council. Calcutta.

The news about the police blockade of the island has been reported widely in the West Bengal press as well.

Atrocities committed on the Harijan refugees in the Marichihapi area of West Bengal received the attention of the House several times before and the press also gave wide publicity to the harrowing tale of blockade of the Harijan refugees, destruction of their improvised huts, tube-wells and fisheries and killing of many refugees due to police firings and injuries of many more as a result of tear-gassing and lathi charges by the police and incidents of criminal assault on Harijan women etc. in a brutal effort to terrorise them to leave the Marichjhapi area.

These inhuman measures taken by the West Bengal Police evoked such indignation all over the country that

the Prime Minister thought it desirable to send a team of three Lok Sabha members to Marichjhapi to make an on-the-spot inquiry into the report of police atrocities on the Harijan refugees.

The team, after visiting the area, submitted a report to the Prime Minister, in which by and large the report of brutal atrocities on the Harijan refugees has been confirmed. (Interruptions). The team made a request to the effect that the refugees should not be forcibly evicted from their improvised settlement in the Marichjhapi island

However, ignoring the report of the team, the West Bengal Pelice have again resorted to the earlier brutal measures to evict the Harijan refugees from Marchihapi.

I would urge the Government, in the name of humanity and democratic values, to prevail upon the Government of West Bengal to give up the coercive and bratal move to forcibly evict the Hanjan refugees from the Marichiphapa Hand.

MOTION RE. TWENTY-THIRD AND TWENTY-FOURTH REPORTS OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES—Contd.

MR. CHAIRMAN: The House will now take up further consideration of the reports of the Commissioner for Scheduled Castes and Scheduled Tribes.

Shri Pabitra Mohan Pradhan may continue his speech.

SHRI PABITRA MOHAN PRADHAN (Deogarh): Sir, yesterday I was saying that India is a country where so many castes and communities live. But in spite of that, the problem of untouchability and the problem of removing poverty and making arrangements for the well-being and improvement of the down-trodder is very acute. Before

independence, Mahatma Gandhi took up the cause and did everything nonofficially against the wishes of British Government. So far as my experience goes, Mahatma Gandhi made such a propaganda in the society that this disease of untouchability had been removed to a great extent and the dose of inspiration that had been given by the Congress and Mahatma Gandhi then is till today working. After independence, so many laws had been passed to protect the social, cultural and economic rights of the adivasis Harijans. I am satisfied that either officially or non-officially this Indian nation has pregressed much in the work of removal of untouchability and doing work towards the benefit and development of the adivasis. Harijans, the poor, the exploited and the downtreaden. Nobody should think that I am thinking less about the Harijans. Ad vasis and the down-trodden than they think. My concern may not be much more than their concern for them but it is in no way less than theirs. Still I would hold that I am satisfied that at present there is no existence of untouchability in this country. I will prove this by giving certain examples. Is there any untouchabil ty in political field? Is there any untouchability in the administrative field? I can prove that there is no existence of the same. I can give you an example. Supposing, a higher officer in any office is a Harijan or a Scheduled Tribe or an Adivasi and in that office, under that very officer there is a Brahmin or Rajput or Kshtriya Class IV employee, say, an orderly or a chaprasi who generally supplies a glass of water to the officers. Now, when he requests for a glass of water this Brahmin employee provides him that. When that officer drinks half of the water, he puts the glass on the table and this Brahmin or Rajput or Kshtriya Class IV employee takes the glass, throws the water at a proper place and washes it and keeps it. Whether somebody accepts it or not, I am not going to argue with such hon. friends, but these are the facts. I will say that as an Indian I feel proud that in this Indian society although caste

[Shri Pabitra Mohan Pradhan] system was so rigid so many years back, it is now non-existent in Orissa, Bengal, Assam, in some parts of Bihar.

SHRI SURAJ BHAN: I will show you in Orissa.

SHRI PABITRA MOHAN PRADHAN: There may be stray cases and those cases which are published in the papers and brought to the Legislatures are agrarian cases where Adivasis or Harijans or Brahmins are involved. They are not untouchability problems.

I feel myself very proud that in this country where untouchability was so acute and a complicated problem, by now it has been removed to a great extent that one can say that it is in nonexistence.

I will give examples. We say that in European countries untouchability is not there. I will say, in the European countries, whatever their religion may be, untouchability is so acute although there are laws to remove this disease, still it is there in existence. Government officers are disobeying those laws openly. Some 15 to 17 years back in America an incident happened. It happened in the Little Hill Town In Little Rock Town there are some schools and colleges. The Negro boys and girls desired to read in those schools and colleges, where the whites The were studying. white students and their teachers did not permit these black boys and girls, the Negro boys and girls to be admitted there. they were not admitted, they forced their way in and occupied the seats in the schools. Then the white boys and their parents drove them away. There was trouble and a regular strike. The Negroes went to the High Court. and the High Court gave a verdict that as per the law of the country they are entitled to be admitted in the schools and colleges which are managed with Government money. But the Governor of that State did not allow these boys on the ground that he has the right to allow or not to allow them. This is an example from America.

Coming to the European countries whenever the Europeans are staying elsewhere, be it Africa or Australia, what are they doing? They have a system that the Europeans will have their own shops and business in one main street and the local adivasis or harijans, if they can be called harijans, will not be allowed in the same road, in the same area, where the white people have their business and sheps. In those countries even the Negroes are not allowed to enter the hotels etc.

Twenty-fourth

So, why should we be so much depressed that in India our society has not done anything to remove this untouchability? Why should we be so much angry that the Government have not done anything? In my whenever any party is in power, it has been very sincere and serious about the implementation of the laws for the removal of untouchability. It is fer this reason that I say that I am satisfied that our nation as a whole, our society and our administration have left no stone unturned to remove untouchability.

But this untouchability is such an old disease that it cannot be removed all at once. In the society as it is constituted there are so many castes even within Brahmins and Kshatriyas. A Raiput marries another Rajput's daughter, but he does not take meals in that house, because that Rajput is inferior to him. Similarly, there we so many types of Brahmins so much so that one Brahmin does not take his food in another Brahmins house.

15.00 hrs.

This is the position even now. I am not justifying untouchability. I am saying that, by and large, it is nonexistent at present. May be, in certain places in the mofussil it may be there. But by making so much halla and cry we are complicating the matter. After it has been provided in the Constitution that within 15 years this untouchability should be removed now although it is 32 years after Indepen245

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dence, it has not been removed really in some areas, but we have been successful to the greatest extent. If somebody says that it is in existence, let him say, in some form or the other it is there.

SHRI SURAJ BHAN: The Prime Minister says that it is in existence and it should be removed. But you say it does not exist.

SHRI PABITRA MOHAN PRADHAN: He says that it is in existence. From my experience I say that it is not in existence. But such a disease cannot be removed all at once. You cannot remove it here and there. It should be suo motul banished

Mr. Chairman, regarding the reservation in the Services, I say that the administration was not very about that. I was in charge of administration in Orissa The Government was not keen about the execution of the reservat on principles. Of late, I mean, for the last 7 to 10 years, they are very active and action is being taken in such a way that the non-Harijans and non-Adivasis are becoming envious. Let them be envious, but Adivasis and Harijans must and should get their quota as per the principles laid down by the Government.

With these words, Mr. Chairman, I resume my seat.

भी सूरत भान (ग्रम्बाला) : सभापति महोदय, मैं भापको धन्यवाद देना हू कि भापने मुझे बोलने का मौका दिया है। आज हम तीन रिपोटों पर बह्म कर रहे हैं। सब से पहली रिपोर्ट 1974-75 की है, लेकिन यह लिखी गई थी सितम्बर 1976 में । यानी डेंद्र साल के बाद रिपोर्ट लिखी गई भौर लिखने के डेढ़ साल बाद पार्लियामेंट में पेश हुई भ्रीर पेश होने के सवा साल बाद माज इस पर बहम हो रही है। यह हालत हैं कमिण्नर की रिपोट्स की । इस के बाद भी वो रिपोर्टस हैं, उनका भी यही हाल है । मैं महसूस करता हूं कि 1974-75 की रिपोर्ट जून 1975 में कम्पलीट हो कर पेश हो जानी चाहिए थी झौर उसी साल इस पर बहस हो जानी चाहिए थी । लेकिन यह नहीं हुआ। । मैं चमझता हुं कि इस किस्म की डिलाई दूर होनी चाहिए। बाइन्दा से पोजीशन कुछ बदल गई है। भव कमिश्तर के बजाय कमीशन होगा। कमीशन

बनने के लिए बिल पिछले साल इंट्रोइयूस हो चुका है। वह कब पास होगा, कब भ्रमल होगा इसकी मुझे जानकारी नहीं है। इस बारे में मैं मंत्री जो से जानकारी चाईगा । लेकिन इतनी बात जरूर है कि सब कमीशन भी है और कमिश्नर भी है । क्या उनमे समन्वय, कोग्रार्डिनेशन है, मुझे मालूम नही है। कमीशन को वैधानिक तौर पर पूरा रिकम्नीशन दे कर के यहां पर बिल पास कर के ऐक्शन में म्राना चाहिए। उसके ऐक्शन की इसलिए भी जरूरत है कि स्टेट्स मे उसके दफ्तर पिछली सरकार ने वाइन्ड प्रप कर दिये थे। मुझे खुशी है कि इस सरकार मे वायदा किया है कि कमीशन खुलते ही उसके दफ्तर खल जायेगे स्टेटम में तार्कि वह कमीशन ठीक ढग से अपना काम शुरू कर सके। मैं उसके बाद ग्रमली बात पर ग्राना चाहना हं। हरिजन, मादिवासियों की माज हिन्दूस्तान में हालत क्या है [?] मुझे हैरानी थी, जब[े] मैं श्री पविस्न मोहन प्रधान की बात सुन रहा था । हरिजन म्रादिवासियों की हालन यह है। एक शायर ने कहा है---

> कागज के वेजा टुकडे सै इन्मान का लह सस्ता है, यहां,

> ऋषि मुनियों का देश है यह, कुत्तों से बुरा इन्मान है यहा ।

यह हालत है हरिजन भादिवासियों की । उसके बाद भी यहां कुछ सज्जन है जो कहते हैं कि भन-ट्चेंब्लिटी खत्म हो गई है । भन-टचेंब्लिटी कहा खत्म हो गई है । भन-टचेंब्लिटी कहा खत्म हो गई है ? भभी 4 दिन पहले मैंने भखवार में पढ़ा था । बिहार के एक हाई-कास्ट माहिब ने भपने नौकर को कहा कि पैट्रोल का लैम्प जलाओं । उस लैम्प के जमाने में उस गीब को देर हो गई तो उस साहब ने भपने भाई को हुक्म दिया कि इसको गोली मार दो । उनकों गोली मार दो गई भीर वह खत्म हो गया । यह कोई एट्रोसिटी नही है, भन-टचेंब्लिटी नहीं है कुछ साहबों के हिसाब से ।

यू० पी०, हरियाणा, दिल्ली मे जगह-जगह पर ये वाक्यात हो रहे हैं।

एक माननीय सबस्य : उड़ीसा मे ।

श्री सुरख जान : मैं उड़ीसा की बात कह कर ही झागे चलना चाहता हूं। श्री पिवल मोहन प्रधान . उस समय हुक्सत में थे। 1969 में एक कमेटी के सिलसिले में मैं वहा गया था। कमेडी का दौरा खत्म हुझा, कमेटी के वेयरमैन थ श्री डी० बासु मतारी। उन्होंने श्री पांवल मोहन प्रधान से कहा कि कमेटी का क्या इन्प्रैशन है, आप सुरज मान से पूछ लीजिए। उड़ीसा के टूर के बारे ने मेरी श्री पविल मोहन प्रधान से बावचीत हुई। इन्होंने मुझ से कहा कि क्या इन्प्रैशन है? [श्री मरज भान]

मैने कहा कि "Completely disappointed with Orissa".

उन्हाने कहा कि क्या बात हा गई, बड़े हैरान होकर पूछा? मैं ने वहां कि इस टेलिबिजन एज में भाप यहा ब्रादिवामिया का वपहा पहनना नहीं सिरा सके । श्राज भी वहा बाडा धीर प्रजा बढीलो के लाग नगे रहत है कम्म्लीटली नेकेड । मैं ने उनको जिस वक्त यह बात वही कि स्राप यह भी नहीं सिखा सके ता प्रधान साहब का जबाब था। This is their culture'

SHRI PABITRA MOHAN DHAN I myself was a Minister of the Department I offered them cloth but they said they would not wear it

श्री सूरज मान जवाब पूरा मुन लीजिए। तब पावन माहन जी ने कहा "' This is their culture'. ता मैने पुछा कि मि० प्रधान "Do you want to preserve this culture? '

उसमें बाद उनकी जबान बन्द रा गई। नवल उडीमा नी ही बात नहीं है, पिछली जनवरी में मैं भ्रडमान होबर भ्राया हू। वहा पर भ्रादिवासी महिला भ्रीर पुरुष कपलीटली नैक्ड है। उस टेलीविजन एज म कप्तीटली नैतल है ग्रीर फिर भी कहने हैं कि प्रधान्नान नहीं है खत्म हा गई है, वाई ऐसी बात नहीं है। इसके बाद भी ऐसा कहते है तो आप की अकल आप का मबारक भ्रापका सुझबझ भ्राप को मुवारक इसमे ज्यादा मैं कुछ नहीं बहना चाहता ।

मैं एटामिटीज की बात पर ग्राना चाहता ह । ग्रभी जनवरी व महीने म स्० गी० मे रामपुर नाम के एक गाव मे जा हाथरम तह-मील में है, वहा कालू नाम का एक हरिजन था। उम पर झुठा इलजाम लगाया गया, थानेदार ने कहा कि तमने कही चारी की है, रात वो बला कर थाने ले गये। थाने मे उसका इतना पीटा, इतना टार्चर किया कि उसकी हालन खगब हा गई। हालत खराब होने पर जेल में ले गये, जेल के मुपरिन्टेडेंट ने कहा कि हालत खराब है इसको हम जेल में एडमिट नही करते । चुनाचे उसको हस्पताल में एडमिट कराना पढ़ा भीर भगले दिन वहा उसकी डैथ हो गई। यह कहानी यही खतम नहीं होती । उसके बाद जब यह बात पैली कि ऐसे पुलिस के टार्चर के कारण काल नामक हरिजन की डैय हो गई ो उसके फीरन बाद वहां के हरिजनो ने प्रदर्शन किया और मैंडू नाम के एक गांव में हाथरस तहसील में वहां के एक वेधडक नाम

हरिजन कार्यकर्ता, पौलिटिकल ने इनके खिलाप नैम्पन शुरू किया। कैम्पेन शरू करने मे उस धानेदार क खिलाफ शिकायत की कि उसने उसका जानब्रम कर मारा है। उसने 16 फरवरी का उस कैम्पन के बाद चोप विमानर, सर्पारन्टैटैंट धाफ पुलिस धीर सब धर्थारिटीज को भ्रडर राजग्टड कवर चिट्टी लिखी मेरे पास उस ग्ग्लीवेशन की वापी है, डावखाने की रमीद वी फाटो स्टट वापी है, उसम लिखा वि मेरी इस वैम्पेन के कारण चा मैने हरिजन के मौत के बार में की के ग्रंब मरी जान भी खतर में है। यह निखने क बाद माच क महीने में उस बेधडर हरिजन जा पालिटीवन वर्षर था. उसका भी कत्ल वर दिया गया धीर वह उसी थानेदार ने वराया । यह उस गरीब की फाटा है। यह करल महज्ञया ती नहीं कि नलवार मार कर कर दिया हा उसका आप्त फोर्डा गई. नाक-कान कार्ट गय । यह फोटा है उसकी हालन यी । पनिस वहा बार म पत्नी । उसवी पाण का पास्त्रमदम व लिय ले गय जाण राज क राइम पन्नी । उनका रहा गया कि सबह धाजाइये सबह पास्ट माटम हागा । वह गरीब इस भगोम पर कि जिल क ग्रापसर कह रहे हैं कि पोस्ट मार्टम सबह हागा 😇 चल गये, लिक्न रात-रात में हा गाण का जिस्पान कर दिया गया । पुलिस न अठी पास्ट माटम गाट ल लीहागी। उन नागि गरगन्डाम मे एक ग्रादमी भी गिरफ्ता 🕝 रिया गया. लेकिन 110 हरिजन गिरफ्तार १र लिय गय । इसक बाबनद वहा जाता है कि ग्रंथ ए शायन नहीं है. सब कुछ ठीक है । बहिस्त म । वाल लाग टा एसा कहन हाग ।

इन गट्टासिटी । या बाद से भी बकाबा मिलता है हि श्रदालना म जाकर भी रम इल्माफ नहीं मिलता है। यह राजनी बहन परानी है लिबन चिंव ये प्पाट्स में प्रत पुरानी है, इसिंकण मुझे रहना 101 । यह 1974-75 की रिपार है। प्राप का याद हागा कि 1968 में तामिलनाड् के वि वि तमनी नाम के गाव में 42 हरिजन, जिन में 20 नच्चे भी थे, जिंदा जलाय गर्य थे। उम बक्त बहुत कुछ हुमा । इसके बाद हाई कार्ट का फैसला क्या होता है ? 2 र मुलक्तिम थे। हाई कोर्ट अपने फैसले में कहना है -

"Further there is something astonishing about the fact that all the 23 accused implicated in this case should be Mirasdars Most of them are rich men owning vast extents of land The evidence is that the first accused owns a car. However. much the Mirasdaras might have been anxious to wreck vengeance

upon the Left Communist kisans, it is difficult..".

ये सिग्गीफिकेट भ्रलफाज है।

".. to believe that they themselves walked bodily to the scene and set fire to houses unaided by any of their servants."

यह जजमेंट बहुत लग्बा है । लेकिन नरीजा यह है कि 23 के 23 मृल्जिम बरी हो गये । ध्रदालन कहती है कि जिस ध्रादमी के पास जमीन है, कार भी है, वह वैसे कहल कर सकता है । ध्रगर इस किस्म का इन्साफ मिलेगा, तो हरिजना की मुरक्षा नहीं हो सकती है । इसी केस के बार में कमिन्नर ने ध्रपनी रिपार्ट में रीकमेंड किया था —

"It is for consideration whether it is not almost imperative that processual reforms are undertaken to treat cases of social injustice as separate from ordinary violation of law, that the law relating to burden of proof, the Evidence Act and Criminal Procedure Code are suitably amended as in anti-corruption cases and that special courts with mobile units are needed to be set up for eases pertaining to socio-economic justice."

धगर सरकार हरिजनो पर होने वाली एट्रामिटीज को बन्द करना चाहती है. तो मैं मांग करना चाहता हो कि घगर सरकार इमजसी की एट्रामिटीज के बार में स्पेशल कोर्टस बना सकती है, तो उस हरिजनों धौर प्रादिवामियों पर होने वाली एट्रामिटीज के बारे में भी स्पेशल कोर्टस का प्राविजन करना पड़ेगा । जब तक ऐसा नहीं किया जायेगा, तब तक बात नहीं बनेगी । जब कोई एट्रामिटीज हो जाती है, तो जो उस एट्रासिटी का शिकार हुआ है, उसको यह न कहा जाय कि वह पूब करे कि उस पर एट्रासिटी हुई है, बल्कि जालिम से कहा जाय कि वह पूब करे कि वह बेगुनाह है । ऐसा करने पर ही एट्रासिटीज बन्द होगी ।

मै एक कदम और आगे जाना चाहता हूं।
जो अमीर और सरमायदार है, वह इस भरोले
पर किसी हरिजन या आदिवासी का कत्ल कर
देता है, कि अगर मैं जेल में चला गया—अब्बल
तो वह जेल में जायेगा नहीं, क्योंकि बड़े-बड़े
बकीलों को भारी फीस दे कर वह बरी हो जाता
है—, तो मेरे पास जायदाद है, मेरे बच्चे भाराम
से रहेंगे। लेकिन जिस गरीब हरिजन या भादिवासी
का करका हो जाता है, उसके बच्चे भूखे मुर जाते

है। इस लिए कानून में ऐसा प्राविजन होना चाहिए कि जिस व्यक्ति ने कत्ल किया हो, उसको सिर्फ मजा ही नहो, बल्कि उसकी जायदाद भी जब्त कर नी जाये, ताकि उसे महसूम हो कि मेरे बाद मेरे बच्चे भी भुखं मरेगे।

एट्रासिटीज को कम करने के लिए मैं यह भी कहना चाहता हूं कि जैमा कि बिहार गवर्नमेट ने कदम उटाया है, हरिजनो को अपने डिफेंस के लिये हथियार दिये जाये, उन्हें ट्रेनिंग भी दी जाये और उन्हें हथियारो क लाइसेस लिबरली विये जाये।

1917 में भारतवर्ष का विभाजन हुमा था। कुछ लाख रेपयजीज हिन्दुस्तान में आए, उन को बमान के लिए, रिहैबिलिटेट करने के लिए एक सेपरेट मिनिस्टी यहा बन गई। कुछ साल के कुछ लाख रेपयुजीज के लिए एक मिनिस्ट्री बन मकती है और हजारो साल के करोड़ो रेफ्यजीज के लिए क्या कोई सेपरेट मिनिस्ट्री नहीं बन मकती ? वननी चाहिए। जब तक नहीं बनेगी तब तक इन कम्यनिटीज का उद्धार नहीं होगा। ग्राज हम किसी मिनिस्टी पर रेस्पासिबिलिटी फिक्स नहीं कर सकते। रैलवे की कहेंगे तो वह कहेंगे कि होम मिनिस्ट्री में जाओं। मिनिस्ट्री को कहेगे तो वह कहेगे कि वी ऐंड टी में जान्नो । हम एक जगह पिन प्वाइट कर सके कि यह मिनिस्ट्री रेस्पांसिबल है, इस के लिए उन की एक सेपरेट मिनिस्टी होनी चाहिए ताकि कही एकोनामिक अपलिएट में ज्यादती हो या और कही कुछ होती वहा हम उस सेपरेट मिनिस्टी को पकड सके।

मैं प्रगली मांग रखना चाहता हूं कि रिजर्वेशन का पीरियड कम से कम तीस साल के लिए धाने भ्रीन बदना चाहिए। या तो भ्राप वह कह दी जए कि इन हरिजन भादिवामियों की हालत सुधर गई है। प्रधान माहब तो कह सकते हैं कि मुधर गई है लेकिन हिन्दुस्तान का कोई भादभी इम बात को नहीं मानेगा... (अध्यक्षान)...

बहुत अच्छी बात है अगर आप इस में मेरा समर्थन करते हैं। मैं यह समझता हूं कि यह बिल रिजर्बेशन को एम्सटेड करने के लिए आ जाना चाहिए था। अभी नही आया तो अगले मानसून सेशन में आ जाना चाहिए।

प्रधान साहब की एक बात का मैं और जवाब देना चाहता हूं। वह कहने हैं कि पोलिटिकल फील्ड में कहा अनटचैबिलिटी बरती गई है, कहां ज्यादती बरती गई है, मैं पूछना चाहता हूं कि क्या जम्मू और कम्मीर में हरिजन नही रहते? जम्मू काम्मीर का कौन सा मेम्बर पालियामेंट हरिजन माविवासी जाति का यहां बैठा है? क्या जम्मू और काश्मीर के हरिजन और आदिवासियों का प्रतिनिधित्व यहां नहीं होना चाहिए ?

श्रीमुरज भान

लाजमी तौर पर होना चाहिए। यह बिल्कुल ना-इसाफी की बात है। प्रडमान की प्राबादी । लाख कुछ हजार है, जिस में 90 हजार के करीब हरिजन भादिवासी है। यह कहा गया कि वहा मनटवेबिलिटी नहीं है भौर केवल थोड़े से एबारिजिनस्स को छोड़ कर बाकी को कहा कि ये ट्राइबल भी नही है। भाप पोलिटिकल ग्राउन्ड पर उनको नहीं मानेंगे क्यो कि प्रगर उनकी तादाद वहा मान ली जाय शेड्युल्ड कास्ट भौर शेड्युल्ड ट्राइब्ज की तो वहा की एक ही सालिटरी पालियामेटी सीट है, वह रिजर्व हो जाती है भीर उन के हाथ से यह मीट निकल जाती है। यह भी पोलिटिकल ज्यादती है। ग्रासाम के लाखो ग्रादिवासियों के बारे में वहां की गवनंगट की एक अपनी रिपोर्ट है . . (व्यवधान) . . .

मै धक्सर बक्त से पहले धपनी बात खन्म कर के बैठ जाया करता हूं। तो तीन मिनट मै भीर चाहता हु।

भासाम गवर्नमेट ने इन-राइटिंग यह कहा है कि इन शेट्यूल्ड ट्राइल्ड को हम जान बूझ कर के पोलिटिकल रीजन्स के कारण शेड्यूल्ड ट्राइल्ज नहीं मानते हैं। क्या यह पोलिटिकेन ज्याइती नहीं है ?

दिल्ली में पिछली गबनमेंट ने यह कानून पास किया है कि 1960 के बाद भगर कोई शेड्युल्ड कास्ट भौर शेड्युल्ड ट्राइव का भादमी दिल्ली मे भा कर बसता है तो उस को वह शेष्युल्ड कास्ट भीर शेड्यूल्ड ट्राइब नहीं मानेंगे। अगर महाराष्ट्र का एक हरिजन 1965 में दिल्ली में ब्रा कर बमता है तो उस को दिल्ली वाले इसलिए शेड्यूल्ड कास्ट भीर शेड्यूल्ड ट्राइब नही मानेगे कि वह 1960 के बाद आए हैं और महाराष्ट्र वाले इमलिए नहीं मानेंगे कि वह 1965 के बाद यहा मा गए। क्या यह पोलिटिकल अ्यादतो नही है ? लाजियी तौर पर है।

मै एक छोटी सी माग भीर करना चाहता हूं यह बहुत जरूरी है, पालियामेट के मेट्रल हाल मे बाबा साहब भ्रम्बेडकर की फोटो लगनी बाहिए। बाबा साहब डा० भ्रम्बेडकर की बहुत बड़ी देन है इस देश को। उन की फोटो वहां जरूर लगनी बाहिए धीर उन के जन्म दिन पर 14 अप्रैल को छुट्टी होनी चाहिए?

लैंड रिफार्म्से के बारे में जितने भी एनैक्टमेट होते हैं वह नाइन्य शेइयुल में शामिल हो जायं तो इसे से हरिजन भीरे भादनासियो का बहुत बढा लाभ होगा।

उन की एकोनामिक अपिक्षपटमें है के बारे में एक बात कहना चहाता हूं। मुझे खुशी है इस बात की कि सब-ट्राइक्ल प्लान्स सरकार ने -अवगए हैं। लेकिन शेड्बूस्ड कास्ट के लिए भी सब-प्लान बनाना चाहिए उनको भ्रपलिफ्ट करने के लिए। जो डिस्ट्रिब्यूटिय एजेसीज हे उन में भी उनका हिस्सा मिलना चाहिए।

सर्विसेज मे भी उनका बहुत बुरा हाल है। सर्विसेज में जो शेड्यूल्ड कॉस्ट और शेड्यूल्ड ट्राइब्ज की रिप्रेन्टेशन है उस के थोडे से फ्रांकड़े में देना चाहता हू। वे 1-1-78 तक के शांकड़े है। क्लास बन केटैगरीज मे शेड्यूल्ड कास्ट की रेप्रेजेन्टेशन 4.5 परसेट है झौर शेंडयल्ड टाइब की 0.8 परसेट है। यह लेटैस्ट है। क्लास ट्रमें शेड्युल्ड कास्ट की 6 44 परसेट है भीर शैड्युल्ड ट्रेन्निक्ज की 0.88 परसेट है। क्लास स्त्री में शेड्युल्ड कास्टम 12.2 परसेट श्रीर शेड्यल्ड ट्राइव्ज 2.8 परसेट। बैको का इससे भी बुरा हाल है। 14 नेशनालाइज्ड बैक्स का हाल धौर भी बुराहै। मेरा सुझाव है, मैं ने एक प्राइवेट मेम्बर्स बिल भी ग्याह, सर्विसेज में इनकी हालत तब तक नहीं मुधरंगी जब तक कि सेन्ट्रल गवर्नमेंट का एक ऐक्ट नहीं होगा और उसमें पीनल क्लाज भी होना चाहिए, कि ग्रगर रिजव्डं पोस्ट के खिलाफ इनको नही लिया जाता है तो उस अफसर को 15 दिन की कैंद्र होगी और हजार रुपया जुर्माना होगा।

एजुकेशन के बारे में एक बात कहकर मैं बैठ जाऊगा। शेड्यूल्ड कास्टस्ट्डेट्स को, कई बार उनकी टर्म भी खत्म हो जाती है, लेकिन स्कालर्राशय नही मिलती है। कर्नाटक गवनंमेट में एक स्कीम बनाई है कि शेड्यून्ड कास्ट स्टूडेन्ट्म को एक ऐन्टाइटिलमेट कार्ड मिल जाता है जिसको दिखा कर हर महीने उन्हे स्कालराशप मिल जाती है। क्या देश भर मे इस स्कीम को लागुनही किया जा सकता[?] लागुकियाजा सकता है भीर लागू करना चाहिए।

जहा तक एडमीशंस की बात है, हर इस्टीट्यूशन में इनका हिस्सा है लेकिन हिन्दुस्तान में एक ऐसी यूनिवर्मिटी भी है जोकि शेड्यूल्ड कास्ट्स भीर मैड्युल्ड ट्राइब्ज को कोई हिस्सा देना नहीं चाहती है। आप हैरान होगे कि वह कौन सी युनिवर्सिटी है। बह है झलीगढ़ मुस्लिम यूनिवसिटी। वहां पर सेड्युल्ड कास्ट्स धीर शेड्युल्ड ट्राइब्ज के लिए कोई एडमीशन नही है--मेडिकल कालेज या किसी भी फैकस्टी में। मैं कमिश्नर की रिपोर्ट से रेज़िबेन्ट पोर्शेन पढ़कर सुना रहा हुं:

"However, there are st.ll a few Universities like the Aligarh Muslim University which have not so started acting upon the instructions issued by the Government of India Some private Medical Colleges in the State of Andhra..."

वहां पर प्राइवेट कालेज भौर भलीगढ़ मुस्सिम ब्रिवर्सिटी एडमीशन नहीं देते हैं। मैं निवेदन करना चाहता हूं कि जहां भ्रलीगढ़ मुस्लिम यूनिवॉसटी में भीर सुधार हुए हैं वहां यह सुधार भी होना चाहिए कि हरिजन भाविवासियों को मेडिकल कालेज भीर दूमरी फैकस्टीज में उनका हिस्सा विया जाए।

इसी तरह से हाई कोर्टम से प्रभी तक सीनियर क्लास बन में रिजर्वेशन नहीं है। कास्टीट्यूशन में यह कही नहीं लिखा है कि हाईकोर्ट में क्लास बन में रिजर्वेशन नहीं होगा। इसलिए वहां पर भी रिजर्वेशन होना चाहिए।

प्रनटचेबिलिटी ऐक्ट जो बना या उसमें कुछ समेन्डमेन्ट्स की जरुरत है। उसके इप्लिमेंटेशन के लिए केन्द्रीय सरकार की घोर से 5 करोड़ रुपया रखा गया था लेकिन स्टेट गवर्नमेंट्म ने एक नया पैमा भी खर्च नहीं किया। यहां पर केन्द्र में पालियामेंट की एक कमेटी बनी हुई है, स्टेट्म में भी ऐसी कमेटियां होनी चाहिए। तिमलनाडू में ऐसी कोई कमेटी नहीं है। सेन्टर की पालियामेन्टरी कमेटी को न तो वे बिल्लुपुरम में जाने देते हैं भीर न ही अपनी कोई कमेटी बनाते हैं। इसके लिए सेन्टर को स्टेट्म पर जोर देना चाहिए। मैं उम्मीद करता हूं कि इन मारी चीजो पर एक्शन लिया जायेगा।

SHRI T. BALAKRISHNIAH (Tirupathi): Mr. Chairman Sir, I will only confine myself to the educational facilities that are given for Scheduled Castes by the Government of India. But before coming to that subject. I want to read out from the Preamble of our Constitution:

"We, the people of India, having solemnly resolved to constitute India into a sovereign democratic Republic and to secure to all its citizens:

Justice, social, economic and political;"

and so on, and also of equality, of status and of opportunity. This is what is enunciated in the Preamble of the Constitution.

Again in Art. 46 it is said:

."The State shall promote with special care the educational and economic interests of the weaker sections of the people and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation."

Here the term 'weaker sections' means women also—not only Schedul-

ed castes and Scheduled Tribes but also women. Their interests must be kept in mind and educational facilities must be given to them. The Commission has made an observation with regard to the educational facilities that are given. The Government of India and also the State Governments are giving a wide publicity that the Harijans and the Adivasis are given educational facilities from I Std. to higher studies also. That may be true, but in implementation it is not so. because, in 1976 the Government of India issued a circular stating that not more than two persons in a family would be given scholarships. I am reading the Commissioner's observation: on page 93, it is said:

''In response to a number of queries received from various State Governments and educational institutions about the number of children in a family who will entitled to post-matriculate scholarships, the Union Ministry of Home Affairs have clarified that not more than two children in the same family will be eligible to receive these It has been further scholarships. clarified that this restriction is not for two children at any particular time but two children of the same family for all time to come."

From this you will see that not more than two children are entitled, in a Harijan family, to get post-matriculate scholarships. But what I submit to you is that those who were already born should not be denied the opportunity of getting the educational facilities. It should have prospective effect, it should not be retrospective. About this, I wrote to the Prime Minister, Shri Morarji Desai, on 4-11-1978 thinking that he would definitely take up the cause of the Harijons and would do something in the matter. I quoted the circular number under which this restriction was placed, and then I requested him:

"I. therefore, request you, Sir, to take sympathetic attitude and relax the above condition under paragraph XII, at least in the case of

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women belonging to S.Cs. and S.Ts. as special incentive and as Year Ugadi gift by the Janata Government under your benign leadership."

I wrote to him on 4-11-1978 requesting that it should be a New Year 'Ugadı' gift by the Janata Government for the Scheduled Castes students. I wanted that this rule should be relaxed totally or, if that was not possible, at least in respect of women students. First 1 got a reply from the Prime Minister as follows: it was dated November 9. 1978:

"I have received your letter in which you have urged that the existing restriction on the number children of Scheduled Castes/Tribes families eligible for post-matric scholarships be relaxed, at least in the case of women students. I shall have the suggestion looked into."

I hoped that he would definitely take a sympathetic attitude towards the women children. But he did not do that. Later on in his letter dated December 12, 1978, he gave a negative reply saying that it could not be done. and the reason that he has given is that, in case this rule is relaxed, the budget amount will have to be enhanced. Therefore, he did not agree to the proposal to relax this rule.

In this connection I would like to bring to your kind notice that there are no separate universities for There Harijans. are no separate colleges or High Schools for Harijans as in the case of other communities and minorities. If you see, in spite of that, they are claiming that they should be given more facilities, more amenities and more encouragement and the government is coming forward to give them all facilities to such of those minorities which are in country. But, in the case of Harijans, the government is not willing to budge an inch or give any concessions to Harijans for which I am extremely sorry.

You know what the Prime Minister said about women's education. is a news item from the Times India under the dateline December 26, New Delhi.

"The Prime Minister, Mr. Morarii Desai to-day gave away awards to principals of five Muslim girls high schools of Uttar Pradesh for standing results in the examinations cenducted by the U.P. Board of Secondary Education.

The Prime Minister said it encourage women's necessary to education particularly among the Musiims, because many parents did not send their daughters to school.

Mr. Desai hoped that the system of awards would be extended to more areas in the country so that more and more Muslim girls were encouraged to attend schools."

This is the sympathetic attitude our Prime Minister towards Muslim girls for whom there are separate Muslim High Schools, Muslim Universities and Muslim colleges. I am not envying the Muslim community or the Christian community or any other minority. They must be given all sorts of encouragement. But why does the Prime Minister say one thing at one place and give me a different reply? I specifically wrote to him asking him to relax the rule that not more than 2 children in a Harijan will be given post-Matric family scholarship. They say this was done in 1976. But are you not repealing many of the Acts that were enacted by the previous government? Have you not repealed the amendments in the Constitution? Are you not bringing in Special Courts quite contrary to what the previous government done? Because the previous government has committed some mistakes Harijans keeping in mind that the should not produce more than children, they did it. This is what it means—that the Harijans population should decrease, that the Harijans decline and the Harijans should should be annihilated in the country. This is the object of this circular. That

is why they said that not more than two children will be entitled to post-Matric scholarship. But is it fair on the part of this government not to reconsider this issue when you have reconsidered so many things of the previous government? So you are reluctant to reconsider this issue. You have heard what the Prime Minister has said about Muslim girls' education. He wanted to give them all incentives but he is not sympathetic to relax this rule of restricting the scholarship for not more than two children in a Harijan family. This is the way how the Prime Minister is going to help the Harrian community. He is a Gandhian and I thought he would practise what he preached. There I differ from him. He is a strong man He takes any step which he believes correct but in this particular issue he is not.

My friend, Mr. Suraj Bhan others pointed out that there are so many Universities so many colleges communities for other but for the Scheduled Castes there are colleges. I am extremely sorry this matter. I once wrote to the Education Minister regarding the University Grants Commission. This University Grants Commission expressed its inability to help; it does not have powers or jurisdiction over the universities. Who else has got the powers or jurisdiction over the universities? Who is controlling the universities? Is it the Central Government or U.G.C.? Under the U.G.C. Act, there is some provision to supervise, it is not merely a distributing agency of funds. It has got powers also to supervise. are universities in which harijans are not at all given admission without capitat.on fees. There are medical colleges where there has been admission of harijans. Are you taking this into consideration? say that that is a private college. I can cite an instance of Vellore Medical College where there is no reservation for the scheduled castes. There is a Medical College in Manipal where also there is no reservation. There are so many such medical colleges where

there is no reservation for the scheduled castes although the Commissioner for Scheduled Castes' and Scheduled Tribes and Government have often written to them that they should also follow the reservation They also gave their instructions. What action is the Government proposing to take against such college authorities? They say they are helpless Government says they are helpless because they are autonomous bodies. What sort of autonomous body it is? Let this college or university be run from out of its own funds and not out of Government funds or public funds. All these universities are getting grants and funds. They say that it is a private college and that is their own college; it is an autonomous body. What do you mean by that? Why are you not able to take action these people who are against the harijans' being admitted into the colleges and universities?

Therefore I submit to you that when the Janata Government taken so much of interest in repealing all the old acts and old regulations, why are they not relaxing the new regulations or why are they not willing to relax this rule of restricting the post-matriculation scholarship of not more than two children in a harijan family? This is a very regrettable thing. I now request the hon. Minister-the Janata Government-and the Janata Members to consider these issues sympathetically and see this rule is relaxed so that more number of harijan children are benefited educationally as well economically and socially.

Thank you for the opportunity that you have given me.

श्रीमती झहिल्या पी० रांगनेकर (बम्बई उत्तर-मध्यम): सभापति महोदय, यह जो कमीशन की रिपोर्ट झायी है हम देखते हैं कि इस पर भाषण करने बाले मैजारिटी में हमारे शेड्यूल्ड कास्ट्स के ही लोग हैं, और हाउम में इतने कम लोग हैं। ऐडजर्नमेंट मोशन लायेंगे, और भी कुछ करेंगे, लेकिन जब धसली सवाल धाता है तब लोगों को बोलने का समय नहीं मिलता, और घधिक सदस्य भी यहां मौजूद नहीं हैं। ऐसा लगता है कि शेड्यूल्ड कास्ट्स का सबजेक्ट भी, शेड्यूल्ड कास्ट हो बया है उस पर किसी को इंटरेस्ट नहीं है।

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[श्रीमती भ्रहिल्या पी० रांगनेकर]

यह बात ध्यान में रखनी चाहिये कि यह साल ऐंटी-अपारचीडईयर है। हमने देखा है कि हमारे नेता बाहर जा कर के ऐंटी धपारबीट के बारे में बात करते हैं, हर जगह जा कर कहते हैं कि नीयो भीर साउथ प्रफीकन्स के ऊपर होने वाले घत्याचार बन्द होने चाहिये। लेकिन खुद के देश में जो ग्रत्याचार होता है उसको सुनने के लिये कान नहीं है, देखने के लिये ग्रांखें नहीं हैं ग्रीर बोलने के लिये मह में जबान नही है। यह हमारे देश में चल रहा है। इसके बारे में हमें ध्यान देना चाहिये। माननीय प्रधान जी जब बाल रहे थे तो कह रहे थे कि अनटचेबिलटी हमारे देश में नहीं है। तो क्या है? उन्होंने कहा कि कहां है अनटचेबिलिटी ? आप भी देखेंगे तो आपको पता चलेगा कि हर जगह बर्ताव में, जीव देने में कानून में घन-टचेबिलिटी है। हर जगह,हर क्षेत्र में, हर स्तरपर मन-टचेबिलिटी है। हम कितने भी कानून बनायें वह इम्पलीमेंट नहीं होते हैं और मारन्टी नही है हमारे शिहयुल्ड कास्ट भीर शिह्युल्ड ट्राइब्ज के लोगों को कि उनकी रक्षा हो जाये।

हम तो यह देखते हैं कि जो अत्याचार हो रहे हैं, वह जातीय वर्ण के माधार पर हो रहे हैं। उनमें भी बहुत से ग्रत्याचार ग्राधिक डांचे की वजह से हैं, जो इन्टरेस्टेड लोग हैं, वह प्रपने हाथ में यह व्यवस्था रखना चाहते हैं, इस लिये भी दलितों पर अस्थाचार हो रहे हैं। यहां की दलित खेत मजदूर भीर गरीब मजदूर हैं। पहले खेत मजदरों की काम दिया जाता या कि चलो हमारा भौगन साफ करो, हमारा गंदा काम करो। इस देश में बाबा साहेब धम्बेडकर जैसे मीडर हो गये, उन्होंने कह दिया कि तुमको यह काम नहीं करना चाहिये। अब से उन्होंने यह काम करने से इन्कार कर दिया तब से उन पर ग्रत्याचार बढ़ गये हैं, क्योंकि वेस्टेड इन्टरेस्ट चाहते हैं कि उन्हें यह काम करना चाहिये।

धाज देहात में जो हरिजना पर अत्याचार होते है, ज्यादा भत्याचार उनको जो जमीनों का कब्जा मिलता है, उस जमीन से उठाने के लिये होते हैं। कंझावाला में क्या हुन्ना ? दलितों को जमीन दे दी गई ग्रौर जो वेस्टेड इंटरेस्ट के लोग हैं, समाजवाद की बात करने वाले, किसान मम्मेलन के नाम से जाते हैं भीर कहते हैं कि कंझावाला की जमीन दलितों को नहीं देनी चाहिये। इसी लिये प्रधान मंत्री के घर पर मोर्चा भी निकाल दिया गया । इसलिये कि वह म्राधिक ढांचे को तोड़ना नहीं चाहते, उसे कायम रखने के लिये यह दलितों को दलित रखना बाहते हैं।

भादिवासी भौरतों पर भस्याचार होता है। बहुत जगह ग्रत्याचार एक्सप्लायटेड लेबर पर होता है। मजदूरी का काम करने वाली भौरतों पर हमला हुधा वहां बलात्कार भी हुधा। लोगों

ने सीचा कि मादिवासी हरिजनों पर भरयाचार करेंगे, बलात्कार करेंगे तो कौन पूछने वाला है। यह एक्सप्लाइटेड लेवर के साथ होता है और उनकी एक्सप्लायटेशन चाल रखने के लिये यह सब होता है, यह हमे ध्यान रखना चाहिये।

रिजर्वेशन धाज होना चाहिये, लेकिन इससे यह सब ल हल होने वाला नही है। माधिक ढाचा बदलकर, भनुसूचित जाति भीर भनुसूचित घादिम जातियों के हाथ में जिन्दा रहने का साधन धाप नही देते और कुछ नही देते। उनको इन्दल भपौर्ष् निटो नहीं मिलती है। इस तरह से खाली रिवर्वेणन से उनका सवाल हल होने वाला नही है। रिजर्वेशन भी क्या है। जो हमारे यहां बेकारी बढ़ती है, हमारे बेकार नौजवान हैं, उनके सामने क्या रखते है कि यह हरिजन रिजर्वेशन की माग करते हैं इमलिये तुमको नौकरी नहीं मिलती है। गलतफहमी पैदा कर के जानब्रह्मकर हरिजनों धौर बेकार लोगो में जगडा पैदा करते हैं। भाप देखें कि रिजर्वेशन से भी जनको कितनी ओब मिलती है। 75 साल में बकारी बढती है 3.24 लाख भीर 1975 में 4 लाख लांगों को नौकरी मिली । 93 लाख बेकार थे लेकिन 4 लाख 400 लोगों को धार्गनाइज्ड सैक्टर में मौकरी मिली । उनमें केवल 19 हजार शैष्ठयहड कास्ट भीर शैंड्यूल्ड ट्राइबस के लोग थे । इसलिए रिजवेंशन में भी उनका कुछ मिलता नहीं है। धाप कहते हैं कि रिजर्वेशन फैल गई है इस लिए जाब नहीं मिलता है। बढ़ती हुई वेकारी का छिपाने के लिए शैड्यूल्ड कास्ट ग्रीर दूसरा म झगड़ा पैदा कराया जाता है। इस तरफ ध्यान देना चाहिये । इसलिये उन्होने कहा है कि रिजवेंशन बहुत दिनो तक चलना चाहिए। उन को कुछ बोड़ी सहिलयात देने की बात है । धगर भ्राप फिगर्म देखेंगे तो पता चलेगा कि शिक्षा के वक्त उन को सहलियत मिलती है। मेरा कहना है जन्म से ही उनको सहलियत देना थाहिए। शिका के वक्त सह िलयत देने से कोई फायदा नहीं है। 6 से 11 साल का बच्चा 11 साल के बाद कमाने के लिए जाता है क्योंकि घर में उसको खाना नहीं मिलता है।

स्कलों में एडिमिशन पाने वाले छात्रों के प्रांक है इस प्रकार हैं: 1968-69 स्टेंन्डर्ड 1 से पांच 6 से 11 बर्ष की उमा, शैइयुल्ड कास्ट्स भीर शिह्यूल्ड ट्राइब्स के प्रलावा दूसरे बच्चे: 453.24 साब और 82.80 परसेन्ट, 1973-74 मे 534.53 लाख भीर 90.70 परसेंट । इसके मुकाबले में जिह्यूल्ड कास्ट्स बच्चों की सख्या 1968-69 में 65.20 लाख और 64.10 पर-सेंट , भीर 1973-74 में 68.95 लाख भीर 68.90 परसेंट थी ।

स्टेन्डर्ड 6 से 8, 11 से 14 वर्ष की उम्म, शिड्युल्ड कास्ट्स और शिड्युल्ड ट्राइब्स के मलावा दूसरे बच्चं: 1968-69 में 110.51 लाख भीर 1973-74 में 130.64 लाख । इसकी तुलना में इस सालों में शिड्यूल्ड कास्ट्स के बच्चों के संख्या 11,19 लाख और 12,16 लाख की 🛊

स्टैंडर्ड 9 भीर उससे ऊपर, 14 से 17 वर्ष की उद्य, मिड्यूल्ड कास्ट्म भीर मिड्यूल्ड ट्राइक्स के मलावा दूसरे बच्चे 1968-69 में 55 56 साख भीर 1973-74 में 67.11 लाख, जबकि इन सालों में मिड्यूल्ड काग्ट्स वे बच्चों की मुख्या 4.58 लाख भीर 5,75 लाख भी।

इन फिगसं से पता चलना है कि मिड्यूल्ड कास्ट्स के बच्चे 11 माल के बाद प्रपनी पढ़ाई को जारी नहीं रख सकते हैं, क्यांकि उन्हें काम करने के लिए जाना पढ़ता है। इस लिए जब तक इन लोगों के प्राधिक सवाल को हल नहीं किया जाएगा, तब तक चाहे उन्हें कितनी मृंविधाएं, किताबे भौर पैमा दिया जाये, नब तक कुछ नहीं होने बाला है। उनकी फैंमिलीज जिन्दा रह सकं, इस के लिए सरकार को कुछ करना

जहा तक सर्विमिज का मम्बन्ध है, 1975 में प्रथम श्रेणी में शिड्यून्ड ट्राइज्ज की सख्या 0.78 परसेट, द्वितीय श्रेणी में 0 54 परसेट, तृतीय श्रेणी में 1 33 परसेट श्रीर चतुर्थ श्रेणी में 4 30 परमेंट था।

मैन खुद महाराष्ट्र में देखा है कि एक जगह तीन लडके नौकरी के लिए प्राये। उनमें से एक ब्राह्मण, दूसरा मराटा भीर तीमरा णिड्यूल्ट कास्ट्रम का था। ब्राह्मण को टेलीफोन प्रापरेटर की नौकरी दी गई, मराठा का लिएट चलाने नौकरी मिली भीर शिड्यूल्ड कास्ट्रस को लडके को जो एम० ए० पाम था झाडू देने की नौकरी मिली। आज भी यह हो रहा है। हमने महाराष्ट्र के चीफ मिनिस्टर को लिखा कि इस की जाच करे। नौकरियो में भव भी यह डिसिकिमिनेशन हो रहा है। एम० ए० पाम लडके को झाडू देने की जाब देत हैं भीर कहते हैं कि हमने उनके लिए जाब रिकर्ष की हुई है।

स.वजिनक क्षेत्र में शिड्यूल्ड कास्ट्स की सक्या 1975 में प्रथम श्रेणी में 1 44 परमेट, द्वितीय श्रेणी में 3 02 परसेट, तृतीय श्रेणी में 13 73 परसेट, मौर चतुर्थ श्रेणी में झाडू वालो के अलावा 26.29 परसेट थी । इसका अर्थ यह है कि आज भी हम कहते हैं कि ये लोग इसी जाब के लायक है और उन्हें यही काम करना चाहिए । मार्वजिनक क्षेत्र में वही स्थिति हैं । बैंको में कलकों की श्रेणी में शिड्यूल्ड कास्ट्स के लोगो का अति-लिधित्य मिर्फ 0 81 परसेट हैं भौर रिजर्व बैंक में 2 39 परसेट हैं । रिजर्व बैंक तो सैन्ट्रल गवर्न-मैंट के अधीन है । वहा इन लोगो की सख्या क्यो मही बढाई जाती हैं ? सरकार को यह काम अपने घर से शुरू करना चाहिए, वर्ना यह काम नहीं होने बाला है ।

श्री सूरज भान न एक बहुत भ्रज्ञछा पायट बताया है। मैं भी कहना चाहता हूं कि हरिजनो पर जो प्रत्याचार होते हैं, प्राखिर में उनके बारें में क्या कार्यवाही होती है। कमीशन नियुक्त किए जाते हैं और वे पाच छः साल के बाद प्रपत्नी। रपोर्ट देते हैं। महाराष्ट्र में गवई बन्धुफ़ों की दोनो भाखें निकाल दो गई। उन के बारे में क्या हुमा, यह पता नहीं हैं। प्रपराधियों को कितनी मजा हुई? जिन लोगों ने उनकी भाखें निकाल दो भीर उनकी बहन पर धत्याचार किया, उन्हें दो दा महीने की मजा दी गई।

इस तरीके से अगर सजा मिलेगी, इस तरह से बर्ताव होगा तो प्रत्याचार बढने वाले हैं। इस देश में न्याय मिलता ही नहीं है। 1975 में कन्न हुए 346, सीरियसनी हुट हुए 1269, बलात्कार-320, जला दिया-774 दूमरे तरह के--4785, कुल 7493 इतने ग्रत्याचार हो हो गए मर्डर को मिला कर। सभी तक इन्स्वारी चाल है। श्रभी तक केस नहीं बने हैं। 1222 ऐसे मामले हैं जिनके ऊपर भ्रभी तक केम फाइल नही हुए हैं, एन्स्वारी चल रही है, 75--79 तक चार माल हो गए। ग्रभी तक हमारे अधिकारी वर्ग को कौन गुनहगार है यह देखने का टाइम नही मिला है। इतना ही नही सभी चार्जशीट दी है, कितने केसेज में-4661 । ती क्यो नही ग्रत्याचार पनपेगे ? क्योंकि ग्रत्याचार करने वालों को लगता है कि हम करेंगे, कौन हमें पूछने वाला है, कौन हमें सजा मिलने वाली है ? हमे प्रोटेक्सन पुलिस से मिलता है, हमे प्राटक्शन गवर्तमैट से मिलता है । प्रभी परसो हमने देखा, एक आदमी को मार खानी पड़ी। उसका गुनाह क्या था ? वह बोले कि घोडे का सवार हो कर बारात में बाया इक लिए उसकी पर खानी पड़ी। घोडे पर सवार होना भी इस देश में अगर गुनाह होता है और उस के लिये किसी को मार खानी पडती है तो इस देश में दसरा करु होने वाला नही है।

ऐटी एपार्कीड ईयर यह चल रहा है। प्रगर इस देश में ऐन्टी एपार्थीड ईयर सञ्चाई से मनाना चाहते हैं ता इन्होंने जो सुझाव दिया है इस को प्रमल में लाना चाहिए। हरिजनो के ऊपर जो झत्याचार होते हैं उनके लिए स्पेशल कोर्ट प्राप को बनानी चाहिए भीर म्टी एपार्थीड ईयर में यह करना चाहिए। आप इटरनेशनल वीमेन ईयर में उनके लिए करते हैं, इटरनेशनल चील्डरेन्स ईयर में उनके लिए करते हैं, इटरनेशनल चील्डरेन्स ईयर में उनके लिए करते हैं ता ऐंटी एपार्थीड ईयर यह है इस में आप स्पेशल काट बनामें और जहा सजा देने की बात है, अगर प्राइमाफेसी केस हो तो उनको पकड़ना चाहिए, नहीं तो हिरजनो में कोई विश्वास ही नहीं पैना होगा।

प्राखिर में मैं एक प्वाइट महाराष्ट्र का खास तौर से प्राप के सामने रखना चाहती ह । बहुन सारे हरिजनो ने प्रौर बाबा माहब डा॰ ग्रम्बेडकर ने भी कहा कि मैं

15.55 hrs.

[श्रीमती प्रहिल्या पी० रागनेकर]

हिन्दू धर्म छोड देता ह स्योंकि इसमे धन्याय होता है, बुड धर्म स्वीकार करता हू। बुद्ध धर्म स्वीकार करते हुए भी उन्होने कहा कि मैं बुद्ध धर्म क्यो स्वीकार कर रहा हु ? क्योंकि हिन्दु धर्म मे सब को देवता समझते हैं, पैगम्बर को एक को खदा का लडका और एक को खुदा ग्रवतार कहते हैं। लेकिन बुद्ध धर्म ही ऐसा है जिस में यह खुद को मानव समझते है क्योवि बुद खुद को मानव बहते हैं। लेकिन मैं यह बहना चाहती हू कि भाज नियो वृद्धिस्टस को काई सष्ट्रित्यत नही मिल रही है। जो निया-ब्टिंग्ट बन गये है उनकी सहलियतों को ले लेना ठीक नहीं है। उनको ये सब महलियते मिलनी चाहिये भीर बन्द्रीय सरकार को उन्हें यह देना चाहिए। इतना ही नहीं गुजरान के प्रस्दर जो चमार का हमने कास्टीच्युशन ग्रमेड करके शेडयल्ड कास्ट से निकाल दिया है, यह मेरी ममझ में नहीं भाता । कहते हैं कि वह बहन पैस कमाने लगे, बहुत वह पैसे वाले हो गय इन कारण उनको शेड्युल्ड कास्ट लिस्ट मे निमाल दिया । मेरा यह कहना है कि उनका पिर इस लिस्ट में लेना चाहिए ।

दूसरा मेरा यह कहना है कि कोई मस्या धागर ऐसी है जो इस मामले म अच्छा काम कर रही है तो उसको महायता देनी चाहिए। मेरे पास यह सूचना बाई है कि बधवा मजदरों के बारे से बीर घीरता के बारे में नेहर यवक केन्द्र काम कर रहा है। ऐसी सम्बाद्यों के काम की रिपोर्ट भ्राप को मगवानी चाहिए भीर उनको कुछ मदद वगैरह देनी चाहिए ।

जहा जहा जमीन, का मवाल हा, उसका षाप देखें। पहले हम ने कहा कि 4 करोड एकड जमीन हमारे पाम ज्यादा है । बाद में कहा कि चार किराड मही है, 2 करोड ही है। फिर बाद में बहा कि 26 लाख है और धब हमारी गवर्नमेट कहती है कि 11 लाख एकड जब डिस्टीव्यट करने जाय तो उनको उसमे प्रेफरेस मिलना चाहिए। जब उनके पाम जमीन होगी तो कुछ रहने का ग्रधिकार मिलेगा । ये सवाल इल्स सरीके में हल करेगे, ऐसी मैं भाषा करती 夏1

श्री भार० एल० कुरील (मोहनलाल गज) सभापति महोदय, भाग मेह्यल्ड कास्ट भीर शेडयूल्ड ट्राइब्ज की रिपोर्ट पर वहस हो रही है और यह 74 से 77 तक तक तीन साल की रिपोर्ट है। एक्दम से एक गट्टर को डिस्कस करने के लिए हम उपस्थित है। पाच वर्ष के बाद बहस हो रही है। इसी से सरकार क इराटे का पता चलता है और वह भी बहुत कुछ लडने झगडने के बाद यह बहम हो रही [Mr. Speaker in the Chair]

Twenty-fourth

जहां तक नौकरियों का सवान है. इमर्जेन्सी के दौरान शेडयुल्ड कास्ट ग्रीर ट्राइब के लोगो नी मर्जी के मुद्राफिक निकाल दिया जाता था परन्तु ग्रभी भी उनपर से यह इमर्जेन्मी समाप्त नहीं हुई है। ग्रभी भी मर्जी मग्राफिक लोगो को निकाल दिया जाता है। मै एक कैस आपको बताना चाहताह, बीबीडी कुरील, डिप्टी मैनेजर एक सी ग्राई को ग्रभी 2-1-79 के बिना चार्जशीट के जबाब प्राप्त हुए ही निकाल दिया गया जोकि प्रसाविधानिक है। तो इस तरह की चीजे भ्रमी भी हो रही है।

शहत्या के बार म विनोबा जी जैसे लोग फास्ट करते हैं। चिडिया को मारना भी एक इन्टर्नेशनल इश्यू बना दिया जाता है परन्त जब इन्मान) को मारा जाता है, उनका बुली भीर बिल्लिया में भी बदनर सममा जाना है उनकी बह-बेटियों की इंज्जन लटी जाती है तब कोई भी महाल्मा पूजारी या धर्मात्मा एक णब्द भी नही बहता उसके निणे काई भी फास्ट करने के लिए नहीं द्याना ।

मेरा निवेदन है कि शेडयल्ड काम्यम और टाइक्ज के लोगा पर सर्विसज म या ग्रन्य क्षेत्रो में प्रत्याचार होते है, बेलची ग्रीर दूसरे इसीडेन्टम हा ता पालमेट में उन पर डिस्कमन हुछ। लैकिन डिस्कशन के बाद उस पर कोई ऐवशन मही लिया जाना ।

भी करते हैं हम भार नो हो जाते है बदनाम वह कल्ल भी करते हैं तो चर्चा नही होना।

द्मगर हम रोते हैं तो लोग समझते है कि हम गा रहे है । जब हम भूखे भीते हैं ममझत है कि उपवास कर रहे है अपने शरीर का ठीक करने के लिए । जब हम नरे होते है तो कहते है ध्रुप स्नान कर रहें है। हमारी तकलीक दूसरा को कुछ नयी बात ही नजर ग्राती है।

हमारे प्रधान जी ने कहा कि ग्रत्याचार कुछ नहीं हो रहें हैं। छुन छान कुछ भी नहीं है। जो यहा पर पालियामैट वे मैम्बर बन कर झाए है यदि उनकी ही मनोभावना ऐसी हो तो समझ में नही ब्राना इस देश का क्या होगा? किस प्रकार से उन लोगो पर अत्याचार हकेंगे? प्रधान जीतो मजी भी रह चुके हैं।

MR SPEAKER Mr Kureel, you can continue on Monday

MOTION FOR ADJOURNMENT

REPORTED ATTACK ON THE STUDENTS OF ALIGARH MUSLIM UNIVERSITY

MR. SPEAKER: We now take up the adjournment motion. I think there will be a large number of speakers. So, under rule 63, I am prescribing the time limit for each speech as 10 minutes. There are a large number of speakers. Now Shri Banatwalla.

SHRI G. M. BANATWALLA (Ponnani): Mr. Speaker, Sir, Let me, at the outset, thank this august House for granting me leave to move my adjournment motion. 1 move:

"That the House do now adjourn."

I want the House to discuss the following definite matter of urgent public importance, viz. the unabashed, vigorous and planned armed attack on the Aligarh Muslim University students coming on 9th May, 1979 by train to Delhi for their protest rally in connection with Amendment Bill. the free use of even fire arms, consequent injury to several students with some still missing, and the failure of the Government to protect the students, as also to safeguard their constitutional right to protest, and the panic among the Muslim minority community.

Sir, the inhuman and fascist attack that has been made on the Aligarh Muslim University students, needs strong and unequivocal condemnation from all quarters. It should be clearly borne in mind that the students wanted to organise a rally in Delhi to protest against the stubborn refusal to restore the minority character of the Aligarh Muslim University. My amendment was rejected in this House because of the stubborn attitude taken by the Treasury Benches.

16.00 hrs.

Mr. Speaker, Sir there is widespread resentment, anguish and indignation throughout the country. The Aligarh Muslim University students were rightly agitating. An attempt had been made in this House to give an impression as if the Vice-Chancellor of the Aligarh Muslim University and various others were in favour of the official Aligarh Muslim University Amendment Bill. You will remember that the hon. Minister of Education even quoted and I should say misquoted the Vice-Chancellor of the University, Dr. Kushro as having welcomed the Bill. Naturally, therefore, it had become very necessary even for the students to leave their desks at this critical time in their studies and through their protest make it abundantly clear that nothing short of restoration of the minority character of the Aligarh Muslim University in a manner that it gets the benefit and protection under Art. 30(1) will satisfy them. Accordingly they wanted to organise a rally. Their intention was to have a very peaceful rally. This was very abundantly and manifestly clear from the fact that they wanted to hold a rally when the news reached them about the rejection of their demand. The news reached them on Friday, and they wanted to hold their rally on Monday itself. There was already a demonstration of the railway men asking for bonus. They did not want that there may be even a remotest possible chance of any clash with them or any untoward incident. They never wanted it, because there are always some miscreants, especially facist forces to see that their rally was also disturbed. Therefore, in spite of their announcement, they postponed the rally from Monday to Wednesday. And only yesterday, they came here. They started coming in several buses; and many of them started coming by passenger train early in the morning. It must be noted here that the train could not start in time from the Aligarh station. Many miscreants had

[Shri G. M. Banatwalla]

boarded the train at Aligarh itself. The last two bogies were totally occupied by these miscreants with their lathies, with hockey sticks, with stones and with what not. The doors of these last two bogies were even bolted, not allowing anybody to board this particular train. There was chain pulling at Aligarh station itself and the train could not leave in time It started quite late from the Aligarh station itself At various stations, being a passenger train, there was an addition to the number of these miscreants and the final fascist attack took place near Dadri Railway Station. The chain was pulled. Train was halted Even certain bogies were detached. Aligarh students were beaten inside. They were dragged out and beaten mercilessly in the fields in the full view of the train were beaten with lathies, with sticks and with rods. At times, an attempt is made to explain away the incident by saying that there was a scuffle between the passengers. Just look at the ridiculous nature of this explanation! If there would have been a scuffle between the passengers and hundreds of these Aligarh students travelling, the injured would have been those few passengers. But here more than hundred Aligarh Muslim University students were injured. Some of them were very seriously injured and are lying in the hospital right now. A hundred of them have been treated and sent away by the hospital authorities and twenty to twentyone are right now there juries are of the nature of fractures It is said and blunt injuries there was a clash between milkmen Gujars and the Muslim University students. The Gujars are not armed with hockey sticks. These milkmen are not armed with hockey sticks. They are not dressed generally in shirts, bush shirts and pants. There was a pre-planned attack. The Aligarh Muslim students Union in their statement have said that it was a pre-planned attack with sticks, rods and even guns. There were certain It is shots, fired from even guns.

here explained away that these Aligarh students mis-behaved with some of the passengrs. This is adding insult to injury. Mr. Speaker, come with me to the Irwin Hospital where the students are lying. Students of Ph. D., LL.M., Medicine, Engineering such students have been subjected to this merciless attack upon them. The attack indeed is calculated to strangle I would say, even the Constitutional right to protest The minority character of Aligarh Muslim University is not being restored and when it is sought to organise peaceful protests and railies, a planned attempt is made by fascist forces to strangle even the constitutional right. In Aligarh, preparations for this peaceful agitation have been going on for the past two or three days. Yet, I believe intelligence was snoring and the police totally failed to provide security to the students to go to Delhi and organise the rally in the peaceful manner in which they wanted to do it. The police arrived at the scene an hour later. I must specially thank the local villagers. It is the local villagers who came running in order to save the students from the hands of these miscreants. I was referring in the afternoon for example to the case of one student Zainul Abedin who was mercilessly beaten by so many and in a state of semi-unconsciousness he was lifeted to be thrown away into the well. local villagers, thanks to them, intervened and rescued him. They tried to give protection to the students in a local school. They tried to see that they come to Delhi to get further medical treatment.

This inhuman and fascist attack, as I said, needs condemnation from all quarters. Students were severely beaten. Watches, rings, cash--all were taken away. An orgy has been enacted to which we have no parallel whatsoever in the sense that now attempts are being made in order to intimidate the Muslim minority from even raising their voice of protest. From Belchi to Jamshedpur, we have

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a sordid record of the massacre of the minority. Now even the right to protest in a peaceful manner is sought to be scuttled. However, there is one thing I would like to clarify before I conclude It must be understood by one and all that planning is going on to see that the problems with regard to the Aligarh Muslim University take a communal nature. I must say that the demand for the re-toration of the minority character of the Aligarh Muslim University is not a communal demand. It is not a Hindu-Muslim problem. It is a fact of history that needs to be given due legal recognition.

MR. SPEAKER: Please conclude You have taken five minutes extra

SHRI G M BANATWALLA: There are so many things I wanted to say

MR SPEAKER: There are a large number of speakers.

SHRI G. M. BANATWALLA: must not only condemn this incident, but express my great resentment at the callous statement made by the Minister of State for Home Affairs this afternoon, trying to explain away the serious nature of the incident. The extent to which the fascists forces are emboldened have to be taken note of very seriously. Let there be a thorough probe. Let there be a complete impartial probe and strictest possible steps should be taken. Action should be taken against the miscreants It must be made abundantly clear that there is safety of life and honour for the citizens of the country. Serious contemplation and drastic steps are necessary in order to restore the confidence which has been, I should say, badly shaken in this Government for the protection of life and honour of citizens.

श्री चिमनभाई एच० सुक्ल (राजकोट)ः मादरणीय शह्यक जी. श्री बनातवाला जी को मैंने सना, मन् 1946 में तो मैं छोटा था, सीग मैंने देखी नहीं थी, इसका दर्शन हुमा नही था, लेकिन माज उनको सुनकर सगा कि 1946 से पहले इससे भ्रम्छा भाषण नहीं होता होगा। मीहम्मद घली जिल्ला भी ऐसी भाषा बोलते नहीं होंने ।

एक छोटा सा इंसीडैंट जो रेल का हका, ब्रगर यह प्रीप्लैन्ड होता तो दादरी के पास गण्डी क्यो खड़ी होती. पुलिस को पता क्यो नहीं चलता ? गवर्नमेट को पता चलता, सी० ब्राई० डी० को पता चलता, लेकिन इस देश में ब्राजकल बोटों के सौदागर पैदा हो गए हैं, जिन्होंने एमरजेसी में मक्खियो की तरह मुमलमानों को मारा था। वह भ्राज रातो-रात हमदर्द हो गए हैं और जैसे गिद्ध श्राकाश में घुमता है कि कही मरा पश मिल जाये तो खायें, ऐसे ही बोटों के सौदागर, कहीं में भी बोट मिल जायें तो इस तरह से इस देश में माइ-नोरिटो में भय की ग्रथि का उन्होने निर्माण किया है। एक तरफ दोबारा मना में प्राने का ख्वाब लोग देखा रहे है। इन लोगो की हालन यह है कि ग्राज देश में कही भी कुछ भी हुमा तो माइनौरिटी के नाम से दंगा-फिनाद कराने लगे भीर लोगों को बहकाना शुरू कर दिया है। यह बात नयी नहीं है। इस देश में ऐसी षणित राजनीति बहुत पहले से चली ग्रा रही है।

मैने प्राज के प्रखबार में यहा की मैटोपोलिटन काउमिल की वाइसचेयर मैन बेगम खर्शीदा किदबई का पत्र पढ़ा जो उन्होने प्राइम मिनिस्टर को लिखा है। उन्होने बताया कि दिल्ली के जामा मस्जिद एरिया में किस तरह में मुसलमानों को भड़काया जा रहा है।

श्री मोहम्मद शफी क्रेशी. किसने ?

श्री विमन भाई एव० शुक्ल ग्रखबार पढ़ लीजिए जी।

श्री मीहम्मद शर्फा कुरेशी . नाम दीजिये ।

श्री चिमनभाई एच० मुक्ल : नाम द्ंगा, सबका दगा, श्रापका नाम भी नहीं छोड़ गा। मौका श्रायेगा सबका नाम दूगा । चिन्ता मत करो, घवडाने की जरूरत नहीं है।

श्री मोहम्मद शफी कुरेशी : मैं कभी श्रवहाता

श्री चिमनभाई एच० शक्ल : श्राप काश्मीर से झा रहे हैं, भ्राप कैसे चबड़ायेंगे जी ? भ्रापका भी इतिहास बहुत लम्बा बौडा है, वह भी आयगा, जिल्ला मत करिये। (व्यवधान) श्री राजनारायण का नाम भी या जायेगा । इतना बड़ा नाम कैसे छूटेगा ? उनका नाम छुटेगा नही । घबड़ाइये मत ।

श्री राजनारायण : उन्होंने हमारा नाम लिया है। आज अखबार वालों को हमने बयान दे दिया है कि यह बात केवल हमारे बारे में एक डायन ही कह सकती है।

श्री विमनभाई एव० शुक्ल . यह बात श्री हुई है , ट्रेन में कुछ अगहा हुआ है, बनातवाला साहब ने फरमाया कि देन में कुछ लोग अलीगढ़ से बैठे, सी में कहना चाहना हं कि प्रगर विद्यापियों को शक था [अो चिमनभाई एव श्वल]

तो दादरी स्टेशन के पहले किसी पलिस वाले को क्यों नहीं बताया कि ऐसे ऐसे लोग मलीगढ़ से बसे है भीर हमको बर है कि कुछ देगा फिसाद होगा । इतना ही नहीं यह जो उसके नीक्स हैं उनमें से किसी ने भी नही बताया। बी० एस० सी० के विद्यार्थी मुहस्भद तारीक हैं, बनस्पति शास्त्र के शोध के खान हैं, छात्र संघ के धध्यक मुस्ताक प्रहमद हैं और उसके सचिव श्री प्रारिफ हैं इन सब को धौर बड़े-बड़े लोगों को, जहां तक मुझे जानकारी है, जहां तक यूझे बताया गया है वहां जाकर कहा कि बाप क्यान दो, बौर ऐसा क्यान दो कि जिससे सनसनी फैल जाये भौर पालियामेंट में कुछ करके दिखायें। लेकिन छात्रों ने इंकार कर दिया। उन्होंने कहा कि माप भपनी राजनिती को खुद चलाइमे, भाप हमको ट्स बनाने की कोशिश मत करें। मेरा कहना है कि देश के सब लोग यह जान गये है इसमे जो लोग उभाइते हैं, उनको भी सीय पहचानते है, उनकी विश्वसनीयता, कैडिब्लिटी खत्म होती जा रही है। प्रवारों में उनका उल्लंख जोकर के नाम स पाता है । जब वह बाहर जात हैं तो लोग देखने भाते हैं कि वह जोकर कैसे हैं ? कोई लोग उनको सुनने को आते हों, ऐसा नहीं है। तो यह राजनीति आगे चलकर देश का भला करने बाली नहीं है। मैं भापके करिये इस सबन का, और इस सबन के जरिये देश का, ज्यान इस बात की धोर दिलाना चाहता ह कि सार हिन्दी-भाषी प्रदेशों में संघ के नाम पर मुसल-मानों को बहकाने की जो प्रवात चन्नी है, उसका मत कहां पर होगा, यह कहना मुश्किल है। इसलिए सभी माननीय सदस्यों से मेरा निवंदन है कि इस बारे में सोवें। कौन मंत्री की गद्दी पर बैठता है धीर कौन वहां से हटता है, यह बात छोटी है। मैं समझता हं कि मंत्री-पद के लिए इतना छोटा पन दिखाने वाला भीर देश तथा पार्टी के साथ गहारी करने वाला प्रभी तक कोई नहीं पैदा हुआ है। क्या मंत्री-पद कोई इननी बड़ी बात है कि उसके लिए देश में बवंडर खड़ा कर दिया जाये, माइनारिटीज को उकसाया जाये भीर भपनी पार्टी को लोडने के प्रयास किये आये ? यह देश इस तरह की हरकत करने वाले कोगो को कहा तक सहन करेगा ? (व्यवधान)

श्री शरद यादव (जबलपुर) : घ्रध्यक्ष महोदय, सभी माननीय सदस्य इसे विषय पर ग्रपने-ग्रपने विचार रखने के लिए स्वतंत्र हैं। लेकिन कोई सवस्य किसी व्यक्ति पर धारीप लगाये और उसकी जोकर कहे. क्या यह ग्रन्छी बात है ? (व्यवधान)

श्री विमनभाई एम० शुक्ल इस घटना के बारे में अख़बारों में तीन चार वर्णन्य आये हैं। उनमें से कौन सा वर्शन सब है और कौन सा झठा है. इस बारे में मैं अपना कोई निर्णय महीं देना चाहता हूं। लेकिन मैं कहना चाहता हूं कि देश कि क्तमान परिस्थितियों से राजनैतिक लाभ, पौलीटिकल गेन्स, प्राप्त करने के लिए इतन निचल स्तर पर जो प्रयास किये जा रहे हैं. बन्हें रोका जाना चाहिए। इस से न तो माइनारिटीख का और न देश का कोई फ़ायवा होने वाला है।

जो कृष्ट हुमा है, उसकी जांच हो भीर भी बनत-वाला ने जो कहा है, उसकी भी जांच हो, मैं इसका समर्थन करता है, ताकि स्थिति का नाजायज कायवा उठाने के लिए जी प्रचार किया जा रहा है, उसका स्पष्ट चित्र देश की जनता के सामने झाये, दुध का दुध और पानी का पानी हो जाये और सभी सही तथ्यों की जानकारी हो जाये।

Adj. Motion

SHRI P. M. SAYEED (Lakshadweep); Mr. Speaker, I was very carefully listening to the previous speakers. It appears that even if there is any organised assault, or riots have been committed, when it comes in the forum of the Lok Sabha, the discussion is on party lines. Shri Shukla, who preceded me, was blaming those who were in power during the Emergency He said that Muslims were killed like flies at that time yet nobody talked anything. In that way, he wants to justify this kind of riots as well as organised assault on the minorities by his party, especially because he comes from a special cadre.

SHRI CHIMANBHAI H. SHUKLA: I never said so.

SHRI P. M. SAYEED: If so. have nothing to say. But, at the same time, he belongs to a cultural organisation, or non-cultural; I do know.

AN HON. MEMBER: Cultural.

SHRI P. M. SAYEED: What I want to submit in this august body is that the incident that has taken place at Dadri on the Aligarh Muslim University students deserves condemnation by all sections of this House without any reservation. I hope Shri Shukla has not condemned it.

SHRI CHIMANBHAI H SHUKLA: Everybody condemns it.

SHRI P. M. SAYEED: The students had started for Delhi, to join the protest rally, a legitimate right that has been enshrined in the Constitution of India, in order to restore the minority character of the Aligarh

Muslim University. If you look at this incident, as has been clearly mentioned by Shri Banatwalla, the cr-ants had taken lethal weapons with them and they had bolted the from inside so that nobody could get in. And at the same time. Sir, what makes it funny is the statement that has been made by the Minister of State for Home Affairs in the afternoon here in the House. What he said is, the reports are not ready. It is only 35 kilometres away from Delhi and more than 24 hours have passed, and yet he has not received.

MR. SPEAKER: May I correct you? He said: "We have not received a report from the U.P. Government, but we have received the report from the Collector."

SHRI P. M. SAYEED: Whatever it may be, the District Collector is directly reporting to the Minister. Can he do it? Is he under the direct supervision of the Home Ministry I would like to understand. It is not the Union Territory.

AN HON. MEMBER: It is not Lakshadweep or Andamans.

SHRI P. M. SAYEED: And therefore, if the Collector can contact the Home Minister, why is it that he could not contact the U.P. Government? And he knows very well that within hours he could have got all factual information from the Government of Uttar Pradesh and therefore, that speaks of the callous manner in which the Government of the day is treating the minorities especially with regard to the Aligarh Muslim University and also the students in this particular instance.

Sir, it is no less then a person like Shri Raj Narain who has been repeatedly saying—even Mr. Madhu Limaye said—that all the riots in Aligarh or in other parts are being hatched by RSS many a time. It is not as Members of the Opposition

they are telling, they are Mr. Shukla's own partymen. The riots are being organised and executed by RSS men. A portion of Mr. Shukla's speech was to attack Mr. Raj Narain. Whatever it may be, that could have been done outside the Parliament. I want to submit to this hon. House this kind of incident which has been created on by a section of people-you call them miscreants or whatever it may be-will definitely erode secular character of our country. This incident is not a stray incident, it has been repeated one by one in the country. Now, in private talks many Ministers agree saying 'yes, it is very bad, this kind of thing cannot go on. The secular image of the country is being eroded day by day and we have to do something'. What is that something that is done here? I don't understand. Any time such things are taking place, some commission is appointed and they submit the report after a year or two and there ends the matter. Therefore, nobody reads the report I want to emphasise in this august body, let us be honest. It is definitely dishonouring the country's image. Therefore, let us be honest in this matter. Let us take this problem above party level. I want to appeal to the Government to see that in this incident the culprits are immediately found out. Whether you appoint a CBI inquiry or any other inbut a thorough probe has auiry. to be made as early as possible that justice must be done and it should be seemingly done.

श्री विश्वय कुमार सहहोता: (दिक्षण दिल्ली) : अध्यक्ष महोदय, अलीगढ़ यूनिर्नामटी के जो विद्यार्थी दिल्ली आ रहे थे उन के साथ जो घटना घटी है वह बहुत ही दुखदायी है और बहुत ही अनफारचुनेट , है। हमारे जो दोस्त, यूनिर्नामटी के विद्यार्थी जब्मी हुए, मैं उन के प्रति हमदर्दी का उजहार करना चाहता हूं और जिन लोगों में ऐसा कांड किया है उन की मत्संना, उन की निन्दा करता हूं। इस देश के अन्वर हर एक को अधिकार है कि वह अपनी मांगों की लेकर डिमांस्ट्रेशन करे और वे विद्यार्थी यहां टिमांस्ट्रेशन करने के लिए आ रहे थे। उनका पक्ष ठीक था या गलत था यह दूसरा सवाल है। परस्तु वे डिमांस्ट्रेशन के लिए आ रहे थे, उनका अधिकार था कि दिल्ली में आ कर डिमांस्ट्रेशन कर सकें और

[श्री विजय कुमार मल्होला]

उनको इसके लिए पूरी सुविधा होनी चात्य थां। परन्तु रास्ते में एक काण्ड हुन्ना जिसके विध्य में सुबह गृह मत्री जी ने बहुत सी बाते बनाई । मैं कहना चाहता हू कि यह काण्ड काफी दुखदाई है और मागे इस तरह के काण्ड न हो उसके लिए जिस तरह की भी कमेढी बनाने की जरूरत हा चाह पालमेण्ट के मेम्बर्स की या जा भी, उसको बनाये या जुडिशियल इक्वायरी कराये, इस्पार्शन इक्वायरी कराये तानि मही बातों का ठीक तरह में पता चला सके ब्रौर आ भी दोषी हो उनका सजा दी जाए।

इस मौके पर में उन माथियों से भी कहना चाहता हु जो कि ऐसे छोटे, नडे किसी भी मामले का, धाने राजनीतिक स्वार्य में भ्रष्ठे हो कर, ग्रपने राजनीतिक स्वार्थ की पूर्ति के लिए, हिन्दू मुमलमान या भेजारिटी माइनारिटी का मवाल बनाना चाहते हैं भीर उम प्रकार से जाने अनजाने ऐंटीसोशल एक्टिविटीज मे जा, धल हो जाते हैं। पिछलें कई मालों में देश में इम तरह के जो दगों की घटनाये हुई हि उनको, कुछ लोगो ने भ्रपने राजनीतिक स्वार्थ के लिए, गलत दिशा देने की कोणिश की है। ग्राखिर क्या बात है कि इतने सालो के बाद भी हिन्दुस्तान मे बाज भी माइ-नारिटी मेजारिटी का सवाल बना हुआ है, हिन्दू और मुमलमान प्रलग ग्रलग रहे है। इसकी एक ही वजह है कि कुछ लोग ग्रापनं राजनीतिक स्वाथा नी पृति के लिए हिन्दू भीर मुमलमानो को नजदीक नही आने देना चाहते हैं। वे चाहते हैं कि उनमें लडाई हाती रहे, दोनो में जहर पैदा होता रहे ग्रीर ग्रगर जहर पैदा होगा तो कुछ लाख बोट उनक पास चले जायेगे।

जहा तक इस इसीडेण्ट का सवाल है, पैसेजर्स के दा गुट थे जिन में झगडा हुआ। जितने भी फैक्टम है, यं 0 पी 0 गवर्नमेंट में या रेलवे से उसमें एक ही बात कही गई है कि दो ग्राप्य का भ्राप्य में झगडा हन्ना । इस नरह का झगडा बहन निन्दनीय है परन्तु एक मिनट में यह कह देना कि यह प्री-लाण्ड था, वडी भारी तैयारी थी. फायर धार्म्स थे, मैसकर हो रहा था-इसके द्वारा किसके इष्ट्रेस्ट्स सर्व करना चाहते हैं ? कही पर जरा मी भी बात हा जाए तो मोहल्लो मे जावर भडकाने वाली बातें कही जाती है। मैं तो देख कर हैरान हं कि इस देश में कुछ ऐसे लाग है जिनको लगता है कि ग्रगर दगे होंगे तो उनके राजनीतिक स्वार्थ बढ जायेगे। दंगा के लिए उनके मन में नडप होती है। वे चाहते हैं कि दगा हो जाये तो जाकर बता सके कि हम तुम्हार बहुत बडे समर्थक है भीर दमरे जांग तुम्हारे दुण्मन है। मैं समझना ह वजी लोग मबसे बड़े दुश्मन है जो कि मेजारिटी ग्रीर माइनारिटी का सवाल उठाते हैं और इलाको में जा कर इस तरह की बातें करते हैं।

द्यभी यहा पर यह कहा गया पहले कि माइना-रिटीज की रक्षा करना मिर्फ माइनारिटीज की ही जिम्मेदारी नहीं है। मैं समझता ह यह मेजारिटी की जिम्मेदारी है कि माइनारिटी की सुरक्षा के लिए हर प्रकार के साधन मोहैया करे। परन्तु इस सम्बन्ध मैं जिस तरह का प्रचार किया जाता है

वह ठीक नहीं है। मैं फिर रिपीट करना चाहता ट्ट कि यू० पी० में सम्भल भीर बनारस, भ्रलीगढ़ भीर जमशेदपुर को मिला कर देखे, वहां पर माइनारिटी ज के लोग ज्यादा मरे हो, ऐसी बात नही है। चारो दगो में मेजारिटी के लोग ही ज्याद। मरे होगे। फिर यह कहना कि माइनारिटीज का मैसकर हो रहा है, हिन्दुस्तान की सरकार झौर पुनिस भी ऐसा कर रही है--यह कह कर माइनारिटीज मे जहर फैलाना यह किसके इण्ट्रेस्ट्स का सबं करता है? हिन्धू-स्तान के बाहर भी ऐसी पिक्चर प्रोजेक्ट की जाती है कि जैसा हिटलर ने भी नहीं किया वैसा हिन्दूस्नान में माइनारिटीज वे माथ हा रहा है। ऐसी धारणा जान-बुझ कर फैलाने की कोशिश की जाती है। इस सम्बन्ध में भ्रारणमण्म की बार बार बात उठाई जाती है। मैं कहना चाहना ह कि पहले कुछ दिनो लगानार इस बात की कोशिश हुई वि आर एस एस मसत्रमाना के नजदीव जाए और गलनफहमी दूर हो। परन्त बहुत से दास्तों को भीर मसलमाना के बीच में जा गलत पहनी है, बह दूर हाजाएगी भौरवेएक दूसरेके नजदीक भा जाए गे, तो इन का जो महल बना हुन्ना है, जो पिछले 80 सालों में बना है, वह ताश के पत्तों की तरह बिखर जाएगा। वे जानबझ कर हर मामले मे उनका डाल कर गलत तरीके स प्रचार करना शरू कर देते है । स्या हिन्दुस्तान के अन्दर हिन्दू-मुमलमान, त्रिशीचयन ग्रीर दूसरे सब लाग है, ये हमेशा हमेशा के लिए अलग रहेगे, हमेशा हमेशा के लिए अलग अलग रहने चले जाएगे और उन की एक मैनस्ट्रीम नहीं बनेगी। मै अपन काग्रेस के दोम्लो से कागी के दोरतो स कहना चाहता ह कि श्राज वेयह माच सकते है कि वे पावर से उतर एक ऐसा एटमोमफेयर फैलाफ्रो जिम में कही पर पुलिस के मन्दर बगावत हो, कही पर हिन्दू-मुमलमान लंडे भीर हिन्दस्तान में एनाकी फैल जाए, तो उस एनाकीं में से वे वापस नहीं ब्रा सकते हैं, परन्तु ऐसी एनार्जी वे फैला देगे जिस की वे साजिश कर रहे है भीर जिसका नमना पिछले दिनो यहा दिखाया था, तो उस एनाकी में ये लोग बच नहीं मकेंगे ग्रीर न देश ही बच मकेगा। इस बात को उन्हें समझना चाहिये परन्न देश के हिनो का तो सवाल ही नही है और मुझे इम बात की हैरानी होती है कि माज बहा से कुछ भौर लोग इस पार्टी में से भी इस में शामिल हो में और ऐसी ऐसी बाते करते हैं। मैं नाम नही लेना चाहना परन्तु बडी बडी चीजे वे कहते हैं। उन्होंने यह भी कहा कि बिल्ला भीर रंगा धमली मर्डरर नहीं है भौर बाद में यह कह दिया कि टेलीफोन द्माया था और उस ने यह पना चला। इस तरह की बातें कह कर लोग झारोप लगाने है भीर इस तरह में भारोप लगा कर वे अलेगे तो यहा पर उन की त्रेडीबिलिटी नहीं रहेगी। इस को भी हमें अञ्छी तरह में ममझ लेता चाहिये।

जिनने भी दंगे हुए हैं, शाहबरा में एक बार वंगा हुआ या तो कहा गया कि सी० आई० ए० वालों का यह काम या और उस में फला फला लोग जामिल

ये लेकिन उस के बब जब जुडी शियल इंक्वायरी हुई, तो उससे पता चला कि वहीं पर कांगी के पालीटी कल मोग थे, उस मयय की काग्रेस के लोग थे, जिन्होंने यह साजिश करवाई थी। उस के बाद सदर बाजार में दंगाहका यहां दिल्ली के ब्रन्दर और उस की जुडीणियल इंक्वायिरी की गई तो उस ने फिर से यह माबित किया कि उस में किसी पार्टी का हाथ नहीं था। इस तरहकी जब चीजे हो जाती है भीर एक बार उन का प्रचार हो जाता है, तो विदेशों तक में यह प्रचार फैल जाता है लेकिन भाखीर में यह माबित होता है कि इस में कोई प्लाण चीज नहीं थी, तो फिर लोग उस मारी बात को तो भूल जाने है परत् जो न्कसान ग़लन प्रचार से कर जाते है वह नुकसान पर्मानेन्ट इसलिए मैं सरकार से ग्रपील करना चाहना हूं कि हिन्दुस्तान के ग्रन्दर मेजारिटी भौर माइनोरिटी के सब लोगप्यार मुहब्बत से इस तरह का एफर्ट होना चाहिए ग्रीर यह जो ग्रापम में झगड़ा कराने का जहर है, इस को बढावा न देक्यों कि इस से उन का भी नुक्सान है भौर हिन्दूस्तान में रहने वाले सब लोगों का न्यमान है।

Adi. Motion

SHRI VASANT SATHE (Akola): This incident which has taken place yesterday is an addition to nad very recently happened in Jamshedpur and earlier in Aligarh other places. We cannot take as a casual incident. My friend, Mr. Malhotra was just now saying that in Jamshedpur, there was equal damage to both the communities.

SHRI K. P. UNNIKRISHNAN: No.

SHRI VASANT SATHE: More damage to the majority community according to him.

SHRI K. P. UNNIKRISHNAN: That is what he said.

SHRI VASANT SATHE: This is amazing. A question was asked here repeatedly, of the 60,000 people who were uprooted from their homes and are in camps in Jamshedpur-I had asked 'repeatedly-how many were of the majority community? There was no reply because the fact was none of them belonged to the majority community and yet do we say that it was the majority community which was the sufferer?

Therefore, if you really want to be serious about this whole problem, it

is high time that it is nipped in he bud by action of the Government at the Centre because the protection of minorities is directly the Centre's responsibility. Here this morning was tried to be said that AMU not Centre's responsibility. AMU is directly under the Centre, Railways is under the Centre. People coming by trains. It is nobody's case. even in the statement it has not been said, that these students were coming with any violent intentions that they were armed, even with hockey sticks, leave alone other things, and yet to say that these students were trying to be mischievous and provoke some people is a travesty of fact.

What happens? A black Ambassador car is seen and, following that, two-motor-cyclists. Is it a coincidence or an accident that just outside the outer signal at Dadri you suddenly find more than 500 armed people? How did they know fore? How where they there fore? This is a question to be ask-They were armed with lathis: they were armed with iron rods; they were armed with other lethal weapons...

AN HON. MEMBER: Fire arms.

VASANT SATHE: SHRI Fire arms, I do not know.

You go and see the injuries sustained by the students. The train is full. By chain-pulling, the vacuum those is disconnected; the bogies are disconnected and only those bogies which are occupied by the students are attacked. The students are pulled out. You see the injuries. Have there been injuries to persons on the Again, you will say other side? that the majority community been equally injured. But that is not even the case of the Home Minister. Here, hundred and more students have received injuries. I had been to the hospital yesterday night and I saw the students. The injuries are

[Shri Vasant Sathe]

mostly on the head. Practically, if you see the wrist of every student, you find there is a scratch. Their wrist watches have been snatched away. Their pockets have been torn. If you see every student, you find back pockets or side pockets are tourn. Their purses have been taken away.

Who are they? Who are these people? Were they there by accident? There are iron rod injuries on their bodies; there are fractures sustained by the students. How? Therefore, I am submitting that there is no doubt, from the nature of the incident, that it was a planned one. Do you know, while they were beaten, more than one student, including the Vice-President told me, what were the words uttered by the persons who were assailants:

भाइनोरिटी करेक्टर चाहिए, इस पर लटके कहते हां चाहिए। यह लो, यह लो भीर यह कहते हुए उन्हें भारा जारहाया ।

Who is doing this? Who wants to teach a lesson to the minority community? You find out for yourself.

Mr. Jain, the District Magistrate of Ghaziabad who was there till late in the night himself has admitted that immediately an FIR was lodged by the students. It was not an afterthought. In the FIR they have mentioned the name of Mr. K. K. Navman, the famous man of Aligarh, and one Mr. Gupta. They have been named in the FIR. These people have stated that this was a planned attack. Yet you say that you do not have the report.

Now, you are trying to throw the blame on the poor Gujjars. This is the height of callousness. You want to throw the blame on those Gujjars who came to the rescue of the students. Your gangsters were there. We have repeatedly said that this is a dangerous attitude. It is not a ques-

tion of individuals. It is a question of attitude. And that attitude is represented by the sinister fascist organisation giving para-military training in this country. I want to know from the Prime Minister, how does he tolerate an organisation in this country giving para-military training? There are home guards; there are territorial forces. If one wants to have a training, one can go there. Why do you allow an organisation in this country giving para-military training, having those jackboots, parading in the streets, in the cities of this country. Who are the fascists are not the fascists? if they This is what I would in Lathi drills, know. Train them train them with knives, train them in sword drills and Bhalas! Where will they use this training? Against the Chinese or Pakistanis? No. they are using this training against these poor students. This is how the students get demoralised.

I have here a whole list.... (Interruptions).

श्री नायू सिंह (दौसा): ग्रामी संत्रय गांधी हारा घोषणा की गई है, जो समाचार-पत्नों में भी ग्रामी है, कि मूच कांग्रेम (ग्राई) वालों ने लाठी, भाला ले कर शाखायों मूच कर वी है। तो उनका इम में हाय है। माननीय माठे उन के बारे में तो नहीं बोल रहे हैं?

MR. SPEAKER: Please! You cannot disturb like this.

SHRI VASANT SATHE: Here is a bundle of First Information Reports lodged in Jamshedpur containing names of the complainants and the names of assailants. Yet, till today, these people have not been arrested. Do you think such behaviour will create confidence in minorities or in anyone, for that matter? If you like, I can give you the whole list. No action has been taken yet: how will you give protection, I would like to know.

Similarly, here also, you want to divert the whole issue on something 281

so superficial, knowing the character of the thing. The students are scared they cannot go back to Aligarh because they do not know what is waiting in store for them. Who is going to give protection to them?

Therefore, this a very serious matter. If you want to restore confidence in the minorities, my friend Shri Bhagat Ram was right when ne said that it is the responsibility of the majority. You have a major organisation; let that organisation take the responsibility in this country and show that no such incidents will be repeated in this country. Come on, you take the responsibility. But you will not do it because your vested interests is in undoing the minorities whom you treat as second-class citizens. You dream a chauvinist dream of a Hindu Rashtra which does not include the 10 crore muslims as part and parcel of Hindustan or Bharat. That is your attitude. As long as vou have this attitude, you will never be able to create confidence in minorities This is the symbol. So I would demand (a) that the sacrifice of these young men-somebody told me that they will suffer this and they will forget this, and all that they want is that at least even now, the minority character may be given .. (Interruptions).

Hear this 'Ah'! This is the 'Ah' which did the beating. This is the 'Ah' of the fascist elements.

So. I would submit that you should do justice to these young men.

PROF. SAMAR GUHA (Contai): Mr. Speaker, Sir, as a Teacher of the University, I have full sympathy for the students of the Aligarh University who suffered injury and also assaults at the hands of the hooligans. I am shocked to the core by the speech I heard from my friend Shri Banatwalla. I am reminded of one remark by Suhrawardi after partition. I was working with him in Bangladesh-at that time it was East Pakistan. One day angrily Mr. Suhrawardy told me "Mr. Jinnah has

neither head nor heart. If anybody has done the greatest disservice to Indian Muslims, it is Mr. Jinnah who has done it. We never visualised partition."

In those days, I heard so many speeches from so many Muslim leaders. I warn Mr. Banatwalla who is carrying the same name, the same flag, the same heritage, the same legacy: if you make this type of speeches for your political benefit, for a narrow purpose, for a parochial purpose, it may serve your cause, but you will be doing the greatest disservice to our Muslim brothers and sisters in India. How can these two be inter-related? The Aligarh Muslim University students have certainly the right-nobody can deny that right -to come and agitate that the minority character of the University must be maintained Nobody challenged that right. There was nothing like that. They were coming to make a demonstration. Is this incident to be connected with the objective theirs? Is this incident to be connected with that by making so many exaggerated versions saying that they were to be prevented, it was preplanned fire-arms were used, there were all kinds of massacre of the Muslimsall kinds of words were used by him.

I was just going through earlier reports of similar incidents in trains. Hundreds of such incidents in trains happen; loot, robbery, mass-looting, mass-robbery in trains happen. In many other cases also students were involved. You know the nature of the students. When they go from University in a compact group in a compartment they do not allow any one to enter their compartment. In our younger days, we also used to do. That is the nature of the When students go in a compact group in a compartment, they do not allow anybody else to enter the compart-That is the temperament of ment. the youth.

Very recently there was a 'Religious Special' carrying about a hundred Bengali women. They were returning from Badrinath and Kedarnath, and when they were passing through Bihar, most of their properties were looted. Now, would you say that the Biharis looted and made an assault on the Bengali women? Would you give that a communal colour? If the students clashed with certain passengers, it is an ugly clash, it is an unfortunate clash it is a regrettable clash no doubt-and we want the Government to deal firmly with those miscreants, with those who created those violent activities.

But, I know, there are political vultures, and they are roaming all over: whenever there is any incident relating to Harijans or Scheduled Castes or Scheduled Tribes or Muslim brothers and sisters, immediately they pounce upon them. For what purpose? Not for giving safety and security to the minorities. They do it only with a political motivation, for a political purpose, they want to cash in on that for their political objectives. That is the attitude. (Interruptions).

I can understand if ideologically you confront the RSS ideology--if you do not like it. Is there any pack of fools to believe this when Mr. Raj Narain has a conclave with Mr. Sanjay Gandhi, not once but six or seven times, and he yet tries to create an impression that he has the honest ideological objective of fighting RSS? Are there fools outside the Parliament who will believe in this sort of insanity? Whenever anything happens, immediately RSS is dragged in. Everybody understands this. Hitting RSS means hitting the Janata Party, and hitting the Janata Party means hitting the Prime Minister, to create chaos, and out of chaos, they feel, something will come. I warn all my friends this side, that side and every side please do not create such a situation on issues relating to Harijans or Scheduled Castes or Scheduled Tribes or Muslim brothers and sisters: do not try to take political advantage of that; by that, you will only be playing with fire. The exaggerated statements that are made here have repercussions in Bangladesh. Recently I got so many letters from Bangladesh. These are the ban-(The ner headlines in newspapers: hon. Member read out some words in Bengali). It means: "Jamshedpur is red with Muslim blood; World, stand up to resist what is Zia doing?" There are so many other things. They are sending me letters after letters. Just two days ago I have received letters saying 'Please save us'. If something happens at any moment, a situation may develop in Bangladesh where the Hindus will have no place to go. Don't misunderstand me. I am proud that my Muslim brothers have used fire-arms, bombs to protect themselves. They used lathis to protect them. I proud of them. They have the courage to do that. That is the security. that is the confidence that all the minorities should have here. If there is anybody who attacks them, they should have a right to defend themselves by violence, by lathi and by any means. Whoever attacks them is a goonda, whoever attacks them is a hooligan, whoever attacks them is a criminal. If they use bombs or firearms or lathis in protecting themselves. I will not criticise them. If we cannot prevent, if the government fail to prevent that, every minority has a right to self-defence by any means and by whatever means.

But look, if in Bangladesh a Muslim is just scratched by a minority. —what will happen?

I just appeal to all my friends to discuss the problems calmly, discuss the problem with a patriotic outlook and to discuss the problem in the national perspective. We have an assessment of whole thing very realisti-

cally. We, in India, today are living and trying to preserve an island of secular democracy, surrounded by theocratic politics everywhere. In the north we have a Hindu state of Nepal, in the West, an Islamic State of Pakistan, when everyday people are belching out Islamic slogans communal slogans and others, in the south there is the Buddhist State—though a socialist State, Buddhism is enshrined in their constitution—and in Bangladesh day and night they are propagating religious politics, communal politics and Islamic politics

Therefore, I say things are very very dangerous. We are surrounded by forces that are bound to affect our mind and that are bound to vitiate our mind. Therefore, God forbid, what I have been told by the friends in Bangladesh that if something happens in Bangladesh, what will happen in consequence? Lakhs of Hindus will come to India. And what would then be the repercussion in India?

Therefore, in conclusion, my appeal to my friends on both sides is: don't try to exaggerate the incidents, communal incidents or incidents relating to caste violence, to take political advantage and to pour out the communal venom. That will not help the situation. It will only add further fuel to the fire. I will make an honest appeal. Don't make exaggerated statements as were made here. By this it will neither help our people nor the future of secular democracy in India-secular democracy in India surrounded by forces of communal venoms, communal angers and communal passions. We have to preserve our secular democracy very carefully and very consistently by judicious approach to our politics. Our main appeal to all of you is to take a nationalistic, a patriotic and a secular view believing in neither Hindu nor in Musim entity but that we are all Indians and we shall give our blood to save all Indians, whoever he be.

17.00 hrs.

SHRI C. K. CHANDRAPPAN (Cannanore): Sir, there is no doubt that the incident which took place in Dadri Station where the students of Aligarh Muslim University were attacked is one of the most unfortunate and shameful one that has ever taken place.

When we discuss this problem, I would like to approach it as something which happens with a background. My esteemed colleague, Prof. Guha quoted from a book file and he said that there are many such incidents happening in the railways, like students attacking people and people attacking students and all that. I do not propose to attack this incident as one in which some students were incidentally dragged by some people in the early morning in Dadri Station. We, in this House, had been discussing last time the question of minority character to be restored to the Aligarh Muslim University. Government unfortunately had chosen a very adamant position and had rejected the proposition put forward that the Aligarh Muslim University should be restored the minority character.

It was presumed at that time that the entire Muslim community in this country would get agitated over that decision of the Government. Sir, it is, in that background, that the students of Aligarh Muslim University decided to come to Delhi and voice their protest against this decision taken by Government. Sir, in a democracy, this is something legitimate. They Government. have a right to come to Parliament to voice their demand and to voice their protest. What happened is this. I do not propose to narrate the incident which took place and which had been narrated by several of my hon. There are certain sections friends. in this country who are against giving the legitimate rights to the minority, particularly, to the religious minority. They have their own theory. And they may like to call themselves as

[Shri C. K. Chandrappan]

cultural organisations or nationalists and all that. But, the fact of the matter is that a section which is R.S.S., tries to propagate in this country, with the support of para-military forces which they are training everywhere and, with the advantage that they have in the Government this Hindu-Rashtra, they are theory of trying to atack the minerity community whenever they get an opportunity to do so.

That is why Sir, in the recent past, even in Aligarh such a big holocaust took place. I tried to go and see things in Aligarh. I must say that those who visited Aligarh will agree with no exception; that it is like an oasis in a desert. And Aligarh Muslim University incident came in the midst of communal troubles. No one can allege or no one can accept this as a fanaticism to communal feelings on the students of Aligarh Muslim University. It was communal-there everyone including the authority is included. Those students, who played a very patriotic role, a matured role, in the midst of trouble in Aligarh in those days of communal tension. I came here: I was told by the students that their friends were followed by a black car in which they could identify the notorious character, Navman who was involved in the communal trouble in Aligarh. Now. everyone knows who this Navman is. He is an RSS gentleman who was singled out even by my friends in the Janata Party for his dirty role in the communal rights in Aligarh. was his role? Why he has sent a car or came in a car with a set of people? Was it just an incident of quarrel between students and some passengers and whether a clash developed like that? These are some of the aspects which have to be enquired into seriously. And we have our own doubts. I do not propose that you should or any one should take our word as the last word on the subject. There should be a thorough enquiry by a Parliamentary Committee or there should be a judicial enquiry into the whole matter. I say this because I don't think that an official enquiry will serve the purpose. What I understand was this. From the talks which I had with the student leaders and with the victims of this assault. I understand that they have a fear that it was a planned attack by some people who deliberately infiltrated into the trade. This is a thing which has to be gone into deeply so that all the facts can be brought out. The role of the RSS has to be brought out. The role, if any, of Navman has to be brought out. We should know whether a gang with any pre-planned intentions, accompanied these students and whether they have indulged in violence. Now, an effort is being made to say that it was a clash between the students and the poor villagers. Our information is contrary to this. Our information is that the villagers helped the students and not attacked them. These are all matters which have got to be looked into.

Now, before concluding, I would just like to say a word. In regard to what Mr. Samar Guha emphasised, I really could not understand that. I think that the test of Indian democracy is to what extent we succeed as a nation, as a people, to uphold our ideals of secularism because secularism is not something which we have given as a gift to the minorities. It is not with a vote that we decided on that point. The country's representatives who assembled in our Constituent Assembly to write the Constiution have consciously decided that this country should be secular. They decided that we should protect the minorities. It was not the result of any pressure. It was the reflection of our own aspirations to uphold democracy that we gave ourselves to secularism. There are some people who are now saying that by protecting the minorities the Hindus are facing difficulties, but that is not correct. The fact of the matter is that today Indian democracy is under test.

Those who are attacking secularism are certainly attacking democracy itself. And when that attack comes, it has to be rebutted. It is the responsibility of the entire democratic forces in this country. There is no use saying that it will have repercussions elsewhere. We will take care of those things. It is our business and our own business in India to protect the minorities, to ensure them the feeling of security, so that we can save our democracy from the attacks of those who are trying to attack secularism and democracy. I view this matter from this angle and I theremore request that a thorough probe should be ordered into the whole incident. Thank you.

SHRI RAJ NARAIN (Rae Bareli): On a personal explanation

6 सदस्यों ने मेरा नाम लिया है।

MR. SPEAKER: There are 544 people. You have to wait for your chance.

SHRI RAJ NARAIN: Sir, this is my Personal Explanation. I am within my rights.

MR. SPEAKER: No reflection has been cast on you.

You may get your chance. You will have to wait. Now, Mr. Anant Ram Jaiswal.

SHRI RAJ NARAIN: If you force me like this, a new party will be set up here.

MR. SPEAKER: I am not concerned with any party. I am out of all parties.

(Interruptions)

Mr. Anant Ram Jaiswal

भी धनन्त राम कायतवाल (फैजाबाद) : नान्तवर, वित्त बटना के ऊपर इस लोक सना में 1081—16—10 चर्चा हो रही है, उस की एक खास बात यह है कि सलीगढ़ से जो लड़के यहां पर घा रहे ये दिल्ली के प्रवर्शन में भाग लेने के लिए, उन की तादाव हैं 400, 500 की रही होगी, उन्हीं की मार हुई है मीर एकतरफा मार हुई है । कोई भी पैनेन्जर या उनके मुकाबले में जो लड़ा बा, उस को मार नहीं पड़ी, मार पड़ी लड़कों पर ही एकतरफा घौर उनके चोटें धाई हैं। करीब 100 बच्चे हैं, जिन के चोटें धाई हैं। करीब 200 बच्चे हैं, जिन के चोटें धाई हैं। कैस्चर हुआ है, नीलंग के निसान हैं घौर दूसरी चोटें हैं।

प्रव सवाल उठता है कि क्या पेसेन्जरों भी यह क्षमड़ा हुआ है जैसा कि यहां पर बताने की कोशिश की जा रही है, तो एकतरफ़ा मार क्यों हुई। मारका ऐसा रूप देखने में नहीं झाता। मान लीजिए कि झगड़ा शुरू होता है एक कम्पार्ट-मेंट में, फिर दूसरे कम्पार्टमेंट में भीर फिर वीसरे कम्पार्टमेंट मे, भ्रौर बच्चों की तादाद भी घच्छी खासी थी, तो दूसरों को भी चोट ग्रानी चाहिये थीं, लेकिन ऐसा नहीं हुआ, उन को गाड़ी खड़ी कर के मारा गया, गाड़ी रोक कर पीटा गया, तो इस तरह, चांटें बच्चों के ही लगी हैं। इस-लिए शक होता है श्रीर उस की वजह भी मीजूद है कि यह झगड़ा प्रीप्लान्ड रहा होगा। इसलिए इस में जांचे की गुंजाइश है। मान्यवर, मुझे दुःख के साथ कहना पड़ता है कि इतनी बड़ी मशीनरी भौर एफिशियेन्ट मशीनरी के बावजूद सामने नहीं भाया । सरकार का वर्शन श्रद्धवारों में जो वर्णन धाया है, वह एक तो यह है कि प्रीप्लान्ड बलवायाऔर दूसरावर्शन यह है कि गुजर मुसाफिर जो सफर कर रहे वे और उन के साथ उन की भौरतें थी भीर बच्चे थे भीर उन भीरतों भीर बच्चों के साथ नाजायज तीर पर छड़-खानी की गई और इस से मार-पीट की घटना शुरू हो गई लेकिन सरकार की तरफ़ से कोई वर्जन ऐसानहीं भायाओं इस लोक सभाके मैम्बरों को भाग्वस्त करता भीर देश को भाग्वस्त करता कि यह कम्युनल मामला नहीं है। इसलिए मुझे मफ़सोस है भीर जब गृह मंत्री जी बोलेंगे तो मैं चाहुंगा कि वे बताएं कि ब्राखिर इतनी देरी क्यों हुई ग्रीर इस चीज को वे एक्सप्लेन करेंगे । मैं समझता हूं कि लोगों को भन्दाजा नहीं है कि इस में कितना बड़ा खतरा छिपा है, इस की नजाकत को वेनहीं जानते भीर इस से जो बतरा पैदा हो जाएगा, उस को नहीं जानते। एक तो मुस्लिम युनिवसिटी नाम है और इसरे सारे मुसलमान बच्चों को एकतरफ़ा पीटा जाता है। मान लीजिए यह खबर पूरे देश में फैल जाती है, जैसा ग्रखबार में छपा है, तो उसका क्या नतीजा होगा । नवभारत टाइम्स में जो छपा है, " उस को मैं भ्रापको पढ़ कर सुनाना चाहता हूं:

"ब्रालीगढ़ मृस्लिम विश्वविद्यालय छात्र संघ के एक प्रवक्ता ने बताया कि झाज झलीगढ़ से दिल्ली झा रहे छात्रों पर दादरी स्टेशन के समीप राष्ट्रीय स्वयं सेवक संघ के लगभग 200 स्व -

[श्री प्रनन्तराम जायसवाल]

सेक्कों और कुछ प्रसामाजिक तत्वो ने प्रचानक धावा बोलकर सैकड़ो छात्रों को घायल कर दिया। जैसे ही गाड़ी दादरी स्टेशन से बढ़ी, स्वयंसेवको और असमाजिक तत्वों ने जो अलीगढ़ से ही गाड़ी में सवार हो गये थे, जजीर खीच कर गाडी रोक ली और छात्रों पर घावा बोल दिया"।

इस तरह की खबर छपी है।

एक माननीय सदस्य : बिल्कुल झूठी खबर है ।

श्री ग्रनन्त राम जायसवाल : मान लीजिए कि खबर बिल्कुल झूठी है। यह खबर सारे देश मे फैल जाती है, तो इसका नतीजा क्या होगा भग्रेजा ने जा इतिहास पढ़ाया है, उस संऐसी नजर बन गई ह कि यहा का हर हिन्दू समझने लगा है कि भाज जो मुसलमान इस देश में सैकड़ों साल से रह रहे हैं, वे सारे के सारे हमलावर है, लुटेरे हैं। भीर मुमलमानों के दिमाग में यह बात बैठ गयी है कि कल तक हम हिन्दुस्तान के राजा थे, ग्रब हम दूसरे नम्बर के शहरी हो गये हैं। इससे कही पर मैल नही हुआ है । दिलशिकनी है, नफाक है, नफरत है, थोड़े से ही इक्तियाल पर जब वह फटती है तो आदमी शैतान बन जाता है । काई भी दंगा चाहे किसी कारण से हो, किसी वजह से हो, एक फिरके के लोग बिना कारण के दूसरे फिरके के सोगों की जान लेने पर, इज्जल लूटने पर, जायदाद फूंकने पर तुल जाते है। प्रभी जमशेदपुर में क्या हुआ ? मोहल्ले के माहल्ले जला कर राख कर दिये गये, बस्तिया की बस्तियां उजाड़ **दी** गयी । 40 हजार ग्रादमी रिलीफ केम्पस में रखें गये।

17.15 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

श्रव्यक्ष महोदय, जब ऐसी जीजों की खबरें फैलायी जाती हैं तो एक के बाद दूसरा दंगा होना है। मान्यदर, हमारे मृत्क का बंटवारा हुआ। सोचा गया था कि उस से दंगे खत्म हो जायेंगे। लेकिन वंगों का कोई हल नहीं निकला। बटवारे के नतीजें के तौर पर कम से कम दो करोड लोग बेथरवार हो गये थे श्रीर 6 से 8 लाख नक लोग करल हो गये थे। लेकिन दंगों का हल नहीं निकला। हिन्दू— मुमलमान का जो काटा था उम को निकालने की भी की शिश्व नहीं, की गयी।

हम ने भीर लोगों के अभी भाषण मुने । ऐसा लगता था कि कोई भी असली मुद्दे पर नहीं बोलना चाहता था, सब राज नारायण को मुद्दा बनाना चाहते थे। मैं कहना चाहता हूं कि राज नारायण जो मुद्दा महीं हैं। मैं राज नारायण जी के बारे में उन लोगों को बताना चाहता हूं जो कि इंबिरा मां की दूहाई लगा रहे थे, जयकार बोल रहे थे कि राज नारायण जी मैं जब हैंदिरा जी को भ्रदालत में पीटा तो एमजेंसी माई श्रीर जनता की श्रदालत ने पीटा तो यह सरकार भ्रायी। उनकी बदौलत ही भ्राप यहां बैठे हैं यह सब राजनारायण जी की बजह से हुआ, इसका हमें एहसास होना चाहिए (अथवक्षान) कोई उस नमय हेंदिरा को दुर्गा मा कह रहा था भ्रीर कोई जंडी कहकर तलवार भेंट कर रहा था।

मान्यवर मैं प्राप के माध्यम से कहना चाहता हूं कि
राज नारायण अग्ज की बहुम का इण्यु नहीं है।
इस बहस के पीछें जो खनरा छिपा हुआ है उसकी प्रोर
किसी ने सजीदगों से ध्यान नहीं दिया। मैं सरकार
से यह चाहुगा कि जो इस तरह की श्राज अफवाहें फैल
रही है उनको खत्म किया जाए, और एट दी अग्लिएस्ट खत्म किया जाए।

मब तक सरकार के पास इफामेंशन मा गयी होंगी। भ्रापका कम से कम गौर करना चाहिए, जाच करनी चाहिए कि त्मारी मशीनरी मे किस तरह की ढिलाई है कि इस तरह की बारदात हमारे देश में हो जाए और सरकार का इतना दर बाद भी ग्रसलियत न मालूम हो । इसलिए मैं कहनाचाहनाह कि हमें इस तरह की वारदातों के बार में प्रफवाही का बढ़ने नहीं देना चाहिए, उन्हें चैक करना चाहिए। मैं यह भी चाहुगा कि इस बात वी जल्दी से जल्दी खबर लगायी जाएं कि झगडे की मुरुग्नात कैसे हुई, कहा में हुई ? यहा जिसमें भी बात करो ता कह देता है कि पता नहीं कि अगड़े की शुरूमात कैसे हुई, अगड़ा किसने शुरू किया। द्राप देखिये कि मार्ग्पीट सुरू हो गई, लोग भायल हो गये लेकिन एक ही फिरके के लाग बहां मारे गये, एक ही फिरके के लोगो को चोटें आयी। यहां पर लोक सभा ही एजीटेटिड नही है, इससे पूरा देश एजीटेटिड है। पूरे देश में यह गर्म हवा फैल गई है। मैं ग्रापको बताना चाहता हूं कि ग्रलीगढ़ में फिर ग्रसाति का वातावरण पैदा हो रहा है, टेंशन पैदा हो रही है। मैं सरकार को वार्निग देना चाहता हूँ कि वहां पर कला ही एक बस फूंकी जा चुकी है। इस चीज की तरफ सरकार का ध्यान जाना चाहिए । धाप पूरे टेण में अपनी मशीनरी को एलर्ट कीजिए कि कही यह आग दूसरी जगह न भडकने पाये। इस आग को सिर पर ब्राने से पहले ब्राप रोक दीजिए।

श्री राज नारायण : उपाध्यक्ष महोदय, स्पीकर साहब ने कहा या कि इनके बाद झाप बोलिये। (ज्यब-ढान) हमारा व्यक्तिगन स्पष्टीकरण है, परमनस एक्मप्लेनेशन है।

जपाध्यक्ष महोदम : देखिये, धभी जो हिमसे स्पीकर साहब ने कहा वह यह है कि भी सकप्या जो कि मूवर है उनको बोलने के लिए बुलाया जाए। फिर हम सोचने ये कि श्री चन्हाण साहब को बुलावें।

भी राज नारायण : मेरा तो श्रीमन् यह निवेदन है कि मैंने मुक् में ही प्रपना नाम प्रापके हाथ में दे दिया था भीर उसे प्रापने सेकेटरी के हाथ में दे दिया था। यहां पर मेरा नाम कार बादमियों ने निया है। शुक तो जामा मस्जिद के बारे में कहा थया है। उपाध्यक्ष महोदय : देखिये, पहले जो व्हिप्स से लिस्ट्स मायी है जनको पूरा हो जाने दीजिए।

भी राज नारायण: श्रीमन् हम तो चले जायेंगे क्योंकि हमारी तिवयत खराब है। श्राप हमें परसनल एक्सप्लेनेशन के लिए सिर्फ पांच मिनट दे दीजिए।

उपाध्यक्ष महोबबय: व्हिल की सारी लिस्ट बत्म हो जाएगी, उसके बाद में श्रापको बुलाऊंगा ।

SHRI KRISHNA CHANDRA HAL-DER: What about our Party speaker?

उपाध्यक्ष महोत्रय: व्हिप द्वारा दी गई लिस्ट जब खल्म ही जाएगी उस के बाद प्रापकी बुलाऐंगे श्रीर तब प्रापको जो कुछ कहना हो वह सब चीज कह सकते हैं।

चन्द्राण

SHRI YESHWANTRAO CHAVAN (Satara, Mr. Deputy Speaker, Sir, I am rising only for a brief intervention, to speak on the censure motion of Shri Banatwalla, on account of a very sad and beastly attack on the Aligarh Muslim University students while they were travelling in a train at Dadri station.

There are two aspects of it. One is the specific aspects of the incident itself; and the other is the general consequences and general aspect of the problem. I will try to deal with both of them very briefly.

From what many Members have said -including what Shri Banatwalla said in his initial speech-it looks, prima facie, that the attack was organized. Organized, because the students were coming here for a known purpose, for demonstrating against the Bill that was being passed in Lok Sabha, and for making their demand for Government's accepting Aligarh as a minority institution. This was a known thing. They were coming for the demonstra-Somebody who did not like it, organized it. It was very obvious Prima facie, it looks very obvious. The attackers had already occupied two bogies at the station of Aligarh itself; and they chose a place where possibly they expected some supporters-which was also, a rather isolated place where they can leisurely attack these people.

That seems to be the general pattern of events. If it is so, I would say that this is an extension of what happened in Aligarh. This is not something which was separate from Aligarh. It means the Aligarh communal situation is still continuing further.

The Prime Minister has appointed a Committee of leaders under chairmanship of our Deputy Prime Minister Babu Jagjivan Ram Ji, on communal problems; and we are meeting in that Committee and discussing, very well, the general aspects of the problem, viz the intelligence Administration political aspects, communal politics etc. We are all considering them. Naturally if some commissions are appointed, we have to wait for their report. By the time the Commission's recommendations come, the situation will be such that those recommendations become practically inapplicable. They are not good for any application. So, this is a very serious matter which must not be dismissed merely as a thing to be discussed once under adjournment motion and then forget all about it.

Now about the attack on the students. The composition of the students was very picturesquely described Shri Banatwalla-it was a group of young Muslim students, amongst whom were students of Ph.D., LL.M., medicine and engineering. As we all know. Aligarh attracts students from parts of the country. Aligarh students really speaking, are a sort of a national elite of the minorities of India. If such attacks on such elite are made, and they go unpunished and uninvestigated, its impact will last long. It is not merely an incident; but it is again, a trend and a very dangerous trend that must be stopped, and stopped with determination. This is the purpose behind this motion. It is not just that we are only talking about one particular thing. Let us call a spade a spade; it is time we called a spade a spade. This attitude of 'Hindu reshtra' has poisoned our national life. It has to be fought and fought at all

[Shri Yeshwantrao Chavan]

levels. It is an organized attempt at poisoning the minds of the people of India, which will certainly endanger the future of India. Secularism is not a gift of anybody to anyone. It is not a gift of Hindus to Muslims. It is a gift that Indians have given to themselves. It is on secularism that the independence, the democracy and the unity of this country depends. It is such an important thing. Unless we take care of this very fundamental principle of equality, I don't think we have any future.

Mr. Samar Guha had made a very interesting speech. He said that we are a sort of an island in the ocean of theocratic States all round. I would like to ask those like him is it something new that we are facing. These were States which were there when we became independent. Knowing all these facts we have accepted secularism. This is not an island of secularism; I would say that this is a continent of secularism. (Interruptions). He mentioned about repercussion on Bangladesh. I quite agree with him. must not give any reason for this. But this is not the headline in Bangla news papers that matters; it is a fact that took place here that matters. What happened in Bangladesh? What newspapers publish is certainly a matter for consideration. I do not want to underestimate it. But the fact is that this particular incident which took place in Jamshedpur, Aligarh other places shows that Muslims have reasons to be anxious about it; they have reasons to complain about it. They have a right cause for grievances. And who is going to give an answer to it? I am not going to divide ourselves in different parties where the question of secularism comes, where the question of communalism comes. It is all of us who have to stand united and give an answer to the grievances of the Muslims minority. We have to tell them that thhey are our young brothers and we have to protect them. But if there are some amongst us who are

creating this sort of psychology of 'Hindu Rashtra.' I would like to say that the Government will have to take a note of this matter. I would like to say a few words on the general aspect of the problem of the question minority character of the Aligarh Muslim University. This seems to be the cause of this trouble, and unfortunately possibly may be a cause of more trouble in future. It may come. Who knows about it? (Interruptions). We have made mistakes. I am coming to that. We have all made mistakes since 1972. We put the demand in party's manifesto. We did not do anything about it; You put the demand in your manifesto in 1977. You have not done anything about it We have all made mistakes. I am speaking here as non-party man, I am speaking here as an Indian who is sorry for what has happened in the last few months in India on the communal front. Let us accept this reality that the Aligarh Muslim University is a minority institution. It is not by an Act that it can be called like this; it is a history behind it which gives to it, its real character. It is a Muslims small organisation. A school was started first which ultimately developed into a University. It is a Muslim University. Why don't we accept this reality? Why do we give artificial reasons for grievances for the minority? Let us accept it.

The Rajya Sabha has passed a Bill. Now another Bill has been passed by the Lok Sabha. If the Rajya Sabha's Bill comes to the Lok Sabha, it means it will be defeated. If the Lok Sabha's Bill goes to the Rajya Sabha, possibly it will be defeated there.

The Prime Minister very kindly invites us to discuss all important matters of national character. I would like to ask him and request him about it. Is it not that the Aligarh University issue is more than the national issue? What type of legislation we should undertake or the type of answer we should find to this question? Will it not be necessary if all the parties and their leaders come together, sit to-

gether, find out some answer and give

to this question? When it suits Gov-

ernment, they call us for a discussion.

When it does not suit them, they do

न्यलहसन साहब शिका मंत्री वे भौर सन् 1965 व 1972 में वे संशोधन किये गये थे, सही मायनों में उन संशोधनों से ही मुस्लिम यूनिवर्सिटी का स्वरूप विकृत हुमा था। में भाप से पूछना चाहता हूं कि भाज भाप कांतिकारी बन गये कल मंत्री वे तब कांतिकारी मही थे, भाज भाप एम० पी० है तो कांतिकारी हो गये, कल भाप एम० पी० नही रहेंगे तो हिन्दुस्तान में भाप से बड़ा कांतिकारी कोई नही रहेगा । साठे साहब भाषण कर रहे थे, जब सरकार में थे, तब कभी नहीं कहा कि भ्रालीगढ़ मुस्लिम यूनि-वर्सिटी का स्वरूप भ्रत्यमख्यक होना चाहिये ।

not call us for a discussion; they do as they like. Therefore, I feel that this question of the minority character should not be treated as a parochial question a question of one community: it is a question of the psychology of minority, a question of historical importance. Let us accept vertain realities; and let us grant them their real demand. At the same time what has happened at the Dadri Station with the Aligarh Muslim University students deserves to be condemned by each and everyone. Not only it is to be condemned, but also it is necessary to see that those who are guilty are punished; those who are guilty are exposed. Let the country know who are these people who have done this dirty job.

में यह मान कर चलता ह कि जो लोग चढ़े, उनका एक ही मझा था, विकृत मानस्किता के लोग चे जो चाहते थे कि मुस्लिम यूनिवसिटी के छाल जो परिवर्तन कर रहे हैं, ध्रपनी मार्गा को लेकर उस परिवर्तन के हम खिलाफ है और इस यूनिव-सिटी का जो स्वरूप वह माग रहे हैं, हम इस के खिलाफ है।

श्री रामजी लाल सुमन (फिरोजाबाद)
उपाध्यक्ष महोदय, दादरी मं जो कुछ हुमा, वह
सत्यधिक निन्दनीय है धौर सभा के सभी वर्गो
ने इसका सामृहिक विरोध किया है। हुमारी
सरकार खुद यह स्वीकार करनी है कि श्रोतिपूर्वक
जो प्रदर्शन श्रायोजित हों, उनको किसी प्रकार का
नुकसान नहीं पहचना चाहिये।

मैं कहना चाहता है कि कुछ लोग हम लोगो में से भी हो सकते है, लेकिन कोई सफाई साटे माहब भीर बहाण साहब के पास नहीं है जो वह यह कह सकते हो कि वह लोग उनके नहीं थे। मैं कहना बाहता है कि यह जो सुनियोजित कग से एक ही सूबी कार्यक्रम है, बाहे मुसलमान का झगड़ा हो, बाहे छोटे लोगो का झगड़ा हो, एक विशेष प्रकार की मानिसकता से जोड़े देते हैं। मैं खुद उन लोगो मे से ह जो इग बात को चाहते हैं कि झलीगा में से ह जो इग बात को चाहते हैं कि झलीगा में से ह जो इग बात को चाहते हैं कि झलीगा में से ह लोग जो सब में अधिक दुहाई इम बात को दे रहे हैं, उन को नैतिक अधिकार नहीं है, लेकिन वह भी इस प्रकार की माग कर रहे हैं।

श्रलीगड़ मुस्लिम यूनिवॉसटी के जो छात्र प्रदर्शन करने ग्रां रहे थे, उन के साथ उन की भावनाएं जुड़ी हुई थी, धौर वह यह कि एक ऐसी संस्था जो मुसलमानों के द्वारा बनाई गई है, भगर उस को मुसलमान संचालित न करें तो यह भत्यधिक निन्दनीय है।

लोगों को बोटे ग्राई, लोग वायल हुए, यह दु:ख का विषय है। मैं एक बात श्रीर कहना चाहता हू कि यह देश का सर्वोच्च सम्मानित मदन है, यहां कोई भी बात बड़ी जिम्मेदारी के साथ कहनी चाहिये। ग्रलीगढ़ के छात्रों के साथ जो कुछ हुआ उस की प्रतिक्रिया धनीगढ़ में हुई ग्रीर वहां जाकर लड़कों ने इन्कलाव किन्यबाद किया ग्रीर एक बस जलादी। यहां भी ग्रगर कोई गैर-जिम्मेदारी की बात करेंगे, इस मामले को तूल देने का प्रथास करेंगे, तो इसका राट्टमापी प्रभाव होगा। उस के परिणाम यह निकलेंगे कि इस देश में ग्राप एक ऐसा बातावरण तैयार कर देंगे, जिसको संभावने की जिम्मेदारी हमारी ग्रीर ग्राप सब लोगों की होगी।

मैं एक बात जरूर कहना चाहूंगा कि यहां दो ही प्रकार की बातें है, जो भाषण हो रहें है, वह पोलिटिकली मीटिबेटेड हैं। कोई भी बात साफ नहीं है कि शुरु में लोग चढ़े वे या बाद में धाकर उन्होंने देगा किया था। मैं दोनों बातों को लेकर चलता हूं। धगर यह मान किया जाये कि अगड़ा सुनियोजित था और लोग इस नियत से चड़े में कि अगड़ा करना है तो वह लोग ऐसे ही हो सकते हैं जो यह चाहते थे कि धलीगढ़ मुस्लिम विश्व-विधालय का स्वक्प धल्यसंख्यक न हो । इस के धलावा दूसरी तरह के लोग हो ही नहीं सकते ।

मैं सरकार से कहना चाहूंगा कि इस देश में अल्पसंख्यक, हरिजन, सिख, ईसाई माज सब को यह एहसास होना चाहिये कि हुकूमत हमारी है और हमारे इन्टरेस्ट को रिप्रैजैन्ट करती है सब लोगो के विकास के लिये और सब के हित मैं कार्य करेगी, यह सब का फर्ज है। पूरे राष्ट्र

मभी बड़ा क्रांतिकारी भाषण बह्वाण साहब भौर साठे साहब ने किया । कल तक बह्वाण साहब सरकार में थे, वहां किसी हिन्दू ने एक सठ मारा होगा, सेकिन उन्होंने तो मुसलमान से ही मुसलमान का गला कटवाया 72 थे।

MAY 10, 1979

[श्री रामजी लाल सुमन]

के पैमाने पर जो कुछ झाज हो रहा है, झलीगढ़ में छात्रों के साथ जो कुछ हुआ है, इस की बारीकी से जांच होनी चाहिये, परिणाम सामने श्रा जायेंगे भीर उसी परिरियति में कड़े-से-कड़ा दंड देने की व्यवस्था इस सरकार को करनी चाहिये।

इन शब्दों के सत्थ मैं अपनी बात समाप्त करता भौर दरख्वास्त करता हूं कि इम मामले की जांच हो भीर जांच के बाद जो दोधी लोग हों, उनको कड़ी से कड़ी सजा देने की व्यवस्था हो ।

श्रीमती प्रहिल्या यी० रांगनेकर (बम्बई उत्तर-मध्य) : उपाध्यक्ष महोदय, यह जो घटना हुई है, अगर कोई उससे पोलीटिकन फ़ायदा उठाने की कोणिश करता है, ता यह ठीक नही है। लेकिन अगर इस घटना के बारे में सच्दाई बाहर ग्रानी ह ग्रीर कोई उसको छिपाने की कोणिण करता है, तो वह भी ठीक नहीं है। हमारे बारे में तो कोई पह नहीं कह सकता है कि हमने इसर्जेंसी के दौरान इस या उनका सपोर्ट कियाथा। लेकिन इस घटनाकं बारे में जाबाते बाहर आई हैं, उनसे माफ माफ मालूम हाना है कि यह सब प्री-प्लान्ड था, क्योंकि ग्रगर झगडा हाता, तो दूसरे बाजू के लागो में में भी कोई जलमी होता। हमारे पाम एक भी भादमी का नाम नहीं भाया है, जो दूसरी तरफ़ से जरूमी हुम्रा हो। किसी भी रेलवे स्टेशन से यह रिपोर्ट नहीं मार्ड है कि कोई इसरी तरफ का भादमी जख्मी हुमा है। स्ट्डेंट्स भी कहते है कि लोकल लोगों ने हमें नही मारा है, उन्होंने हमारी रक्षा की है।

लेकिन हमारी समझ में यह बात नहीं भाती है कि इस घटना की जांच का विरोध क्यों किया जाता है, या यह क्यों कहा जाता है कि इसकी जरूरत नहीं है, या इसका डिफैंस क्यों किया जाता है। मुझे बहुत शाक लगा, जब माननीय सदस्य ने कहा कि जहाँ जहाँ झगड़े हुए हैं, वहां मैजारिटी के घादमी मरे हैं। क्या ऐसी कोई घटना हुई है, जिसमें इस देश की माइनारिटी को मैजारिटी पर हमला करने की हिम्मत हुई हो ? उनकी कभी भी यह हिम्मत नहीं होती है। क्या हमारे यहां हरिजनों की कभी यह हिम्मत होगी कि वै दसरों पर हमला करें ?

जैसा कि श्री चव्हाण ने कहा है, इस मसले का एक स्पेनल बैकप्राउंड है। घलीगढ़ में जो कुछ हुमा, उसकी जांच करने के लिए हुमारी पार्टी के कामरेड सुरजीत वहां गये थे। उन्होंने साफ साफ बताका कि उन घटनाओं के पीछे कीन सी ताकतें थीं भौर उन्होंने ही सब कुछ किया था। जिस बैकप्राउंड में भ्रासीगढ़ के स्टूडेंट्स पर हमना होता है, क्या हम उसको भूल जायेंगे ?

सबको मालूम या कि ये स्टूडेंट्म दिल्ली ग्राने वाले हैं। उनकी जो मांग है, उसके बारे में हमारी राय चलग है, हम उनकी ताईद भी नहीं करेंगे, लेकिन किर भी सब नोगों को पानियामेंट के सामने अपनी मांग करने का हक है। जिस जगह पर हमला

हुआ है, उससे प्रकट होता है कि ट्रेन को रोक कर सब क्छ एक प्री-प्लान्ड तरीके से किया गया । स्टूडेंट्स का अगड़ा होता है और लूट-मार भी होती है। लेकिन क्या कभी किसी झगड़े में 70 लोग बडमी होते हैं ? दो चार ब्रादमी जड़मी हो जाते हैं। इसलिए क्या इस मामले कि कोई सीरियशनेस नही है?

इस बारे में जिम्मेदारी हम लोगों पर, पालियामेंट पर, है। भाज देश के लोगों मे एक मायूसी का वातावरण है। परमों मध्य प्रदेश में कोई हरिजन बरात में घोड़े पर चढ़कर गया, तो उसे मारा गया। ऐसा नही है कि पहले ऐसा नहीं हाता था। माज इन बातों की पिन्निमिटी मिल रही है। इसी लिए बाज लोगों में एक इनियम्युरिटी की भावना पैदा हो रही है। ग्रगर इस देश में सिक्युरिटी की भावना लानी है, तो हम सबका प्रयने पानीटिकल मनभेद भुताकर देश को सैक्लिरिज्म के रास्ते पर ले जाने के लिए मिलकर कोई कार्यवाही करनी चाहिए है

श्री जगजीवन राम की ग्रध्यक्षता में एक कमेटी बनी हुई है। उसकी बैठके होती हैं, लेकिन उसने क्या किया है ? क्या उसने देश के सभी लोगों में यह कांफ़िडेंन पैदा किया है कि इस देश में राष्ट्रीय एकता के ब्राधार पर काम होगा, किसी दूसरे राष्ट्रवाद के ब्राधार पर नहीं। देश में यह भावना पैदा की जानी चाहिए। इस देश में जमशेदपुर जैसी घटना कभी नही देखी गई है। भ्राप देखिए, मदौं क ऊपर हमला किया, बह एक बात है, लेकिन भौरतों के ऊपर, बच्चों के कपर, 15 दिन का बच्चा, 10 दिन का बच्चा, इन के ऊपर हमला करना, इस में हम इतने भूल जाते हैं, इतने राक्षस बन जाते हैं, इतने शैतान बन जाते हैं कि बच्चे की भी नहीं देखते हैं? जममेदपुर के बाद यह जो हमला हुआ है इस से माइनारिटीज जो है, उन के मन में झक होगा। मेजोरिटी के मनु में नहीं होगा लेकिन हमें माइनारिटी इ में कांफिडेंस कियेट करना चाहिए धौर यह सेकुलरिज्म कोई एक पार्टी का सवास नहीं है । गलती किसी की भी होगी लेकिन सेकूल-रिक्म हमारी सब की जिम्मेदारी है। माज कल कोई भी चीज होती है तो मारे एस० एस० का नाम भाता है भीर भाप देखते हैं कि हिन्दू राष्ट्रवाद के लिये भी कुछ न कुछ कहा जाता है । केरल में धभी पांच घायनी मारे गए. पांच भावमियों का कत्स हो गया । सेकिन हम उस के लिए लड़ने को तैयार हैं। वह सवाल हम यहां नहीं लाएं क्योंकि हमारे अन्दरलड़ने की ताकत । हम जरूर लड़ेंगे, पोलिटिकली लड़ेंगे,---योरिटिकली लड़ेंगे और दूसरे तरीकों से जैसे लड़ना चाहिए बैसे लड़ेंगे। लेकिन प्रगर लोगों में यह वातावरण फैलाया जा रहा है तो गवनैमेंट की जिम्मेदारी है। गवनैमेंट को एक नया बाताबरण निर्माण करना चाहिने सेकुलरिज्य का भीर नेजनल इंटीमिटी का। यह जो हमारी पालियामेंट है उसे कुछ न कुछ उसे के लिए करना चाहिए। हमें तो यह सगता है कि

कोई भी ऐसा हमला हो जिस में माइनारिटीज का सवाल बाता हो उस के लिए स्पेशल कोर्ट बाप की बनाना चाहिए। बाप ने स्पेशल कोर्ट दूमरे बीवासेच के लिए अगर बनाए है तो जहा माइनारिटीज के ऊपर भीर जहां हरिजनो के ऊपर हमला होता है उस के लिए भी कुछ न कुछ इतजाम भ्रापको करना चाहिए, स्पेमल कोट या भीर कोई ऐसा इतजाम भ्राप को उस के लिए भी करना चाहिए। नहीं तो, कमी-शन बैठते हैं, चारचारसाल के बाद उनकी रिपोर्ट भाती है। अलीगढ़ की कमेटी बैठी है, जांच चालू है, अभी तक रिपोर्ट नही ग्राई । बेलची की रिपार्ट अभी तक नहीं आई। मगठवाड़े के बारे में तो अभी रिपोर्ट आई है लेकिन यह भी अभी चल रहा है। ऐसी चीजा में देर नही लगनी चाहिए और मेरी ना यह अपील है कि पालियामेट में सब लीडरां का, हिन्दू म्गलमान काई भी हो, मद का एक प्रपील करना नारिय ग्रीर जगह जगह जाकर यूनाइटेडली एउमीटिंग वेलीग करे काफिडेस कियेट करने । लिये । अगरयह श्राप करेके ताजरूर उनमे गाः। कडेंगिवियेट हागा। जैसे कि हम ने एवरजेसी के बाद दखा कि इसाम श्रीर दूसरे लोग शाथ साथ जाने थ ता दानो को विश्वास पैदा हाता था। शो तरह प्राप हिन्दू भीर गुस्तिम दाना लीडर साथ नाथ जा कर यह विण्याम पैदा करे नशीय हाने वाला है, नहीं तो यहाबठकर केल हाने वाला नहीं है। यही मेरा,कहना है।

श्री संयव लियाकत हुसैन (फतेहपुर)ः ग्रध्यक्ष महोदय, मैं ग्रापका शुक्रगुजार हू कि ग्रापने मुझे बोलने का मौका दिया। मैं यह चाहुंगा कि मैं ग्रपने का विदड़ा कर लूं ग्रीर यह समय श्री राज नारायण की दे दिया जाय।

भी राज नारायण (रायवरेली): श्रीमन्, में श्री लियाकत हुसैन साहव का बहुत ही घाषारी हूं कि देश में वस्तुन्थित क्या है वह मही ढंग से प्रकट हो इस के लिए उन्होंने हमें मौका दिया। में खुदा से यही प्रपील करूंगा कि लियाकत हुसैन की जो इंच्छा थी उस को पूरा करने की मुझे ताकत दें।

अपना भाषण शुरू करने से पहले में अपना व्यक्तिगत स्पष्टीकरण करना चाहूंगा । हमारे क्यार दो तीन आरोप लगाए गए है। एक सारोप लगाया है यहां से एक सम्मानित सदस्य ने नाम मैं नहीं जानता, क्यामवर्ण के हैं, (क्यबंधान) मुक्ता जी । भुक्ता जी वे यह कहा कि राज नारायण मुक्त में कम्युनल टेंकन पदा करना चाहते हैं। जामा मस्जिद की हमारी स्पीच — सही है श्रीमन्, — जामा मस्जिद में मैं बोला था। करीब समझ लीजिए कि 25-30 हजार लोग थे। उसके बदलें में कुछ हमारे मित्र जो पोलिटीकली हमसे डिफरेंट हैं, जामा मस्जिद में दूसरे तीसरे दिन गये जिसमें माननीय श्री अटल बिहारी वाजनेयी जी भी बे। तीन सी से लेकर पांच सी आदमी उनको सुनने गए। यह कलेजा फट रहा है इसलिए

कि राज नारायण को सुनने के लिए वह क्यों आते हैं?
मैंने वहां पर कहा था कि हिन्दुओं और मुसलमानो,
सावधान हो जाओ, भार०एस०एस० के बारे में महात्मा
गांधी ने क्या कहा है, गांधी आ का कोटेशन हमने
पढ़ लिया:

"They are black-sheeps, Nazis and fascists". These are the words of Mahatma Gandhi about RSS.

हमने उनको कहा कि मरदार बल्लभ भाई पटेल ने क्या कहा है :

"I think they want to establish not even a Hindu State, but a Brahmin State."

सरदार पटेल ने कहा है कि वे हिन्दु स्टेट नहीं चाहते हैं बल्कि ब्राह्मण स्टेट चाहते हैं। मैं चाहता हूं कि सरदार बल्लभ भाई पटेल ने उस समय जा कहा था उमका ग्राज मरकार प्रमुक्तरण करे। उन्होंने कहा है:

"There is a group in this country, which is not satisfied even by the assasination of Gandhi, I am prepared to prove it anyway. This person intends to assasinate Pandit Jawaharlal Nehru. This information has been given to me by a person connected with...."

उन्होने कहा कि ये लोग पिस्तौल, बन्दूक, तलवार, भाला भीर डंडे रखते हैं। यह बाहर रहने लायक नहीं हैं, इनको जेल में रखेगे।

भाज श्री यणवन्तराव चव्हाण जी ने जो बात कही है उसकी मैं नाईद करता हूं।

"Let them go to prison. Otherwise, the country will go to dogs."

मैंने क्या कहा था वहां, यह किताब का कोटेशन पढ़ रहा हूं।

उपाध्यक्ष महोदय : समय का भी खयाल रिखयेगा।

श्री राज नारायण: यह कोटेशन है:

Study of RSS.

Most Leftists regard RSS as a fascist organisation inclined to Hindu fanatics. Most Muslims hate RSS. They fear that this organisation, should ever be in power, the fate of Muslims would resemble that of Jews under Hitler."

[भी राज नारायण] पं• जबाहरलाल नेहरू ने कहा है:

Pandit Nehru on December 16, 1948 stated:

"India's decline was due to the narrow-mindedness of the type that RSS is preaching today."

यह हमने उस दिन कहा था। ध्रगण्यह कहना कम्युनल टेशन फैलाना है तो हमे मुबारकबाद है धीर यह न कहना मत्य को छिपाना या बहा-दूरी है तो धार०एस०एस० के लोगो को मुबारकबाद हो।

प्रव मैं उस दिन की घटना पर आना हू। वैखा जाय कि वह घटना क्या है। मेरे पाम यह अस्पताल से चिट्टी आई है

"मादरणीय नेता जी,

श्रादात । श्रापकी शुभकामनाये, श्रापका श्राशी-वींद एव फलाटि के लिए जो 220 रुपये प्राप्त हुए हम सब विद्यार्थी उमके लिए श्रापके श्रन्गृहीत है।

मैंने लोकनायक जयप्रकाश नारायण ग्रन्याता में विद्याचियों को फल वर्गरह खाने के लिए जा पए फिजवाए थे उस के लिए उन्होंने यह पल लिखा। (व्यवधान) ग्रलीगढ़ को क्या समझते हो वि ग्रलीगढ़ को क्या समझते हो । तुम पजाबी हो । (व्यवधान) श्रलीगढ़ से चलने पर हमारा नारा यही था हमारा नेता राज नारायण, देश का नेता, राज नारायण, म्स्लम विश्वविद्यालय जिन्दाबाद, काला कानुन वापम हा ।

हमें भाशा भविष्य में भापका प्यार एवं सरक्षण हमें प्राप्त होता रहेगा।

> सादर ग्रापका ग्रफसर यू भ्रहमद उपाध्यक्ष विद्यालय काळ सघ.

मुस्लिम विश्वविद्यालय छात्र मघ, स्रलीगढ।

यह उनकी चिट्ठी है। (व्यवधान) में प्रापसे निवेदन कर रहा हूं कि भ्राज हमको वे सिखा रहे हैं सजय गांधी के बारे में, जिन्होंने काली, हुर्गा जिन्दाबाद का नारा लगाया था। कहा गये श्री बिजय कुमार मलहांला, काली भीर दुर्गा का नारा लगाने वाले। भ्राज हमको सजय गांधी के बारे में बोलते है। श्री मजय गांधी गलतवमानी करे, तो मेरी जिम्मवारी नहीं है। सजय गांधी हमसे एक बार मिके हैं बिना इन्फार्मेशन के हमारे घर पर।

एक मामनीय सदस्य: छ: दका।

श्री राज नारायण : तुम भूठे भीर वह भूटा।
यह हमने वयान दे दिया कि एक बार वह हमारे
पास भ्राया था.. (व्यवधान).. उपाध्यक्ष महोदय
भ्राप इनसे कहे कि बीच में न बोले। जब कोई
बोलता है, तो मैं बीच म नही बोलता। हमने
यह हैविट बना रखी है। तो मैं वह कहना ह
कि सजय गांधी का बयान गलत था, निराधार था।
मुझे माल्म नहीं कि भ्रपनी किम कुल्सित
भावना का प्रा करन के लिए उन्होंने कम तरह
का बयान दिया। मैं इम बयान की निन्दा करता
ह भीर जब मंदेरे मैंने उठ कर शखबार में इस
को पढा था, तो उनका खड़न करवा दिया था।
मैं समझना ह कि नेना, विशोधी दल श्री यणवन्न राव
चन्हाण ने मेरे उन खटन को पढा होगा। (व्यवधान)

हम नेक्या कहा वहा जामा मस्जिद पर कि भार । एस । एस । इसे मार समत्यवादी है, इन का माचरण मन्य नहीं है। इन्होने 1930, 1932 के ग्रान्दालन म भाग नहीं लिया, 1940, 1942 के भ्रान्दों तर में भाग नहीं लिया । ये राष्ट्रीय स्वानन्त्रय मूबमेट न वरावर प्रताग रह है । भ्राप जानत है, हम स्नौर स्नाप सहपाठी रह है काशी विश्वविद्यालय म । जब वहा प्रार० एस० एस० वा शासा नगती थी, ना कभी कभी मीज लेने के लिए म भा बैट जाता था मगर जब गाधी जी न 1910 म इन्डियिज्ञल म्वमेट का नारा दिया, ना गिरांगट का नरह रेग बंदल दिया भीर जब 1912 प्राथा, ता इन्होने खुफियः का काम किया, सी०ग्राइ०डी० का काम किया और ब्रिटिण दम्पीरियलक्कम के एचन्ट का काम किया धीर इन्हान हम मभी का गिरफ्तार कराया । उन का यह खबर टी कि हमारा मत्रमेट कैसे चलता है। जनता इनका प्यार करेगी ' श्राज देश की जनना उड़ी है कि गाधी जो का बदला ग्रार० एस॰ एम॰ में 🕬 । श्रीमन् यह फाइल है भाष कहे, ताइस मैग्रापकादद. (स्थवधान)।.. श्री घटन बिहारी वाजपेथी गिरगतार हुए 1-9-42 को भीर जब वे जेल में थे तो एप्रूवर बने भीर एप्रवर बन कर छटे घीर एक नीजवान के पाच साल की सजा करवा दी। यह सारा का सारा फाइल हमारे पास । इस से मैं यह सब कह रहा हु। यह मैं ब्रापको दे देता हू।

जपाध्यक यहोदय : नही, नही, इसे नेने की अन्दत नही है, इसे अपने पास ही रिवियं ।

श्री राज नारायण श्रीमन् एक बढ़ा प्रचार हा रहा है कि जब एका हुआ तब क्यो नहीं सवाल उठाया गया । मैं बनाना हूं एक माधने हैं एकशा, एकीकरण । कहा जा रहा है कि उत नमय शार० एम० एम० के बारे में क्यो नहीं कहा । श्रीमन् यह हमारे पास प्रोसीडिंग्स यहां विद्यमान है । उस ममय के जो जनरज सेजेटरी

श्री मनुभाई पटेल ये उनके द्वारा यह प्रोसीडिग्स सरपुलेट की गयी थी। इस में कहा गया है--

"Chaudhury Charan Singh raised the question of the RSS. He stated his firm belief that no RSS volunteer can join the new party, and no member of the new party can join the RSS. It was a question of dual membership which could not be allowed. There should be no scope in the new party for surreptitious work."

उपाध्यक्ष महोदय: बय भ्रव भ्राप बैठिये, मैं दूसरे स्पीकर को बुलाता है।

श्री राज नारायण : श्रीमन् बम दो मिनट **धौ**र दीजिए ।

उपाध्यक्ष महोदय: यह जो भ्रापके पाम मारा मन ना है, यह फिना ग्रीर दिन दीजिए ।

श्री राज नारायण: श्रीमन् मैं नई बात कह रहा हू। में देश की जनना ग्रीर मुसलमानो से कहना चाहना ह कि मगतमान भाइयो, नौजवान भाइया आप रग्ना गत । श्रीमन गत को हमारे पाम गान के लाग भ्रायं। उन गाव के लागी ने हम स कहा कि जा हम लागो को यह पता लगा कि आर ()ग्म ()ग्म () क गर्गा ने म्सलमान विद्यार्थियो का मारा हे तो हम लाग उन पर टट पड़े भीर वं बतास भाग गये।

श्रीमन् हम उत्तक्त ज्ञानते हैं । मैं ग्रापको बनाता ह कि कल हमारी जो भाम सभा हुई, माम मीटिंग हुई तो हमने वहा भी यह कहा कि हम इसकी पूरी छानबीन करेगे । श्रीमन् एक चीज मेरे पास है। वह है यह फोटो । श्रीमन् देखिये। इस फोटो को दिखये। इस मे श्री दैवरस जी की गोद में मोरारजी भाई को दिखाया गया है। मैं भपने प्राइम मिनिस्टर मोरारजी भाई और **डि**प्टी प्राइम मिनिस्टर से रिक्वेस्ट करूंगा कि जितनी जल्दी हो इन दरिन्दो को जनता पार्टी से निकाल दे। जितनी जल्दी भ्राप यह करेगे, उतनी जल्दी ही पार्टी का भी भला होगा, देश का भी भना होगा, समाजवाद का भी भना होगा, जनतत्व का भी भला होगा, धर्मनिरपेक्षता का भी भला होगा । हमारे डैमोकेटिक सेक्युलर सेट अप का भी भला होगा।

18.00 hrs.

भी मोहम्मद शकी कुरेशी (ग्रनन्तनाग) : बादरी में जो कल गाड़ी पर हमला किया गया मलीगढ मुस्लिम यूनिवर्मिटी के तालिबइल्मीं पर जब वे दिल्ली मा रहे थे भौर एक मुनज्जम हमला किया गया, जिस में काफी लाग जख्मी हुए उससे हम सब लोगो को परेशानी हुई है। इस वाके से एक बुनियादी सवाल पैदा होता है। हिन्दुस्तान की माइनोरिटीज को क्या यह हक हासिल है कि वे अपने हकूक मनवाने के लिए पुरजोर मुजायरा करें या एहतजाज करना चाहें तो करें? चन्द रोज पहले जब यहां पर भलीगढ़ यूनिवर्सिटी बिल पेश हुआ। या तब से भलीगढ़ यूनिवर्मिटी के तालिब इल्मों में दिल्ली ब्राना शुरू किया था भीर उन्होने इस बात को वाजा कर दिया था कि अगर इस यूनिवर्मिटी को माइनोग्टी कारक्टर नही दिया गया तो वे इस चीज को तमलीम नहीं करेंने, भीर उनको यह हक हामिल है कि वे इस बिल के खिलाफ मुजायरा करे। गवर्नमेट को भी इस की इत्तिला दें दी गई थी । एक बार नहीं दो तीन बार उनको बोट क्लब पर मुजायरा करने की इजाजत नहीं मिली थी और दिल्लों की सरकार ने कई बार उसको रह कर दिया था और माखिर मैं कल के रोज उनका यह मौका दिया गया या कि वं बहा पर जा कर मुजायरा करे।

श्रार एम एम का नाम यहा लिया गया है। में समझता हू कि भ्राग्एस एस इस मामले में जिम्मेदार नहीं है क्यांकि ग्रगर वह इसको करता तो ज्यादा धच्छे तरीके से ग्रागेंनाइज करता ग्रीर कोई भी लडका उम ट्रेन से जिन्दा बच नहीं निकलना । मवाल यह है कि ग्रगर माइनोरिटीज का बुछ जनानने दी गई है, कुछ हकूक दिए गए है ता क्या वह उनका इस्तेमाल कर सकती है या नहीं कर सकती है ? मैं मानता हू कम्युनलिज्म माइनोरिटी का हो या मैजोरिटी का, बुरा है। माइनारिटी का कम्युनलिज्म मिर्फ माइनोरिटी को ही नक्यान पहुचा सकता है जबकि मैजोरिटी का कम्युनलिज्म फैमिस्ट हो जाता है भौर वह सारे मुलक को नुक्सान पट्टचाता है । सारे हिन्दुस्तान में दस करोडे मुसलमान ग्राज ग्रगर एक हो जाए, फिरकापरम्त हो जाए तो वे खुद ग्रपना ही नुकमान करेगे और मैजोरिटी को कोई नक्सान नहीं पहुचा सकते हैं लेकिन ग्रगर मैजोरिटी एक हो जाए भीर हिन्दू राष्ट्र या हिन्दू देश का नारा लगाए तो न सिर्फ मोइनोरिटी को नुक्सान बल्कि सारे मुल्क को नुक्सान पहुचा सकती है । कोई भी अस्त्ररी हुकूमत हो, जिम्मेदार हकूमत हो जब समाज के किसी तबके के साम बेइसाफी होती है तो उसे शमिदगी का एहसास होता है लेकिन अफसीस की बात है कि हिन्दुस्तान के वजीरेमाजम जब बहस चली तो हाउस में भ्राए भीर पंद्रह मिनट बैठे और बैठ कर सोये गहे और जागे और उठ कर चले गये। ग्रगर शमिदगी का एहसास भी नहीं है तो मैं समझता हू कि इस मुल्क में जम्हरियत का जो तरीकेकार है वह खतरे में पड़ सकता है।

18.02 hrs.

MR SPEAKER in the Chair]

होम मिनिस्टर साहब बैंटे हैं। ब्राठ दस दिन पहले इन्होने काश्मीर के बारे में एक व्यान दिया या और कहा या कि वहा कुछ नही हुमा, वहां [श्री मोहम्मद शफी कुरेंशी]

. Adj. Motion

की हकमत ने बरवक्त कार्रवाही की लेकिन जब मैंने इसरार किया कि पटेल साहब आप खुद तशरीफ ले जाएं भ्रौर वहां जाने के बाद वापिस म्राकर उन्होंने जो बयान दिया जो हर्काकत मालुम हुई उसकी बिना पर तो उन्होंने कहा कि हजारों लोग बेघर हो गए हैं, डेढ़ हजार के करीब मकान जलाए गए हैं, मवेशी जलाए गए हैं। यहां भी कहीं ऐसी बात तो नहीं है कि ग्रापको हालात की पूरी वाकिफयत नहीं है? स्राप व्यान देदेंगे ग्रौर कुछ न कुछ कह देंगे लेकिन क्या वह वाकात पर मबनी चीज होगी?

एक ब्नियादी सवाल पैदा होता है। माइ-नोरिटीज पर पहले भी जुल्म होते रहे है, वे तकलीफ वरदाश्त करती रहीं हैं लिकिन ग्राज जो खास वात है कि--माइनोरिटीज जो प्रोटस्ट करना चाहती हैं किसी ऐसे कानूंत के खिलाफ जिस को वे समझती हैं कि उनके खिलाफ जाना है तो क्या उनके उस प्रोटेस्ट के खिलाफ उन पर हमला किया जाएगा? मैं समझता हूं कि होम मिनिस्टर को इसका जबरेस्त नोटिस लेना चाहिए।

अप्राज उन पर एहतजाज करने पर हमला किया गया है। कल को जो लोग पार्लियामेंट में इस बिल की हिमायत करेंगे तो क्या उनकी जात भी महकूज रह सकेगी? मैं समझता हूं नहीं रह सकेगी। ग्राज ट्रेन पर उन पर हमला किया गया है। ब्राजकल रेलों में सफर करना वैसे ही म्रारामदेह नहीं है, रेलों की जो दुर्गत बनी है माज वह पहले कभी नहीं बनी थी। और मुस्किन है कि इससे भी ज्यादा खराब कल को हो। लेकिन जहां रेल मिनिस्टर की जिम्मेदारी है ग्रीर शिव नारायण जी की खास तौर पर कि रेलों में जो सफर करें उनकी जिन्दगी महफज रहे, जान माल महफूज रहे वहां ग्राप की भी जिम्मेदारी है ग्रौर श्राप भी उस जिम्मेदारी से बच नहीं सकते हैं। जब एसे मुजायरे हों ग्रीर ग्राप जानते हो कि माइ-नोरिटी के तालिब इल्म मुजायरा करने वाले हैं भीर वे-पूरग्रमन हैं, एक भी ऐसा वाका ग्रापको नहीं मिलेगा कि जहां पर उनके खिलाफ ग्रापको कोई शिकायत हो या उन्होंने कानून को तोड़ा हो या कानून शिकनी की हो, तो उस हालत में क्या उनकी हिफाजत करना भ्रापकी जिम्मेदारी नहीं थी? ग्रगर माइनोरिटीज को एक पुरस्रमन मुजाहिरा करने की सजा यह मिलती है, चन्द गुंडे लफंगे उनकी गाड़ी को रोक कर बेदर्दी से पीटते हैं ग्रौर हुकूमत टस से मस नहीं होती, मैं सम-झता हूं एक ऐसा वाक्या है जिस पर स्नापको शर-मिन्दा होना चाहिये लेकिन हमारी बदकिस्मती है कि अर्जिइस मुल्क में इन्सान की ज़िन्दगी एक सिगरेट के पकेट से ज्यादा नहीं है। किसी की जान महफ़ूज नहीं हैं। मैं फिर कहना चाहता हुं कि माइनोरिटीज को ग्राप जब कानफ़ीडेंस में लेंगे तभी वह ग्रपने ग्रापको महफूज समझ सकती हैं।

ग्रलीगढ यनिवर्सिटी बिल ग्रापके पास ग्राया. श्राप यह नहीं कह सकते कि ग्रलीगढ़ युनिवर्सिटी के करेक्टर को ग्रापकी हुकूमत के जमाने में खराब किया गया था। हम ग्रापको ग्रापका ही वायदा याद दिलाते हैं। माननीय चव्हाण साहब ने ठीक कहा **ग्र**गर हम से कोई गलती हुई है ग्रीर उस गलती का नतीजा माइनोरिटीज का उठाना पडे तो आप ऐसी गलती न कीजिये।

श्री नाथू सिंह (दौसा): मेरा पौइंट ग्राफ़ मार्डर है। 6 वजे तक ग्राप ने ग्रनाउन्स किया था, लेकिन इस समय 6 बज कर 8 मिनट हो रहे हैं।

अध्यक्ष महोदय: यह कोई पौइंट आफ़ आईर नहीं है।

SHRI A. K. ROY (Dhanbad): I have a point of order. A serious debate is going on and we see that a photograph is being circulated. It is diverting the attention of everybody. I would say that the photo must be seized. If they are interested in seeing the photograph, they should see it outside.

MR. SPEAKER: I think there is much in what Mr. Roy says. When a debate is going on Members should not go on from seat to seat showing photographs.

श्री मोहम्मद शफी कुरेशी: मैं ने जो बुनियादी बात का जिक्र किया था मेजारिटी यहां श्रपनी तादाद की बुनियाद पर कोई भी कानून पास करवा सकती है क्योंकि जम्हरी तरीका है श्रीर मुल्क के अन्दर और बाहर ग्राप कह सकते हैं कि हम ने जम्हरी तरीके से इस बिल को पास किया । लेकिन क्या यह हकीकत नहीं है कि हिन्दुस्तान के करोड़ों मुसलमान यह चाहते हैं कि स्राप अलीगढ़ यूनिवर्सिटी का माइनोरिटीज करेक्टर रेस्टोर करें ? स्रीर जब स्राप देखते हैं कि माइनोरिटी कम्युनिटी पूरी की पूरी इस बात की इच्छा रखती है कि वह इस माइनोरिटी करेक्टर को हासिल करना चाहती है तो ग्राप मैजारिटी की ब्नियाद पर माइनोरिटी को अगर हराना चाहते हैं तो ग्राप जम्हूरियत का नीगेशन कर रहे हैं। डेमोकेसी का मतलब यह है कि जहां माइनोरिटीज के कुछ राइट्स हैं वहां मैजारिटी का राइट है कि वह देखे कि जहां माइनोरिटीज की भावनायें जख्मी होती हों वहां पर मैजारिटी को चाहिए ग्रपना दिल बड़ा करे ग्रीर उनको ऐकोमोडेट करे।

ग्राज पटेल साहब से एक बात जरूर कहना चाहता हूं कि दंगे पहले भी होते रहे हैं, फसाद पहले भी होते रहे, लेकिन पहले यह कभी नह

हुमा कि हाकिम की बगल में जालिम बठा हो। हम जब जुल्म की फर्याद करते है कि हमारे साथ जुल्म हुआ तो हम हिकिस की तरफ देखते हैं, मोरारजी भाई की तरफ देखते हैं। लेकिन षव उनके सा उनकी बगल में भार 0 एस 0 एस 0 को देखते हैं तो प्रपने लिये कोई इन्साफ की जम्मीद नहीं रखते हैं। इसलिए यह हाउस जो है हुमारा झगर सरकारी बिल पास करने के लिये ही है। भीर सके लिये हमें जो 51 र 0 मिलसा है तो मैं उसको छोड़ने के लिये तयार हु। लेकिन स्पीकर साहब, भ्राप एक ऐसे नाजुक मौके पर हिन्दुस्तान के स्पीकर बने है कि अगर आपने आज इस ऐवान को सही रास्ते पर नहीं लगाया तो ब्राइन्दा तारीख ब्रापको भौर हमको इल्जाम देगी कि हमने सरकार की मदद की, हमने भपोजीशन का कोई ख्याल नही रखा। हमने मकलियतों की, जिनकी मावाज यहा पर उठाई जाये, बनातवाला उठाये, उनको कहा जाये । कि मोहम्मद ग्रली जिल्ला का नुमाइन्दा है, मै चठाऊ तो कहा जाये कि यह फिरकापण्स्त है, इसमे ममला हल हाने वाला नही है । लेकिन मुझे एक बात कहनी है कि इस मुल्क की बद-किस्मती है ग्राज बाबू जगजीवनराम, मधुलिमये, चन्द्र शेखर, दंडवने ग्रीर जार्ज फर्नान्डीम जो है, क्या उनकी जुबान बन्द हो गई है ? क्या बह यह नहीं देखते कि इस मुल्क में क्या हो रहा है ? जो मि0 वर्मा है, हमारे भीर भी सायी वहां बैठे हैं क्या वह इस बात का एहसास नहीं करते कि माइनोरिटीज के कांफीडेंस को वीबारा हासिल करने के लिये उनको मैदान में घाना चाहिये।

मलीगढ़ के इन तलबा पर जो हमला हुआ, में उसकी पुरजोर मजम्मत करता हूं और हुकूमत से दरक्वास्त करता हूं कि वह तहकीकाती कमीसन मुकरेर करें भीर जो कोई भी मुजरिम हो तहकीकात करने के बाद पता लगे उसकी पूरी तजा दें।

شری مصد شلع قریشی : (آللت

ناك) : دادري ميں جو كل الري يرحمله كها كها على كذهه مسلم یونورسٹی کے طالب علموں پر جب وہ دلی آ رہے تھے اور ایک، منجم حمله کها گیا جس مهن کافی لوگ زخمی ہوئے اس سے ہم سب لوگوں كو يويشاني هوئي هي أس واقع س ایک بنیادی سوال بهدا هوتا هے - هدوستان کی مانیورتیز کو کیا یه حق حاصل هے که وہ ایے حقوق منوانے کے لئے پرزور مطاهرہ کرے یا احتجاذ كرنا چاه تو كرے - چند روز پہلے جب یہاں ہر علی گوھه یونورساتی بل پیش هوا تها تب سے علی گوهه یونورستی کے طالب علموں نے دلی آنا شروع کیا تھا - اور انہوں نے اس بات کو ظاہر کر دیا تھا که اگر اس یونورستی کو مانیورتی کریکگ نهین دیا گیا تو وه ا*س چه*ز کو تسلیم نہیں کربلگے اور ان کو يه حتى حاصل هے كه ولا أس بل کے خلاف مظاہرہ کریں - گورنمات کو بھی اس کی اطلاع دے دی گئی تهی - ایک بار نهیس دو تین بار ان ک بیت کلب یر مظامرہ کرنے کی اجازت نهیں ملی تھی - اور دلی کی سرکار نے کئی بار اس کو رف کر دیا تھا ۔ آخر میں کل کے روز ارم کو یه موقعه دیا گها تها که ولا رهان يرجا كر مظاهرة كرين -

آر ایس ایس کا نام یهاں پو لیا گیا ہے ۔ میں سنجھتا ہوں آر ایس ایس اس معاملے میں ڈمع دار نہیں ہے۔ کیونعہ اگر وہ اس کو کرتا تو زیادہ اچھے طریقے سے آرگهفافیز کرتا اور کوئی بھی اس ترین سے زندہ بچ نہیں نکلتا ـ سوال یه هے که اگر سانهورتهز کو كچه سائتين دى گئى هين - كچه

هوم منستر صاحب بیتھے هیں۔ ۸ - + ا دن پہلے انہوں نے کشمیر کے بارے میں ایک بھان دیا تھا اور کیا تھا کہ وہا*ں* کچھ نہیں ہوا-وهاں کی حکومت نے بروقت کاروائی کی لیکن جب میں نے اصرار کیا كه يثيل ماهب أب خود تشريف لے جائیں اور وہاں جانے کے بعد واپس آکر انہوں نے جو بیان دیا جو حقیقت معلوم هوئی اس کی بنا پر انہوں نے کہا کہ مزاروں لوگ ہے کہر هو کئے هيں - ديته هزار کے تریب مکان جلائے گئے هیں - مویشی جلائے گئے هيں - يہاں بھی کبيں ایسی بات تو نہیں ہے - که آپ كو حالات كى پورى وأقفيت نهين مے۔ آپ بیان دے دیلکے ارر کچھ نا كتهم كهم ديلكي ليكن والعات مبلي چهڙ هوگي -

ایک بنیائی سوال پیدا هوتا
هے - مانیوتیز پر پہلے بھی ظلم
هوتے رهے هیں وہ تکلیف برداشت
کوتی رهی هیں - لیکن آج جو خاص
بات هے که مانیورٹیز جو پروٹیست
لرنا چاهتی هے که کسی ایسے قانون
کے خلاف جس کو وہ صحبهتی هیں
که ان کے خلاف جاتا هے تو کیا ان
که اس پروٹیسٹ کے خلاف ان پر
عمله کیا جائیکا - میں سمجهتا
وں که هوم منسٹو کو اس کا زبردست
تس لینا جائیگا -

[شری مصد شنیم تریشی] حقوق دئے گئے میں تو کیا وہ اس لا استعمال كو سكتے هيں يانهيں کر سکتے ھیں - میں مانتا ھوں كمهونهليزم سانيورثى كاهويا مهجورتي کا هو - برا هے - سانهورائی کا کمهونهاهوم صرف مانیوردی کو هی نقصان پهنچا سكتا هے جدكم ميحورتي كا كميونيلهزم فاسست هو جاتا هے - ولا سارے ملک کو نقصان پہلتیانا ہے - سارے هندوستان مين 1 كروز مسلمان آج اگر أيك هو جائيس فرقه پرست هو جائيس تر وه خود ايفا هي نقصان کریجگے - اور میجورٹی کو کوئی نقصان نهين يهدجها سكتم هين -لهكن اكر ميجورتي ايك هو جائے اور مندو راشتر یا هندو دیش کا نعوی لگائے تو نا صرف مانہورتی کو نقصان بلکه سارے ملک کو نقصان پہنچا سكتى ہے۔ كوئى بھى جنھورى حكومت کو زمیدار حکومت کو آج جب سمای کے کسی طبقہ کے ساتھ بے انصافی هوتی ہے تو اسے شرمندگی کا احساس هوتنا هے - لهكن افسوس كى بات هے که هددوستان نے وزیر اعظم جب بعث جلی تو هارس میں آئے اور ١٥ ملت بهتم أور بيتم كر سويم رهے اور جائے اور اتب کر چلے کئے -اگر شرمندگی کا آحساس بھی نہیں هے تو میں سجهتا هوں نه اس ملک میں جمہوریت کا جو طریقہ کار ھے وہ خطرے میں پو سکتا ھے۔

نه پیٹٹے هیں اور حکومت تس ہے مس نهین هوتی - مین سمجهتا ھوں ایک ایسا واقعہ ہے جس پو آپ كو شرمنده هونا چاهيئے - ليكن هماری بدنسمتی هے که آب اس ملک میں انسان کی زندگی ایک سکریت کے پیکٹ سے زیادہ نہیں ھے - کسی کی جان متعفوظ ٹہیں ہے۔ میں پہر کہنا چاھتا ھوں که ماتهوراتيز كو آپ جس كانليديلس میں لینکے تب ھی وہ اپنے آپ کو محصفوظ سمجه سكتى ھے۔

ملی گوھه يونيورسالي بل آپ کے پاس آیا - آپ یه نهیس کهه سکتے که علی گوهه یونیورساتی کے کریکاٹر کو آپ کی حکومت کے زمانے میں خراب کیا گیا تھا۔ ھم آپ کو آپ كا هي وعدة ياد كرواني هين - مانية جوان ماهب نے تهدک کیا اگر هم میے کوئی فلطی ہوئی ہے اور اس فلطی کا نتیجه مانیرانیز کو اتهانا پرے تو آب ایسی غاطی نا کیمیئے -

سرى ناتهو سلكه (دوسا) - مهرا يوائينت آف آرڌر هے - جهه بحج تک آپ نے اناونس کیا تھا - لیکھے اس میں چھ بم کر آٹھ منت ھو رہے میں -

ادهیکش مهودے: یه کولی يوائهنت آف آوةر نهين هے -

آبے اُس پر احتجاز کرنے پر حملت كيا هے - كل كو جو لوگ پارليميلت میں ان کی حمایت کرینکے - تو کیا ان کی ذات بھی محفوظ رہ سکے گی - میں سمجهتا هوں که نہیں رہ سکتی ۔ آبے ترین پر ان پر حملة كيا گها هے - آب كل ريلوں مين سفر كرنا ويسم هي آرادانه نہیں ہے - ریلوں کی جو درکت بلی ھے آج سے پہلے وہ کبھی نہیں بلی تهی اور ممکن هے که اس سے بھی زیاده خراف کل کو هو - لیکن جهان ریال منسٹر کی ذمعداری ہے اور شهونوائن جی کی خاص طور پر ريلوں ميں جو سفر کيا کريں ان کی زندگی محمود رہے - جان مال متعفوظ رہے وہاں آپ کی بھی فمعداری هے اور آپ بھی اس ذمع داری سے بچ نہیں سکتے - جب ایسے مظاہرے ہوں اور آپ جائتے ھوں کہ مائیوتی کے طالب علم مطاهرة كرنے والے هيں اور ولا پراسي هیں ایک بھی ایسا واقع آپ کو نہیں ملے کا که جہاں پر ان کے خلف آپ کو کوئی شکایت هو - یا انہوں نے قانون کو دورا ھو - یا قانوی سکلی کی هو - تو ان حالات میں کیا ان کی حفاظت کرنا آپ کی ذمهداری نهیں تھی ۔ اگر مانیورٹیو کو ایک پرامن مظاهرہ کرنے کی سزا یہ ملتی ہے چند فندے لفلکے اُس کی گاڑی کہ روک کو اُن کی گاؤں کہ

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کوئی انصاف کی امید نہیں رکھتے أس لئے یہ هارس جو هے همارا اگو سرکاری بل پاس کرنے کے لئے ھی ھے اور اس کے لئے جو همیں ٥١ روپيه ملتے هیں تو میں اس کو چهورنے کے لگے تیار ہوں۔ لیکن سیکو صاحب آپ ایک ایسے نازک موقعے یر هندوستان کے سپیکر بنے که اگر آپ نے آج اس ایوان کو صحیم راستے پر نہیں لکایا دو آئیندہ تاریخ آپ دو اور هم کو الزام دیگی که هم نے سرکار کی مدد کی هم نے اپوزیشن کا کوئی خیال نہیں رکھا۔ هم نے اقلهتوں د جن کی اواز یہاں پر الهائي جائه بغات والا الهائيس - ان دو کہا جائے که محمد علی جلام کا نماينده هے - ميں الهاوں تو اها جائے که فرقه پرست هے - اس سے مسلکه حل هونے والا نہیں ھے - لیکن معجم ایک بات کہنی ھے کہ اس ملک کی بدنستدی ہے۔ کہ آج بابو جکجھوں رأم - مدهوملهه - چندر سهكهر - دندوتي اور جارج فوناتيز جو هيس کيا ان کی زبان بند ہو گئی ہے۔ کیا وہ یه نهیں دیکھتے که اس ملک میں کہا ھو رھا ھے۔ جو مسلو ورماھیں اور همارے اور یعی ساتھی وهاں بھاتھ هين - كها ولا أس بات كا احساس نهیں کرتے که مانهورتیز کی کانفیڈیڈس کو دوبارہ حاصل کرنے کے لئے اس کو مہدان میں آنا چا**ھکے** ۔

على گوهه کے ان طلبا پر جو حمله ھوا۔ ھے میں اس کی پر زور۔ مذمت كرتا هون أوو حكومت سے درخواست كرتا هول كه ولا تتصقيقاتي كميشن مقرر کرے - اور جو کوئی بھی مجرم هو تصفیقات کرنے کے بعد یتا لگے اس کو چوری سوا. دے -

شری متعمد شفع قریشی: مهن نے جو بلیادی بات کا ذکر کیا تھا مهجورتی یهاں اپنی تعداد کی بنیاد پو كوئى بهى قانون كوئى بهى بل یاس کروا سکتی ہے۔ کہ ہم نے جمہوری طریقے سے اس بل کو پاس كيا - ليكن كيا يه حقيقت نهين هے که هددوستان کے کروروں مسلمان يه چاهتے هيں که آپ علی كوهه يونيورستى مانهورتى كويكتر ریسٹور کریں آور جب آپ دیکھتے هیں که سانیورٹیز کمیونیٹی پوری کی پوری اس بات کی اچها رکھتی ھے که ولا اس مانیورتی کریکاتر کو حاصل کونا چاهتی هے تو آپ مهجورتی کی بنیاد پر مانیووتی کو اگر هرانا چاهتے هیں نو آپ جمہوریت کا کلیگیشن کر رہے ھیں قیموکریٹیک کا مطلب یت هے که جہاں مانیورتیز کے کچھ رايٿس هين وهار ۽ ميجورٿيز کا رائو ٿ هے که ولا دیکھیں که جہاں مانیوتیو کی بھاونائیں زخمی ھوتی ھوں رهاں میجورتی کو چاهئے که اپنا دل برا کریں اور اس کو ایکوموقیت

آج پٹیل ماحب سے ایک بات ضرور کرنا چاهتا هوں که دائگے پہلے بھی ھوتے رہے ھیں۔ فساد پہلے بھی ھوتے رہے ھیں - لیکن یه پہلے کبھی تہیں ہوا کہ حاکم کی بغل مهن ظالم بيتها هو- هم جب ظلم کی فریاد کرتے میں که همارے ساته ظلم هوا توهم حاكم كي ظرف ديكهتے هيں - مرارجي بهائي كي طرف دیکھتے ھیں لیکن جب اس کے ساتھ اُن کی بغل میں آر ایس ایس کو دیکہتے ہیں تو ایے لگے

डा॰ मुरली मनोहर जोशी (ग्रलमोडा) : द्मध्यक्ष महोदय, मैंने बहुत ध्यान से इस गम्भीर समस्या पर सम्मानित सदस्यों के विचार सने । मुझ सर्वप्रथम तो इस घटना के विषय में सारे सदन के साथ प्रपने भी विचार व्यक्त करने है कि कभी भी यदि किसी एक समूह पर हमला हो, चाहे वह एक मामान्य विधि भीर व्यवस्था की घटना हो या उसके पीछे कोई साम्प्रदायिक बैमनस्य हो. वह घटना कभी भी किसी भी देश के लिए प्रच्छी नहीं कही जायेगी । हम सब मिलकर इन घटनाधो की भत्सना करे। लेकिन श्री बनानवाला के भाषण को मैंने ध्यान से सुना, उन्होंने अपने भाषण में कही यह नहीं वहा कि उन्हें इस सम्पूर्ण घटना की कोई निजी जानकारी साप तौर पर है धीर वे दादरी गर्य में । प्रखबारो में क्या छपा, किसी में उन्होने क्या मुना, उनोहने क्या कहा है, वह कहा गये होगे, इससे मैं इन्कार नही करना कि.

श्री जी०एम० बनानवाला मैं जब लीव माग रहा था हाउम की, मैं उसी बक्त कह चुका था कि मैं प्रमन्तपनाल में दो बार गया है।

डा० मुग्ली मनोहर जोशी हस्पताल में?

श्री भी ॰ एम ॰ बनातवाला : बातो को बारबार दोहराया नहीं करते ।

डा॰ मुरली मदनाहर जोशी मैने घटनास्थल की बात कही है, प्रस्पनाल के लिये नहीं कहा है। मैं सम्मानित सदस्य से कहूगा कि वह ध्यान-पूर्वक मेरी बात सुनें। उन्होंने न तो किसी प्रथम सूचना, एफ ॰ आई॰ आर॰ का ऐसा जिक्र किया कि जिससे यह पता चलता हो कि किसने किस पर हमला किया, करें किया।

श्री वसन्त साठेः मैंने कहा था।

डा॰ मुरली मनोहर जोशी भ्रापने कहा होगा । श्रापके भाषण के विषय में मेरी क्या राय है, उसे सारा हिन्दुस्तान जानता है भ्रीर भाष भाष भाषण में सजीदगी को लाने की कोशिश न करें।

में श्री बनातवाला के सन्दर्भ में कह रह था। (व्यवधान)।

श्रीमन्, मैं भापका रूरक्षण चाहता हूं। जब साठे साहब बोल रहे थे, तो में बहुत ध्यानपूर्वक गृन रहा था। उन्होंने यह नहीं कहा। प्रश्न है कि क्या इस सम्मानित सदन की वेबल मुकी-धुनाई बातें भीर सफबाही पर इस प्रकार से उत्तीकिस किया जाना चाहिए ? यह प्रका बढ़ा

गम्भीर मबाल है, क्यों कि जिस प्रश्न पर चव्हाण साहब ने ध्यान धाकुष्ट किया, मैं उसमे सहमन हूं कि ये एक दृष्टिकोण का, एटीट्यूड का धौर बायुमडल का सवाल है। हमें कीनमा बायु-मडल हम देश में पैदा करना चाहिए ? क्या हमारा उन्नेष्य है ?

जहा तक मल्हात्रा जी ने कहा, साफ कहा, ठीक कहा, मैं इस बात से सहमत है कि इस देश के प्रत्येक नागरिक को सुरक्षा का पुरा द्यायकार है और इस देश के नागरिक को सरक्षा प्रदान वरन की जिम्मेदारी सामक दल की है ग्रीर जा यहा इम देश में बहुसक्यक है, उनकी भी है दसम कोई शास्त्र नही है। लेकिन मैं यह कहना चारता ह कि जब बार-बार यह कहा जो रहा है कि यहा एक माउनारिटी संस्था है, यहा एक माइनारिटी कम्युनिटी है, तो हमें इस बात पर शनियाकी तौर पर विचार करना होगा कि हमारा मनलब किस माइनारिटी से है। धगर तम इस देण में लाकत्व का स्थिर करना चाहन है, ना सारं राजनैतिक दलो का यह उद्देश्य होना चाहिए कि वे साम्प्रदायिक श्राधार पर श्ररूपमन श्रीर बहुमन का प्रयाग करना छोड़ दे, भ्रौर उसके स्थान पर, केवल सामाजिक ग्रीर ग्राथिक ग्राधार पर प्रजातल मे ग्रस्पमत भीर बहमतकी जो परिभाषा होती है, उसे स्वीकार करे।

माननीय सदस्य, श्री चन्हाण, तीस वर्षों तक भामन पर घारूढ रहे भौर एक ऐसे दल के साथ सम्बन्धित रहे, जिसने सैकुलरिज्य पर विश्वास किया ! मैं उनमें, श्रीर श्राज जिन मिलों ने भाषण दिये हैं, उनसे यह पृष्ठना चाहता है कि क्या पिछले तीस वर्षों में उन्होंने इस बान पर विचार किया कि जनतव में किस धाधार पर भ्रत्यमन भौर बहुमत का निर्णय करना चाहिए ! भाज से कुछ साल पहले कुरैशी साहब मैजोरिटी में थे भौर श्राज वह माइनारिटी में हैं । श्राज श्री रणीद मसूद और लियाकत हुनैन साहब मैजोरिटी में बैठे हुए हैं । और दूसरे लोग माइनारिटी में हैं । श्री चन्हाण पहले मैजोरिटी में से ग्रीर श्राज वह माइनारिटी में हैं ।

इमिला मेरा निवेदन यह है कि जनतल में अल्पमन और बहुमन की परिभाषा मामाजिक और आधिक आधार पर की जानी चाहिए, इस मिद्धात को हमें स्वीकार करना होगा भगर उम बार-बार जहां कहीं कोई घटना हो, उनको ले कर साम्प्रदायिक आधार पर मैं जोरिटी और माइनारिटी की बात करते रहेगे, तो यह बात जनतल के हानिकर होगी। जैसा कि श्री गृह ने कहा है रेलवे यात्रियों के बीच आये-दिन घटनायें होनी हैं। (व्यवधान) फांटो-ग्राप दिखाने के बार में कुछ सदस्य बिल्कुल बिशेषक हैं। वे तरह तरह के फोटो सदन में और केन्द्रीय हाल में दिखाते रहे हैं (व्यवधान) और केन्द्रीय हाल में दिखाते रहे हैं। व्यवधान) और वेन्द्री साम अकार के हो सकते हैं। यह तरे

[डा॰ मुरली मनोहर जोंशी]

भादत का सवाल है । उसके बारे में ज्यादा चिन्ता नहीं करनी चाहिए । वह भादत से लाचार हैं । मुझे उसके बारे में कुछ नहीं कहना है । (वयधान) ।

श्रध्यक्ष महोदय, मैं श्रापका संरक्षण चाहता हूं।
मुझे सब सदस्यों को भी सुनाना है और प्रधान
मंत्री जी को भी सुनाना है। मैं मब का ध्यान
इस गम्भीर समस्या की श्रीर श्राकुष्ट करना
चाहता हूं। श्रापने कहा था क यहां चित्र श्रादि
का प्रदर्शन नियम-विरुद्ध है। इस लिए मैं श्रापका
संरक्षण चाहता हं।

श्री बनतावाला ने यह स्वीकार किया कि उन स्टेशनों पर नागरिकों भीर ग्रामवानियों ने इन छात्रों की रक्षा की । यह इस बात का सुबूत है कि भारतवर्ष में इस प्रकार के किसी भी बाकमण को साम्प्रदायिक हप में देखने वाले लोगो की संख्या कम है, भ्रीर जब किसी पर माक्रमण होता है, तो उसको बचानेवालों की संख्या ग्रधिक है। ऐसे लोग ज्यादा है, जो ऐसे भीके पर सामने बाते हैं और मदद तथा रक्षा करते हैं। भगर मैं उनका तर्कमान भी लूं, तो माखिरकार जिन लोगों ने इन छात्रों को बचाया , वे उनके हिमाब से बहुसंख्यक धर्म के मानने बाले लोग ही थे । उन्होंने छान्नों की बचाया. उन की मदद की, मामने आये और कहा कि ऐसा नही होने दिया जायेगा । देश में जो मद्भावना का वाय-मंडल है, जो गर्वधर्म समभाव का वातावरण है, ये लोग उसको नष्ट करने की चेष्टाकर रहे हैं।

SHRI MOHD. SHAFI QURESHI: What is happening there, Sir?

SHRI VASANT SATHE: On a point of order, Sir.

Please see Rule 349 (1) which says:

"Whilst the House is sitting, a member shall not read any book, newspaper or letter except in connection with the business of the House.

SHRI RAJ NARAIN: This is in connection with the matter.

SHRI VASANT SATHE: What is going on? First a photograph and now a book. He goes there and involves the Prime Minister and Leader of the House and the Law Minister. Are we discussing a serious matter or are wa having a joke here? However

important the book may be, this cannot go on.

MR SPEAKER: You are right.

SHRI RAJ NARAIN: I congratulate my friend, Mr. Sathe. This book is concerning the matter that is going on under discussion.

MR. SPEAKER: Even then you cannot disturb. You cannot read. Nothing of that sort, please. You may read it yourself but not go on circulating it to others and all the while you are going round and round.

डा॰ मरली मनोहर जोशी (ग्रलमोडा) : श्रीमन्, में सदन की गरिमा और मर्यादा की भोर सब का ध्यान ग्राकृष्ट करना चाहता है । मै निवेदन करना चाहता हूं कि जब इस गम्भीर समस्या पर विचार किया जा रहा है, तब मदन की मर्यादा को बनाये रुखना सब के लिए भावश्यक है । यहां पर कुछ लोगो ने व्यक्तिगत स्पष्टीकरण के नाम पर कुछ बाते कहीं । मैं यह कहना चाहता हं कि हमारे इन सम्मानित मित्र ने श्री माटे जी के नेता मंजय गांधी के माथ म्लाकाते की, मंजय गांधी ने इस बात का रहस्योद्धाटन किया कि मेरी कुछ गुप्त मुलाकातें नेता जी के साथ हुई है और धगले ही दिन ये बारदाते हो गई, मैं इस घोर ध्यान ब्राक्ट्रेंच्ट करना चाहंगा कि इस बात की जांच की जाय कि क्या जिन गुप्त मुलाकातों का जित्र संजय गांधी ने किया है, जो कल की दुर्घटना हुई है यह कहीं उस गुप्त मुलाकात का दुष्परिणाम तो नही है। इस बान की जांच होनी चाहिए कि इसके पीछे कौन से तत्व काम कर रहे हैं। इस बात की जांच होनी चाहिए कि दादरी स्टेशन के पास जो सोग रहते है उनमें किनका प्रभाव है ग्रीर जो लोग डंडे की बान करते है भीर सदन में डंडा लेकर आते हैं उन से भी सदन को भीर देश को संरक्षण की धावश्यकता है।

श्री राज नारायण : धार० एस० एस० का नाश करने के बाद यह हटेगा ।

डा॰ मुरली मनोहर जोशी: श्रीमन, मैं इस बात से सहमत हूं कि झाज एक सत्ता की राजनीति की जा रही है। जब तक मैं सत्ता में हूं तब तक तो एक संगठन ठीक है, तब तक तो खार॰ एस॰ एस॰ बिल्कुल ठीक है। झाज मैं सत्ता में नहीं हूं तो वह संगठन ठीक नहीं है। यह कोई बास नहीं हो सकती है। चन्हाच साहब यहां

बैठे है, उन्होने भी भार० एस० एस० के लोगो को 26 जनवरी के दिन बुलाया था। जिस दिन देश पर भाकमण हुमा था, उन्होने भी भार० एस० एस० के लोगों को यहा पर झीर देश की सुरक्षा के लिए लगाया था, दिल्ली में पहरेदारी के लिए लगाया था भीर माज वह यह कह रहे हैं, कि माप दमें करा रहे हैं भाप यह करा रहे हैं? बाखिर कही पर तो तर्क रखे, कुछ तो याद रखे---Public memory is short, no doubt, it is not so short.

कहीं पर तो नर्क दीजिए, कही पर तो किसी बात का स्मरण कीजिए। (ब्यवधान).. क्रेरेशी माहब आप बैठिए । आप रेलगाडी चला. रहे ये जिम समय देश पर हमला हुआ था भीर एक्सीडंट कर रहे थे धीर रेल के लिए जो श्राप ने णिवनारायण जी को कहा है, उस के लिए तो भ्राप खुद जिम्मेदार है। जा इतजाम भाप रेलो में करके गए उस को भाज तक देश भगत रहा है।

श्रीमन्, एक बात वहगा । इक्क में ऐसी भी हालन पायी जाती है लैला नजर धाना है थौर मजन नजर श्राती है।

यें हालात है कुछ हमारे दोरतो के जिन्हे कभी कभी सीधी चीज उलटी नजर म्राती है। भलाई में बुराई नजर ब्राती है स्रोर बुराई में भलाई नजर याती है। ध्यान दीजिए और सम्भल कर रहिए । देश में स्गम्प्रदायिक दुर्भावना फैलाने से किसी का भला नहीं होने वाला है। यह मैटेलिटी काउटर प्रोडिक्टव है, मैं ग्राप से बता रहा हु। जैसे एमजेंसी भ्राप के लिए काउटर प्रोडक्टिव हुई थी उसी तरह यह जो भ्राप कम्यूनलिज्मं की बागी उठा रहे हैं यह आप क लिए काउटर प्रोडविटव होगी, यह एलेक्टोरली द्माप के लिए यूजकुल नहीं होगी। (व्यवधान) . .

मैं बहुत अनुसाशित हूं। मैं भ्राप्से केवल दो मिनट चाहता हू । बहुत व्यवधान किया गया है ।

में शासन से भी यह कहना चाहता हूं कि इस बारे में जाच कर लीजिए। 79 साम्प्रदायिक दगो की जांच की गई। रघुवरदयाल कमीशन ने आरंच की । कभी कभी जिसका जिक्र कर दिया जाता है, भिवडी, का उसमें चार लाइने ग्रार० इएस० एस० के बारे में लिखी हुई है। 78 रायट्स के बारे में कड़ी उसका जिक्र नहीं है और साफ लिखा गया है कि इसमें घार० एस० एस० का कोई हाथ नही है। ³ उसका जिक ग्राप नही करते हैं। प्राप उस भिवडी की चार लाइनो के लिए भूमते रहते हैं भौर जिनमें काग्रेस का भी जिक किया गया है कि कांग्रेस के लोगों ने झगड़े कराए और माज भी मैं चार्ज करता हूं कांग्रेस (ग्राई) के लोगों को, कि वे सारे देश में

साम्प्रदायिक तनाव पैदा करने की कोशिश कर रहें है, उनका जिक्र करने मे भाप कतराते हैं ... (व्यवधान). सी भाई ए से भ्राप के ताल्लकात का जवाब भाप का देना है। भ्रभी तक भ्राप ने जवाब नहीं दिया है। मारी दुनिया में सी० माई० ए ने अपने एजेंट बना कर इस तरह से देशों में राजनैतिक अस्थिरता उत्पन्न की है और साठे साहब उस राजनैतिक ग्रस्थिरता को पैदा करने की जिम्मेदारी से बर्च नहीं है। इस की ने थ्यान में रखे। इसका ग्राप ने जवाब ग्रभी दिया नही है भीर स्टीफन साहब भी भाप की बगल में बैठे हैं, याद रखिए इतिहास श्रापको माफ नहीं करेगा । (व्यवधान)

श्रीमन्, मदन से मैं यह अपील करना बाहता हु, इसमें किसी का भला नही है। इसमें न विपक्ष का भला है न किमी व्यक्ति का भला है। देश में साम्प्रदायिक दुर्भावना को पैदा करने वाले जितने भी लोग है, उसके लिए जो भी षष्ट्रयत्न किये जा रहे हैं, हम उनकी पूरी निन्दा करेगे ग्रीर डट कर मुकाबिला करेगे (व्यवधान) . . .

SHRI MOHD SHAFI QURESHI: He goes on taking more time and you keep quiet.

SPEAKER: MR You also took more time.

SHRI MOHD SHAFI QURESHI: I charge that you are partial to the ru'ling party. You have no patience to listen to us.

MR. SPEAKER: You do not have enough patience even to understand what it is. You always look through coloured glasses.

SHRI MOHD. SHAFI QURESHI: You are a squint-eyed Speaker.

MR. SPEAKER: Mr. Qureshi don't be abusive. You must have some sense of proportion.

PROF. SAMAR GUHA: He must have some sense of decency. This is very bad. The honour of the Speaker is the honour of the House. You must not forget that. There are ways of putting it. Not this way. (Interruptions)

MR. SPEAKER: You are unnecessarily blaming somebody. You have taken more time.

(Interruptions)

MR. SPEAKER: Mr. Qureshi, why are you shouting and all the time abusing? I do not recognise that.

SHRI MOHD. SHAFI QURESHI: You may turn me out of the House. I don't bother.

MR. SPEAKER: You don't deserve it.

SHRI MOHD. SHAFI QURESHI: I know you are planning to do that.

MR. SPEAKER: You are trying to have it done. I am not going to do it.

SHRI MOHD. SHAFI QURESHI: I will do it.

MR. SPEAKER: There is no question.

डा॰ मुरली मनोहर जोगी ' प्रध्यक्ष महोदय, मैं मदन से अपील करना चाहना ह कि मास्प्र-दायिक मध्माप्र पद्मा करने के लिए (व्यवधान)

MR. SPEAKER: Now Dr. Seyid Muhammad.

SHRI SURATH BAHADUR SHAH (Kheri): Mr. Speaker, Sir, I may be allowed to ask whether hon. Mr. Qureshi's exhibition is to ask in his language

यह हुन्दे अती है या बुग्जे मुताजिया है?

MR. SPEAKER: I don't know. Now, Dr. V. A. Seyid Muhammad.

DR. v. A. SEYID MU-HAMMAD (Calicut): Spea-Mr. Sir, the tragic incidents have been described in considerable detail with their harrowing experience. I will not go into them in detail. But I will state some of the basic facts, which will have a bearing on the understanding of the situation,

Sir, certain citizens of this country were travelling peacefully from Aligarh to Delhi to exercise their Constitutional and democratic rights. They were attacked. And here again. I do not wish to go into the details of the attack. The crime is aggravated by the fact that those people, the Victims, belong to a minority community. The crime is aggravated a thousand times more by the fact that they were innocent, humble students. I say, Sir, this is not an isolated incident. From Belchi up to yesterday's tragic Dadri incident, the death-dance and holocaust have been haunting this country. Why does it happen? If happened in the course of the last two years. Considering the short tength of time, the scourge and the deva tation of Atilla the Hun, of Timur the lame, Chengiz Khan the into msignifi-Mangolo would dim cance. Why is it happening? The basic fact is this A party with a fascist philosophy, with para-military force, has in the tail, of an Anti-Indira wave, crept into power at the Centre as well as in some of the States. Their philosophy their para-military force and those who are behind them are responsible for this devasting dance of death in this country. Just like it started against the Jews, in Naz: Germany it has started in this country against the Muslims. Sir, that is not the end of the matter, but that is only the beginning of the matter. This fascist philosophy is destructive not only of the minority rights in this country but the rights of the workers, peasants of the progressive of the forces in this country.

If you confine it only as an attack against the minority you will not see the entire picture. The Nazis started against the Jews and now the indigenous fascists have started this against the Muslims. Unless we prevent it, the same tragedy which happened to the Weimar Republic will repeat itself. That poignant tragedy is too deep and too near to our memory to be forgotten. We are not

afraid of this force. When I say this, it is not because of the arrogance or the concept of a member of the minority community in our polity. It is the belief in the 5,000 years' history of this country, the 5,000 years of culture and tradition of this country. I know the vast majority of the people of our country will not tolerate-these fascist forces. I know the progressive forces of this country will put an end to this devilish and satanic forces which are determined to destroy all the democratic and the progressive forces in this country. I want to recall to the memory of these prethren that their fore-runners talked about 'a thousand year "Rich". We know what happened to them. One of the leaders of the 'Thousand Year Reich' philosophy was hanged naked, exposed to the wind and the vultures and the other committed suicide in his bunker by burning himself with petrol and their followers were dispersed throughout the world, some of them hiding in South America.

We do not fear these fascist forces. In the history of this country and in the history of the world we witnessed the tragic end of the fascists. If anybody thinks that by starting an attack on the minority of this country they van destroy the democratic forces in this country, and establish fascism in this country. let them read this history. They may shiver in their boots, the lathis and the khaki trousers and their exercise will not save them, just like the jack-boots, armoured tanks and aeroplanes did not save their compatriots in Italy and Germany and I have belief in everyone of my brother in this country who are my compatriots. As I said, the history and the culture of this country will not allow the satanic regime to continue. I have no doubt about it. I request my friends on the other side to realise this situation. While appreciating the man with foresight who can see what is happening and who can raise their voice in the government, what is the majority doing now? They are discussing the dual theory of membership in the party they are discussing the mechanism of the party and the membership of the party. Whether R.S.S. is a political party or ah quasipolitical party. tese are exercise which some of them doing. The sooner they the danger, the better it will be for the country as a whole. It is not as a member of the minority community that I am speaking here. I am speaking as a citizen of this country and I foresee the danger before us. The danger we saw in Germany, the danger to democracy what happened Germany? That shall not repeat this country. The nuances of different political theories and philosophies are immatrial. We should forget these differences and as Mr. Churchil! mentioned, we should fight the devilish forces inside this Parliament, in the streat and on the beaches everywhere. To that extent we extend our full cooperation It is not in a partisan spirit that I am saying this. May I repeat that I have full faith in the cultural values and spiritual values of this country? We shall survive this satanic forces and the only thing we must do is that we should fight it out before it is too late. The House has passed the Special Courts Bill. I am not going into the merits of it. Why the Government get passed a Special Bill called 'Anti-Communal Riot Bill? Whatever name you may call it it does not matter. Give them authorities, urgent, immediate even draconian powers. Various provisions can be worked out by discussion and exchange of ideas. This menace has to be stopped before it gets too late. We do not want to undergo the experience of the fascists coming to power. This is so dangerous that we cannot take any chances.

I repeat again and I extend our fullest cooperation to all the democratic forces-this side or that side to fight out this menace. I also request the Government to seriously consider the passing of an appropriate legislation in time.

श्री कंबर लाल गुप्त (दिल्ली सदर):

प्रध्यक्ष महोदय, प्रलीगढ़ में जो कुछ हुपा, या

दादरी में जो कुछ हुपा वह बहुत ही दुर्भाग्य

पूर्ण है। कोई भी इसान इसे ठी नहीं

कह सकता। ध्रयर कोई हिन्दु किसी मुसलमान

पर यह समझ कर घाकमण करता है कि वह

मसलमान है तो में समझता हूं कि वह हिन्दु

नहीं हैं। ध्रयर कोई मुसलमान किसी हिन्दु

पर यह समझ कर धाकमण करता है कि वह

हिन्दु है तो वह मुसलमान नहीं है। वे कुछ

धौर हो सकते हैं। हमारे देश भी सस्कृति और

सध्यता सब इस बात का सबूत है कि हम

किसी मत-मतांतर के कारण एक-दूसरे

में भेद नहीं करते।

मैं यह मानता हं कि घलीगढ़ युनिवसिटी के लड़को को पूरा प्रधिकार है कि व अपनी बात ग्रा करके यहां कहे। उनको रेली **,**करन का भी अधिकार है। उनको शातिपूर्वक सत्या-ग्रह करने का भी भ्रधिकार है । यही तो जनता पार्टी की देन है । ग्रध्यक्ष महोदय, ग्रगर यह हिन्दु-मुस्लिम लड़ाई न हो करके कुछ और है तो हमारा फर्ज हा जाता है कि हम इसकी पूरी तहकीकात करे । इस घटना का घटे 36 घटे हो गये, ग्रलीगढ़ का प्रकरण हमारे सामने है , जमशेदपुर में क्या हुआ , बनारस में क्या हुआ, वह सब हमारे सामने है और उन सब चीजों पर इस सदन में हमने डिस्कशन किया है। इन सब चीजो के होने के बाद भी क्या गृह मझीजीका यह फर्ज नहीं था कि वे स्वतः इस चीज की इकवायरी करते ग्रीर उसके बाद यहां बयान देते ?

मध्यक्ष महोदय, टाइम्स ग्राफ इडिया में भ्राया है कि किसी लड़की को छेड़ा गया इसलिए गड़बड पैदा हुई। नव भारत टाइम्स में भ्राया है कि भ्रार0 एम0 एस0 वालो ने कुछ किया। बीसरे अखबार में भ्रीर कुछ भ्राता है। मैं कहता हू कि यह हमारी जबरवस्त फेल्योर है भ्रीर आइन्दा के लिए हमें इस तरह की चीजो को नहीं करने देना चाहिए। ये बहुत ही सेन्सिटब मामले हैं। सरकार को चाहिए कि वे ऐसे मामलों को न होने दे ताकि जो इस तरह की यहां बहुस हो रही है वे भी बंद हो जाए।

धध्यक्ष महोदय, जहां तक मरी इंफर्मेशन है, यह हिन्दु-मुस्लिम दंगा नहीं था। जहां भी झगड़ा होता है वहां के बारे में कह दिया जाता है कि झार० एस० एस० ने किया। खार० एस० एस० के बारे में झौर भी बहुन कुछ कहा जाता है।

One says, RSS will take over the Government; the other says, RSS will overthrow the Government and the third says, RSS will ruin the country; RSS people are in the police, military and territorial army. You have been

dealing with RSS for the last thirty years. Was your Government so impotent to do anything against them? Is RSS so powerful that the whole House and the whole country cannot do anything and the RSS can do anything?

SHRI C. M. STEPHEN: Yes.

SHRI KANWAR LAL GUPTA: I do not think so. This House is more powerful. I agree with Dr. Seyid Muhammad that you must believe in the culture and have faith in the traditions of this country.

क्या ग्रार० एम० एग० इतना पावरकुल है.....

श्री वसन्त माठे. हेजरस है।

श्री कवर लाल गण्त हेजरस तो ध्राप है लेकिन ध्राप पावर में नही है। जब ध्राप इम तरह की बात करते हैं तो वह किसी के गले नही उतरती है। ध्रापकी एक अल्टोमेट कारिपरसी है जिस के तहन ध्राप काम करना चाहते हैं और वह यह है कि ध्राप हिन्दू-मुस्लिम एकता नही चाहत है, सब लोग सदभाव से रहे यह नही चाहते हैं। शेख अयुदुल्ला ने क्या ध्राज कहा है, मैं बताता ह उनको तो सैक्यूलर कहेगे। मैं समझता ह सदन में एक भ्री ध्रादमी नही है जो कहे कि वह कम्यु-नल है। यह क्या कहते है

"Abdullah sees definite change in RSS outlook"

भागे कहते हैं:

"Tracing the history of the RSS, Sheikh Abdullah said it was born at a time when communal tension created by the Britishers was at its pitch in this country. "There fore, it is quite normal for it to have communal over tones. But now, with the change in circumstances, there has come about a change in the outlook of its leaders, which is evident from the statements and also the manner in which various national affairs are being conducted by Mr. Atal Bihari Vajpayee and Mr. L. K. Advani. It is time that the rank and file also changed itself accordingly."

मेरा कहना यह है कि ग्राप व्हिपिंग बाय न बनाएं, हिन्दू-मुस्सिम सवाल को पोलिटिकस क्सर

न दें। जो भी गड़बड़ करता है ब्रार०एस०एस० हो या कोगी बाले किसी की भी रियायत नही होनी चाहिये भौर सब्त से सब्त मञा मिलनी चाहिये। ब्राप जो ब्राज इस चीज को पोलिटिक्ल क्लर दे रहे हैं यह ठीक नही है। मस्लिम माइनोरिटी के फीलिंग्ज को उभारने की कोशिश कर रहे हैं ठीक नहीं है। आप जानते हैं कि आपकी स्ट्स जनना में नहीं है। जनता देख चुकी है कि बीस महीने ग्रापने क्या किया है जनता पार्टी से माइनोरिटीज को प्रलग करने की भापकी यह जबदंस्त माजिश है। भ्रापको समझ लेना चाहिये कि इस माजिश की वजह से ध्रार वै थे लोग ग्रलग हो जाए हम से तो यह हमारी कमजोरी हागी। धगर हम ममलमानो में, ईसा-इयो मे ब्रौर सभी माइनोरिटीज मे पूरी तरह में कान्पिडेस पैदा नहीं कर सके तो यह हमारी कमजोरी होगी। यह हमारी जिम्मेदारी हे धीर हम करेगे और हम बनारे कि जा सरकार तीस माल तक काम नहीं कर सकी है उस काम को जनता पार्टी ने कर दिखाया है। में ग्राप से पूछना चाहता ह कि क्या माइनोरिटीज कमिशन इस गवनंमेट ने नहीं बनाया श्री मारारजी देसाई ने नहीं बनाया ? क्या ग्रापने कभी यह बनाया था ? ग्रलीगढ मस्लिम यनिवासटी बिल का किस ने बदला है? खुद श्री बनानवाला ने कहा है कि यह बिल पहले में ग्रन्छा बिल है लेकिन हमारी भावनाये पूरी तरह से व्यक्त नहीं करता है। पहले से भ्रच्छा है यह उन्होंने भी माना है। यह भी किम ने किया है । यह भी जनता पार्टी ने किया है। जनता पार्टी की एक नीति है कि जो भी माइनोरिटी हागी, हमारा कर्तव्य है, हमारा धर्म है कि उसकी हम रक्षा करे।

श्चन्त में मैं इतना ही कहना चाहता है कि सरकार चार पांच दिन में इनक्वायरी पूर्ण करा ले यु पी गवर्नमेट के माथ मिलकर ग्रीर मेंट्रल एजमी की सहायता ले कर और इस सदन के चलते उसकी रिपोर्ट यहां रख दे ताकि पता चल सके कि कौन लोग इनके पीछे है ताकि इसकी चर्चा हमेणा के लिए बन्द हो जाए। ग्रगर ग्राप देर करेगे ग्रीर फार्मेलटीज में पड़ेगे तो ठीक नही होगा। सरकार की जो फोल्योर हुई हे उसकी मैं निन्दा करता हं। इन से भी मैं कहना हं कि आप ग्रपनी भादत बदले भीर लोगो के पास जाएं भीर वहां कहें। ग्रार एस एस का ही श्रा दिखा कर ध्राप देश बरबाद करेगे और यह एक क्लंक होगा भीर नैमनल इंटरेस्ट्स के खिलाफ होगा। नैमनल इंटरैस्ट्स की मांग यह है कि इस तरह के इशुज के ऊपर एक नैशनल कर्समस होनी चाहिये और पार्टी का सवाल नही होना बाहिये।

MR. SPEAKER: We have had enough of debate. Now the Home Minister.

(Interruptions)

MR. SPEAKER: I cannot help it. The Home Minister.

THE MINISTER OF HOME FAIRS (SHRI H. M. PATEL): Mr. Speaker, Sir, I have listened to all the speeches though I missed only a part of the observations of Shri Banatwalla, because I was a little late. I feel that had this discussion been held a little later fuller information about what led to this incident could have been made available. It was said that within a particular time the information should have been made available This incident took place in Uttur Pradesh. It is all very well to say that distance is there. There the Central Government's writ does not run We have to obtain information.

(Interruptions)

If you do not wish to listen to me patiently, I cannot help it.

(Interruptions)

SHRI C. M STEPHEN: You have made this statement which is very astounding—the Central Government's writ does not run there.

SHRI H. M. PATEL: I agree that you should consider that slightly a carcless observation.

SHRI VASANT SATHE The Central Government's will does not run there.

SHRI H. M. PATEL: Mr. Sathe and Mr. Stephen both wish deliberately to misunderstand the observation. Let me explain them. The law and order situation is the business of the State Government. This took place not in the Union Territory here could have been the immediate responsibility of the Home Ministry. We have to obtain information from the Uttar Pradesh Government; nevertheless, we tried our best to obtain information from the District Magistrate of the two districts that were involved; and it is only from such information as they were able to give us that the statement was made. That statement does not tally with the various statements which the enterprising Pressmen put out and many speakers had made statements here solely on the basis of whatever the Students o fthe Aligarh Muslim Uni-

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versity who had been in the hospital said in their statements. It is just on that. It is only one side of the story. Unless you hear both sides, the entire side, the entire facts, it is not possible to draw any conclusion.

(Interruptions)

The other side means the place where the incident took place. They were not only the people, there are people from the railways, the Station Masters and others. I have received various telegrams. Which give a totally different version from whatever has been said by the various Members here. But I would not read that out because I am not satisfied. That is really as complete, as objective as at should be.

(Interruptions)

It is not for you to dictate me what should I tell you?

(Interruptions)

Really, it is not necessary; it is not relevant.

(Interruptions)

This was mentioned only from the point of view of saying that the debate would have been much better than this. Perhaps it might not have been quite as condemnatory as it has been. Even Mr. Chavan, who is an experienced person, administrator, who had been the Home Minister, without knowing what has actually happened proceeded, first of all, to say that primu facie it was a pre-planned matter; and then having said prima facie only proceeded then to draw all the inferences as if it was proved that this was a pre-planned thing.

SHRI YESHWANTRAO CHAVAN It was only on that basis that it was prima facte.

SHRI H. M. PATEL: I am glad that at least he says that it is still a suspended judgment.

AN HON. MEMBER: It is an open question.

SHRI H. M. PATEL: It is not an open question. In the same way, mind you, I do not wish to say that this is what has happened. Let me first make it clear so that it should not be misunderstood by my hon, triends. What has happened is really most deplorable. Here were the students who were coming along to attend the rally and they were set upon. How, by whom, what exact y happened, we do not know the full facts. Whatever has happened s unfortunate. All those people who he injured, the majority of them, even when we talked to them, they said that they were attacked by fron rode, by lathis, etc. and for hours. We would have seen miuries of far graver nature than we saw.

SHRI VASANT SATHE: They are.

SHRI H M PATEL: Those facts have not to be. . (Interruptions) I have given you all the facts (Interruptions)

SHRI VASANT SATHE: Why are you trying to minimise the nature of injuries?

SHRI H. M. PATEL: I am not trying to minimise. On the contrary, I started by saying what has happened is most deplorable. I said there are many facts which are not clear and they will have to be gone into thoroughly. Then we shall have the full picture before us. Beyond that, I am saying nothing. I am not defending anybody or saying 'A' was guilty or 'B' was guilty. But here again you rush. (Interruptions) There is rushing to the conclusionthis again was clearly an R.S.S, operation, I think Mr Qureshi said very rightly that had it been an R.S.S. operation, he doubted of course, he meant in an ironical way as he said it would have been far more efficient operation.

SHRI MOHD. SHAFI QURESHI: You agree with it.

SHRI H. M. PATEL: I would only like to say that we should not really

jump to conclusions. This is the only point I wish to make from this side that there is no necessity to jump to this conclusion. This House is perfectly right in saying that there secular character of our democracy. Our country is too valuable to be jeopardised to be risked. We must see to it that it is not endangered by any thing, even by accident and we must take every step whenever something contrary to that has happened. We must take steps to see that those guilty are punished without any hesitation and steps are taken to see that there is no recurrence of such incidents. I would like to say that it is very important that when such matters hanpen, particularly when there is a suspicion that it might be, the incident may have a communal overtone, then. I think it would have been even more desirable not to have such discussion Allready in a Aligarh the situation has become extermely tense and students burnt a bus after stopping it. But they were very humane. They made the passengers to come down and then set fire to it. So, there was loss of property. But the human beings were not damaged in any way. But the situation is tense. That is report of the D.S.P which I have received just now. It is important that we are careful in whatever we say in regard to this matter My hon, friend there who spoke almost at the end-Dr. Savid Mohammad he said something which I must say was most extraordinary and also coming from him. He said "This is the beginning of a nazi-like operation as has taken place against the jews". I do not think he knows what took place in the Nazi regime. I have quite a lot of experience because I happened to be in that country when this Nazism began to get its foot hold and was stopped. (Interruptions).

Then, this is the hon, member who during the emergency operated all the laws.

SHRI VASANT SATHE: What?

SHRI H. M. PATEL: Certainly I must point out no hon member has a

right completely to forget, Mr. Sathe, chooses to forget. And Mr. Stephen also. You can stoop so law to consider this.... (Interruptions).

Adj. Motion

SHRI VASANT SATHE: With your first hand experience of Nazi behaviour now you want to practice it here? Interruptions).

SHRI H. M. PATEL: Almost I went on to say that it is an idiotic remark. What did I say? This gentleman here sees in this incident the beginning of a Nazi like operation. (Interruptions).

SHRI VASANT SATHE: What about Jamshedpur? (Interruptions).

SHRI H. M. PATEL: You can add Jamshedpur. Is it not a deplorable thing that happened? You know all about it as to how it happened.

SIIRI VASANT SATHE: And you do not know?

SHRI H. M. PATEL: I certainly do not, but I do know.. (Interruptions).

SHRI VASANT SATHE: The tragedy is that you do not know. The Home Minister does not know? (Interruptions).

SHRI H. M. PATEL: I have listened to all of you silently. We have a different kind of Home Minister than you had. I will not go into that. (Interruptions). I certainly know all that actually occurred in Jamshedpur in the sense of what took place after trouble began. It is necessary to know who was responsible for it, how it happened and various other things like that. But all these gentlemen go there for a few hours and come back having discovered everything about how, why and when it took place, who was responsible and everything! I consider that this is not the way to do it. That is why I would rather wait until the report of the Comission comes, Mrs. Rangnekar said quite rightly that these Commissions' reports are so delayed that by the time they come, the people have forgotten the whole and the matter ceases to b of any importence Therefore, whenever we set up these commissions, we should certainly see that their reports come quickly. That is why when I said

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about the enquiry to be set up in regard to the matter which took place on 1st May in this city by all the peaceloving and law-abiding citizens, I said specifically that we will see to it that the report becomes available very speedily. I would like to assure this House that we will certainly go into this matter very thoroughly and fully and find out exactly what happened, and why it happened and the House may rest assured that action will be taken against those who are found guilty.

SHRI P. M. SAYEED: What kind of enquiry will it be? Official enquiry?

SHRI H. M. PATEL: It will be an official enquiry. Here is a matter in which an official enquiry will be quite sufficent, because what we are out for is to know what exactly took place from the moment the train left Aligarh, how often it stopped-these are all matters which should be known to 'he railway authorities, to the police and to the villagers, because they do say that the villagers came to their help. There are plenty of evidence from which we will know what exactly took place. (Interruptions).

SHRI KANWAR LAL GUPTA: Will the report be laid on the Table during this session?

SHRI H. M PATEL: I am giving no undertaking at all. After all, how many days are left of this session?

SHRI MOHD. SHAFI QURESHI: What is the time limit?

SHRI H. M. PATEL: It will be found as quickly as possible.

श्री विजय कुमार मलहोता: यू० पी० गर्वनमेन्ट का बर्जन बतला दीजिए।

SHRI H. M. PATEL: I have not received any report from the UP Government yet. What I said was that I have received reports from the DSP, Aligarh. I have received reports from one of the District Magistrates. I am

collecting reports in this way. Until I collate all these I am not in a position to say anything.

SHRI VASANT SATHE: How have they sent the reports to him when the Central Government writ does not run there?

SHRI H. M. PATEL: Let me say it again since Mr. Sathe seems to be utterly dumb. When I said that the writ of this Government does not go that far, it means that strictly on the interpretation of the Constitution. According to strict constitutional position, the Government of India is not responsible for law and order in a State. This particular incident took place in the State of Uttar Pradesh This is something which you should realise If you do not wish to realise this then I have nothing to say.

SHRI K. LAKKAPPA: You had better resign (Interruptions).

SHRI H M. PATEL: Mr. Lakkappa does not know what his own Government in his own State did. Just to tell him exactly what a State Government can do. the Karnataka State Government refused to

SHRI K. LAKKAPPA: Why is he making a political speech?

MR. SPEAKER: Every speech is political.

SHRI H M. PATEL: ...let the CBI investigate a matter in the State. I am only emphasising this to say that in these matters the State Governments have complete authority. And whatever we do, we have to do with their consent.

I have nothing more to say.

SHRI VASANT SATHE: I never heard such a confession of importance from the Home Minister

AInterruptions).

SHRI K. LAKKAPPA: Here is that kind of thing.

SHRI H. M. PATEL: I do not wish to stoop as low as Mr. Sathe has done. Nevertheless, I think, in view of his remark I am justified in pointing out that for 19 months of the Emergency, he was the most important of all. He shouts today but he never shouted then.

SHRI G. M. BANATWALLA: Mr. Speaker, Sir, I am very thankful to all the Members who have participated in this very important debate. (Interruptions).

SHRI K. LAKKAPPA: The Prime Minister is going away It is the Indian Parliament. We are representatives of the people. He should be here.

SHRI G. M. BANATWALLA: I have heard very patiently the most disappointing speech made by our hon. Home Minister. Sir, I pity this helpless Government. More than 30 hours have passed since the fascist attack on the students was made and the Covment is still trying to find the facts about it .. (Interruptions). It is quite apparent that whatever is inconvenient and embarrassing for the Jovernment takes time to reach the ears of the Government. Sir, we are told that every investigation would be made. facts would be collected and that action will be taken; all these barren assurances are given. I am remined of an Urdu verse by Mirza Galib:

हम ने माना कि तुगाफल न करोगे लेकिन ह त्रि खाक ही जाएंगे हम तुमको सबर होने तक।।

هم نے مانا که تغافل نه کروکے لیکن خاک هوجایلکے هم تم کو خبر هونے تک

A prima facie case has been established beyond any ray of doubt whatsoever that an organised, planned attack was made upon the students proceeding for a known object, namely, to join the protest rally in Delhi. It is very clear that it is only the Muslim University students who received all the injuries. It cannot be a small scuffle between the students on the one hand and some passengers on the other. The students were hundreds in number, and it is the students alone who have received all the injuries. This particular fact shows that they were subjected to an armed, pre-planned, organised attack by a big mob, which carried out that job with meticulous planning.

Sir, we have been given various advices. The Muslim community has been given good pieces of advice. But I would say that the trenchant partisan attitude of such an hon, speaker is unmistakably clear in the particular fact....

MR. SPEAKER: You are referring to me?

SHRI G. M. BANATWALLA: No. Sir. I am clearly referring to Professor Samar Guha and his speech. I am thankful that you made me very explicit about this particular thing. When the students are subjected to attack, and when a complaint about that is put forward and the facts are placed before the House, it is strange that we are told that we are communal in nature. A lot is said, and correctly said, about the plight of the minorities in Bangladesh, I patiently waited to hear from the lips of Professor Samar Guha a word about the plight of the minorities here in our own country, but t waited in vain.

SHRI SAMAR GUHA: What more could I say. (Interruptions). Sir, I want to give a personal explanation.

SHRI G. M BANATWALLA: Sir, I do not yield.

MR. SPEAKER: He did not disturb , you. There is no point in it.

PROF. SAMAR GUHA: He made a personal accusation against me.

MR. SPEAKER: You referred to him in person.

SHRI G. M. BANATWALLA: I do not yield. (Interruptions).

He has made many remarks about me and my motives, I did not reply and let him have his freedom of expression. I would say that it is from such advisers that the Muslim community has to be rescued. That is a fact that should be known. Unfortunately, we are the victims.. (Interruptions).

MR. SPEAKER: You are disturbing him.

SHRI G. M. BANATWALLA:...and when we place the facts before the House, all sorts of motives are attibuted. It is said that we are motivated with political motives and come forward for political advantage. This is adding insult to injury.

I must say that the problem that we are considering is very grave. I had already said, when I moved the motion, that the Aligarh question is not a communal question. The question of the restoration of the minority charcater of the Aligarh Muslim University is not a communal question, I had said. It is not a Hindu-Muslim question. But it is a question of history, an admission of those historical facts. An unfortunate attempt is being made to see that the Aligarh question becomes a communal question and thereby loses 'he sympathy of a large number of our people from all sections of the population of our country. I must condemn such as attitude.

The question is very serious. The communal position at present prevalent in the country has thrown up some very seriously disturbing features. Firstly, in Aligarh a riot took place and within 30 days another riot of a greater ferceity took place in the same town. Such a thing had never happened before. That shows the laxity or criminal negligence on the part of the administration and the powers that be.

In the second place, these days in communal riots even fire arms are being used. Not only that Bombs manufactured in military factories are being used. When speaking about the Aligarh riots, I had shown here a photograph of such bombs. These are tistirbing trends and features that are now emerging from the communal situation of the country and must be scriously dealt with.

The third point that has come up and has been reinforced by the Jamshedpur riots is the contamination of at least the local armed police. The Superintendent of Police in Jamshedpur asked the Bihar Ministry Police (BMP) to fire on the inruly mob but the police refused. The Superinten dent of Police, with folded hands, told them; "You are in your uniforms, you belong to no community, you have to maintain law and order". He requesed the BMP to fire at the urruly mob that was killing, that was looting that was indulging in arson. All his entreaties fell on deaf ears at that initial stage. The police refused to fire on the unruly mob.

I would not go into details. There are many more features that are now coming up. It is these which require a serious consideration of this House and of the Government. I say this because the hon. Minister of Home Affairs remarked that it would have been better had we not initiated a discussion today on the incident. But our purpose in having this discussion through even a motion that amounts to censure is to draw pointed attention to all these things that are coming up and to see that proper steps are taken in time.

It is absolutely necessary that a thorough probe takes place. It is now said that we have heard one side of the picture here. Do you mean to say that you are waiting to hear the version of those who attacked the Aligarh Muslim University students?

SHRI H. M. PATEL: May I point out that the hon. Member has taken advan-

tage of my endeavour not to give onesided picture, a picture which may not be correct? But I would like to read out to him a portion from the Railway authorities' version....

MR. SPEAKER: It will develop into another debate.

(interruptions).

SHRI KANWAR LAL GUPTA: A serious allegation has been levelled. He has a right to reply. (Interruptions).

MR. SPEAKER: No, no, he should have done it earlier.

SHRI KANWAR LAL GUPTA: He has challenged his bono fides. He has a right to reply to that. The cat is out of the bag.

रेत का जो महल बनाय्हेथे वह रेत मका महल गिर गया है।

This is not the picture that they have painted. The picture is different. They are afraid of that. Otherwise, they would have allowed him to speak. The whole country is getting a different version.... (Interruptions). They are damaging the image of the whole country. This is a very serious thing There is nothing communal.... (Interruptions).

MR. SPEAKER: You asked him at that time. But he did not do it.

SHRI KANWAR LAL GUPTA: He has made a serious allegation challenging his bona fides. You have got the discretion. You should not misuse your discretion. This is a case in which everybody is interested. It is not a question of rules, it is a question of enlightening the country. (Interruptions).

MR. SPEAKER: It is not somthing he got new. He should have done it at that time.

SHRI KANWAR LAL GUPTA: This is not good. Kindly allow him. (Interruptions).

MR. SPEAKER: I am not allowing. He should have used it earlier.

SHRI KANWAR LAL GUPTA; He has made a serious allegation against him, against the Janata Party and against the Government. He has a right to reply.

SHRI G. M. BANATWALLA: We protest against this weak-kneed rohey of the Government. Therefore, I commend by motion to the vote of the House and, I hope, it will be approved.... (Interruptions).

The fascist at*.ick on Algarh Muslim University students was an attack on secularism, an attack on democracy and an attack on our Constitution. I, therefore, appeal to this House to adopt my Motion and censure this Government. (Interruptions)

SHRI HARI VISHNU KAMA TH: On a point of order Please see Rule 358(3):

"A member who has moved a motion may speak again by way of reply, and if the motion is moved by a private member...."

That is what has happened here, the motion was moved by Mr. Banatwalla.

"....the Minister concerned may, with the permission of the Speaker, speak (whether he has previously spoken in the debate or not) after the mover has replied."

SHRI KANWAR LAL GUPTA: Sir. we want you to use your discretion. I have never challenged the authority of the Speaker....

MR. SPEAKER: Please sit down. I am hearing a point of order.

SHRI HARI VISHNU KAMATH: I concede. Sir, that your permission is necessary. But, for a fuller information to the House, and for a meaningful, purposeful and effective discussion on this matter so as to arrive at a proper decision by the House, I think, per-

[Shri Hari Vishnu Kamath] mission should be given. The permission should not be withheld, that will only stultify the whole discussion.

PROF. DILIP CHAKRAVARTY (Calcutta South): In addition to what has already been stated by Mr. Kamath, I would like to draw your kind attention to one particular fact. The House is selved of a very schools problem. In the course of the debate,

MR. SPEAKER: That is not a point of order.

PROF. DILIP CHAKRAVARTY: I have started by saying that ; would like to add to what has already been stated by Mr. Kamath. The House is already seized of the problem. In the midst of the debate, the Minister seeks your permission, and the House is informed that there is something more which he wants to give out. Without this information which the Home Minister has in his possession and which he wants to give, the debate remains inconclusive. The nation does not know what it is. So, I seek your benign guidance, and I request you to give permission to the Minister and let us hear all the facts which the Home Minister could not give out. Please give permission to the Itome Minister.

PROF P. G. MAVALANKAR: I do not know why we should unnecessarily introduce heat in this at this stage. My submission is this. My esteemed friend, Mr. Kamath, has read out to you Rule 358(3). Of course, the entire thing depends on your permiss on. If, for any reason, you do not give permission the matter ends there, and we have no right to ask as to why you do not give permission. It is entirely in your discretion. That has to he accepted. But my only submission is this. Sub-rule (3) of Rule 358 is given only for this reason. If a Minister-in this case, the Home Minister-has, at any point of time, after the Mover of the motion has started making reply, any additional information which is of a vital nature which the House must know and understand, then the subrule (3) comes in, But if the speaker feels that the Minister concerned taking advantage of the sub-rule, tries to meet a political argument on a political basis, then, of course, you can stop it. But, if you as Speaker, feel that the Minister is not taking advantage of giving a political reply to a political point but he is giving an information which the House has a right to know, I submit with great respect, that it will be within your power to use that discretion finally.

SHRI K. LAKKAPPA: He has already ruled if out

PROF. P. G. MAVALANKAR: Why I do say this is because apart from this rule, in our rules of procedure, it is clearly laid down that it is the inherent right of the House to get at any time vital and additional information from the Government and if that right is denied to us to that extent, we are denied the fundamental right of getting all information and the debate will then be incomplete.

SHRI VASANT SATHE: As far as rule 358(3) is concerned the well settled practice and which was also pointed out by Mr Mavalankar is that if additional information which was not available before during the debate comes to the knowledge of the Minister, then probably he may seek your permission. But here was a case where as Shri Kanwar Lal Gupta himself directly asked....

SHRI K. P. UNNIKRISHNAN: He posed the question.

SHRI VASANT SATHE: ... yes, posed the question and asked the Home Minister, 'What has the Railway Ministry to say?'. Sir, having that information, he chose not to give it. The point is: if he has given that information, the mover could have had an opportunity, while giving the reply, to meet that point. Now, the rule says—kindly see this.

"Provided that nothing in this subrule shall be deemed to give any right of reply to the mover of an amendment to a Bill or a resolution

[Shri Vasant Sathe]

save with the permission of the Speaker."

The point is: will the mover now again have a right to reply so that we may start a debate all over? He will read out something, then the mover wil lhave a right to reply to that, then another thing will come to his rot ce from the officials' gallery and we will ask your permission to read it out. So what are we going to do? He has had this information. This is not any additional information. We cannot start this process of having a debate again over the winde 'hing

श्री कवरल ल गुप्त: ग्रध्यक्ष महोदय, मैं इस बात को स्वीकार करता हू कि आप झाजा दे या नहीं यह धापका डिमकीशन है और वह डिमकीशन फाडनल है। लेकिन धापका टिमकीशन मबजिस्टब नहीं हो सकता है। यह श्राबजेक्टिव होना चाहिए। और उसका बेसिस क्या होना चाहिए? जब हमने कहा कि धाप बताइये, तो उन्होंने उस समय बताना ठीक नहीं समझा। उसके बाद जब श्री बनतवाला ने ऐसी बाते कही, जो हाउम को गुमराह कर सकती है और बांटिंग पर ग्रसर डाल सकती है, तो उस समय मली महोदय ने श्रीपसे प्रार्थना की कि हाउस को ठीक इनकाम किया जाना चाहिए।

He kept restrained at the first stage. But when he found that it is necessary to keep the House aformed, then he decided to share the information or part of the information with the House

May I request you that in the interests of the House and in the interests of the nation to please allow him and not to object to it

श्री विजय कुमार मलहोझा (दक्षिण दिल्ली): अध्यक्ष महोदय, क्या यह मही नहीं है कि इससे पहले भी इसी तरह का प्रेमिडेंट ग्रीर अभी आपको दिखाया गया है कि पहले भी इस तरह का प्रेमिडेंट है ग्रीर पहले भी ऐसा हुआ है!

DR. SUBRAMANIAM SWAMY (Bombay Nort-East): Sir, Rule 368 says:

"368. If a Minister quotes in the House a despatch or other State

paper which has not been presented to the House, he shall lay the relevant paper on the Table;"

Sir, he has already referred to it. Then Rule 370 says:

Sir, he has already referred to it. or during debate a Minister discloses the advice or opinion given to him by any officer of the Government or by any other person or authority, he shall ordinarily lay the relevant document or parts of document containing that opinion or advice, of a summary thereof on the Table."

Here "by any officer of the Government" means Railways. Therefore, Sir, h_e should b_ϵ allowed to lay it on the Table of the House.

SHRI K. LAKKAPPA (Tumkur): Sir, my friend, at the conclusion of the dehate was replying when the wanted to make a Home Minister point. It shows clearly that Home Minister was withholding a very relevant point of a vital point. This would mean contempt of House because at the time o freplying to the debate the hon. Home Minister was withholding this point. This would amount to introducing a new element in the debate. He is deliberately making an attempt to tarnish the debate. You should not have given permission for such a thing to happen. It amounts to a breach of the privilege of the House.

SHRI C. M. STEPHEN: Sir, there are three aspects I would like to bring to your notice. In the place, what the Home Minister sought was an intervention during the speech which was questioned. As per records, so far he has not sought the permission to make a speech 'after the speech was over. There are other people who are coming in saving that he must be allowed, although so far the House Minister has not sought the right to speak. (Interruptions) Now, when the speech was on, he wanted to intervene. All other Members did not know it. Secondly. according to rule,

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[Shri C. M. Stephen]

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you have got the discretion and cannot be arbitrarily used.

SIIRI KANWARLAL GUPTA: Why do you object to that?

SHRI C. M. STEPHEN: Now, according to Rule 359, the debate has got to be concluded with the mover's reply. Now, he wanted to out something. This is what happened. Now, he has already expressed his opinion that this document was with him he was refusing to give it. Sir, he has said "I have got these reports with me, but I do not think it is complete enough to be presented to the House." That is what was stated. Unless he says that after the mover of the motion started his reply, if new information has come to him, he cannot have the right to speak because what he now says is that the information that he wanted to present to the House appears to be an incomplete information which at first in his judgement he thought should not be presented to the House. Now, whether this proviso can be invoked for the purpose of presenting it to the House is to be decided. He considered that the information should not be presented because it was an incorrect information. The question is whether you in the exercise of your discretion can now permit the presentation of the incomplete information. In my submission permission may be refused.

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): There is a precedent for it.

THE MINISTER OF LAW, JUS-TICE AND COMPANY **AFFAIRS** (SHRI SHANTI BHUSHAN): All that to say is that so I would like far as this rule is concerned, which is applicable to all motions including the hon. adjournment motion. Speaker has certainly a discretion in the matter and the only question is on what basis should that discretion be exercised. May I say that the purpose of a debate, in the House is to enlighten the nation on certain very vital matters and, therefore, may I put this angle before you? In order to exercise your discretion as to whether the Minister should be given the permission to make a statement even after the mover has had his right to reply, would you consider the matter from this angle? If you are satisfied that the Minister cannot possibly say something which will be useful to the nation, certainly you will be right in exercising you discretion that it will merely be a waste of time of the House and of the nation if the Minister at this stage makes a further But if after statement. keeping everything in view you are satisfied that the Minister might have something very vital which may reflect on the debate and may be useful for the nation, my suggestion is that may kindly allow it. The main purpose of the rules of procedure is that there should be a fruitful and useful discussion. In these circumstances, I would submit with great respect that you would be pleased to accord this permission.

MR. SPEAKER: I have heard the both for and various arguments against the hon. Home Minister making a further statement to the House as regards the material in his posses-If the material had been extremely important as it is claimed expect**e**d now, I would have Home Minister to have placed before the House this material during the time of his statement in the House. case, something In this particular more has happened. Shri Kanwar Lal Gupta particularly asked the Minister whether he has any information in his possession as regards the Railways' version of the case. The Home Minister did not at that time choose to place the material. That being so, I do not think it would be proper for me to allow the Home Minister to make that statement at this stage.

Mr. Banatwalla are you withdrawing your motion?

SHRI G. M. BANATAWALLA: I am pressing it; the House is going to accept it.

Adj. Motion

MR. SPEAKER: The question is:

"That the House do now adjourn."

Those in favour may say 'Aye'.

SOME HON. MEMBERS: Aye.

MR. SPEAKER: Those against may say No'.

SEVERAL HON. MEMBERS: No

MR. SPEAKER: The Nocs have it.

SOME HON MEMBERS: The 'Ayes' have it.

MR. SPEAKER. Let the lobbies be cleared

Lobbies have been cleared

SHRI K. LAKKAPPA. A Member of the Rajya Sabha cannot sit here now.

MR. SPEAKER: He cannot vote, that is all.

(Interruptions)

SPEAKER: MrShanti MR. Bhushan, why are you bothered?

(Interruptions)

PROF. SAMAR GUHA: Don't set up a wrong precedent.

(Interruptions)

MR. SPEAKER. Under the rules, he has a right to be here. But the only thing is that he cannot vote.

(Interruptions)

MR. SPEAKER: He has a right to sit here. Now the question is:

"That the House do now adjourn."

The Lok Sabha divided:

Division No. 27

19.15 hrs.

AYES

Austin, Dr. Henry Balakrishniah, Shri T. Banatwalla, Shri G. M. Bheeshma Dev. Shri M. Chandrappan, Shri C. K. Chavan, Shri Yeshwantrao Deo, Shri V. Kishore Chandra S. Faleiro, Shri Eduardo Gogoi, Shri Tarun Gomango, Shri Giridhar Gotkhinde, Shri Annasaheb Kadam, Shri B P. Karan Singh Dr. Kolur, Shri Rajshekhar Lakkappa, Shri K. Lakshminarayanan, Shri M. R. Laskar, Shri Nihar, Meduri. Shri Nageswara Rao Nair, Shri M. N. Govindan Pai. Shri T A Qureshi, Shri Mohd Shafi Rachaiah, Shri B. Ramamurthy, Shri K. Reddi, Shri G. S. Rao Shri G Mallikarjuna Rao, Shri Jalagam Kondala Sathe, Shri Vasant Sayeed, Shri P. M. Stephen, Shri C. M. Unnikrishnan, Shri K. P.

NOES

Abdul Lateef, Shri Amat. Shri D. Amin, Prof. R. K. Argal, Shri Chhabiram Bairagi, Shri Jena Bal Shri Pradyumna Balak Ram, Shri Barakataki, Shrimati Renuka Devi

, Mhalgi, Shri R. K.

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Bateshwar Hemram, Shri Bharat Bhushan, Shri Chakravarty, Prof. Dilip Chand Ram, Shri Chaudhary, Shri Motibhai R. Chavda, Shri K. S. Chowhan, Shri Bharat Singh Dandavate, Prof. Madhu Danwe, Shri Pundalik Hari Dhillon, Shri Iqbal Singh Digvijay Narain Singh, Shri Dutt, Shri Asoke Krishna Fazlur Rahman, Shri Fernandes, Shri George Ganga Singh, Shri Gattani, Shri R. D. Gore, Shrimati Mrinal Goyal, Shri Krishna Kumar Guha, Prof. Samar Gupta, Shri Kanwar Lal Harikesh Bahadur, Shri Jagjivan Ram, Shri Jaiswal, Shri Anant Ram Joshi Dr. Murli Manohar Kailash Prakash, Shri Kamath, Shri Hari Vishnu Kapoor, Shri L. L. Kar, Shri Sarat. Khan, Shri Kunwar Mahmud Ali Khan, Shri Mahmood Hasan Khrime, Shri Rinching Khandu Kotrashetti, Shri A. K. Krishan Kant, Shri Kureel, Shri Jwala Prasad Kureel, Shri R. L. Liaquat Husain, Shri Syed Mahala, Shri K. L. Mahi Lal, Shri Maiti, Shrimati Abha Malhotra, Shri Vijay Kumar Malik, Shri Mukhtiar Singh Mandal, Shri Dhanik Lal Mathur, Shri Jagdish Prasad

Mehta, Shri Prasannbhai

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Mondal, Dr. Bijoy Munda, Shri Karia Nathwani, Shri Narendra P. Negi, Shri T. S. Oraon, Shri Lalu Pandey, Shri Ambika Prasad Pandeya, Dr. Laxminarayan Parulekar, Shri Bapusaheb Patel, Shri Dharmasinhbhai Patel, Shri H. M. Patel, Km. Maniben Vallabhbhai Pipil, Shri Mohan Lal Pradhan, Shri Gananath Pradhan, Shri Pabitra Mohan Raghbir Singh, Shri Rajda, Shri Ratansinh Ram Dhan, Shri Ram Kinkar, Shri Ramji Singh, Dr. Ranjit Singh, Shri Sai, Shri Larang Sai, Shri Narhari Prasad Sukhdeo Saini, Shri Manohar Lal Samantasınhera, Shri Padmacharan Saran, Shri Daulat Ram Sarkar, Shri S. K. Satapathy, Shri Devendra Shah, Shri Surath Bahadur Sharma, Shri Rajendra Kumar Shastri, Shri Bhanu Kumar Shejwalkar, Shri N. K. Sheo Narain, Shri Sher Singh, Prof. Shrikrishna Singh, Shri Shukla, Shri Chimanbhai H. Shukla, Shri Madan Lal Sikander Bakht, Shri Singha, Shri Sachindralal Sinha, Shri Purnanarayan Suraj Bhan, Shri Swamy, Dr. Subramaniam Tan Singh, Shri Thakur, Shri Aghan Singh

Tiwary, Shri D. N. Varma, Shri Ravindra Verma, Shri Chandradeo Prasad Verma, Shri R. L. P. Yadav, Shri Hukmdeo Narain Yadav, Shri Ramjilal Yadav, Shri Roop Nath Singh Yadvendra Dutt, Shri Zulfiquarullah, Shri

MR. SPEAKER: Subject to Correction, the *result of the division is:

Ayes : 30

Noes: 105

The motion was negatived ...

Now we taken up the Half-an-Hour discussion.

Now it has gone. I do not think you will get a chance now.

SHRI C. M. STEPHEN: The next item is this.

MR. SPEAKER: No. that is only from 6.30 P.M. to 7.30 P.M.

SHRI C. M. STEPHEN: Sir, what happened to that now?

MR SPEAKER: I may have no find a day for that.

SHRI C. M. STEPHEN: You must make a commitment to us that it will have to be found. The next item is this.

MR. SPEAKER: The commitments are often made.

SHRI C. M. STEPHEN: No, Sir.

SHRI K. P. UNNIKRISHNAN: It has no priority over 193.

MR. SPEAKER: Now the half-anhour discussion is listed. Under 193, it is from 6.30 to 7.30. Once that goes, you must again get it into the business list. I cannot now decide. I will think over it.

(Interruptions)

SHRI VASANT SATHE: At least, let us introduce it and then you can choose the time.

MR. SPEAKER: I will think over it. I will try to find out some time next week. But I am not sure.

SHRI C. M. STEPHEN: This is a very important matter.

MR SPEAKER: There are more important matters than this.

SHRI C. M. STEPHEN: There are. Under rule 360, it could have been put to vote. Let us fix some time on this.

SHRI K. P. UNNIKRISHNAN: Let him move it.

MR. SPEAKER: No, no, we cannot do that. He cannot move it and adjourn it in that case. I may have to find some other time.

(Interruptions)

The listed business is from 6.30 p.m. to 7.30 p.m. Now thereafter there is a half-an-hour discussion. Now the question is that I must find some other time for it. He cannot move it. It is a discussion under rule 193; and therefore, he cannot move it and continue on some other day.

So, we take up now the half-anhour discussion.

*The following member also record ed his Vote: Noes: Dr. Bapu Kaldate.

18.46 hrs.

HALF-AN-HOUR

Swadeshi

DISCUSSION

ALLEGED CHARGES AGAINST SWADESHI POLYTEX LIMITED

श्री भानु मार शास्त्री (उदयपुर) ग्रध्यक्ष महोदय, स्वदेशी पोलिटेक्स के बारे में कई बार इस सदन के धन्दर चर्चा चल चकी है धीर कई बार इसके बारे में प्रश्न भी यहाँ भा चके हैं। मिस्टर लकप्पा का स्वदेशी पोलिटेक्स लिमिटेड के बारे में जो प्रनस्टार्ड क्वेश्चन 3030 या, उसके उत्तर में जो इफर्मेशन यहा दी गयी थी बहु ग्रंपर्याप्त थी। इसी कारण इस पर डिस्कशन करने के लिए यह चर्चा मै उठा रहा हू।

मैं एक बात मजी महोदय से जानना चाहगा कि जब भाप इकोनोमिक भाफेन्डस के लिए विशेष धदालतो की व्यवस्था करने जा रहे हैं ताकि देश के मन्दर इस प्रकार के मार्थिक मपराध न हो तो जो लोग मल्टी मिलियनसं है, पैसे वाले है, धनाद्य है, वे लोग जब इस प्रकार के ग्राधिक श्रोफेस करते हैं तो उनके खिलाफ कार्यवाही सरकाल क्यो नहीं की जाती भीर उनसे पैसा बसुल करने में डिलें क्यों की जाती है? टाल-मटौल क्यो की जाती है ? इस सम्बन्ध म मला जी ने टाल-मटोल करने वाला उत्तर दिया है जो कि उन्हें नहीं देना चाहिए था।

मैं भापके सामने वह प्रश्न पढ कर मुनाता ह जिसका उत्तर माननीय मत्री जी ने दिया है। प्रश्न इस प्रकार है---

Whether it is a fact that Swideshi Polytex Ltd., Ghaziabad, UP are involved in a number of criminal acts and misappropriation and embezzlement of public fund etc. Then he Minister replied Swadeshi Cotton Mill Co. Ltd, under section 408 of the Companies Act. inspection or books of accounts of the company under section 209(a) of the Companies Act was carried out. As a result of this, certain irregularities and mismanagement on the part of the management came to light. The major 11regularities as brought out in the mspection book are as follows:

उत्तर में उन्होने बताया है कि ये इरेग्यू लैरिटीज नही है बल्कि एम्बैजलमेंट्स है।

Non-existence of two imported bailing presses. Grant of interest free advance to certain trusts.

में मत्री महोदय से पूछता हू कि इटरेस्ट फी जा भापने ट्रस्ट को पैसे विए हैं। क्या प्रापयह नहीं बता सकते हैं कि किम किम ट्रम्ट को पैसे दिए हैं और कितने कितने दिए हैं ? सब चीज भाप एवायड करते गए हैं । कितना एमाउंट उस में इनवाल्य्ड है यह भी बताया नहीं है। चुकी ये मल्टी मिलियनेयर है इस वास्ते ही क्या भ्राप ने सब चीज को एवायड नहीं कर दिया है।

Provision of the residential accommodation and perquisites to the Managing Director the Chief Executive of the Company at a high cost in excess of prescribed limit. Purchase of silver vessels by the company for the use of the Managing Director and its family members

चादी के बर्नन उन्हाने ग्रपने लिए खरीदे । कितने पैसे के खरीदे यह नहीं बनाया । लाखा रुपये के थे करोड़ा के थे, वितने के थे नही बताया। गभी उत्तर वेग हैं।

Sale of by-products to certain paities at rates lower than the rates charged to others

यह भी एक ग्रेव चार्जेट ।

advances made to the handling agents without any provision to that effect in the agreement

कितना उन्होने एडवास दिया है इसका भी कोई उत्तर नहीं है।

MR SPEAKER. Please conclude. You car put three or four question. You are making a speech here.

श्रीभान् कुमार शास्त्री इनक्वायरी मारम्भ की इन्होने 7 मार्च 78 को। उन समय इन्होने कहा कि आयोरिटीज ने इन्क्वायरी की है और 7-8 को ममाप्त होने की मम्भावना है। कब ममाप्त हुई इसका पता नहीं । समाप्त होने के बाद तो उनकी इसकी रिपोर्ट सदन पटबंपर रख देनी चाहिए थी और इन्होनेकहाथाकि रखेगेलेकिन रखी नहीगई। क्यो नही रखी गई है इसको भी बताया जाए।

MR SPEAKER: Please do not make a speech. Put questions only.

श्री भान कुमार शास्त्री · I am putting question. यह भी आपने नहीं बताया कि इ नहींने टैक्स इवेशन कितना किया है, एमाउंट घापने नही बतायाहै । इनकम टैक्स, सेल्स टैक्स, एक्साइज ब्यूटी प्रादि के मामलों में कितने की चोरी की है इसका भी उत्तर नहीं दिया गया है। एक्साइज इ्यूटी में कितने का चोटाला हुआ है, गबन हुआ है नहीं बताया गया और रिकवरी में क्यो डिले हो रही है, यह भी नहीं बताया। एक्साइज इ्यूटी के बारे में कहा था कि जानकारी इकट्ठी की जा रही है। एक साल हो गया है। प्रव तक तो जानकारी था गई होगी। क्यो प्रभी तक यह जानकारी सदन को नहीं दी गई है? लाखो हपये की उन्होंने टैक्सो की चोरी की है। सेल्स टैक्स के बारे में यह कह दिया है कि यह राज्य सरकार का मामला है इस वास्ते हम जवाब नहीं दे सकते हैं।

सबसे बडी चीटिंग कम्पनी ने यह की है कि इनके जो इक्तिबटी शेयर्ज ये वे बैक के पाम गिरवी ये, प्लेन्ड ये जिनको इन्हाने दूसरों को बेच दिया। क्या गिरवी वस्तृ दूसरें को बेची जा सकती है ? लाखों रुपया उसके अन्दर रहते हुए भी उसकों वे ट्रासफर नहीं कर पाए। मेरे पाम फाटा म्टेट कापीज हैं इक्टिटी शेयर्ज की जो उन्होंने सेल आउट की है, गैर कानूनी उस से की है। यह जो किमिनल एक्ट था क्या मन्नी महोदय इस पर लिवरल एटीट्यूड ले रहे हैं और क्यों कुछ करना नहीं चाहते हैं

ये चार पाच पाडरम है जिन पर मैं चाहना ह मन्नी महोदर प्रकाश डाने और बनाए कि जो किमि-नल एक्ट्स उन्होंने किए हैं, उनके बारे में उनका क्या कहना है ?

THE MINISTER OF LAW, JUS-TICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): These are matters on which he wants information. Firstly, in regard to the trusts to which interest free loans of moneys have been advanced by this Company --Swadeshi Polytex Limited. There were four trusts to which money has advanced Swadeshi Polytex Limited Senior Officers Benefit Trust. Swadeshi Polytex Limited Junior Supervisors Benefit Assistants and Swadeshi Polytex Workers Trust. Benefit Trust, Swadeshi Politex Limited Clerical Staff Benefit Trust. amount which was advanced interest free to these trusts was Rs. 20 lakhs.

I may make it celar that proceedings under section 408 of the Companies Act are pending against Swadeshi Polytex Ltd., for the purpose of appointment of Government directors, so that the result of the inspection report which I am giving to the House now is a prima facie assessment. Naturally a final finding will be reached only after a hearing

has been given to the company. Only after they have been fully heard, then only a final conclusion will be reached and any action etc. will be taken.

It is true that Rs. 20 lakhs has been advanced free of interest and it is prima facie the company's money. The interest to which the company was entitled, the company has not got. It, however, appears from the inspection report that these trusts utilised the money for purchase from the market of the shares this very company, Swadeshi Polytex Ltd., So that creates a suspicion that those who were managing the Swadeshi Polytex Ltd., were interested in utilising the money of the company itself for the purchase of some shares on which they could some control through the senior officers, who were trustees of trusts, because these senior officers were under their control and if those junior officers were the trustees of those trust and trusts, from the money of the company purchase shares of this very company, then perhaps the management might have thought that they would be utilising those shares for their own benefit. Anyhow, this is also a matter which would be gone into in those section 408 proceedings, for which some date very has been fixed for the hearing and a final conclusion will be reached.

The second matter on which further information has been asked is the provision of residence and perquisites and silverware, etc. The information which has emerged from the inspection report in regard to these matters is that a house on a rent of Rs. 5000 had been provided to Shri Sitaram Jaipuria, who was managing director of the company and his son, Shri Ashok Jaipuria. who was a Deputy Chief Executive of the company. This house has been furnished very lavishly and maintained at a heavy cost. The total Shri Shanti Bhushanl

value of furniture provided to the house came to Rs. 1,35,000 and maintenance of the accommodation, viz. the expenses on electricity. water, telephone etc. costs the company about Rs. 80,000 per year, while maintenance of telephone operaguards, gardeners drivers. sweepers etc. costs to the company a further sum of Rs. 65,000 per annum, as against the value of the perquisites which were allowed to Shri Sitaram Jaipuria, being a maximum of Rs. 20,000 per annum the value of perquisites allowed to Shri Ashok Jaipuria being a maximum of Rs. 12,000 per annum. So, as against the maximum of perquisites of Rs. 32,000 per annum between these two persons, this was amount which was spent by the company on maintenance of residence and other facilities.

So far as the sale of bye-products to other parties is concerned it has emerged again prima facie from the inspection report that the company has been selling its byc-products, namely methanol, to certain parties at rates much lower than the rates charged to others. During 1972-73, while methanol was sold to India Plywood Ltd. at rates ranging from Rs. 2700 to 3000 per tonne, the sold to M/s Nuchem same was Plastics Ltd. and M/s Tandon Chemicals Industry at Rs. 1150 per tonne. A similar trend was noticed in the subsequent years. Thus, it appears prima facte that special favour was shown to certain parties in the matter of sale of methanol causing pecuniary loss to the company.

Purchase of silverware was another matter. It has emerged from the inspection report that the company purchased silver vessels worth Rs. 1.76 lakhs for the use of the managing director and his family members, which does not appear to be in the interest of the company.

So far as handling agents are concerned, of course, they were product promoters for the sale of polyester fibre and they were appointed on a commission of 1 per cent of the net ex-factory price of the goods prevailing at the time the relevant order was accepted and executed by the company or 30 prise per kg. which ever was less.

The company appointed in all 10 product promoters and paid them Rs. 9,23,653 in 1973-74, Rs. 10,09,008 in 1974-75 and Rs. 12.15.196 in 1975-76. Therefore, this amount which was paid to the product promoters was considerable And from Inspection Report it appears that the services rendered by these so called product promoters was illusory because the company had got its own marketing division. So, this is matter which is being gone into.

In regard to handling agents, the position is that the company appointed M/s Pratap Commercial Company Pvt. Ltd. as handling agent for raw materials purchased from India Petroleum Corporation Ltd. and paid handling commission of Rs. 98,690 during 1974-75 and 1975-76. The company also paid an advance of Rs 5 lakhs to the above handling agent without any provision in the agreement reuiring such payment. Payment of advance to the handling agent was prima facie unwarranted. So, this is a matter which is being gone into.

In so far as evasion of excise duty is concerned, the inspection report also referred to certain raids by the Central Excise and Income Tax authorities in connection with apprehended evasion of taxes. The inspection report mentioned that the company sold 10,000 kgs of uncut crimped waste in June 1976 to M/s Allied Trading Corporation, Calcutta who in turn sold the same to

M/s Eastern Spinning Mills Ltd., The material was to be Calcutta. used by Eastern Spinning Mills Ltd. for the manufacture of yarn after admixture with other fibre. August, 1976, the Central Excise Authorities Calcutta is reported have seized the same material from M/s Eastern Spinning Mills Ltd. and analysis of the by the Chemical Engineer, Customs House, Calcutta revealed that the so called waste was in the form of continuous fibre and not waste. The Assistant Collector of Central Excise, Ghaziabad issued show cause notice to the comapny on 20-1-77 for evasion of central excise The inspection report had not given any findings as to the correctness or otherwise of the allegation on the ground that according to the company it was not known that the goods supplied by Allied Trading Corporation to M/s. Eastern Spinning Mills Ltd. were the same goods as had been produced by the company This item was not included in the show cause notice under Section 408 in the absence of specific findings by the Inspector and also because a show cause notice to the company by the Central Excise Collector, Kanpur was already issued on 3-7-78.

श्री भान कृमार शास्त्री । शो काज नोटिम में एक्साइज इ्युटी कितनी बताई गई है ?

SHRI SHANTI BHUSHAN: It is not known. It has to be calculated. It will be done by the Excise Department which comes under the Finance Ministry. They are going into the matter. Unless the matter is finalised, I cannot say anything. But 10,000 kgs. is the quantity.

Similarly, in regard to tax evasion, the position is that the inspection report mentioned that on 24-12-75 and 26-6-76 the Income Tax Department carried out search and seizure and thereafter on 15-12-77 ordered a special audit of the company's account under Section 142 (2A) of

the Income Tax Act for the assessment years 1974-75 to 1976-77 by a Chartered Accountant. The inspection report further mentioned that the Chartered Accountant declined to conduct the special audit as there were several allegations filed against the company and the matter was sub judice.

This is the position in regard to these matters. But under Section 408 a personal hearing has already been fixed in May and, therefore, a final position will be taken after having the full hearing and giving an opportunity to the company to have its say

श्री रतिलाल प्रसाद वर्मा (कोडरमा) . घट्यझ महादय, इकानोमिक टाइम्स, में प्रकाशित एक समाचार इस प्रकार है

'Good show by mini grants record returns by many. Swadeshi Polytex, Tata Finlay, Ind. Organic Excel.'

इसके सदर्भ में मैं देखता हू कि यह दो भाईयो का अगडा माल है। सरकारी व्योगे की रिपोर्ट के अन सार म्बदेशी पालिटेक्स 40 करोड़ रुपये का धधा करने वाला उद्योग है, जिसमें 750 वर्कर्ज काम करते हैं। तो इस गन्दर्भ मे देखते हैं कि न मजदूरों का बकाय। है भीर न प्राविडेट फड का बकाया है, हमको कुछ वर्क रो ने बताया है कि कोई इसमें मिसमनेजमेंट नहीं है। यह दो भाईयो की लडाई के कारण इसको घसीटा जा रहा है। जो बोर्ड प्राफ डायरेक्टर्स जितने हैं क्या वे कम्पनी के अपने आदमी है या बाहर के आदमी है और क्या यह कारखाना प्राफिट में रन कर रहा है या मजदरो का कोई बकाया है ? प्राविडेट फड या उनकी वेजेज का पैसा क्या बकाया है या बिलकल क्लीयर होता जा रहा है ? धगर ऐसा है तो इसको अननेसेमरिली मिसमने उड कह करके तग करना भौर इसको भी सीज कर लेना और फिर जिस तरह से स्वदेशी काटन मिल बन्द हो गई भीर घाटे में चल रही है उसी तरह इसको भी कर देना, क्या यह उचित होगा?

श्री शास्ति भूषण : माननीय सदस्य ने जो सवाल उठाया कि इम कम्तनी , स्वदेशी पालिटेक लिमिटेक को घाटा हो रहा है या फायदा हो रहा है तो इम कम्पनी के बारे में ऐसी कोई शिकायत नहीं है कि इसमें घाटा हो रहा है, इसको तो फायदा ही हो रहा है। इसमें डायरक्टार है मनेजिन डाइरेक्टर हैं जो काम कर रहे है। लेकिन जो उन्होंने बात उठाई भाईयों के झगड़े की तो आईयों के झगड़े से 408 की जो श्रीसीविंग्स हैं इन का कोई मतलब नहीं है। धगर किसी कम्पनी [श्री शाति भूषण]

में फायदा भी हो रहा है लेकिन फिर भी उसका मैनेजमेंट अगर गलत काम करे और इस नरह का काम करे
कि जो कम्पनी के हित में नहीं है तब भी उसमें देखना
होता है कि इसमें किसी कार्यवाही की प्रावश्यकता है
या नहीं? सिर्फ यही नहीं है कि कोई नुकसान ही
हो रहा हो तभी यह किया जाय! क्योंकि फायदा
और ज्यादा होना चाहिए अगर उसका रुपया कोई
इधर उधर म किया जाय, कोई बेइमानी न की जाय
कोई भी गढबडन की जाय जिमसे कि कम्पनी के भेयर
होल्डरों को नुकसान हो तब तो दूमरी बात है। लेकिन
अगर फायदा भी हो रहा है फिर भी कोई ऐसा काम
मैनेजमेंट करता है तो सरकार को उसमें कुछ कार्यवाही करनी होगी। इसीलिए 408 की प्रीमीडिंग चन
रही है।

श्री मानुकुमार शास्त्री मैने जो यह प्रश्न पूछा है इसका उत्तरनहीं भाषा ।

भी शान्ति भवण उस के बारे में अभी मुझको जानकारी नहीं है । मैं उसके बारे में जानकारी करने की कोशिश करूगा ।

डा 0 रामजी सिंह (भागलपुर) समय की कमी की बजह से मैं केवल एक ही बात कानन मन्नी से जानता चाहता हू। कम्पनी ऐक्ट के सेक्शन 4०% भौर 209 के मुताबिक प्राइमाफेसी 9 चाजं लगाए गए है ग्रीर में 9 चार्ज देखने में काफी गभीर लग रहे है। इस को ध्यान में रखते हुए क्या मरकार समझती है कि इस कम्पनीका ब्लैक लिस्ट कर दिया जाय ? यदि भाष समझते है कि इस में कोई कानूनी भड़चन है क्योंकि धाप ने 9 चार्ज लगाए है, इन से गभीर चार्ज कम्पनीख ऐक्ट में ग्रीर कोई हो नही सकते है, लेकिन प्रगर प्राप समझते है कि यह ब्लैक लिस्ट नही किया जा सकता है तो क्या ग्राप सदन को भाष्वस्त करेंगे. जैसा कि ग्राभी ग्राप ने कहा कि मई महीने में इसका फैसला होने वाला है तो जिस तरह से बिरला कम्पनी का फैसला 30 वर्ष मे नही हुआ। उसी तरह इसका भी हाल न हो उस के लिए क्या

भाप सदन को भाश्वस्त करेंगे कि 6 महीने के ही भदर इस मामले को सन्कार' चाहे जिस प्रकार से तय कर देगी

श्री शांति भूषरा मौननीय सदस्य ने जो प्रश्न उठाया कि येगभीर चार्जे हैं और इस में ब्लैक लिस्ट वाली बात का उन्होंने उठाया कम्पनीज ऐक्ट में बीर कम्पनी ब्रफ्रेयर्स में कोई अलैक लिस्ट करने का सवाल नही आता है। भगर एक फैक्ट्री बनी हुई है जिस में भक्छी मशीने है, प्रच्छा उत्पादन हो सकता है, प्रच्छा फायदा हो सकता है लेकिन ग्रगर उस के भैनेज-मेट ने मनेजिंग डायरेक्टर ने कुछ गलत काम किया हैता उसका उपाय यहहोगा कि 4.08 के अदर उस में सरकार की तरफ से ऐसेडायरेक्टर बना दिए जाय जिम में वह गलत काम बन्द हो ' तो उम दिशा में यह कायवाही 408 की हारही है। उस पर क्या ऐक्शन लिया जायगा यह ता इस पर मुनहसर हांगा कि हीर्घारण हाने के बाक्ष क्या नतीजा निकलता है, क्या फैसला हाता 📶 ये चार्जेज नहीं पाये जाते हैं, इसमें कोई दाय पाया जाता है, इस के ऊपर नतीजा निर्भर करेगा।

उन्होंने यह बहा है कि मई की नारी खलायां है ता क्या कोई ऐसा आश्वामन दिया जा मकता है कि मई मेही यह फैमला हा जायगा, ता मैसमझता ह कि आशा ना यही करनी चाहिए कि जब मई की तारी खलगाई गई है ता मई मेही फैमला हो जायगा। कम में बम पूरी काशिश इस बान की की जायगी कि जल्दी से जल्दी इस में फाइनल कायंवाही हो जाय।

20. 10 hrs.

The Lok Sabha then adjourned till half past Ten of the Clock on Monday, May 14, 1979/Vaisakha 24, 1901 (Saka).